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<sup>2599 (</sup>Ai) LS-1.

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#### LOK SABHA

Wednesday, March 2, 1966/Phalguna 11, 1887 (Saka).

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY-SPEAKER in the Chair.]

ORAL ANSWERS TO QUESTIONS

#### Rickshaw-pulling

\*297. Shri Madhu Limaye: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether Government's attention has been drawn to the evil effects of rickshaw-pulling (cycle or hand-pulled) on the pullers; and
- (b) if so, the steps taken by Government to eliminate rickshaw-pulling or to combat its evil effects?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) Apart from the fact that rickshaw-pulling may be regarded as derogatory to human dignity Government have been advised that rickshaw-pulling in itself has no harmful effect on health though it is possible that the considerable physical labour on the part of ill-nourished and ill-housed rickshaw pullers might precipitate lung diseases which are common amongst slum dwellers due to hard work and unhygienic environments.

(b) This is primarily for the State Governments to deal with, but the Government of India have addressed the State Governments on the importance of this matter and have made suggestions from time to time. These are:—

- Drawing up a phased programme for the abolition of rickshaw-pulling, and in the meantime—
- (ii) Prescribing suitable regulations governing the conditions of work, medical examination, etc.
- (iii) Preventing exploitation by middlemen by encouraging co-operatives of rickshaw pullers.

The State Governments are taking necessary steps in the light of the conditions obtaining in each State, having regard to various factors, e.g. provision of alternative employment to rickshaw-pullers and arrangements for alternative conveyance to the poorer sections of the community in urban and semi-urban areas where there is a great demand for cheaper means of communication.

श्री मण्डु सिन्नये : उपाध्यक्ष महोदय, मंत्री महोदय ने अपने जवाब में कहा कि रिक्शा खींचना मानवी धारम-सम्मान के खिलाफ शायद हो सकता है। मैं जानना चाहता हूं कि मंत्री लोग सरकारी खर्च पर यूरोप, धमरीका धौर रूस धादि गोरे देशों की याता किया करते हैं, तो क्या मंत्रियों ने स्वेज के पश्चिम में इस तरह की बरबरियत धौर हैवानियत पाई है क्या यह बात सही नहीं है कि केवल काले देशों में ही इस तरह का

काम किया जाता है? क्या सरकार इस मानवी ग्रात्म-सम्मान की रक्षा के लिए रिक्शा चलाने पर कोई कानून बना कर पाबन्दी लगायेगी या राज्यों को इस प्रकार की सलाह देगी, ताकि ग्राइन्दा ग्रादमी ब्राटमी को दोने का कामन करे?

भी शाहनवां भा : यह मसला कई बार सोचा जा चका है। मैं माननीय सदस्य से बिल्कुल इत्तिफाक करता हं कि म्रादमी म्रादमी को खींचे यह इम्सानियंत से कुछ गिरी हुई बात है।

श्री त्यागी : तो मर्दे उठाना भी बस्द कर दें।

श्री शाहनवाज सा : कई स्टेटस ने पैदल ग्रांदमी से खींची जाने वाली रिक्शा को चलाना नाजायण करार दिया है श्रीर वे उसके लांई र्तेस नहीं देती हैं। साइकिल-रिक्शा की तादाद को कम करने वा छनके को-भ्रापरेटिक्ज बना कर बाद में उन लोगों को ग्राटो-रिक्शा के लाइसेंस दैंने के बारे में गवनैमेंट सोच रही है ग्रौर हम इस शरफ भागे बढ रहे हैं।

भी मधु लिमये: क्या सरकार ने इस बात की जांच कराई है कि हिन्दस्तान में साइकिल रिक्शा या हाथ से खींचने की रिक्शा चलाने वाले कूल किलने लोग हैं; ग्रगर नहीं, तो क्या यह जांच करने के लिए ग्रीर उन लोगों को सहायता वगैरह देने के बारे में सोचने के लिए कोई उच्च-स्तरीय कमेटी बनानेका का विचार है?

श्री शाहनवाज सा: चंकि यह माम रियासतों की सरहद के अन्दर है और वे इसको डील कर रही हैं, इसलिए मेरे पास इस बारे में कोई भ्रांकड़े मीजद नहीं हैं।

भी बागडी : उपाध्यक्ष महोदय, मिनिस्टर साहव के पास सवाल का जत्राव नहीं है। इसलिए वह क्या जवाब देंगे ?

भी मध् लिमये: उपाध्यक्ष महोदय, मेरे प्रश्त के दो हिस्से थे--एक यह था कि इस वक्त रिक्शा चलाने वाले कुल कितने लोग है, क्या उन के म्रांकड़े सरकार के पास हैं या नहीं ग्रीर दूसरा हिस्सा यह था कि क्या इस बारे में जांच करते के लिए और उन लोगों को सहायक्षा देने के प्रका पर विचार करने के लिए कोई उच्च-स्तरीय कमेटी बनाने का विचार है।

भी शाहनवाज सा: भरे पास कोई श्रांकड़े नहीं हैं।

बी बागडी : उपाध्यक्ष महोदय, श्रगर मिनिस्टर साहब हर सवाल के जवाब में कह देंगे कि उनके पास सुचना नहीं है, तो किसी भी सवाल का अवाब नहीं मिल पायेगा।

Shri S. M. Banerjee: They should collect this information.

श्रीमती श्रयावेन शाह: ग्रगर साइकिल रिक्शा वाले किसी दूसरे धंधे में जाना चाहते हैं, तो क्या उनके लिए लोन या भ्राटो-रिक्शा के लिए कोई इन्तजाम किया जायेगा?

श्री साहनवाज सां : जी हां । हम ने स्टेट गवर्नमेंटन को लिखा है कि ग्रगर कहीं पर ये लोग को-ग्रापरेटिक्ध बना कर ग्राटो-रिक्शा के लिए एडवांस लेना प.हें, तो उन को वे दिये जायें।

Shri Balakrishnan: Is the Government considering a scheme of changing rickshaw pulling into a mechanical device just as motor rickshaw?

Shri Shahnawaz Khan: I have just now said that we would prefer autorickshaws, motorcycle rickshaws and small scooter rickshaws and State Governments have been asked to go in for them.

बी माणबत हा भाजाइ : भभी माननीय उपमंत्री ने बताया है कि इस ममानवीय कार्य को रोकने के सम्बन्ध में राज्य सरकारों को समय समय पर िद्धेश दिए गए हैं कि उन के स्वास्थ्य का परीक्षण किया जाये भ्रादि । मैं यह जानना चाहता हूं कि क्या भ्राज तक किसी राज्य सरकार ने इस सम्बन्ध में कोई कानून बनाया है या कोई सुविधायें उन सोगों को दी हैं।

धी बाहनवाज कां : हम ने स्टेट गवनं मेंट्स को ब्रादेश, इंस्ट्रनशंज, भेजी थीं कि वे इस बारे में गौर करें । कुछ ला इनेंसिज महदूद किये गए घीर कई स्टेट्स ने ये घाडेंर जरी किये कि ब्राईन्दा स.इ.केल रिक्शा का कोई लाइसेंस जारी न किया जाये । उस का नतीजा यह हुधा कि उस में बलैंक मार्केंटिंग शुरू हो गया और फिर उन के किराये बढ़ने शुरू हो गए । तब स्टेट्स ने यह कहा कि ऐसी पाबन्दी लगाने से कोई फायदा नहीं होगा—नेकारी ज्यादा है, लोगों को मी तकलीफ होगी और मुसाफिरों को भी तकलीफ होगी । इसलिए स्टेट्स ने कहा कि बह मामला हम पर छोड़ दिया जाये, जैसी हालत होगी, हम उस के मुजाबिक कार्यवाही करेंगे ।

उपाध्यक्ष कहोडव : श्री नाथ पाई ।

श्री बाक्ड़ी: मेरा एक व्यवस्था का प्रका है। यह एक बुनियादी सवाल है।

उपाध्यक्ष महोवय : माननीय सदस्य बैठें मैं ने श्री नाथ प.ई को बुलाया है ।

Shri Nath Pai: In defence of that farcical fraud, called prohibition, the Government take shelter in the Directive Principles of the Constitution. The same Directive Principles talk about the dignity of man in this country. Even before independence some of our leaders, who were conscious of

the degrading shame of man pulling man, refused to use the rickshaw even in Simla; some of them used a horse or something else. May I know from the Government as to what concrete steps, in keeping with the Directive Principles of the Constitution and your own promises to the people, you have been taking to put an end to this shame when one Indian is seen drawing another Indian like a slave?

Shri Shahnawaz Khan: There are two forms of rickshaw pulling—one is a man pulling a rickshaw and the other is a man using a cycle rickshaw. As regards the first one, that is, where a man pulls a rickshaw, many States have accepted our recommendations and have already issued instructions. But the cycle rickshaw is still operating and until we can provide another cheap form of alternative transport . . . .

Shri Nath Pai: Is there a timelimit within which the Government wants to end it?

Mr. Deputy-Speaker: Have you got any time-limit to end it?

Shri Shahnawas Khan: At one time, our proposal was to end it by giving them certain time-limits. But the State Governments came forward to say that unless we can provide an alternative form of cheap transport, they would like the cycle-rickshaws to continue for sometime.

श्री रामेश्वराक्ष्य : मंत्री महोदय ने यह मान लिया है कि एक व्यक्ति दूसरे व्यक्ति को द्रोये, यह अपमानजनक है । तो क्या इस के स्थान पर स्कूटर रिक्शा की अपेक्षा तांगे को के हैं शेरसाहन दिया जायागा, जिन में घोडे जोते अते हैं ?

भी शाहनवाज को : थोड़े को ब्राजकल पालना एक ब्रहम मसला है, उस की खुराक का सवाल है, जो कि ब्राज कल बहुत महंगी है, इसलिये लोग साइकिल रिक्शा इस्तेमाल करना ज्यादा पसन्द करते हैं। मैं यह भी बता दूं कि अगर साइकिल रिक्शा नहीं होती है तो चलाने वाले उसे 4-5 ह0 रोज पर से सेवे हैं, भौर इस तरह से बेरोजगारी का सवाल हल हो जाता है, भौर वे अपने बाल-बच्चों का पेट पाल सकते हैं।

भी रामेध्यरानम्य : मेरे प्रश्न का उत्तर नहीं म्राया, श्रीमान् । मैं ने कहा था कि मनुष्य मनुष्य को डोये यह अपराध है । तो क्या इस को रोकने के लिये घोड़े तांगे को प्रोत्साहन देने को तैयार हैं ? ग्राप कहते हैं कि घोड़ों को खुराक नहीं मिल सकती हैं—पही होगा क्या? मैं निवेदन करना चाहता हूं कि घोड़ों को प्रोत्सा-हन दिया जाना चाहिये, नहीं तो वे नष्ट हो अंथेंगे ।

Shri Kapur Singh: May I know what in the opinion of the Government is particularly degradging to the dignity of humankind in the honest labour of rickshaw pulling except that the confused socialist thinking says so?

Mr. Deputy Speaker: It is a matter of argument. Next Question.

Shri Kapur Singh: I am not arguing. I want information.

Mr. Deputy-Speaker: Next Question.

Shri Vasudevan Nair: How is it your eyes missed the leader of the group even though he stood up five or six times? It is very strange.

Mr. Deputy Speaker: We have spent 15 minutes on this.

Shri Vasudevan Nair: That is true. But at least you should have shown some consideration.

Some hon. Members rose-

श्री बागड़ी: यह जरूरी सवाल है, इस को श्राप भीर चला सकते हैं। यह हिन्दुस्तान की बेरोजगारी श्रीर भुखमरी का सवाल है।

Mr. Deputy Speaker: No more questions. I have passed on to the next Question.

भी बागड़ी: ये रिक्शा पर चढ़त हैं, चलाते नहीं हैं। Mr. Deputy Speaker: You cannot get up everytime like this in the Question Hour and upset the proceedings of the House.

Levy on Industry for Research

\*298. Shri P. R. Chakraverti:
Shri K. N. Tiwary:
Dr. L. M. Singhvi:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bhagwat Jha Axad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:

Will the Minister of Education be pleased to state:

- (a) whether considered the the Conference of Scientists and Industrialists held in Delhi in December, 1965 suggesting the imposition of a levy of 5 per cent on the annual turnover of the Industry for research and development;
- (b) whether the statutory levy for research would be an effective incentive; and
- (c) if so, whether Government propose to take suitable measures in that direction?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir. The final recommendations have not been received yet. It is understood that the proposal is that industrial establishments should set apart upto 5% of their turn-over for expenditure on research and development, and that tax relief should be provided on this expenditure.

(b) and (c). Do not arise.

Shri P. R. Chakraverti: While taking into account the fact that the Council of Scientific and Industrial Research had to face the onslaught of the D.I.R. to curtail the expenditure on research, may I know whether the Government has taken steps to restore the grants which had been cut and also add to the funds made available for research?

Shri M. C. Chagia: As the hon. Member knows, we are facing a serious financial stringency. I have done my best to press for as much money as possible for scientific research. Every Ministry has had to submit to a cut and so have I and so has scientific research.

Shri P. R. Chakraverti: May I know whether the learned Minister endorses the comment of an important weekly of Calcutta, Now, that defence-oriented budget, in simple English, means reduction of development expenses including those on education and reseach? If the answer is in the affirmative, may I know what steps the Minister thinks it expedient to take to see that, Emergency or no Emergency, research must continue?

Shri M. C. Chagla: I agree with my hon. friend that research pays large dividends not necessarily in the near future but, sometimes, after some time. I entirely agree with the hon. Member that, as far as possible, no cut should be imposed on expenditure on research.

Shri Buta Singh: To advance this noble cause of scientific research, do Government propose to impose this levy only on the private sector or on the public undertakings also?

Shri M. C. Chagla: As I have pointed out in my answer, this is a proposal which is still under consideration. I take it that, if private industry sets apart a certain amount for research, so will the public corporations.

Shri Buta Singh: You can include public undertakings also.

Shri Sham Lal Saraf: There is today a big gap between research and translation of results of research in factories and fields. May I know whether this point was taken up in the Conference of Scientists and Industrialists and if so, what steps are contemplated to make effective trans-

lation of results of research in fields and factories?

Shri M. C. Chagla: That was the precise object of this get-together between industry and scientific research. The idea was that our laboratories should tell the industries what researches they have made and to what extent they can be translated and taken up in various private projects, and the industry should tell the research workers as to what are their difficulties so that they can work on those difficulties and try to solve

श्री क० ना० तिवारी: इस सम्बन्ध में इंडस्ट्रिय तिस्टस लोगों का कोम्रापरेशन कैसा मिल रहा है श्रीर इस रिसर्च से किन किन इण्डस्टीज ने काम शुरू किया है?

Shri M. C. Chagia: The co-operation is increasing. We have already got four or five co-operative associations where there is collaboration between a particular inudstry and the CSIR. They subscribe about 50% and the CSIR subscribes 50%. Out idea is to expand the field of this co-operation. Apart from that, there is constant contact between our laboratories and industries.

Shri S. C. Samanta: Is it not a fact that some groups of industrialists are having their own research institutions? May I know whether they are helped by Government or whether they are not asking for any help from Government?

Shri M. C. Chagla: The industries have their own research institutions. We do not finance them. But where an industry wants to set up a cooperative association, then Government do assist them because it is a collaboration between industry and our scientific workers.

Shri Bhagwat Jha Asad: While appreciating the efforts made and the recommendation to further the allotment for scientific research, may

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I know from the hon. Minister whether the present allotment and the expenditure in the various laboratodies on the scientists who working have been properly worked, and whether they are remunerative in the light of the production that we are having at present in country?

Shri M. C. Chagla: We pay our scientists fairly well, but the salaries that we pay to the scientists must have some relationship to the society in which they work. We are not an affluent society. We cannot afford to pay our scientists what the USA or the UK pays, but we are doing our best to see that our scientists paid such salaries as will induce them to remain in this country and also induce those who are abread to return to their motherland.

भी म० ला० हिनेशी: भभी मंत्री महोदय ने बताया है कि पांच परसेंट की लैवी के लिए कुछ टैक्स रिलीफ की भी व्यवस्था की जानी चाहिये । मैं जामना चाहता हूं कि क्या मं**त्र**ालय की भोर से बित्त मंत्रालय या राज्य सरकारों को इस झात के लिए जिल्ला गया है कि किस प्रकार का टैक्स रिलीफ दिया जाए, यदि हां तो वह क्या है ?

Shri M. C. Chagla: This proposal has just been made and it is under consideration. If we decide to support this proposal we shall certainly take it up with the Finance Ministry.

Shri P. C. Boroogh: Professor Humayun Kabir when he was the Minister of Petroleum and Chemicals said in his Address to the Indian Science Congress last year that China achieved a break-through in science and engineering because it spent on research in one year what India spent in five, and the gap would increase unless the expenditure on scientific research was raised in the interests of security and development. May I know whether in pursuance of this Government have proposed to set up research on every major industry in the country?

Shri M. C. Chagla: Yes; at this gathering of industrialists and scientists, about a thousand persons attended, and this conference was divided into 15 working groups, each dealing with specialised subjects, and they have made recommendations regard to each major industry saying what is to be done to make India selfreliant.

भी रामसेक्क यादव : क्या मंत्री महोदय को इस बात की जानकारी है कि विदेशों में भौर खास तौर से उन देशों में जहां खोज में काफी तरक्की हुई है, जन का यह धनुभव रहा है कि सरकार की स्रोर से जो खोजबीन का काम होता है उद्योगों के मामले में वह ज्यादा सफल नहीं होता है उद्योगों द्वारा की गई खोजबीन के मुकाबले में, यदि हां, तो क्या मंत्री महोदय इस बात पर ध्यान देंगे कि उद्योगों में खोजबीन के लिए कोई व्यवस्था की जाए ?

Shri M. C. Chagla: I think the best way of carrying on research is collaboration between industry and our laboratories, and that is the goal towards which we are working, because if there is collaboration, then industry can put to the laboratories what the difficulties are and the laboratories can try and solve them, and the laboratories also can go and point out to the industries what researches have been made which can be usefully utilised by the industries.

भी यशपाल सिंह : क्या सरकार ने इस बात पर गौर किया है कि इस क्षरह से कंट्रोल करने से देश की प्रतिभा कुंठित हो जाएगी? महात्मा गांधी ने तो कहा या कि दैट गवर्नमेंट इज वैस्ट व्हिच गवर्नस दी लीस्ट । समझ में नहीं प्राया है कि वयों सरकार प्रक्तिमा को कुंठित करने के लिये स्टेट मौते.पोली बनाने जारही है ग्रीर क्यों उस प्रतिभाको पनपने का मीका नहीं देती है ? विद्या, बुद्धि, प्रतिभा को क्या कारण है कि बन्द कर के वह रखना चाहती है ?

Shri M. C. Chagla: This is a complete misepprehension which I want to clear. We have no monopoly of research. We welcome scientific research either in our laboratories or elsewhere; even in India today, apart from the laboratories under the CSIR there are many scientific institutions which are working on research, and we welcome more and more scientists working on research even outside the laboratories of the CSIR.

Shri Kapur Singh: But you are monopolising all the resources.

Shrimati Savitri Nigam: In view of the fact that work of national importance is being done in these central laboratories, may I know why the cuts which were imposed at the time of the emergency have not been restored when the emergency is over?

An hon. Member: Is the emergency over?

Shri M. C. Chagla: I have already pointed out that we are facing a very grave, crucial financial stringency and we have all to submit to cuts, however reluctantly. Every Ministry feels that there should be no cut, and my Ministry also feels the same. But we are facing a situation where there is no alternative to submitting to these cuts.

Shri Muthlah: Is it a fact that the scientists in the national laboratories have a feeling that private industrialists are not making the best use of the results of the researches carried on there?

Shri M. C. Chagla: That is tue; that is precisely the reason why we called for the first time this, what I may call, get-together between industrialists and scientific workers.

#### Accident in Dhori Colliery

\*299. Shri D. C. Sharma: Shri Eswara Reddy: Shrimati Vimla Devi: Shri Shree Narayan Das: Shri S. C. Samania: Shri P. C. Borooah: Shri Bhagwat Jha Agad: Shri M. L. Dwivedi: Shri Subodh Hansda: Shri Hukam Chand Kachhavaiva: Shrimati Savitri Nigam: Shri S. M. Banerjee: Shri Madhu Limaye: Shrimati Maimoona Sultan: Shrimati Renuka Barkataki: Shri Vishwa Nath Pandey: Shri C. K. Bhattacharyya: Shri Daji: Shrimati Jyotsna Chanda: Shri Sarjoo Pandey: Shri Rajeshwar Patel: Shri R. S. Pandey: Shri R. Barua: Shri M. Rampure: Shri Indrajit Gupta:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether Government have examined the Report of the Inquiry Commission constituted by Government to inquire into the causes of explosion in Dhori Colliery on the 28th May, 1965; and
- (b) if so, the action taken or proposed to be taken in the light of the Commission's findings?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) Yes—the report of the Court of Inquiry has been examined.

(b) In the light of the Court's findings action is being taken to initiate legal action against the management for violations of the Coal Mines Regulations. The question of suspension of the certificate of the Manager for incompetence according to the prescribed procedure is being considered.

The various observations and recommendations of the Court are also being considered for suitable action.

Shri D. C. Sharma: This catastrophic accident, unprecedented in the history of India, I think, took place so many months ago. Even now, the question of the incompetence of the manager is being considered. May I know when the question of the incompetence of the manager will be decided, whether after the manager has retired or has resigned or died?

Shri Shahnawaz Khan: The hon. Member is aware that a court of inquiry had to be appointed and the report of that inquiry has been received. It naturally takes time for the court of inquiry to examine all the witnesses and all that. We are taking action as soon as possible.

Shri D. C. Sharma: May I know under what item as a result of the findings of the court of inquiry specific and concrete action has been taken and what are the items still being examined on which action will be taken afterwards?

Shri Shahnawaz Khan: The inquiry committee has made a number of suggestions. The most important of these are: Electric cap lamps should be provided to people working in the That recommendation being implemented. There was some difficulty in obtaining electric cap lamps because the manufacture of these lamps in this country is rather limited. Previously many of these were imported. But owing to the foreign-exchange difficulty, that is difficult now and we are trying to step up the manufacture of these lamps. Then they have referred to the necessity for follow-up action on coal-dust violations. I do not know if my hon. friend knows this....

Shri D. C. Sharma: I know it very well. I have been to the mines

Shri Shahnawax Khan: In coal mines, specially in hot, dry conditions, a lot of coal dust accumulates. That is inflammable, and steps have to be taken to control that coal dust in the mines, that is by spraying and sprinkling water in the areas so that the coal dust settles down and the

number of such particles in the air is reduced or by mixing with in combustible dust like stone dust. That recommendation is being implemented. In fact, it is one of the prerequisites for running coal mines.

Then the third one is the determination of the. . .

Shri S. M. Banerjee: Let him lay a statement.

Shri Shahnawaz Khan: There are a number of recommendations. If you want me to explain every one of them, I shall be very happy to explain. Or I can lay a statement.

Mr. Deputy-Speaker: A statement may be laid on the Table of the House.

Shri Shahnawaz Khan: I shall lay it on the Table of the House.

Shri A. P. Sharma: The report of the enquiry committee should be laid on the Table of the House.

Shri S. C. Samanta: May I know whether the Government will have to take the help of the Court to implement all the recommendations that have been made by the enquiry committee?

Shri Shahnawax Khan: No, Sir. On some we can take immediate action, and those actions are governed by the Indian Mines Act, and we can take action under this without referring the matter to the court, but I might inform my hon. friend that the Government has received notice from the management warning the Government that they intend to initiate legal action against the Government.

Shri P. C. Borooah: May I know whether the National Council for Safety in Mines had its first sitting recently, and if so, what are the recommendations of that Council and what is the Government's reaction thereto?

Shri Shahnawas Khan: The meeting was held only a few days ago,

and those recommendations have yet to be received and examined in the Ministry. When they are received, we shall certainly examine all those and take whatever action is necessary. I might inform the hon. Member that our greatest difficulty in this matter has been the inadequate number of inspecting staff. We have been approaching the Union Public Service Commission to recruit the inspecting staff, but even they, in spite of their repeated attempts, have not been able to find sufficient number of inspectors and assistant ins-We are making ad hoc arrangement for recruitment of the staff.

बी भागवत सा धाजाद : इस दुर्भाग्यपूर्ण दुर्घटना के सम्बन्ध में जांच प्रायोग ने जो निश्चित सिफारिशें दी हैं, जैसे कि मैनेजर का लाइसेंस कैन्सल करना, प्रोप्रायटर पर एक्शन लेना ग्रादि, उन के बजाय सरकार इस बात को महत्व क्यों दे रही है कि उस ने लीगल नोटिस दे दी है। क्या इस का यह ग्रयं नहीं है कि इस काम में विलम्ब हो रहा है ग्रीर उन्हें समय मिल जायेगा कि वे लीगल नोटिस से बच सकें?

भी शाहनवाज भी : मैं माननीय सदस्य को यकीन दिलाना चाहता हूं कि मिनिस्ट्री की तरफ से इस में कोई कोत ही नहीं होगी। लेकिन जहां तक अदालत के बीच में श्रा जाने का ताःलुक है श्रगर कही उस का नोटिस या स्टे आईर श्रा जाता है तो हमें उस का हुक्म मानना पड़ता है।

श्री म॰ ला॰ ढिवेवी: मैं जानना चाहता हूं कि इस एन्वायरी कमीशन के जो सदस्य थे उन के नाम क्या हैं ग्रीर क्या इस एन्क्वायरी की रिपोर्ट सदन पटल पर रक्खी जायेगी?

श्री झाहनवाज सां : इस एन्क्व. यरी कमीशन के चेश्ररमैन श्री एस॰ के॰ दास, सुग्रीम कोर्ट के रिटायर्ड जज थे। इस वक्त मिनिस्ट्री इस की रिपोर्ट पर गौर कर रही है। उस के बाद इस को मेज पर रख दिया जायेगा। भी हुकम चन्य कछ्वाय : मैं जानना चाहता हूं कि इस दुर्घटना के मन्दर कितने श्रमिक मरे हैं भीर क्या उन्हें भव तक पर्याप्त माला में सहायता पटुंचाई गई है ? यदि हां, तो प्रत्येक व्यक्ति को कितना पैसा दिया गया है ? यह भी बतलाया जाये कि इस में कितने भादमी चायल हुए भीर कितने मरे हैं । यह जो रिपोट भाई है उस के भाषार पर क्या मैनेजर और मालिक पर कोई कानूनी कार्य-वाई की जायेगी या भाषिक दंड दिया जायेगा ?

बी शाहनवाज बां: घमी तक जो बात बीत हुई है वह इसी कार्यवाई के बारे में हुई है। इस हादसे में 268 मौतें हुई हैं मौर जो मैनेजर मौर माइन्स के मालिक हैं उन के खिलाफ कानूनी कार्यवाई की जायेगी। लेकिन जैसा मैंने घर्ज किया इस में मैनेजमेंट की तरफ से नोटिस वगैरह हो रही हैं फिर भी हम उन के खिलाफ लीगल एक्शन लेना चाहते हैं।

भी हुकम चन्व कछ्वाय : मैंने पूछा था कि कितनी सहायता दी गई है । यह कितने महत्व का सवाल है लेकिन फिर भी इसका जवाब नहीं दिया जाता है । मरने वालों को कितनी सहायता दी गई है ?

भी शाहनवाज सां : जैसा मैं ने कहा 268 आदमी मर गये हैं। जो उन के परिवार हैं उन को सब जराय से लगभग साढ़े छ: सौ रुपये फी फैमिली हम दे चुके हैं। बाकी जो उन का हक है वह एन्क्वायरी कमीशन की रिपोर्ट के बमुजिब दिया जायेगा।

भी हुकम चन्द कञ्चवाय : प्रादिमियों के मरने की कीमत सिर्फ साढ़े छ: सौ रुपया दी जाती है।

उपाध्यक्ष महोदय: ग्राप के प्रश्न का जवाब ग्रागया है।

भी ज्ञाहनवाज जा: यह इंटरिम रिलीफ है। Shrimati Savitri Nigam: In spite of the long replies, there is very little substance. I want to know the date when the enquiry commission submitted its report and how much time had been taken by the Government to take legal action against the proprietor and manager and why was so much time taken?

Shri Shahnawax Khan: The accident took place on 28th May 1965. The court of enquiry was constituted on 14th June, 1965. The court submitted its report on 26th November, 1965. After that the report had to be examined. The management had also served legal notice. I submit that there has been no undue delay.

Shri S. M. Banerjee: Is it a fact that after the explosion there were attempts by the mine-owners jointly and individually to hush up the whole affairs by giving a report which could whitewash the whole affair and an attempt now on behalf of the mineowner is made so that no prosecution could be launched; they are trying to delay the whole procedure by delaying the submission of various reports which had been asked for? I would like to know whether it has been brought to the notice of the Government and, if so, what steps have the Government taken to expedite the decision to prosecute the criminals who caused the death of 268 people.

Shri Shahnawas Khan: It is correct that an attempt was made to mislead the court of enquiry. It has been stated by the president of the court of enquiry that such an attempt was made but the court took no notice of it. Legal action for misleading and that sort of thing can be taken only if the court had been mislead; we cannot take action now for their attempt to do so.

श्री मधु लिमये: कहा जाता है कि घोरी कोयला खान में बिहार जनता पार्टी के नेता कामाक्या नारायण सिंह जो का हिस्सा है भीर यह भी कहा जाता है कि चूंकि बिहार के मुख्य मंत्री श्री कृष्ण वल्ला सहाय भौर कामाख्या नारायण सिंह जो की दुश्मनी है— कई बार जनता पार्टी के नेता ने कृष्ण बल्लाभ सहाय जी को हराया है—इसलिये उन को बदनाम करने के लिये बिहार सरकार के मजदूर विधान ने इस के लिये कोई कोशिश की थी कि यह दुर्यटना घटे। क्या इस तरह की कोई बाल जांच समिति के सामने धाई है?

श्री शाहनवाज सां: माननीय सदस्य ने जो इनसिनुप्शन किया है उस से इन्कार करता हूं।

श्री मधुलिमये: मैंने नहीं किया है। मंत्री महोदय जवाब दें।

Mr. Deputy-Speaker: Order, order; the reply is 'no'.

Shri C. K. Bhattacharyya: The hon. Minister states that Government had been served with legal notice by the proprietors or managers. A legal notice by itself is not a bar to the Government for taking action under the recommendations of the court of enquiry. I want to be assured by the Minister on this particular point that the Government will not be inhibited or restricted in any way by this notice and that proceedings in the usual course according to the recommendations will be taken.

Shri Shahnawaz Khan: I can assure the hon. Member that Government will not be deterred by any such legal notices. We are determined to go ahead and punish the guilty.

श्री सरजू पाण्डेयः प्रभी माननीय मंती जी ने बतलाया है कि कोयला खान में काम करने वाले इतने ग्रादमी इस में मारे गए तो मैं यह जानना चाहता हूं कि कोयला खानों की इस तरह की बुराइयों को देखते हुग, क्या सरकार उनको निकट भविष्य में नेशनलाइज करने का विचार कर रही है ? उन के राष्ट्रीय-करण का कोई विचार सरकार का है ? श्री आह्तवाज श्रा: जहां कोलियरी का काम बहुत ही खराब है वहां गर्वनमेंट को हक है कि वह भाईर दे सकती है कि खान को बन्द कर दे या उसके चलाने की जिम्मेदारी गर्वनमेंट खद प्रपने हाथ में ले।

श्री सरक् पाण्डेय : इस खान के बारे में क्या हो रहा है ?

भी शाहनवाज़ स्ताः विचार कर रहे हैं।

Liquid Fuel from Cambay Oil Field

\*300. Shri Vishram Prasad:
Shri Yashpal Singh:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri Shree Narayan Das:
Shri Bagri:
Shri Kishen Pattnayak:
Dr. Ram Manohar Lohia:
Shri Utiya:
Shri Ram Sewak Yadav:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that the Cambay oil field has produced liquid fuel;
- (b) whether it can be used as fuel in various industries; and
- (c) if so, the steps taken to exploit it for commercial use?

The Deputy Minister in the Ministry of Petroleum and Chemicals (Shri Iqbal Singh): (a) Yes, Sir, if by liquid fuel is meant condensates.

- (b) Yes, Sir,
- (c) Adequate publicity, including wide advertisements, has been undertaken for sale of condensates. A certain amount of sales have taken place.

श्री विश्वास प्रसाद: सैम्बे प्रायल फील्ड से जो यह पयूएल तैयार हो रहा है भीर जो वहां से गैस बनती है वह गैस वहां के इडस्ट्रि-भ्रतिस्ट्स को नहीं मिलती है भीर जो मिलती है वह बरौनी से मंहगी मिलती है तो मैं यह जानना चाहता हू कि उस को किस रेट पर गवनमेंट वहां की इंडस्ट्रीज को देने जा रही है ?

श्री इक्साल सिंह : जहां तक इस कन्डैन्स्ट गैस का ताल्लुक है यह तो हम देते हैं 120 रुपये पर मीट्रिक टन ।

भी विश्वाम प्रसाद : इस से कितनी इंडस्ट्री को वहां फायदा होगा ?

श्री इकवाल सिंह: यह तो घभी नया नया एक्सपैरीमेंट हैं। बाहर की दुनिया में तो इस को यूज भी नहीं करते। लेकिन हिन्दुस्तान में इंन्स्टीट्यूट ग्राफ पैट्रोमियम ने एडबाइस किया। उस के मुताबिक एक्सपैरीमेंट कर रहे हैं?

श्री विश्वाम प्रसाद : हमारे यहां फर्नेस प्रायल ग्रीर डिजल ग्रायल की कमी क्या इस से दूरहो सकेगी ? यदि हां,तो कितनी?

भी इकबाल सिंह : विजिल प्रायल के लिए तो नहीं लेकिन यह इटनल कम्बर्धन इंजिन में या कुछ फर्नेंस में इस्तेमाल होता है। तो उस में प्रभा तो यह नया नया एक्सपेरीमेंट है। 40-50 टम की तो रोजाना पैदाबार हो है। तो इस से कितन फर्क पडता है?

Shri P. C. Boreoah: May I know whether it is a fact that these condensates can also be used as raw material for the manufacture of synthetic fibre and synthetic rubber and, if so, whether the Government have made any examination as to the comparative commercial advantage of using this liquid fuel in this manner and, if so, with what result?

The Minister of Petroleum and Chemicals (Shri Alagesan): The Institute of Petroleum has gone into this matter and it has said that this can be put to several uses like solvent for various chemicals, cleaning fuels and paint diluents, etc. But this can also be used in the petrochemical industry as a processing material. We are not aware whether it can be used in fibre-manufacture. We have not received any such advice.

**Shri P. C. Borocah:** May I know whether any examination has been made?

Shri Alagesan: Yes; the Indian Institute of Petroleum has gone into this question and is advising us.

भी म० ला० द्विवैदी: मैं यह जानना बाहता हूं कि इस लिक्विड प्यूएल के मूल्य क्या हैं भीर यह दूसरे प्रकार के जो प्यूएल होते हैं उस के भीर इस के दामों में क्या भन्तर है ?

श्री इकबाल सिंह : घमी तो एडहाक बेसिस पर 120 रुपये पर टन है। जैसे जैसे आगे पैदावार बढ़ेगी वैसे वैसे देखा आयेगा।

Shri Bhagwat Jha Axad: May I know whether there has been some sale of this material, and whether the total potentiality on a commercial basis of this find has yet been valued and evaluated and, if so, what will be the approximate quantity of the deposit?

Shri Iqbal Singh: The total production is only just 40 to 50 tons now. I hope we can evaluate it in future. We are making experiments and, in due course, if it is found that it can be used in a commercial way, it will be used.

Shri S. C. Samanta: May I know whether demands have already been received from industries and other individuals as regards the supply of this liquid fuel? Shri Iqbal Singh: From one industry, an enquiry has come. (Interruption).

Shri D. C. Sharma: May I know whether any hon. Member can cross the floor?

Shri C. K. Bhattacharyya: Shri Kamath is violating the rules of the House. (Interruption).

Mr. Deputy-Speaker: Order, order. Shri Kapur Singh.

Shri Kapur Singh: May I know how this liquid fuel essentially differs from the other mineral oils like kerosene, diesel and petroleum?

Shri Alagesan: This is got along with the gas in the oil field. This cannot be used, we are told, straightway, but it can be used after processing and removing the heavier hydrocarbons, in combustion engines and certain types of furnaces. You can also refine it in a refinery and get kerosene, gasoline, etc.

# क्स से मिट्टी के तेल तथा डीजल तेल का मायात

\*301. श्री ऑकार लाल बैरवा : श्री हुकम चन्द कछवाय : श्री हा० ना० तिवारी : श्री भागवत सा प्राजाव : श्री म० ला० द्विवेदी : श्री स० चं० सामन्त : श्री सुबोच हंसदा : श्री प्र० चं० बच्छा : श्री मती सावित्री निगम : श्री लहटन चौचरी : श्री रामेश्वर टांटिया : श्री क्रिम्मर्तासंक्रका :

क्या पैट्रोलियम और रसायन मंत्री रह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मिट्टी के तेल सचा हाई स्पीड डीजल तेल के ग्रायास के सम्बन्ध में रूस के साथ एक नया करार किया गया है:

(ख) यदि हां, तो इस करार के भ्रन्तगंत कितने तेल का भ्रायात किया जायेगा; भीर

# (ग) उसकी गतें क्या हैं ?

The Deputy Minister in the Ministry of Petroleum and Chemicals (Shri Iqbal Singh): (a) to (c). The Trade Agreement between India and U.S.S.R. for the period 1966—70 provides for the import of 5 million tonnes of petroleum products from U.S.S.R. with a permissible variation of 20 per cent either way. The detailed terms for each year are negotiated by the Indian Oil Corporation Limited with the Export Organisation of USSR.

भी भोंकार लाल बेरवा : र्श्व.सन्, मैं यह जानना चाहूंगा कि इस वक्त देश में कितनी मिट्टी के तेल और कितनी डीजल की आवश्य-कता है और हम ने किन किन से इस बात को पूरा करने के लिए सौदा किया है ?

बी इकबाल सिंह: जितनी मिट्टी के तेल की कमी होती है वह कुछ मुल्कों से रूसी पैमैंट पर लेने की कोशिश की जाती है।

भी ऑकार लाल बेरवा : मेरा प्रश्न यह है कि इस वक्त देश के प्रन्दर कितना मिट्टी का तेल भीर कितना डीजल भायल लगता है शौर उसकी कमी को पूरा करने के जिए हम ने कि : किन देशों से मंगाया है ?

The Minister of Petroleum and Chemicals (Shri Alagesan): The gap between internal production and our demand per month may be taken between 70,000 to 80,000 tonnes of kerosene. We import kerosene, high-speed diesel and fuel oil also. The break-up of these figures, I cannot disclose, in public interest. But these are the products that we are importing.

बी मॉकार लाल बेरवा: बताना ठीक क्यों नहीं है ? यह भी क्या कोई डिफेंस में भारहा है ?

Mr. Deputy-Speaker: They have no information.

Shri Bhagwat Jha Axad: The material is infiammable and therefore it is difficult to find out!

भी भोंकार लाल बेरबा: मैं यह जानना चाहता हूं कि इसके ऊपर हमारी कितनी विदेशी मुद्रा खर्च होती है भीर इस बक्त देश में कितना तेल निकलता है ?

Shri Alagesan: We are not in a position to disclose the prices at present.

Mr. Deputy-Speaker: What is the foreign exchange we are spending?

Shri Alagesan: All these imports which we were getting from free foreign-exchange sources have been stopped. We are now importing purely from rupee-payment areas. I may tell the House that generally the prices at which we are now obtaining these products are lesser than the prices that we were paying before.

भी भोंकार लाल बरबा: कितनी विदेशी मुद्रा खर्च होती है, यह बताते क्यों नहीं ? यह तो मजाकवाजी है। . . . (व्यवचान) कितना रुपया खर्च होता है यही बतायें ?

भी हुकम चन्च कछवाय: मैं यह जानना चाहता हूं कि हम प्रति वर्ष कितने रुपये का तेल भारत में मंगाते हैं भ्रीर हमारी सरकार उस पर कितना मुनाफा कमाती है ?

Shri Alagesan: I have already said that we are importing about 80,000 tonnes of kerosene every month. We shall not be able to disclose the price because there are other products and other companies involved.

Mr. Deputy-Speaker: What is the amount we are making?

Shri Alagesan: I would like to have notice

Shri Bhagwat Jha Azad: May I know whether under this agreement, a specified amount that would be determined from year to year only will be imported or this agreement also provides that we can change it according to our necessity and also at the favourable price in the world market?

Shri Alagesan: The total quantity for 1966 to 1970 has been fixed at 5 million tonnes. Each year we are negotiating the quantity.

श्री म० ला० द्विवेदी : मैं यह जानना चाहता हं कि जो तेल हमारे देश में पैदा होता है इंडियन भायल कम्पनी का भौर जो विदेश में भेजा जाता है उस के मृत्यों में भौर जो विदेश से मंगा रहे हैं वह कुछ तेज पड़ता है या सस्ता पड़ता है ? मैं मुल्य नहीं जानना भाइता मैं तो सिर्फ यह जानना चाहता है कि क्या हमारा तेल सस्ता पड़ता है या विदेश से माने वाला तेल सस्ता पडता है ?

Shri Alagesan: I shall not be able to give the information.

Shri M. L. Dwivedy: Sir, I have not asked him to disclose the specific prices which he cannot disclose in the public interest. I want to know....

श्री हकम चन्द कछवाय : यह सरकार की ग्रादत सी हो गई है कि हम बता नहीं सकते, हमारे पास कोई जानकारी नहीं है। सरकार हर प्रश्न के बारे में ऐसा कह देती है। हम सवाल पुछते हैं कि जानकारी दीजिये लेकिन वह जानकारी नहीं देती तो कभी कह दिया करती है कि जानकारी इकट्ठी की जायगी। प्रव हम लोग 8, 8 थीर 10, 10 दिन पहले सवाल देते हैं भीर तमाम जानकारी इकट्टा करने के लिए सरकार के पास पर्याप्त समय रहता है लेकिन तो भी सरकार पूरी जानकारी नहीं मंगवाती ग्रीर देखा यह जाता है कि हर प्रश्न को टालने की कोशिश उन की तरफ़ से की जाती है।

Oral Answers Mr. Deputy-Speaker: He has no information and he wants notice.

Shri M. L. Dwivedi: Sir, I do not want him to disclose the price. I want to know whether we import oil at a favourable price as compared to oil produced in this country.

Shri Alagesan: As far as the intenal price of kerosene goes, it is fixed under a certain formula and that is known. What I am saying is that I shall not be able to disclose the price at which we are obtaining the imports.

Shri M. L. Dwivedi: The answer does not satisfy me.

Shri Hem Barua: May I know if it is not a fact that the official review circulated with the budget papers of the West Bengal Assembly has attributed the present kerosene crisis to (a) import restrictions, (b) short supply from indigenous refineries, and (c) diversion of about 20 per cent of the available supply to defence needs. If that is so, may I know whether this does not contradict what the Minister said on the floor of this House in relation to kerosene crisis in West Bengal? If he thinks it is so, may I know whether he is prepared to lift the import restrictions and liberalise the terms of sale?

Mr. Deputy-Speaker: He need answer only about import.

Shri Alagesan: We are importing sufficient quantity.

Shri Hem Barua: Sir, this question is related to kerosene.

Deputy-Speaker: It is only about import of kerosene.

Shri Hem Barua: There is an allegation made in the West Bengal Assembly that because of import restrictions there is the kerosene crisis. I think the Minister should clarify the position in his own interest.

Mr. Deputy-Speaker: The answer is that they are importing sufficient quantities.

Shri S. C. Samanta: May I know whether the agreement stands in any way against using our Indian ships completely for importing this oil?

Shri Alagesan: I do not think so.

Shri P. C. Borooah: What is the actual quantity of kerosene that we are manufacturing at the moment in the country and may I know by what time we will be self-sufficient in this commodity?

Shri Alagesan: At present we are manufacturing between 130,000 tons to 135,000 tons of kerosene. When the second million-ton unit of Koyali and the second million-ton unit of Barauni go into production we will have much more kerosene.

Shri N. Sreekantan Nair: Sir, I rise to a point of order.

Mr. Deputy-Speaker: What is the point of order during the Question Hour?

Shri N. Sreekantan Nair: The reply given by the hon. Minister was that our production ranges from 130,000 tons to 235,000 tons. It is something obnoxious.

Shri Alagesan: I said "130,000 tons to 135,000 tons".

Shrimati Savitri Nigam: Is it a 'fact that the import of kerosene oil is much more expensive than the import of crude oil and then refining it in our own country? If the answer is in the affirmative, may I know why proper expansion has not been made in our refineries so that we could import crude and refine it instead of importing kerosene oil and thereby save a lot of money?

Mr. Deputy-Speaker: It is a suggestion for action.

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#### Consumer Price Index Numbers for Delhi

\*302. Shri S. M. Banerjee; Shri Daji; Shri Vishwa Nath Pandey; Shri Dhuleshwar Meena; Shri Ramachandra Ulaka; Shri P. C. Borooah; Shri Heda; Shri Sidheshwar Prasad;

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether the Technical Advisory Committee on Consumer Price Index numbers has scrutinised the Report of the Expert Committee on Consumer Price Index numbers for Delhi;
- (b) whether it has also submitted any Report to Government; and
- (c) if so, its recommendations and the action taken by Government thereon?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan):
(a) Yes.

- (b) The Government has received the recommendations of the Technical Advisory Committee.
- (c) The Technical Advisory Committee considered the recommendations of the Expert Committee which suggested adjustment in the Consu-Price Index Numbers for 1960 on base 1944 and the corresponding linking factor. The main recommendations of the Technical Advisory Committee were:—
  - (a) The change of the weighting diagram proposed by the Expert Committee should not be undertaken at this stage in the context of evolving the linking formula;
  - (b) The index may be corrected for the deficiency noticed by

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the Expert Committee in respect of House Rent in an appropriate manner; and

(a) The correction in the index suggested by the Expert Committee on account of the discrepancy in the pricing of cinema tickets was endorsed.

The decision of the Chief Commissioner, Delhi, on the recommendations of the Expert Committee, in the light of the comments of the Technical Advisory Committee has already been announced in Delhi Administration's notification No. F. 25(55)/64-Lab. dated 1st February, 1966. A Copy of this notification is laid on the Table of the House. [placed in Library. See No. LT-5645/66].

Steps have been taken by the Director Labour Bureau to revise the Delhi Index Numbers in accordance with the above decision.

Shri S. M. Banerjee: It is my information that the expert committee which was appointed under chairmanship of Professor Ganguli submitted a report in which they pointed out that the consumer price index of Delhi was wrong to the tune of 29 points. I want to know the circumstances in which another technical advisory committee was appointed to scrutinise the expert com-May I also know mittee's report. whether the technical advisory committee has recommended that this wrong compilation is only to the extent of 10 points and not 29 points?

Shri Shahnawaz Khan: First of all, I want to inform my hon, friend that the expert committee was headed by Dr. Satyanarayana, Director, National Council of Applied Economic Research. It is true that this expert committee recommended that the price index should be 179 points. The matter was considered by the technical advisory committee which recommended that it should be 168 and not 179 points. So, to that extent, Shri Banerjee was right. There is a difference of 11 points.

12.00 hrs.

Shri S. M. Banerjee: I would like to know whether, on the basis of the recommendations of the expert committee, the hon. Minister of Labour and Employment has issued necessary instructions to the employers' association of Delhi and other Government offices to pay dearness allowance according to this and to pay the arrears of dearness allowance retrospectively.

Shri Shahnawaz Khan: As I said, a notification has been published already under the orders of the Chief Commissioner of Delhi and the consequential action, we hope, will be taken by all concerned.

Regarding Starred Question No. 303

श्री ग्रोंकार लाल बेरवा (कोटा) इ उपाध्यक्ष महोदय, मेरा पायंट ग्राफ़ ग्रार्डर है।

श्री प्रकाशवीर शास्त्री (बिजनौर) : उपाज्यक्ष महोदय, प्रश्न संच्या 303 बड़ा महत्वपूर्ण है। अगर मिनिस्टर साहब इसका जवाब दे सकें, तो बहुत अच्छा है।

Mr. Deputy-Speaker: If the Home Minister is anxious, I have no objection.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): It is not a question of my being anxious; if the House wants, I am ready.

Some hon. Members: Yes.

Mr. Deputy-Speaker: He may read the answer. I will not allow any questions on it.

Dr. L. M. Singhvi: Then, what is the use of taking it up?

Mr. Deputy-Speaker: The Question Hour is over.

श्री रामसेवक यादव : अगर पूरक प्रश्न न पूछने दिये जायें, तो केवल उत्तर पढ़ देने का कोई मतलब नहीं है । भी प्रकाशवीर शास्त्री : सप्लीमेंटरीज पूछते का अवसर भी दिया जाना चाहिए।

भी हुकम चन्द कछवाय: प्रश्न का उत्तर तो हम बाद में भी पढ़ लेंगे। इस पर पूरक प्रश्न भी पूछते का समय देना चाहिए।

Dr. L. M. Singhvi: The rule is that if the question is answered on the request of the Minister, of course supplementary questions can also be asked; otherwise, the written answer would at any rate be available to us.

Mr. Deputy-Speaker: He has said that if the House wants, he is prepared to answer it.

**डा॰ राम मतोहर लोहिया** : हाउस तो जो कुछ चाहे वह कर सकका है।

Mr. Deputy-Speaker: He is not requesting me to take up the question.

WRITTEN ANSWERS TO QUESTIONS

नैरों हत्या काण्ड

\*303. श्री प्रकाशवीर शास्त्री:
श्री हुकम चन्द कछवाय:
श्री जगदेव सिंह सिद्धान्ती:
श्री यशपाल सिंह:
श्री विश्वनाथ पाण्डेय:
श्री किन्दर लाल:
श्री रामचन्द्र उलाका:
श्री खुलेश्वर मीना:
श्री लहटन चौचरी:
डा० सक्ष्मीमल्ल सिंघवी:
श्री वी० चं० शर्मा:
श्री वर्मलिनम:
श्री मा० स० जाषव:

क्या **गृह-कार्य** मंत्री 3 नवस्वर, 1965 के क्षारांकिक प्रश्न संख्या 25 के उत्तर के सम्बन्ध में यह बक्षाने की क्रया करेंगे कि :

(क) कैरों हत्या काण्ड के बारे में की आ रही जांच में ब्रोर क्या प्रगति हुई है; ब्रोर (ख) ग्रब तक किसी निर्णय पर न पहुंचने के क्या मुख्य कारण हैं?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सन्भरण मंत्री (भी हाणी):(क) थोर (ख). प्रमुख प्रभियुक्त के विरुद्ध प्रत्यपंण कार्यवाही 25-1-1966 को पूरी हुई थीर अब उसे 2-2-1966 को भारत लाया गया है। ग्राने जी आंच भारत हो।

Rehabilitation Programme of Dandakaranya Development Authority

\*304. Shri P. C. Borooah; Shri M. L. Dwivedi; Shri Bhagwat Jha Azad: Shri Subodh Hansda: Shri S. C. Samanta:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether an industry-based rehabilitation programme was chalked out at the Thirty-second meeting of the Dandakaranya Development Authority held recently in Bhopal; and
- (b) if so, the details of the programme?

The Minister of Labour, Employment and Rehabilitation (Shri Jag-jivan Ram): (a) In the meeting of the Dandakaranya Development Authority held on 11th December, 1965 at Phopal, the planning and implementation of the programme for setting up of industrial units in Dandakaranya were reviewed.

(b) A statement giving the details of the programme which was reviewed is laid on the Table of the House. [Placed in Library. See No. LT-5646/ 66].

Settlement of Migrants in Andaman and Nicobar Islands

\*305. Shri S. C. Samanta; Shri Subodh Hansda; Shri P. C. Borooah: Shri M. L. Dwivedi: Dr. Ranen Sen: Shri Bhagwat Jha Azad: Shri Vishwa Nath Pandey; Shri Yashpal Singh; Shri C. K. Bhattacharyya:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether it is a fact that about three thouasnd displaced families from East Pakistan have already been economically settled in the Andaman and Nicobar Islands without any desertion;
- (b) if so, whether the report of the Inter-departmental team constituted to prepare an integrated resources development plan for the Islands has been considered and more displaced persons from East Pakistan are proposed to be settled in the Islands: and
  - (c) if so, the details thereof?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes, Sir. The extent of desertion was negligible.

(b) and (c). The report of inter-departmental team set up prepare an outline integrated source development plan for the islands has been finalised. The gramme of development visualised by the team will create additional employment opportunities to the extent of about 25,000 during the ending with the Fourth Plan. will benefit local people and also help resettle migrants from East Pakistan, repatriates from Burma and Ceylon, ex-servicemen, and others. The development envisaged is in the field of agriculture, plantations forestry, forest-based industries fisheries, etc.

# बनारस हिन्दू विश्वविद्यालय

\*306. श्री हुकम चन्द कछवाय: श्री बड़े: श्री म० ला० द्विवेदी: श्री प्र० चं० बरूआ:: श्री भागवत झा झाजाव :
श्री सुबोध हंसदा :
श्री स० चं० सामन्त :
श्री मधु लिमये :
श्रो किशन पटनायक :
डा० राम मनोहर लोहिया :
श्री प्र० रं० चक्रवर्ती :
श्री वारियर :
श्री इन्द्रजीत गुप्त :
श्री प्रभात कार :
श्री वासुदेवन नायर :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या उनके मंत्रालय को बनारस हिन्दू विश्वविद्यालय का नाम बदलने के प्रस्ताव के विश्व विरोध-पत्न मिले हैं श्रीर यदि हां, तो किन की ग्रोर से तथा कितने;
- (ख) उन पर क्या कार्यवाही की जा रही है; ग्रीर
- (ग) क्या 'नवभारत टाइम्स' में प्रका-शित यह समाचार, कि इस प्रस्ताव के विरोध में वाराणसी नगर में हड़ताल हुई थी, सच है ?

शिक्षा मंत्री (श्री मु० क० चागला): (क) जी, हां, संस्थाओं और व्यक्तियों से लगभग 1200 इस प्रकार के पत्र मिले हैं, जिन में 720 छपे हुए पोस्टकार्ड भी हैं।

- (ख) पत्नों में दिये गये विचारों पर ध्यान दिया गया है।
- (ग) जी, हां। नाम बदलने के विरोध में वाराणसी में हड़ताई हुई थी।

U.P.-Bihar Boundary Dispute

\*307. Shri Shree Narayan Das: Shri Vishwa Nath Pandey:

Will the Minister of Home Affairs be pleased to state:

(a) whether the question of Uttar Pradesh-Bihar Boundary dispute has been finally settled both at the Government and the people's level;

- (b) whether this question was taken to law courts by some of the people affected; and
- (c) if so, the decision of the courts in this respect?

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) A Bill to give effect to the recommendations made by Shri C. M. Trivedi so as to provide for a fixed boundary between the Ballia District of Uttar Pradesh on the one hand and Saran and Shahabad Districts Bihar on the other has been prepared. In pursuance of the provisions Article 3 of the Constitution, it proposed to refer this Bill to the legislatures of the States of Bihar and Uttar Pradesh.

- (b) Some writ petitions have been filed in the High Courts at Patna and Allahabad.
- (c) Three writ petitions were heard by the High Court at Patna on 29th October, 1965. The court permitted the petitioners to withdraw their petitions on the Union Governmen giving an assurance that they would not proceed with any survey for locating on the ground the points on the fixed boundary until the proposed law was passed by the Parliament. The other cases are subjudice.

Statement by Shri Namboodiripad at Kottayam

\*308. Shri D. C. Sharma; Dr. L. M Singhvi: Shri Hem Barua; Shri Hukam Chand Kachhavaiya; Shri Bade;

Will the Minister of Home Affairs be pleased to state:

(a) whether the attention of Gov-

ernment has been drawn to the statement made by the Left Communist Leader, Shri Namboodiripad, in Kottayam, on the 2nd December, 1965 reported in a section of the Press that "his party is not prepared to part with gold and silver and to miss a meal for the purpose of recapturing Azad Kashmir and Aksai Chin areas"; and

(b) if so, whether any action has been taken or is proposed to be taken for his anti-national utterances?

The Minister of Home Affairs (Shri Nanda): (a) Yes, Sir. The statement was made on 1st December, 1965 and not on 2nd December. 1965.

(b) No action was considered necessary particularly for delivering this speech. However, the Government of Kerala, on an overall review of his activities and speeches, have detained him under rule 30 (1) (b) of the Defence of India Rules with effect from 1st February, 1966.

# दिल्ली में कार/स्कृटर की चोरियां

\*309. श्री म० ला० द्विवेदी:
श्री प्र० चं० वरुग्रा:
श्री भागवत झा श्राजाद:
श्री स० चं० सामन्त:
श्री मुबोघ हंसदा:
श्री मुबोघ हंसदा:
श्री बड़े:
श्री सहटन चौघरी:
श्री श्रीम लाल सर्राफ:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या कार तथा स्कूटर चोर पिछले महीनों से दिल्ली में सिकय हो गये हैं;

- (ख) क्या गत दिसम्बर के पश्चात् चुराये गये स्कूटरों तथा कारों की संख्या में वृद्धि हो गई है; भौर
- (ग) इस मामले में क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (भी हाथी): (क) में (ग) सभा के पटल पर एक विवरण रख दिया गया है। [पुस्तकालय में रक्षा गया, बेक्किये संख्या एल० टी०---\$647/66]

#### Communal Meetings in Banaras Hindu University

\*310. Shri Hem Raj: Shri Madhu Limaye: Shri Kishen Pattnayak:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 722 on the 8th Decembr, 1965 and state:

- (a) whethr Government have investigated the conduct of the organisation which was holding exercises within the campus of the Banaras Hindu University; and
- (b) if so, the result thereof and the action taken in the matter?

The Minister of Education (Shri M. C. Chagla): (a) and (b). The matter is being looked into.

Damage done by Cyclone in the Southern States

\*311. Shri Subodh Hansda:
Shri S. C. Samania:
Shri Bhagwat Jha Asad;
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri Vishwa Nath Pandey:
Shri D. N. Tiwary:
Shri Bagri;
Shri Ram Sewak Yadav:
Shrimati Savitri Nigam:
Will the Minister of Home Affal

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a

large number of people were rendered homeless and deaths also occurred in Andhra Pradesh, Kerala, Madras and Laccadive and its adjoining areas in the month of December, 1965;

- (b) if so, the number of people who died and the number of people rendered homeless, State-wise;
- (c) the extent of damage as a result thereof; and
- (d) the nature of help given to the victims of this natural calamity?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukia): (a) Kerala and the Laccadives were affected by cyclone in December, 1965 but no reports for occurrence of cyclone were received from the States of Andhra Pradesh and Madras.

**(b)** 

State No. of No. of persons persons renderd homeless died

(1) Kerala

- 5 627 houses were damaged or destroyed. Exact number of persons affected is not known.
- (2) Laccadives . 8 150
- (c) (1) Kerala: Thirty two persons were injured and five persons were reported missing. Twenty-five vessels with cargo were lost in the sea. Nearly 9526 acres of paddy, cocoanut trees and other crops were affected. Six hundred and twenty-seven houses were damaged or destroyed. Total loss is estimated at Rs. 35,33,508.
- (2) Lacadives: Twenty houses completely collapsed and 122 houses sufferred material damages of about Rs. 55,000.
- 29,259 cocoanut trees were uprooted causing a loss of about Rs. 10 lakhs.

One boat sank off Calicut, another was completely damaged and washed away; one was seriously damaged

and four mechanised boats sustained damage; two boats with 20 crew on board are reported missing. Total estimated damage to boats and cargo Rs. 73,000. Government sustained a loss of 174 quintals of coir worth Rs. 20,000 and P.W.D. cargo worth Rs. 24,064.

(d) Persons affected by the cyclone were evacuated to places of safety. Free supply of rations of rice, sugar, tea dust and kerosene oil were given to the victims of the calamity as immediate relief. Cash grants were also given in deserving cases for repair or reconstruction of houses affected. Allotments aggregating Rs. 3,11,000 were placed at the disposal of district Collectors in Kerala to meet the expenditure on relief measures and an expenditure of Rs. 13,390 was incurred on immediate relief measures in Laccadives.

#### Sulphuric Acid Plant

#### \*312. Shri Bibhuti Mishra: Shri K. N. Tiwary:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that 400 tonnes per day pyrites based sulphuric acid plant is proposed to be located at Sindri instead of at Durgapur and if so, the reason therefor; and
- (b) whether it is also a fact that the Pyrites and Chemical Development Co. has aiready given a contract for the same and if so, the name of the party?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) The original decision was to set up the first 400 tonnes per day pryrites based sulphuric acid plant at Sindri, as it was considered to be the most suitable site for it. Subsequently, when approval was accorded to a Complex Fertilizer Project at Durgapur, it was decided to shift the site of the said plant at Durgapur. With the change in the product pattern of Durgapur

Fertilizer Project and assurance of fuller utilisation of sulphuric acid at Sindri, Government have now reverted to the original decision.

(b) Contract has been placed on M|s. Simon Carves India Limited.

#### Gurdwaras in Pakistan

- \*314. Shri Daljit Singh: Will the Minister of Labour, Employment and Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 1868 on the 6th December, 1965 and state:
- (a) whether it is a fact that previously the evacuee land was allotted to S.G.P.C. in lieu of the land of Gurdwaras in Pakistan and afterwards allotments were cancelled; and
  - (b) if so, the reasons therefor?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). Allotment of evacuee land was not made to the Gurdwara Parbandhak Shiromani Committee in lieu of the land of Gurdwaras in Pakistan. However, 4845 standard acres of land belonging to Muslim religious institutions in Punjab (India) was leased out to S.G.P.C. for a period of 7 years from Kharif 1954 to Rabi 1961 at single time land revenue plus other Government dues. The lease was cancelled on formation of the Punjab Wakf Board, which took charge of the lands belonging to Muslim religious institutions.

#### भारत के मानचित्र

\*315. भी किशन पढनायक:
भी सबु जिनमें:
भी दी० चं० शर्मा:
भी दिन्न निभ्य:
भी हैन बच्चा:
भी स्० मी० बनमीं:
भी राज हरक सार्वा:

भी प्रकाशवीर शास्त्रीः

भी हुकम चन्द कछवाय : श्री जगदेव सिंह सिद्धान्ती :

श्रीहेम राजः

श्री श्याम ताल सर्राफ:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि भ्रान्ध्र प्रदेश में ऐसे मानचित्र परिचालित किये गये हैं, जिनमें भारतीय राज्य क्षेत्र के बहुत से क्षेत्र विदेशी मुल्कों तया इस्लामी दुनिया के भाग के रूप में दिखाये गये हैं;
- (ख) यदि हां, तो इसके लिए उत्तर-दायी व्यक्तियों के नाम भ्रादि क्या हैं; भौर
- (ग) इस सम्बन्ध में सरकार क्या कार्यवाही कर रही हैं ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री विद्या चरण शुक्ल) : (क) मीर (ख). मान्ध्र प्रदेश में इस्लामी दुनिया शीर्षक से एक मानचित्र वाले कैलेंडर निम्नलिखित कर्मों द्वारा वितरित किये गये थे :---

- (1) भ्रासाम टी डिपो, हैदराबाद
- (2) सनशाइन स्टोर्स, हैदराबाद
- (3) ग्रब्दुल रहमान ट्रंक फैक्टरी, सिकंदराबाद।
- (4) मुहम्मद जमाल ऐंड को०, बेगम बाजार, हैदराबाद ।

इस मानचित्र में गलत तरीके से भारत के बहुत बड़े भागों को देश से बाहर दिखाया गया है।

(ग) इन कैलेंडरों के वितरण के लिये जिम्मेवार व्यक्तियों को भारत सुरक्षा नियमों के भ्रष्टीन गिरफ्तार किया गया था और मामले न्यायालय में विचाराधीन हैं। बिहार में गन्बक और पाइराइट का उत्पादन

\*316. श्री किन्दर लाल: श्री विद्वनाथ पाण्डेप:

क्या पेट्रोलियम श्रीर रसायन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि फिनलेण्ड की एक फर्म ने असझोर में पाइराइट से गन्धक बनाना आरम्भ कर दिया है; भौर
- (ख) यदि हां, तो इसके लिये क्या शर्ते तय हुई हैं और उसकी वर्तमान उत्पादन क्षमता क्या है ?

पेट्रोलियम ग्रौर रसायन मंत्री (श्री ग्रलगेशन): (क) जी नहीं।

(ख) प्रश्न नहीं उठता ।

Santhanam Committee's Recommendations

\*317. Shri R. S. Pandey; Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have renewed the progress so far achieved in the implementation of the Santhanam Committee's recommendations; and
- (b) if so, whether any further measures have been taken to implement them?

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). Out of a total of 137 recommendations (including parts of recommendations) made by the Santhanaia Committee 115 have been accepted, 5 have not been accepted.

1

5

1

7

# and the remaining 14 are under consideration, as follows:

- I. Following 108 recommendations have been accepted with or without changes and implemented:—
  - (1) Recommendations Government lating to Servants Conduct 6 Rules (2) Recommendations amendments lating to 15 to laws (3) Recommendations relating to the political 1 parties etc. . (4) Recommendations relating to Universities 1 85 (5) Others 108 TOTAL
  - II. Following 7 recommendations have been accepted wholly or partly and their implementsion is under consideration:—
    - (1) Recommendations relating to Government Servants Disciplinary Rules
    - (2) Recommendations relating to Amendments to laws
    - (3) Others
    - III. Recommendations not accepted . . . 8

      IV. Following 14 recommendations are under con-
      - (1) Recommendations relating to Constitutional changes . . .

sideration :-

- (2) Recommendations relating to political parties etc.
- (3) Recommendations relating to Judiciary .

(4) Others			4
	TOTAL		14
GRAND	TOTAL	. —	137

# Security Arrangements at Airports \*318. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 16 on the 3rd November, 1965 and state:

- (a) whether the recommendations made by the Committee appointed to go into the security arrangements at Airports has since been examined; and
  - (b) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir. I lay a copy of the report on the Table of the House. [Placed in Library. See No. LT-5648/66].

(b) All the recommendations except recommendation number 9 page 31 of the report relating to the registration of foreigners at the hotels. and recommendation number 17 page 33 of the report relating to loading of export baggages into the aircraft without going through the customs enclosure are acceptable to Government and action has been initiated aircady. Recommendation No. 9 is not considered practicable or useful and recommendation No. 17 is still under examination, as it is subject to certain other arrangements being made as mentioned in the report itself.

## Complaints of Sikhs of Terai

\*320. Shri Gulshan: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have received any complaints of discrimination from the Sikhs of Terai (U.P.); and
- (b) if so, the action Government propose to take in the matter?

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) The Uttar Pradesh Government to whom the matter was referred have denied the allegations of discrimination.

## केन्द्रीय शिक्षा सलाहकार बोर्ड

\*321. श्री सिद्धेश्वर प्रसाद: क्या शिक्षा मंत्री 17 नवस्वर, 1965 के धतारांवित प्रश्न संख्या 811 के उत्तर के सम्बन्ध में यह बताने की कृपा गरेंगे कि 28 ध्रीर 29 धक्तूबर, 1965 को केन्द्रीय शिक्षा सलाहकार बीर्ड की हुई बैठक में किये गये निर्णयों को कियान्वित करने के लिए राज्य सरकारों तथा केन्द्रीय सरकार ने क्या कार्यवाही की है ?

शिक्षा मंत्री (श्री मु० क० चागला):
केन्द्रीय शिक्षा सलाहकार बोर्ड द्वारा की गई
सिफारिशें 9 दिसम्बर, 1965 को राज्य
सरकारों तथा प्रत्य प्राधिकारियों को प्रेषित
की गई थीं, जिन्हें सिफारिशों के कियान्वित
करने के सम्बन्ध में विचार करना है तथा
निर्णय लेना है। उनके द्वारा की गई कार्रवाई
की रिपोर्ट प्रभी तक प्राप्त नहीं हुई है।
जहां तक चौथी पंच-वर्षीय ध्यायोजना से
सम्बन्धित सिफारिशों का सम्बन्ध है, उन पर,
ध्यायोजना को धन्तिम रूप देते समय, उचित
ध्यान दिया जायेगा।

#### Arrest of Walcott

\*322. Shri Surendranath Dwivedy: Shri Hukam Chand Kachhavaiya: Shri Bade: Shri P. C. Borocah:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 253 on the 16th February, 1966 and state:

(a) whether investigation into this case has been completed;

- (b) the number of persons arrested so far;
- (c) whether any case or cases have been instituted against them; and
- (d) whether there is any truth in the report published in some papers that the beachcraft which landed unscheduled at Bhubaneshwar in June last year was carrying Walcott and Donze who got down at some other place before the plane proceeded towards Bhubaneshwar?

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Not yet, Sir.

- (b) Nine persons, including Walcott.
- (c) Four cases have been registered.
- (d) The investigation conducted so far does not confirm the Press report.

### Enquiry into Police Firing in Manipur

\*323. Shri Hari Vishnu Kamath: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 737 on the 8th December, 1965 and state:

- (a) whether any disciplinary or punitive action has been taken against those responsible for the second firing on the open Dimapur road which the Committee of Inquiry held as neither justified nor necessary;
  - (b) if so, the nature thereof; and
- (c) if the answer to part (a) above be in the negative the reasons therefor?

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). A case is being registered in respect of the second firing.

#### Alleged Beating to Death of a Man at Police Station

#### \*324. Shrimati Savitri Nigam: Shri D. D. Puri:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that an innocent man had been beaten to death by the Police constables at the Police Station Port Blair, Andamans; and
- (b) if so, the action Government have taken to punish the culprits?

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) One man Shri Ruplal who was arrested in a criminal case died on the intervening night of 26th and 27th January, 1966, while in the Police Cusfody at Police Station, Dandas Point, Port Blair.

(b) Eight Police officials including the Station House Officer have been arrested against whom the investigations have been completed and the case filed in the court.

#### Resolution on Industrial Truce

\*325. Shri Madhu Limaye: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether it is a fact that at the instance of the Central Government the Tri-partite Conference adopted a Resolution on Industrial Truce;
- (b) whether it is also a fact that the management of Rohtas Industries, Dalmianager and certain other concerns have violated this Resolutistic by refusing to implement agreements entered into in pursuance thereof; and
- (c) if so, the action taken by the Central Government under D.I.R. or other emergency powers?

# The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes.

- (b) The specific case referred to by the Member falls within the competence of the Bihar Government.
  - (c) Does not arise.

#### Tri-Partite Committees

•326. Shri Daji:

Shri Basumatari: Shri D. D. Puri:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether the high-level tripartite committees envisaged by the 23rd Session of the Indian Labour Conference have since been set up at Central and State levels;
- (b) whether any meetings of these Committees have also been held;
- (c) if so, their recommendations and Government's reaction thereto; and
- (d) whether any State has not been able as yet to constitute such tri-partite bodies?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (d). A Tripartite Committee has been set up by the Government of India. The position in regard to the Tri-partite Committees at the State Level is indicated in the statement laid on the Table of the House. [Placed in Library. See No. LT-5849 (i) /86].

- (b) The first meeting of the Central Tripartite Committee was held on the 27th January, 1966. Information regarding the meetings of the State level Committees is not available.
- (c) The main recommendations of the Central Tripartite Committee are shown in the statement, laid on the Table of the House. [Placed in Lihrary. See No LT-5649(ii)/66].

#### Recruiment of Special Police Officers

- 1316. Shri Ram Harkh Yadav: Will the Minister of Home Affairs be pleased to state:
- (a) whether Government have modified the Rules for the recruitment of Special Police Officers:
  - (b) if so, the details thereof; and
- (c) the number of Special Police Officers so far recruited in the country State-wise?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Government of India have not framed any rules for recruitment of Special Police Officers.

- (b) Does not arise.
- (c) The information is being collected from the States and will be placed on the Table of the House.

#### Strike in Textile Mills in Coimbatore

1317. Shri A. K. Gopalan: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether there was a strike by the textile workers of Coimbatore during December, 1965; and
- (b) if so, their main grievances; and the conditions of settlement, if any?

The Minister of Labour, Employment and Rehabilitation (Shri Jag-jivan Ram): (a) and (b). the matter is the concern of the State Government. The Government of India have no information on the subject.

#### Junior Colleges in Kerala

#### 1318. Shri A. K. Gopalan: Shri A. V. Raghavan;

Will the Minister of Education be pleased to state:

(a) whether the Kerala University Syndicate has decided not to sanction any new junior colleges during 1966-67:

- 1966 Written Answers(b) if so, the reasons therefor;
- (c) whether in view of the backwardness of Malabar area Government propose to relax this decision and allow new Colleges in this area; and
- (d) if so, when the decision is likely to be taken?

The Minister of Education (Shri M. C. Chagla); (a) to (d). While it is a fact that the Kerala University Syndicate has decided not to sanction any new junior colleges 1966-67 on the ground that the colleges already sanctioned during 1964-65 and 1965-66 have not been fully stabilised, no final decision has yet been taken it regard to the setting up of new colleges in the case of Malabar area. In the latter case, proposals are being looked into by the University to ascertain whether facilities required for starting the new colleges are being provided by the sponsors. It is not possible at this stage to indicate how soon the decision is likely to be taken.

#### Arrest of Peasants in Kottayam

1319. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

- (a) whether it has come to the notice of Government that the peasants living near Palampadam Estate, Kottayam, (Kerala) are being arrested by the Police with a view to evict them; and
- (b) if so, whether Government propose to take steps to stop this?

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) The peasants were not arrested with a view to evicting them. Some persons at THUMARANPARA near Palampadam Estate, who were accused in criminal cases, were arrested by the Police on specific charges.

(b) Does not arise.

#### T.A. to Police Constables in Kerala

1320. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

- (a) whether a cut of 25 per cent has been effected on the travelling allowance hitherto given to the Police Constables in Kerala;
- (b) whether it is also a fact that while travelling with bus warrants, the charges of the same are ordered to be deducted from their travelling allowance:
  - (c) if so, the reasons therefor; and
- (d) the latest position in the matter?

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) A cut of 20 per cent (and not 25 per cent) has been effected as an economy measure on the ceiling on T.A. to officers and men of all ranks of the Police Department of the State.

- (b) The cost is deducted only to the extent of half of the ceiling. If the cost of warrants exceeds half, the amount in excess is admitted in excess of the ceiling.
- (c) and (d). The decision was taken as a measure of economy and is still in force.

#### Kerala Soap Institute

1321. Shri A. V. Raghavan: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is proposed to enhance the capacity of the Kerala Soap Institute at Calicut;

- (b) if so, the progress made in importing a Mazzoni soap plant; and
- (c) the amount of foreign exchange required for the plant?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) The Kerala Soap Institute have proposed to moderhise their factory by replacing the existing worn out machinery by a Mazzoni soap plant. Modernisation of the factory is expected to result in an increase in capacity from 700 tonnes/year to 1000 tonnes/year.

- (b) An agreement for supply of the plant has been entered into with the Italian suppliers under the Italian Credit, and licence for import of the plant is awaited.
  - (c) About Rs. 8.5 lakhs.

#### All India National Games

#### 1322. Shri Murli Manohar: Shri Ram Harkh Yadav:

Will the Minister of Education be pleased to state:

- (a) whether the All-India Twentysecond National Games held recently in Bangalore have had record-beating events in some of the items; and
- (b) if so, the details of such recordbeating events?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir.

(b) The following new records were created in Athletics and Weightlifting:

#### ATHELETICS:

#### Men

- High Jump
- 2. Discuss Throw
- 3. Hammer Throw
- 4. Triple Jump
- 5. 800 M Run .
- 2.01 M by Bhim Singh of Rajasthan.
- 49.98 M by Praveen Kumar of Punjab.
  - 56.56 M by Praveen Kumar of Punjab.
- 15.87 M by Labh Singh of Punjab.
- . I minute 49.9 seconds by B. S. Barua of Rajasthan.

omen	
High Jump	1.55 M by L. Gomes of Madras.
Boys	
t. High Jump	1.85 M by Daljinder Singh of Rajasthan.
2. Pole Vault	3.60 M by Raghbir Singh of Punjab.
3. Javelin Throw	57.16 M by Ram Badan Singh of Bihar.
4. 200 M Run	22.8 seconds by Sabharwal of Maharashtra.
5. 400 M Run	50.5 seconds by R. Ranganath of Mysore.
6. 800 M. Run	2 minutes o second by R. Ranganath of Mysore.
7. 4×1∞ M Relay .	44.4 seconds by Mysore team.
Girls	
1. Javelin	34.02 M by Chameli of Rajasthan,
2. Shot Put	9.07 M by Mary Phillips of Mysore.
Weightlifting:	
Feather Weight	
I. M. L. Ghosh of Services TOTAL	Press 108 Kg. 345 Kg.

. Snatch 107.5 Kg.

#### 'Urdu Digest' of Lahore

2 A.K. Das of Railways

1323. Shri Ram Harkh Yadav: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have declared that the issues of the 'Urdu Digest' an Urdu periodical published from Lahore from September, 1965 up-to-date printed at the 'Istaqlal Press' Lahore be forfeited to Government: and
- (b) if so, the details of the forfeiture order?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) The issues of the periodical published from September, 1955 to the date of the order i.e. 21st October, 1965, have been declared forfeited to Government.

(b) The Order was published In Part II, Section 3(i) of the Gazette of India dated the 6th November, 1965.

#### Salaries of Extra Departmental Employees in P. & T. Deptt.

1324. Shri Jedhe: Will the Minister of Communications be pleased to state.

- (a) the minimum and the maximum salaries paid to the Extra-Departmental Employees (category-wise) of the Posts and Telegraphs Department;
  - (b) whether these Extra-Departmental Employees are eligible for Dearness Allowance granted to the Government employees from time to time;
    - (c) if not, the reasons therefor; and
  - (d) whether Government have under consideration any proposal for increasing their salaries, and if so, what is the proposal and when it will be possible to implement the same?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) The information is as follows:

Category	Min. p.m.	Max. p.m.
	Rs.	Rs.
ED SPMs & ED Sorters	52	72
ED Stamp Vendors	32	47
ED BPMs	25	47
EDMCs, Packers, Delivery Agents & LB. Peons .	20	42
ED Chowkidars	20	42
ED Messengers, Boy Messengers and Boy Peons .	20	42

In addition to the above, the ED SPMs and Sorters are sanctioned an ad hoc increase of Rs. 16 p.m. and other ED employees Rs. 12 p.m. (including Rs. 3 and Rs. 2 respectively sanctioned recently with effect from 1-12-65).

- (b) No.
- (c) They are not whole time employees on regular scales of pay and are supposed to have other sources of income.
- (d) No; and ad hoc increase in consolidated allowance has however been sanctioned at the rate of Rs. 3 p.m. to the ED SPMs and Sorters and Rs. 2 p.m. to other E.D. employees from 1-12-65 as per the policy of the Govt. for sanctioning such increases as and when rates of dearness allowance are revised for regular Govt. employees.

#### Gratuity of Extra-Departmental Employees of P. & T. Deptt.

1325. Shri Jedhe: Will the Minister of Communications be pleased to state:

(a) whether the details regarding the grant of gratuity to the Extra-

Departmental Employees of the Posts and Telegraphs Department have been finalised; and

(b) if so, whether a copy of thε same will be laid on the Table?

The Minister of State in the Departments of Parliamentary Affairs & Communications (Shri Rao): (a) No.

(b) Does not arise.

#### भारतीय अम सम्मेलन

1326 भी सिद्धेश्वर प्रसाव : क्या भन, रोजगार तथा पुनर्वास मंत्री पारतीय श्रम सम्मेलन द्वारा प्रक्तूबर, 1965 में विचारे गये प्रस्तावों तथा की गई सिफारिशों के सम्बन्ध में 15 नवम्बर, 1965 के प्रतारांकित प्रकृत संख्या \$59 के उत्तर के सम्बन्ध में पह बताने की कृपा करेंगे कि :

- (क) क्या स्वायी श्रम समिति के विचारार्थं भेजी गई बातों पर विचार किया जा चुका है; ग्रीर
- (ख) यदि हो, तो किन विशिष्ट बातों पर विचार किया गया है ग्रीर क्या निर्णय किये गये हैं ?

भम, रोजगार तथा पुनर्वास मंत्री (भी जगजीवन राम): (क) ग्रीर (ख). स्थायी भम समिति ने 13-14 फरवरी, 1966 को हुई प्रपनी बैठक में भारतीय श्रम प्रधिवेशन हारा इसे प्रक्तूबर, 1965 में भेजे गये विषयों पर विवार विया। एक विवरण जिसमें उक्त बैठक में विवार-विमन्न नियं गये महत्वपूर्ण विषय ग्रीर लिये गये निर्णय दियं गये हैं सभा की मंज पर रख दिया गया है। [पुस्तकालय में रखा गया बेंकिये मंख्या L. T.—5650/66]

#### 'ज्ञान सरोवर' का प्रकाशन

# 1327. श्री सिद्धेश्वर प्रसाद : डा॰ महादेव प्रसाद :

नया शिक्षा मंत्री 1 दिसम्बर 196 \$ के भतारांकित प्रश्न संख्या 1604 के उत्तर के सम्बन्ध में यह बताने की कृषा करेंगे कि:

- (क) 'ज्ञान सरोवर' के प्रकाशन का काम जामिया मिलिया इस्लामिया को देने के क्या कारण थे;
- (ख) इसके प्रकाशन का काम फिर सूचना भीर प्रसारण मंत्रालय के प्रकाशन विभाग को देने के क्या कारण हैं;
- (ग) जामिया मिलिया को 'ज्ञान सरोवर' के प्रकाशन के लिए कितने रुपये दिये गये और भ्रभी तक उसके हिसाब-किताब की लेखा-परीक्षा नहीं कराने के क्या कारण हैं;
- (घ) सूचना ध्रौर प्रसारण मंत्रालय द्वारा 'ज्ञान सरोवर' के शेष खंडों को प्रकाशित करने में विलम्ब होने के क्या कारण हैं; ध्रौर
- (ड) 'ज्ञान सरोवर' के सभी खंड कब तक प्रकाशित कर दिये जायेंगे ?

शिक्षा मंत्रालय में उप-मंत्री (श्रीमती सीन्वरम रामचन्द्रन): (क) हिन्दी में समाज शिक्षा साहित्य के प्रकाशन के क्षेत्र में उनके धनुमव को देखते हुए 'ज्ञान सरोवर' के प्रकाशन का कार्य जामिया मिलिया इस्लामिया को सौंपा गया था।

- (ख) किन्तुप्रगति की गति धीमी देखकर बाद में यह कार्यप्रकाशन प्रभाग को सौंप दियागया था।
- (ग) उन्हें 1,88,007.34 रु० की राणि दं। गईषी भीर जनवरी, 1961 तक लेखे महालेखाकार, केन्द्रीय राजस्व के पास भ्राडिट के लिए केज दिये गये थे।

(घ) धौर (ङ). प्रकाशन प्रभाग पर प्रतिरिक्त कार्य के दबाद तथा राष्ट्रीय संकट के कारण भारत सरकार प्रैस के दबाद की वजह से इस पुस्तक का मुद्रण इतनी शीध्रता से नहीं हुआ है जितना कि सामान्य परिस्थितियों में होना चाहिए था। शेष खण्डों को शीध्र प्रकाशित करने के लिए प्रकाशन प्रभाग यथासंभव प्रयत्न करेगा।

#### पत्रकारों के विद्य जीव

1328. श्री सिद्धेश्वर प्रसाद : क्या गृह-कार्य मंत्री कुछ पत्रकारों की राष्ट्र विरोधी कार्यवाहियों के बारे में 1 दिसम्बर, 1965 के भतारांकित प्रमा संख्या 1684 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

- (क) क्या इस मामले में जांच इस बीच पूरी हो चुकी है;
- (ख) यदि हां, तो उसके क्या परिणाम निकले हैं; ग्रीर
- (ग) सरकार ने इस मामले में नया कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (भी हाषी) : (ग) सं (ग) संवाददाता दारा मेजे गए समाचारों की सरकार ने जांच की थी ग्रीर सभी पहलुमों पर सावधानी से विचार करने के उपरान्त यह निर्णय विया गया है नि ऐसी कोई सामग्री नहीं है जो विसी तरह की वानूनी वार्यवाही या बन्दिश का ग्रीचित्य सिद्ध कर सके।

# Telephone Exchange, Padne (Kerala)

1329. Shri Mohammed Koya: Will the Minister of Communications be pleased to state:

- (a) whether any decision was taken to start a telephone exchange in Padne, Kerala State;
- (b) whether the telephone subscribers were asked to give advance deposits; and

(c) if so, the reasons not giving the telephone connections so far?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) No.

- (b) No advance deposits have been obtained.
  - (c) Question does not arise.

#### Padne Branch Post Office

1330. Shri Mohammed Koya: Will the Minister of Communications be pleased to state:

- (a) whether any representation has been received to upgrade the Padne Branch Post Office in Kerala;
- (b) whether any other Post Office with comparatively less transactions has been upgraded; and
- (c) if so, the reasons for not upgrading Padne Post Office?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) No, Sir.

- (b) No. Sir,
- (c) Does not arise.

#### Retirement age of Madras Government Employees

1331. Shri V. V. Thevar: Will the Minister of Home Affairs be pleased to state:

- (a) whether the State Government of Madras have sent to the Central Government for approval any proposal for raising the retirement age of the State Government employees to 58 years;
- (b) if so, at what stage the consideration of the matter stands;
  2599 (Ai) LS-3.

- (c) the date from which it will take effect; and
- (d) the various categories of staff covered under the proposal?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) No, Sir.

(b) to (d). Do not arise.

पूर्वी पाकिस्तान से बिस्थापित व्यक्ति

1332. श्री झोंकार लाल बेरवा : श्री हकम चन्द कछवाय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि पूर्वी पाकिस्तान से भ्राये हुए विस्थापित व्यक्तियों को नाग-रिकता प्रदान की गई है; भीर
- (खा) यदि हां तो ऐसे कितने विस्थापित व्यक्तियों को नागरिकता प्रदान की गई है?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (भी हाथी):(क) 19 जुलाई 1948 से पूर्व पाकिस्तान से भारत को भाने वाले विस्थापितों को संविधान की व्यवस्थामों के भनुसार स्वतः ही भारत की नागरिकता प्राप्त हो गई। ऐसे व्यक्तियों को जो उसके बाद म्रायें नागरिकता प्रधिनियम 1955 के भधीन विहित गतौं को पूरा करते हों तो उन्हें पंजीकरण द्वारा भारतीय नागरिकता प्राप्त हो सकती है।

(ख) उपलब्ध सूचना के धनुसार 15 दिसम्बर 1965 तक भारतीय नागरिकों के रूप में पंजीकृत होने वाले व्यक्तियों की कुल संख्या 4,2,868 थी। पूर्वी पाविस्तान से आने वाले विस्थापितों की संख्या भूलग से उपलब्ध नहीं है।

#### Development of Resources of Andaman and Nicobar Islands

Written Answers

1333. Shri Umanath; Will Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether at the recent meeting of the Home Minister's Advisory Committee for the Union Territory of Andaman and Nicobar islands, it was decided to launch a programme which envisages all-round development of the various resources of the Islands, for the settlers from outside as well as for the local population; and
- (b) if so, the details of the decision and the proposed programme?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram); (a) and (b). No, Sir. At the meeting of the Home Minister's Advisory Committee for Andaman and Nicobar Islands held on 7th December, 1965, the development of the islands and possibility of rehabilitation of migrants were mentioned in general, but no specific decisions were taken in this behalf.

## राजधार के निष्ट 'खेलगांव'

# 1334. श्री ग्रोंकार लाल बेरवा: भी भीनारायण वासः

क्या शिक्सा मंत्री यह बताने की कृपा बारेंगे कि:

- (क) क्या यह सच है कि सरकार ने राजघाट के निकट 'खेलगांव' बनाने का भ्रपना निश्चय छोड़ दिया है;
- (ख) यदि हां तो इसके लिए कौनसा दूसरा स्थान चुना गया है; श्रीर
- (ग) इस योजना की मुख्य रूपरेखा क्या है ?

शिक्षा मंत्रालय में उप-मंत्री (श्री भक्त बर्जन) : (क) भीर (ख). राजघाट के निवट की मुमि पर स्टेडियम म्रादि के निर्माण की ग्रनमीत देने के प्रश्न पर हाल ही में विचार विया गया भीर निश्चय किया गया

वि इस स्थान पर स्टेडियम के निर्माण की अनुमति देना उपयुक्त नहीं होगा भीर 'खेलगांव' के लिए जिसे ग्रब 'राष्ट्रीय खेल केन्द्र' के नाम से पूकारा जाता है कोई श्रन्य स्थान तलाश किया जाये। दिल्ली के मुख्य भायक्त, से सरकार के विचारार्थ दो भ्रथवा तीन उपयुक्ता स्थान सुझाने का प्रनुसंख किया गया है।

- (ग) राष्ट्रीय खेल केन्द्र में निम्नलिखित सुविधान्नों की व्यवस्था करने का प्रस्ताव है :---
  - व्यायामणाला भ्रीर स्वास्थ्यकर उपभवन से युक्त भातरंग खेल
  - 2. मुख्य स्टेडियम जिसमें ध्राधनिक स्टेडियम के लिए झावश्यक सभी सुविधाश्रों की व्यवस्था हो; भीर
  - फुटबाल, हाकी, बालीबाल, बास्-केटबाल भीर टेनिस के लिए खेल के मैदान।

**बार्क लिवर तेल परिष्करण कार ६**ः

1335 श्री ग्रोंकार लाल बेरवा : क्या पैट्रोलियम ग्रीर रसायन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्यायह सच है कि गुजरात में एक शार्क लिवर तेल परिष्करण कारखाना स्थापित करन का सरकार का विचार है;
  - (ख) यदि हां, तो कब; ग्रीर
- (ग) यदि कोई सहायता प्राप्त की जा रही है, तो किस से?

पंट्रोलियम भीर रसायन मंत्री (श्री धलगेशन): (क) भारत सरकार के पास ऐसा कोई प्रस्ताव नहीं है। गुजरात सरकार ने एक शार्क लिवर तेल शोधनशाला स्थापित

(ख) ग्रौर (ग). तीसरी पंचवर्षीय योजना के प्रन्तर्गत गुजरात सरकार के मत्स्य स्कीमों में यह परियोजना भी शामिल है भीर गुजरात सरकार ध्राशा करती है कि उक्त शोधनशाला शीघ्र ही कार्य करना शुरू कर देगी।

> वैज्ञानिकों के लिए होस्टल 1337 श्री हुकम चन्व कछवाय : श्री श्रोंकार लाल बेरवा : श्री बढें :

क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि वैज्ञानिकों के लिए नई दिल्ली में एक होस्टल बनाने का सरकार का विचार है;
- (ख) यदि हां, तो किस स्थान पर बनाने का विचार है; ग्रौर
- (ग) उस पर अनुमानतः कितना व्यय होगा?

शिक्षा मंत्री (श्री मु० क० चागला):
(क) जी हां। प्रनुसन्धान संस्थाघ्रों के निदेशकों ग्रीर प्रवर वैज्ञानिकों ग्रीर वैज्ञानिक तथा ग्रीवोगिक प्रनुसन्धान परिषद् के प्रतिध्यों के रूप में दिल्ली ग्राने वाल विदेशी वैज्ञानिकों के इस्तेमाल के लिए परिषद् का विचार एक होस्टल बनाने का है।

- (ख) लोदी एस्टेट, नई दिल्ली में इस होस्टल के लिए स्थान निर्धारित करने का विचार है।
- (ग) प्रारम्भिक डिजाइन तथा तख-मीनों पर विचार किया जा रहा है।

**डा० मालनलाल चतुर्वेदी की चिकिस्सा** 

1338. श्री हुकम चन्द कछवायः श्री बड़ेः

क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या पश्चभूषण डा॰ माखनलाल चतुर्वेदी की चिकित्सा हो रही है; ग्रीर (ख) यदि हां, तो क्या सरकार ने उन्हें इस कार्य के लिये कोई सहायता दी है भीर किस रूप में ?

शिक्षा मंत्रालय में उप-मंत्री (श्री भक्त दर्शन): (क) जी हां।

(ख) केन्द्रीय धौर राजस्थान की सर-कारों ने संयुक्त रूप से 1500 रुपये की इकमुश्त रकम डा० माखनलाल चतुर्वेदी को 1963-64 के दौरान दी थी। इसके प्रतिरिक्त 1964-65 के दौरान शिक्षा मन्त्री के विवेकाधीन फण्ड से भी 5,000 रुपये का प्रनुदान उन्हें दिया गया था। ज्लाई, 1963 से मध्य प्रदेश की सरकार चतुर्वेदी के इलाज श्रीर उनके परिवार के प्रनुरक्षण के लए 500 रुपये मासिक का जीवनपर्यन्त मानदेय दे रही है।

Tax on Immovable Property

1339. Shri Yashpal Singh: Shri Balmiki; Shri Bagri: Dr. Ram Manohar Lohia; Shrimati Savitri Nigam;

Will the Minister of Home Affairs be pleased to state:

- (a) whether there is any proposal to increase the rate of tax on immovable property in the Union Territory of Delhi; and
- (b) if so, the amount of increase proposed to be levied?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No.

(b) Does not arise.

Supply of Gas from Nangal Fertilizer Factory

1340. Shrimati Savitri Nigam: Shri Hukam Chand Kachhavaiya:

Will the Minister of Petroleum and Chemicals be pleased to state whether Government have finalised the scheme to supply the gas from the Nangal Fertilizers Factory to various cities of the Punjab and Delhi for cooking purposes?

Written Answers

The Minister of Petroleum and Chemicals (Shri Alagesan): There is no scheme under consideration for the supply of gas from the Nangal Fertilizers factory for cooking purposes. The process followed in the Factory does not permit the production of such gas.

#### Laboratories in Punjab

1341. Shri Yashpal Singh: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the Punjab Government has under consideration a scheme to set up a chain of Laboratories throughout the State;
- (b) if so, whether any assistance has been given by the Central Government; and
  - (c) the funds allotted for the same?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) This Ministry is not aware of any such scheme.

(b) and (c). Do not arise.

#### Spare Parts of Creed Teleprinter Machines

1342. Shri Buta Singh: Shri Gulshan: Shri Yashpal Singh:

Will the Minister of Communications be pleased to state:

- (a) whether large stocks of spare parts of Creed Teleprinter Machines are lying unused with the Posts and Telegraphs authorities:
- (b) whether such parts are badly needed by the Defence Ministry; and
- (c) if so the steps proposed to be taken to utilise the unused spares for the defence purposes?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Some stocks of spares are available.

- (b) Whatever was required Defence Ministry has been transferred to that Ministry. No further demands are pending.
- (c) In view of (b) above the question does not arise.

#### Overtime in C.T.O., New Delhi

#### 1343. Shri Buta Singh: Shri Gulshan: Shri Yashpal Singh:

Will the Minister of Communications be pleased to state:

- (a) the average monthly expenditure cadre-wise of overtime employment of officials of different cadres during 1963-64 and 1964-65 in the Central Telegraph Office, New Delhi;
- (b) the sanctioned strength of staff. cadre-wise for the said Office during 1963-64 and 1964-65; and
- (c) the steps taken by Government to reduce the overtime expenditure and the result thereof?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a)

Cadres	Average Monthly expenditure during 1963-64 1964-65	
	Rs.	Rs.
(i) Telegraph Master	1688	3414
(ii) Lower Selection Grade clerks .	Nil	141 3
(iii) Telegraphists .	17020	27017
(iv) Clerks	12794	22043
(v) Telegraphmen Telegraph peon	8 3101	3967
		8

(b)		
Cadres	Sanctioned 1963-64	
(i) Telegraph Masters	48	50
(ii) Lower Selection Grade clerks	36	37
(iii) Telegraphists .	505	529
(iv) Clerks .	535	539
(v) Telegraphmen& Telegraph peons	355	383

(c) Strict control is kept over overtime expenditure by ensuring that available staff is deployed to the best advantage. Some overtime has to be incurred by the very nature of work in Telegraph offices i.e. the fluctuation of traffic etc. Staff on the basis of laid standards is sanctioned and provided to minimise overtime expenditure.

#### C.T.O., New Delbi

#### 1344. Shri Buta Singh: Shri Gulshan: Shri Yashpal Singh:

Will the Minister of Communications be pleased to state:

- (a) the average time-delay on (i) express and (ii) Ordinary telegrams in the Central Telegraph Office, New Delhi in 1964-65;
- (b) the number of circuits directly worked in 1964-65;
- (c) whether Government have investigated the causes of the over-centralisation in this Central Telegraph Office; and

#### (d) if so, the findings thereof?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao); (a) Regular statistics of delay on each and every message handled are not maintained due to extra work involved. Delays vary according to circuits and period of the day and night. Generally however express

telegroms are disposed of within an hour and ordinary telegrams within two hours of their booking or receipt.

#### (b) 101.

(c) and (d). Yes. New Delhi being the capital city of India, naturally will have some concentration of traffic. Alternative transit centres exist at Agra, Ambala, Jaipur etc., to reduce the concentration at New Delhi. It is also proposed to introduce Gentex system of work shortly, which will enable distant stations to get connected direct by dialling process, without the necessity of transitting through New Delhi.

#### C.T.O., New Delhi

#### 1345. Shri Buta Singh: Shri Gulshan: Shri Yashpal Singh:

Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that a large number of officials of the Central Telegraph Office, New Delhi are earning more than 40 per cent of their basic salary as overtime allowance for the last two years; and
- (b) if so, the reasons for not augmenting the staff by employing more persons to meet the day-to-day requirements of that Office?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Yes, about 25 per cent of the staff.

(b) The overtime earnings in the Central Telegraph Office are not mainly due to shortage of staff though that is also one of the factors. Staff is sanctioned and provided on the basis of predetermined standards taking the total work into account to ensure continuous gainful utilisation. The nature of traffic however is fluctuating and it does not confine itself to a pattern which can be avera-ged. This has essentially to be handled without delay as it comes at any

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Shri Himatsingka: Shri Onkar Lal Berwa: Shri D. C. Sharma:

hour and thus working on overtime basis becomes the normal feature in telegraph offices which is difficult to avoid. Shortages of staff from the sanctioned strength are being gradually made up by intensive recruitment and training.

Written Answers

#### Loss of frequencies to India

1346. Shrimati Savitri Nigam: Will the Minister of Communications be pleased to state whether India has lost many frequencies to which it was entitled because of the delay in establishing new and big powerful transmitters?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): No. Sir.

Secret Transmitter in Nagaland

1347. Shrimati Savitri Nigam: Shri M. L. Dwivedi: Shri Hukam Chand Kachhavaiya:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 28 on the 3rd November, 1965 and state whether the secret transmitter in Nagaland has since been located by Government and if so, the size and make of the transmitter?

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): The transmitter has not been located, despite efforts made by a team of experts. There has been no report of any broadcast by this transmitter after the 23rd September 1965.

#### Workers' Participation in Managements

1348. Shri Narayan Reddy: Shri Lahtan Chaudhry: Shri Rameshwar Tantia:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether a scheme to make workers co-partners and co-sharers in managing the industrial units has been finalised:
- (b) if so, the main features thereof;
- (c) when this scheme is likely to be introduced; and
- (d) how far the scheme will benefit workers and managements of the industrial units?

The Minister of Labour, Employment and Rehabilitation (Shri Jag-Jivan Ram): (a) to (d). The matter is under study.

Second Cement Wage Board

1349. Shri Yashpal Singh: Shri Balmiki: Shri Bagri:

Will the Minister of Labour, Employment and Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 1018 on the 30th August, 1965 regarding the Second Cement Wage Board and state the progress so far made in the implementation of the recommendations made by the Second Wage Board for cement workers?

The Minister of Labour, Employment and Rehabilitation Jagjivan Ram): A statement showing the progress of implementation of the recommendations for grant of interim

#### relief in cement factories in various States is as follows:

#### STATEMENT

States in which the recommendations have been implemented partly	States from which the information is awaited
• I. Mysore	I. Uttar Pradesh
× 2. Bihar	2. Rajasthan
	3. J & K
	recommendations have been implemented partly  • I. Mysore

Note.-There are no cement factories in West Bengal, Assam and Nagaland.

#### Wage Board for Power Industry

1350. Shri Yashpal Singh:

Shri Balmiki:

Shri Bagri:

Shri Vishwa Nath Pandey:

Shri D. C. Sharma:

Shri Bibhuti Mishra:

Shri D. J. Naik:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether Government have completed the examination of the question of setting up of a Wage Board for Power Industry;
- (b) if so, the decision taken thereon; and
- (c) if the answer to parts (a) and (b) above be in the affirmative, the constitution of the Board, its terms of reference and the date of submission of the report?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram); (a) to (c). It is proposed to set up a Wage Board for electricity undertakings shortly. The composition and terms of reference of

the Wage Board are now under consideration.

#### Wage Board for Tea Plantations

1351. Shri Yashpal Singh:

Shri Balmiki:

Shri Bagri: .

Shri Daji:

Shri Vishwa Nath Pandey:

Shri P. C. Borooah:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether the Central Wage Board for Tea Plantations has submitted its report to the Government;
- (b) if so, its main recommendations and Government's decision thereon;and
- (c) if reply to part (a) be in the negative, the reasons for the delay?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) to (c). The Board has almost completed its deliberations and its report is expected within the next two months.

<sup>\*</sup>Out of four factories, three have implemented the recommendations fully. The position in respect of the fourth factory is being ascertained.

<sup>×</sup>Three out of seven factories in Bihar have implemented the recommendations fully. The latest position in respect of the remaining four factories is being ascertained.

#### Unemployment in Delhi

1352. Shri Balmiki:

Shri Yashpal Singh: Shri Bagri:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) the number of persons registered as unemployed in the records of Employment Exchanges in Delhi as on the 1st January, 1966; and
- (b) whether Government propose to take steps to get employment for them within a year from the date of their registration?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) 75,581.

(b) Keeping in view the existing employment situation, it may not be possible to place all these applicants within a year of their registration.

#### P.W.D. Workers in Kerala

1353. Shri Balmiki: Shri Yashpal Singh; Shri Bagri;

Will the Minister of Labour, Employment and Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 997 on the 30th August, 1965 regarding Kerala P.W.D. Workers and state:

- (a) the decision since taken by Government on the demands put forth in the Memorandum submitted to the Government of Kerala on the 29th December, 1965;
  - (b) if not, the reasons therefor; and
- (c) when the decision is likely to be taken?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) A statement is

laid on the Table of the House. [Placed in Library. See No. 5651/66].

(b) and (c). Do not arise.

#### Telephone Offices and Exchanges in-Punjab

1354. Shri Balmiki:

Shri Yashpal Singh:

Shri Bagri:

Shri Daljit Singh:

Will the Minister of Communications be pleased to state:

- (a) the number of Telegraph
  Offices, Telephone Exchanges and
  Public Call Offices in the Punjab at
  present and likely to be opened in
  the year 1966-67 with their locations;
- (b) the amount likely to be spent;and
- (c) the number of telephone exchanges whose capacity is likely to be increased?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) A statement is laid on the Table of the House.

(p)	
	Rs. (in lakhs)
Telegraph Offices .	Appx. 0.30
Telephone Exchanges	3:37
Long distance pub- lic Call Offices .	1.40

<sup>(</sup>c) Ten in 1966-67.

2nd
85
71
79
5

Names of places in Punjab where Telegraph Offices/long distance Public Call Offices/Telephone Exchanges are likely to be opened in the year 1966-67 subject to the availability of stores in time:

Telegraph Offices	Long distance Public Call Offices	Telephone Exchanges
I. Daulat Pur 2. Bijhari 3. Berthin	1. Dharamkot 2. Samadh Bhai 3. Dhameta 4. Sarkaghat 5. Alhilal 6. Nahar 7. Kanina 8 Daulat Pur	1. Badni Kalan 2. Balachawa 3. Bariwala 4. Bhadaur 5. Bhikhi Wind 6. Chopal 7 Garh Shankar 8 Hariana 9 Khalra 10 Majitha 11 Makhu 12 Nurmahal 13 Preetnagar 14 Raikot 15 Shahkor 16 Shankar

#### Arrears of Telephone Bills in Calcutta

1355. Shri Subodh Hansda: Shri S. C. Samanta: Shri Bhagwat Jha Azad; Shri P. C. Borooah: Shri M. L. Dwivedi:

Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that there is a huge arrear of telephone bills in Calcutta;
  - (b) if so, the amount thereof;
- (c) the steps taken to realise the bills; and
  - (d) the result thereof?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) and (b). No Sir, the arreas are Rs. 59.12 lakhs on 30-11-65 for bills issued upto 31-5-65 against a billed revenue for one year of Rs. 732.00 lakhs

(c) and (d). Action has been taken to enforce the disconnection of telephones of defaulting subscribers. Other special steps, such as, pursuing the defaulting suoscribers, recourse to legal action, where necessary, are also being taken to secure early settlement. Arrears are being realised progressively.

# हिन्दी में टेलीप्रिटर का निर्माण

1356. भी प्रकाशवीर शास्त्री : भी हुकम चन्द कछ वाय : भी जगदेव सिंह सिद्धान्ती :

क्या संचार मन्त्री यह बताने की क्रुपा करेंगे :

- (a) हिन्दी टेलीप्रिटर बनाने में कितनी प्रगति हुई है ;
- (ख) क्या यह सब है कि हिन्दी कें के समाचारपत्न और समाचार प्रभिकरण हिन्दी टेलीप्रिंटर न होने के कारण बड़ी कठि-नाई मनुभव कर रहे हैं; और

(ग) यदि हां, तो भ्रपेक्षित संख्या में हिन्दी टेलीप्रिटर कब तक उपलब्ध हो जायेंगे?

संसद्-कार्य विभाग तथा संवार विभाग में राज्य-मंत्री (श्री जगन्नाय राव) :

(क) हिन्दी टेलीप्रिण्टर के कुंजी फलक (की बोर्ड) को प्रन्तिम रूप दिया जा चुका है और हिन्दुस्तान टेलीप्रिण्टमं लि॰ ने इस कुंजी फलक का डिजाइन अपने सहयोगकर्ताओं को, प्राविधिक और निर्माण विषयक व्यौरे तथा उसके लिये अपेक्षित औजारों के विषय में सूचना प्रस्तुत करने के लिये भेज दिया है।

(ख) श्रीर (ग) डाक ग्रीर तार विभाग के पास हिन्दी टेलीप्रिण्टरों की कुछ मांगें श्रायी हैं किन्तु उनकी पूर्ति करना फैक्ट्री द्वारा हिन्दी टेलीप्रिण्टरों का निर्माण श्रारम्भ किये जाने के बाद ही सम्भव हो सकेगा। श्राणा है कि शायद 1967 के मध्य तक इन मशीनों का निर्माण सम्भव हो जाय।

## बोनस का भुगतान

1357. श्री प्रकाशवीर शास्त्री: श्री हुकम चन्द कछवाय: श्री ऊगदेव सिंह सिद्धान्ती:

क्या श्रम, रोजगार तथा पुनर्वास मंत्री 6 दिसम्बर, 1965 के तारांकित प्रश्न संख्या 683 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

- (क) क्या उनको किसी प्रतिनिधि कार्मिक संघ की ग्रीर से संस्थानों द्वारा पिछले विपक्षीय समझौते तथा अनुपात का पालन न किये जाने के सम्बन्ध में कोई ज्ञापन प्राप्त हुआ है;
- (ख) यदि हां, तो किस संघ की श्रोर से ग्रीर इस बारे में क्या कार्यवाही की गई है; ग्रीर
- (ग) क्या समृद्धिशाली फर्मों द्वारा पहले को नराकी जो राशि दी जाती थी तत्सम्बन्धी

धारवासन को घ्यान में रखते हुए तथा कुछ मालिकों द्वारा मान्यता प्राप्त कार्मिक संघों की सर्वथा उपेक्षा करके ध्रपने ध्राप ही बोनस की राशि निर्धारित कर लिये जाने के कारण उत्पन्न हुई स्थिति को घ्यान में रखते हुए बोनस भुगतान ध्रधिनियम में संशोधन करने का प्रश्न विचाराधीन है ?

भन, रोजगार तथा पुनर्वास मंत्री (भी जगजीवन राम) 1 (क) भीर (ख). पेट्रो-लियम वकंसं यूनियन भीर इंडियन नेशनल ट्रेड यूनियन कांग्रेस ने तेल कम्पनियों द्वारा 1963 में हुए लम्बे भविध के समझौते के भनुसार 1964 भीर 1965 के वर्षों के बोनस की भ्रदायगी न करने के बारे में भ्रम्या-वेदन दिए हैं। सम्बन्धित पक्षों को आपसी बातचीत द्वारा विवाद निपटाने की सलाह दी गई है; उनकी बातचीत जारी है।

 (ग) सरकार का बोनस भुगतान प्रधि-नियम में संशोधन करने का इस समय कोई
 विचार नहीं है।

## वेवनागिरी लिपि में तार

1358. श्री मधुलिमये: क्या संवार मंत्री यह बताने की कृपा करगे कि:

- (क) क्या अंग्रेजी की तुलना में देव-नागरी लिपि में लिखे हुए हिन्दी तथा दूसरी भाषाओं के तार भेजने की सुविधाएं कम हैं;
- (ख) इस मामले में हिन्दी भाषी क्षेत्रों की क्या स्थिति है; और
- (ग) यदिये सुविधायें कम हैं, तो इसके क्या कारण हैं?

संसद्कायं विभाग तथा संवार विभाग में राज्य मंत्री (श्री जगन्नाथ राव): (क) तथा (ख) सिवाय तारवरों की संख्या को छोड़कर जहां देवनागरी तार सेवा उपलब्ध है, इ.स. सेवा को ग्रन्थ सभी सुविधाएं प्राप्त हैं जो श्रंगेजी तार-सेवा को मिली हुई हैं। 31 मार्च, 1965 को तारघरों की कुल संख्या तथा ऐसे तारघरों की संख्या जहां देवनागरी तार-सेवा उपलब्ध थी तथा 1964-65 के दौरान बुक किये गए देवनागरी लिपि के तारों की संख्या सहित इस श्रवधि के दौरान बुक किये गए कुल तारों की संख्या दर्शने वाला एक विवरण-पत्न सभा पटल पर रखा जा रहा है। [पुस्तकालय में रखा गया । बेलिए संख्या एल० टी०—5652/66]

(ग) मुख्य कठिनाई समूचे देश में काम कर रहे लगभग 17,000 प्रचालकों को ध्रलग से विशेष प्रशिक्षण देने तथा निपटाये जाने वाले देवनागरी तारों की संख्या बहुत कम होने के कारण उनका ध्रम्यास बनाये रखने की है।

## Employment in Plantation Industry

1359. Shri Daji: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether the one-man Committee appointed to report on falling employment in plantation industry has submitted its report to Government;
- (b) if so, the main recommendations of the Committee; and
- (c) the action taken by Government to implement them?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram); (a) Yes.

- (b) The Committee was only a fact-finding body. It has, however, suggested certain remedial measures in its report in addition to recording its findings. A statement containing its main findings and suggestions is laid on the Table of the House. [Placed in Library. See No. LT-5653/66].
- (c) As the one-man Committee was appointed on the recommendation of the Industrial Committee on Plantations, the Report will be placed for

consideration before the next session of the Industrial Committee. In the meantime the Report has been circulated to the State Governments concerned and to the organisations of employers and worker; concerned.

#### Accident in Dhori Colliery

1360. Shri Daji: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether it is a fact that the Court of Inquiry in Dhori Colliery accident in their report, has held that Shri R. P. Sinha, Head of the Department of Mining, Jodhpur University led misleading evidence before the Court;
- (b) whether the Court has pointed out to the unethical behaviour of the Mines Manager of the Dhori Colliery in his conduct before the Court of Inquiry; and
- (c) if so, the action proposed to be taken by Government in the matter?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes.

- (b) The Court was of the view that the manager had shown a degree of irresponsibility.
- (c) The Government are advised that as nobody was misled by the statements of Shri R. P. Sinha in the examination-in-chief, there is no case for prosecution for perjury. Proceedings under the Mines Act are being initiated against the manager and 'owners' of the colliery, and the question of taking action under Regulation 25 of the Coal Mines Regulations against the manager is being examined.

#### Bonus Act, 1965

1361. Shri K. N. Pande: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that some writ cases have been filed by some of the employers against the implementation of the Payment of Bonus Act, 1965 in the Supreme Court;

- (b) if so, the stage the cases have reached; and
- (c) the arrangements made by Government to defend the interests of the workers?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes, Sir.

- (b) The petitions are expected to be posted for hearing after the 16th March, 1966.
- (c) Suitable arrangements are being made to contest the petitions.

## राइफल ट्रेनिंग

# 1362. श्री झोंकार लाल बेरवा: श्री बसुमतारी:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि सरकार ने राइफल ट्रेनिंग का एक कार्यक्रम ग्रारम्भ किया या;
- (ख) यदि हां, तो देश में कितने व्यक्तियों को प्रशिक्षण दिया गया है; ग्रीर
  - (ग) उस पर कितना व्यय हुआ है ?

गृह-कार्य मंत्रालय में उपमंत्री (बी विद्या चरण गुक्ल): (क) नागरिकों को राइफल चलाने का प्रशिक्षण देने की गति को बढ़ाने की एक योजना बनाई गई है भीर राज्य सरकारों/संघ राज्य क्षेत्रों से इनको लागू करने की सिफारिण की गई है।

- (ख) इस योजना के म्रामीन 30 सित-म्बर, 1965 तक 1,20,039 व्यक्तियों को प्रशिक्षित किया गया।
- (ग) सूचनाए कवित की जारही है भीरसदन के सभा-पटल पर रखदी जायगी।

भारत में सहायक (सैटेलाइट) संचार

1363. श्री नारायण रेड्डी: श्री झोंकार लाल बेरवा: श्री हुकम चन्द कछ्वाय: श्री विश्वनाथ पाण्डेय: श्री यज्ञपाल सिंह: श्री प्र० रं० चक्रवर्ती: श्री रामेश्वर टोटिया: श्री हिम्मतसिंहका:

क्या संचार मंत्री यह बताने की कृपा करगे कि:

भी काजरोलकर:

- (क) क्या यह सच है कि सरकार भारत में सहायक संचार व्यवस्था स्थापिस करने का विचार कर रही है;
- (ख) यदि हां, तो कब ग्रीर सार्वभोम सहायक संचार केन्द्र स्थापित करने के सम्बन्धः में ग्रव तक कितनी प्रगति हुई है: ग्रीर
  - (ग) इ.स. कार्यपर कितनाब्यय होगा?

संसद्-कार्यं तथा संचार विभाग में राज्य-मंत्री (श्री जगन्नाय राव): (क) जी हां।

- (ख) सन् 1968 के घारम्भ में भू-माण्डलिक उपम्र ह संचार व्यवस्था (म्लोबल सैटेलाइट कम्युनिकेशन्स सिस्टम) के चालू हो जाने की सम्भावना है। भारतीय भूमिस्थित केन्द्र (प्रयंस्टेशन) की स्थापना की प्रायोजना के सफल घौर त्वरित क्रियान्यम के लिये भारत सरकार ने दो ग्रन्तिविभागीय समितियां बनायी हैं जिनके नाम हैं नीति समिति तथा प्राविधिक समन्वय समिति। प्राविधिक समन्वय समिति ने ग्रपनी प्रायोजना रिपोर्ट घौर भूमिस्थित केन्द्र की विशिष्टियां प्रस्तुत कर दी हैं। ये ग्रव सरकार के विचाराधीन
- (ग) इस प्रायोजना की प्राक्कलित लागत 3.18 करोड़ इपये है जिसमें भूमि-

स्थित केन्द्र सुविधाओं के लिये जमीन, भवनों, उपस्कर साधि की व्यवस्था शामिल है। इस के भितिरिक्त, श्राकाश खण्ड (स्पेस सेगमेण्ट) की लागत में भारत का ग्रंश लगभग 47 लाख ६पये (श्राकाश-खण्ड की कुल श्राक्कलित लागत, 20 करोड़ डालर, का सगभग 0.5 श्रतिशत) है।

## राष्ट्रीय समुद्रविज्ञान संस्था

1364. श्री रामेश्वर टांटिया:

श्री मोंकार लाल बेरवा : श्री हुकम चन्द कछत्राय :

श्री हिम्मतसिंहका :

भी यशपाल सिंह :

श्री श्रीनारायण दास:

श्री बागड़ी:

श्वी किशन पटनायक :

डा० राम मनोहर लोहिया:

श्रीबड़ेः

श्री रामसेवक यादव :

श्री विश्राम प्रसाद :

श्री उटिया :

श्रीमती रेणुका बड़कटकी:

श्री विश्वनाथ पाण्डेय :

श्री राजेश्वर पटेल :

श्री राम सहाय पाण्डेय :

श्री रामचन्द्र उलाकाः

श्री घुलेश्वर मीना :

श्रीरा० वरश्राः

श्री भागवत झाम्राजादः

श्री म० ला० द्विवेदी :

श्री स० चं० सामन्तः

श्री मुबोध हंसदाः श्री प्र० चं० बदग्राः

क्या शिक्षा मंत्री 10 नवस्वर, 1965 के ब्रतारांकित प्रश्न संख्या 351 के उत्तर के सम्बन्ध में यह बताने की हुपा करेंगे कि:

(क) क्या यह सच है कि सरकार ने 1 जनवरी, 1966 से एक राष्ट्रीय समुद्र विज्ञान संस्था स्थापित करने का निर्णय किया है; श्रीर

(ख) यदि हां, तो उसकी मुख्य रूपरेखा क्या है ?

शिक्षामंत्री (श्रीमु०क० चागला): (क) जीहां।

- (ख) संस्थान की स्थापना उपयुक्त समुद्र तटवर्ती स्थान पर की जाएगी। इसका घपना ग्राधुनिक श्रनुसन्धान जहाज होगा ग्रीर इसमें निम्नलिखित मुख्य प्रभाग होंगे:—
  - भौतिक तथा परिवर्तनात्मक समुद्र-विज्ञान प्रभाग ।
  - रसायन समुद्र-विज्ञान प्रभाग, जिसमें समुद्र से कञ्चा माल प्राप्त करने के लिए एक यूनिट भी शामिल है।
  - जीव-विज्ञानीय समृद्ध-विज्ञान प्रभाग महासागरीय जीवन स्रोत ।
  - 'कोंटिनेंटल शेल्फ' तथा गहरे के वर्षे की खोज के लिए एक यूनिट सहित भूविज्ञानीय समुद्र-विज्ञान प्रभाग।
  - भ्रांकड़े तथा प्रलेखन ।
  - 6. समुद्र-विज्ञानीय ग्रीजार भारतीय समुद्र जीव-विज्ञानीय केन्द्र जो भारतीय समुद्र ग्रिभयान के लिए स्थापित किया गया था, नए संस्थान के एक प्रभाग के रूप में भी कार्य करता है।

डाक विभाग की डाक ग्रीर पार्सलों की दरें

1365. श्री राम हरतायावाः श्री ग्रींकार लाल बेरवाः श्री हुकम चन्द कछवायः

क्या संचार मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सब है कि विदेशों को जाने वाली डाक ग्रीर पार्सलों की दरें बड़ाने का सरकार का विचार है;

- (ख) यदि हां, तो इसका व्यौरा क्या है; ग्रोर
- (ग) ये पुनरीक्षित दरें कब से लागू की जायेंगी?

संसद्-कार्य तथा संचार विभागों में राज्य-मंत्री (श्री जगन्नाथ राव): 19 64 की वियना कांग्रेस में लिये गए निर्णय के धनुसार विश्व-डाक संघ के प्रावधानों तथा प्रधि-नियमों में हुए संशोधनों के फलस्वरूप विदेश पासेंलों तथा पत्र डाक वस्तुओं की कुछ विशेष श्रीणयों की डाक-प्रभार दरें संशोधित कर दी गई हैं।

- (ख) तीन विवरण सभा पटल पर रखे गये हैं [पुरतकालय में रखे गये, वेंक्षिये संख्या एल० टी०—5654/66]
- (ग) ये संशोधित दरें 1 जनवरी, 1966 से लागू की गई हैं।

Tile Factories in Trichur District, Kerala

1366. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether the workers in the tile factories of Trichur District, Kerala State are entitled to an increase of fifteen paise in their daily wages according to the revised minimum wage; and
- (b) if so, the reason for not enforcing the increase in the minimum wage?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) The revised rates notifical by the Government of Kerala for workers in the tile industry in their notification dated 16th February, 1965, provide for an increase of 15 paise over the previous rates for certain categories of workers and of 13

- paise for some other categories in Trichur District. The revised rates were to come into force on 1st April, 1965.
- (b) The revised rates have not been enforced as the Kerala High Court passed orders, staying operation of the notification issued by the Kerala Government, until further orders.

#### Unemployment among the Educated

- 1367, Shri P. C. Borooah: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:
- (a) the number of educated unemployed in each State at the beginning of each of the three Five Year Plans and at present;
- (b) the number of unemployed in the industrial and agricultural areas in each State at the beginning of each Plan and at present;
- (c) whether these estimates bear out the fact that the unemployment position in Assam has been the gravest in the country; and
- (d) if so, the steps contemplated to improve the position in this State?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). No information is available. However, a statement showing the State-wise distribution of educated work-seekers on the Live Registers of Employment Exchanges since March 1953, is laid on the Table of the House. [Placed in Library. See No. LT-5655/66].

- (c) No.
- (d) Does not arise.

#### प्रन्तमंन्त्रालय समिति

1368. श्री बागड़ी:

श्री किशन पटनायक : श्री विश्राम प्रसाद :

श्री उटिया :

श्री रामसेवक यादव : डा॰ राम मनोहर लोहिया : श्री बसुमतारी :

क्या भम, रोजगार तथा पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या नई दिल्ली में दिसम्बर, 1965 के श्रन्तिम सप्ताह में उनके मन्त्रालय द्वारा बनाई गई, श्रन्तरमन्त्र।लय समिति की कोई बैठक हुई थी;
- (ख) यदि हां, तो समिति ने किन विषयों पर विचार किया; भ्रौर
- (ग) क्या समिति ने कोई सिफारिशें की हैं, श्रीर यदि हां, तो सरकार ने उन पर क्या कार्यवाही की है ?

श्रम, रोजगार स्रौर पुनर्वास मंत्री (श्री जगजीवन राम) : (क) जी हां।

- (ख) समिति ने हाल की सैनिक कार्य-वाही के कारण सीमावर्ती क्षेतों में ग्रीर देश के ग्रन्य भागों में ग्राधिक कठिनाइयों के कारण श्रीद्योगिक इकाइयों की कामबन्दी तथा ग्राशंकित कामबन्दी पर विचार-विमर्श किया।
- (ग) एक विवरण, जिसमें ग्रन्तमंन्त्रान्त्रय सिमिति की मुख्य सिफारिशें श्रीर उन पर दी गई कार्यवाही दी गई है, सभा पटल पर रखा गया है [पुस्तकालय में रक्का गया, हेक्किये संख्या एल∘ टी∘—5656/66]

Extension of Commonwealth Submarine Cable from Singapore to India

1369. Shri Bagri:
Shri Kishen Pattnayak;
Shri Vishram Prasad;
Dr. Ram Manohar Lohia;
Shri Utiya;
Shri Ram Sewak Yadav:

Will the Minister of Communications be pleased to refer to the reply given to Unstarred Question No. 834 on the 8th March, 1965 and state:

Shri Yashpal Singh:

- (a) whether any decision has since been taken to extend the Commonwealth Submarine Cable from Singapore to India; and
- (b) when the scheme is likely to be implemented?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jagaratha Rao): (a) No, Sir. The matter is still under consideration and it will take some more time to arrive at a final decision.

(b) The cable may be expected to be available for commercial use in about 2½ to 3 years time from the date a firm decision to lay it is taken.

#### Stevedore System in Ports

1370. Shri Bagri:
Shri Kishen Pattnayak;
Dr. Ram Manohar Lohia;
Shri Utiya;
Shri Ram Sewak Yadav;
Shri Vishram Prasad;
Shri Yashpal Singh;

Will the Minister of Labour, Employment and Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 743 on the 8th March, 1965 regarding abolishing the Stevedore System at the Ports and state the further progress made in the matter and the likely date by which a final decision will be taken?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjiyan Ram): It has been decided to maintain the status quo for the present.

#### Rural Employment Bureau

1371. Shri Bagri;
Shri Kishen Pattnayak:
Dr. Ram Manohar Lohia;
Shri Ram Sewak Yadu;
Shri Vishram Prasad;
Shri Yashpal Singh;

Will the Minister of Labour, Employment and Rehabilitation be pleas-

ed to refer to the reply given to Unstarred Question No. 754 on the 8th March, 1965 regarding Rural Employment Bureau and state:

- (a) the progress made in the reorganisation and expansion of the Bureau; and
- (b) the reaction of the State Government thereto?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). The reorganisation as well as further expansion of these Bureaux is still under examination.

भारतीय ग्रधिवक्ता ग्रधिनियम का पाण्डिचेरी में लागू किया जाना

> 1372. श्रीप्र० रं० चक्रवर्ती: श्रीक०ना० तिवारी:

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या पाण्डिचेरी की सरकार ने अपनी वर्तमान न्याय व्यवस्था को देश की सांविधानिक तथा न्यायिक प्रणाली के अनुरूप बनाने के लिये भारतीय प्रणाली अप-नाने का निर्णय किया है; श्रीर
- (ख) इस सम्बन्ध में, विशेष रूप से पाण्डिचेरी के न्यायालयों को भारतीय संविधान के अन्तर्गत स्थापित उच्च न्यायालयों की पदावली के अनुरूप बनाने की दिशा में, अब तक कितनी प्रगति हई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा संत्रालय में प्रतिरक्षा संत्राण मंत्री (श्री हायो): (क) ग्रीर (ख) पाण्डिचेरी की न्याय व्यवस्था को शनैः शनैः शेष भारत की न्याय-व्यवस्था के श्रनुकप बनाया जा रहा है। इस दिशा में एक बड़ा कदम 1963 में उठाया गया जब 167 केन्द्रीय प्रधिनियम इस क्षेत्र में लागू किये गए। इसमें भारतीय दण्ड संहिता

भारतीय साक्ष्य ग्रधिनियम, 1872 तथा दण्ड प्रक्रिया संहिता, 1898 तथा ग्रनेक सम्बन्धी विधिनियम शामिल थे। पाण्डिचेरी को भी मदास के उच्च न्यायालय के न्याय क्षेत्र में लाया गया और पाण्डिचेरी के श्रधीनस्थ न्यायालयों के, पड़ौसी राज्य के ऐसे न्यायालयों की पदावली के भ्रनुरूप, पूनर्गठन के प्रश्न पर विचार किया जा रहा है। ग्रधिवक्ता ग्रधि-नियम, 1961 को पाण्डिचेरी में लाग करने के बारे में एक विधेयक लोक सभा के विचार के लिये प्रतीक्षा कर रहा है। ग्रन्य लगभग 100 केन्द्रीय प्रधिनियमों को पाण्डिचेरी में लाग् करने के सझाव हैं। इनमें ग्रसैनिक दण्ड-प्रकिया संहिता, 1908 दावा मुल्यांकन प्रधि-नियम 1887, भारतीय स्टाम्प श्रधिनियम, 1899, न्यायालय शुल्क भ्रधिनियम, 1870 भी शामिल है।

Seminar on Himalayan Development

1373. Shri P. C. Borovah: Shri M. L. Dwivedi: Shri Bhagwat jha Azad: Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Education be pleased to state:

- (a) whether the attention of Government has been drawn to the observations made at the recent Seminar on the social, economic and military development of the Himalayan regions;
- (b) if so, the main suggestion made thereat; and
- (c) the Government's reaction thereto?

The Minister of Education (Shr. M. C. Chagla): (a) Yes, Sir.

- (b) the recommendations made at the Seminar are:
  - There is great and urgent need for greater knowledge in the

country of the geography of the Himalaya, and the history and culture of its people, especially in the present context of the importance of the Himalaya in our foreign policy and relations.

- (ii) An independent, autonomous institute of Himalayan studies should immediately be set up, along with a museum of anthropological, bontanical and geological collections and a library of manuscripts of cultural and historical importance.
- (iii) The existing material on the Himalaya in the National Museum ought to be organised and developed into a separate section on the Himalaya.
- (iv) Provision must be made for the study of the Himalaya at all levels of the educational system; and that at the postgraduate level, provision must be made for a special (optional) paper in all appropriate disciplines.
- (v) The Ministry of Education and the University Grants Commission should encourage and give financial assistance to institutions like the Indian School of international Studies and the Delhi School of Economics, where interdisciplinary studies are undertaken, to promoted advanced Himalayan studies.
- (vi) All-India Seminars should be held at regular intervals.
- (vii) Last, the collective name "Himalaya" (Hima plus alaya, abode of snow) should hereafter be used in place of the commonly used (anglicized) plural "Rimalayas".

(c) The matter is under consideration.

#### Development of Kalkaji Colomy, New Delhi

1374. Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad;
Shri P. C. Borooah:
Shri P. R. Chakraverti:
Shri Dinen Bhattacharya:
Dr. Ranen Sen:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether the scheme to develop and allot plots in 218.3 acres of land of Kalkaji colony for displaced persons is awaiting completion for a long time:
- (b) if so, the steps taken to expedite the matter; and
- (c) whether in anticipation of the development work to be completed very soon, applications are proposed to be invited for allotment?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). The scheme was sanctioned in 1961. Out of 218 acres of land, 170 acres have already been taken up for development. Excepting levelling and dressing, the internal development of this area is progressing satisfactorily. The work of levelling and dressing was originally entrusted to the Bharat Sewak Samaj, but they could not make satisfactory progress. It has now been awarded to another contractor.

(c) A Press Note was issued on 4th January, 1966 inviting applications for allotment of plots. The last date for receipt of applications was 28th February, 1966, which has however been extended upto 31st March, 1966 for Defence Service Personnel who are serving in remote areas.

#### Regional Language as Official Language

1375. Shri Kolla Venkaiah: Shri M. N. Swamy: Shri Laxmi Dass:

Will the Minister of Home Affairs be pleased to state:

- (a) the States which have not yet adopted the regional languages as their official language;
- (b) the steps taken by the Centre to hasten the replacement of foreign language by the regional language in in all official matters; and
- (c) the reasons for the continuation of the foreign language as the regional language of those States?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Andhra Pradesh, Kerala and Nagaland.

- (b) Under Article 345 of the Constitution, it is the Legislature of a State which may by law adopt any one or more of the languages in use in the State, or Hindi as the language or language<sub>3</sub> to be used for all or any of the official purposes of that State.
- (c) Government of Andhra Pradesh propose to bring forward legislation shortly for adopting the regional language for being used for the official purposes of the State. This matter would be considered by Kerala Government when a legislature starts functioning there. English is being continued as the official language in Nagaland.

# मुस्लिम मजलिसे मुशावरत

1376. श्री हुकम चन्द कछवाय : श्री बडे :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को पता है कि झामी हाल ही में मुस्लिम मजलिसे मुशावरत नाम की एक साम्प्रदायिक संध्या बनाई गई है;

- (ख) क्या इस संस्था का संस्थापक एक संसद सदस्य है;
- (ग) क्या उन्होंने इस संस्था की स्थापना के लिए सरकार से अनुमति। प्राप्त की थी: श्रौर
- (घ) यदि नहीं, तो सरकार ने उक्त संस्था के विरुद्ध क्या कार्यवाही की है?

गृह-कार्य मंत्र। लय में राज्य-मंत्री तया प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (श्री हायी) : (क) सरकार को मजलिस मणावरत के बनाये जाने का पता है।

- (खा) जी नहीं।
- (ग) ऐसी अनुमति की कोई जरूरतः नहीं होती।
- (घ) यदि कभी जरुरत पड़ी तो यथासमय कार्यवाही की जायगी।

दिल्ली में नृत्य प्रशिक्षण शासाएं

1377. श्री हुकम चन्द कछ्रवाय : श्री रामेदवरानन्द : श्री युद्धवीर सिंह : श्री बढें :

क्या मृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को पता है कि दिल्ली तथा नई दिल्ली में बहुत सीनृत्य प्रशिक्षण शालाएं भ्रष्टाचार की केन्द्र बनगई है;
- (ख) यदि हां, तो उनके विरुद्ध क्या कार्यवाही की गई है; क्रौर
- (ग) ऐसी नृत्य प्रशिक्षण शालाग्रमेंकी संख्या कितनी है?

गृह-कार्य मंत्रालय में उपमंत्री (श्री विद्या चरण शुक्त): (क) ग्रीर (ख). वर्ष 1965 के दौरान दिल्ली पुलिस को 14 व्यक्तियों के खिलाफ 3 शिकायतें प्राप्त हुईं। ये व्यक्ति नृत्य प्रशिक्षणशालाओं के मालिक श्रयवा कर्मचारी थे। इन शिकायतों की जांच की गई ग्रीर जिन व्यक्तियों के खिलाफ शिकायत की गई थीं उन पर स्त्रियों तथा लड़कियों का ग्रनीतक पणन प्रधिनियम के ग्रधीन ग्रपराधों के लिये मुकदमें चलाये जा रहे हैं।

(可) 3

विल्ली की ईवगाह की मर्यादा भंग

1378. श्री बड़े: श्री हकम चन्द कछवाय:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिल्ली के मुख्य श्रायुक्त द्वारा जब्त की गई श्रंग्रेजी की पुस्तक "दिल्ली ईदगाह की मर्यादा भंग" (सेकिलीज श्राफ दिल्ली ईदगाह") का ब्यौरा क्या है;
- (ख) क्या इसी प्रकार की कोई अन्य पुस्तक भीजब्त की गई है; और
- (ख) संबंधित व्यक्तियों के विरुद्ध सरकार ने क्या कार्यवाही की है?

गृह-कार्य मंत्रालय में उपमंत्री (श्री पु० को० नास्कर) : (क) "दिल्ली ईदगाह की मर्यादा भंग" नामक पुस्तिका प्रमीर मजिलसे भ्रहरार इस्लाम के संस्थापक भ्रष्यक्ष हाफिज भ्रली बहादुर खान द्वारा जारी की गई थी। इसमें थाना सदर बाजार के इलाके में ईदगाह की जमीन पर दिल्ली विकास प्राधिकरण द्वारा ग्रनिशृत कब्जा किये जाने की बहुत कड़ी आलोचना की गई है। इस पुस्तिका में यह भी कहा गया है कि दिल्ली विकास प्राधिकरण के

उकसाने पर गैर-मुस्लिमों द्वारा एसे कब्जों का प्रयं इस पवित्र स्थान की मर्यादा का भंग है जिस पर मुसलमानों को, जो प्रव दूसरे दर्जे के निवासी रह गए हैं, भारी रोष है। इस पुस्तिका का उद्देश्य जनता के एक वर्ग में भय प्रयवा शंका था। इसलिए यह पुस्तिका भौर इसकी प्रत्येक प्रति ग्रथवा धनुवाद या उनका उद्धरण सरकार द्वारा जन्त घोषित कर दिया गया है भौर भागे से उसका वितरण, विकी या प्रसारण भी 1962 के भारत सुरक्षा नियमों के नियम 45 के म्रधीन निषद कर दिया गया है।

- (खा) जी नहीं।
- (ग) हाफिज ग्रली बहादुर खान के खिलाफ 1962 के भारत सुरक्षा नियमों के नियम 41 के ग्रधीन एक मामला दर्ज किया गया।

मूर्तिचोरों का धन्तराज्यिक गिरोह

1379. श्री युद्धवीर सिंह : श्री हुकम चन्द कछ ताय : श्री बड़े : श्री रामेक्वरानन्द :

क्या गृह-कार्य मंत्री यह बताने की कृपाकरेंग किः

- (क) क्या मूर्तियां चुराने वालों का एक ग्रन्तर्राज्यिक गिरोह हाल ही में दिल्ली में पकड़ा गया है;
- (ख) उस गिरोह में कितने व्यक्ति हैं भ्रौर कितनी चोरियों का पता लगा है; भ्रौर
- (ग) श्रव तक कितने मूल्य का सामान पकड़ा गया है?

गृह-कार्य मंत्राक्षय में उपमंत्री (श्री किंद्या चरण शुक्त) : (क) जी नहीं।

(ख) श्रीर (ग). प्रश्न ही नहीं उठते ।

# विल्ली के स्कूलों में खेलकृद की सुविधायें

## 1380. श्री बड़े:

## भी हुकम चन्द कछवाय :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने दिल्ली के स्कूलों में खेलकूद की मुविधान्नों की व्यवस्था करने की एक योजना बनाई है; भीर
- (ख) यदि हां, तो उसका क्योरा क्या है?

शिक्ता मंत्री (श्री मु० क० खागला): (क) भौर (ख) अपेक्षित सूचना एकव्रित की जा रही है भौर यथा समय सभा पटल पर रख दी जाएगी।

## पाकिस्तानी ग्रीर चीनी जासूस

# 1381. श्री बड़े:

## भी हुकम चन्द कछवाय :

क्या गृह-कार्यमंत्री यह बताने की कृपा करेंगे कि:

- (क) 1 दिसम्बर, से 30 दिसम्बर, 1965 तक की श्रवधि में देश भर में कुल कितने पाकिस्तानी श्रीर चीनी जासूस गिरफ्तार किये गये हैं: श्रीर
  - (ख) उनका विस्तृत व्योरा क्या है?

गृह-कार्य मंत्रालय में उप-मंत्री (श्री पुः का नास्कर): (क) पहली से 30 दिस-वर, 1965 तक की ग्रविध के दौरान पाकिस्तान के लिये जासूसी की गतिविधियों के लिये 5 व्यक्ति गिरफ्तार किये गए।

(ख) सभी मामलों की जांच की जा रही है। इस स्थिति में क्यौरा बताने से जांच के काम में ग्रड़चन की सम्भावना है।

## Sub-Inspector, Adoor, Kerala

#### 1382. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have received a number of complaints against the Sub-Inspector of Police, Adoor, Kerala State; and
- (b) if so, the action taken on these complaints?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) The allegations are being inquired into.

#### Lathi-charge on Student in Trippunithra

#### 1383. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the police lathi-charged the students at Trippunithra, Kerala State on the 7th December, 1965;
- (b) if so, how many were injured;and
- (c) whether any enquiry had been ordered into this lathi-charge?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). The State Government having decided to institute an inquiry into the incident, it will be better to await the outcome of the inquiry for ascertaining precise facts.

#### Emergency I.A.S. Examination

1384. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether it i<sub>S</sub> a fact that for the last few years the question of holding an emergency I.A.S. examination for departmental candidates is under the consideration of Government; and

(b) if so, the stage at which the matter stands at present.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). No scheme for an emergency examination has been considered in the past few years. However, on the basis of a recommendation of the Second Pay Commission, a scheme for holding a limited competitive examination open to serving civil servants for the I.A.S. and the Central Services Class I was considered. Because of a number of difficulties the scheme was not pursued.

#### Hindi Medium College in Kerala and other States

1385. Shri Umanath: Shri Madhu Limaye: Shri Yashpal Singh: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri Tridib Kumar Chaudhuri: Shri Ram Sewak Yadav:

> Shri Bagri: Shrimati Ramdulari Sinha:

Will the Minister of Education be

pleased to state:

- (a) whether a proposal was made to the Kerala University and other non-Hindi speaking States for the establishment of a Hindi Medium College in such States to be affiliated to other Universities outside the State;
- (b) if so, the reasons for such a proposal; and
- (c) the reaction of the Kerala University and others to the proposal?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) to (c). No specific proposal for the establishment of a Hindi Medium College to be affiliated to a University outside the State was made either to the Kerala University or to any other non-Hindi speaking State. For propagation of Hindi in non-Hindi speaking States, this Ministry had, however, addressed the Governments of such States in August, 1964 to explore the possibility of opening Hindi Medium Schools and Colleges in their areas. A scheme for the opening of such institutions has now been included in the State Sector of the Fourth Five Year Plan.

## Aided Schools in Delhi

1386. Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri D. N. Tiwary: Shri Hukam Chand Kachhavaiva: Shri Yashpal Singh:

Will the Minister of Education be pleased to state:

- (a) whether attention of Government has been drawn to the Resolution adopted by the Delhi-Parents-Teachers Council on December 20, 1965 urging on Government to take over all aided schools in Delhi;
- (b) whether Government observed the growing corruption and mal-administration in the aided schools and in the Directorate of Education. Delhi;
- (c) whether Government have taken into account the complaints teachers and employees of private schools regarding the lack of provision in the Secondary Education Bill for the security of their Service; and
- (d) if so, the reaction of Government to these complaints and the remedial measures proposed to be taken in the matter?

The Minister of Education (Shri M. C. Chagla): (a) No such resolution has been received.

(b) Certain complaints have been and mal-administration in the aided and mal-administration in the aided schools and in the Directorate of Education. Delhi; but the enquiries made

have not established the allegations. All such complaints are looked into by the concerned authorities.

(c) and (d). The Delhi Secondary Education Bill was introduced in the Lok Sabha on 9th December, 1964 and the Bill is at present under consideration of the Joint Committee.

#### Renaming of Laccadive and Minicoy Islands

1387. Shri Vishram Prasad: Shri Bagri: Dr. Ram Manohar Lohia: Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that Government propose to rename Laccadive and Minicoy Islands after the name of Netaji Subhash Chandra Bose; and
- (b) if so, the time by which a final decision in this respect is likely to be taken?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). There is no such proposal under consideration.

राज्यों में ज्ञान्ति तथा व्यवस्था की स्थिति

1388. श्रीम० ला० द्विवेदी: श्रीप्र० चं० वरुप्रा: श्रीभागवत साधाजाद: श्रीसुबोच हंसदा: श्रीस० चं० सामन्त:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश के उन देहाती क्षेत्रों में, जहां शान्तिप्रिय तथा कानून को मानने बाले नागरिकों को समाज विरोधी लोगों द्वारा तंग किया जाता है, विगड़ती हुई शान्ति तथा व्यवस्था की स्थिति को सुधारने के उद्देश्य से उनके मंत्रालय ने विभिन्न राज्यों के गृह-मंत्रियों के साथ कोई बातचीत की है;

- (ख) यदि उनके मंत्रालय ने इस भामले में कोई सुझाव दिये हैतो क्या;
- (ग) क्या बड़े नगरों में विद्यमान नागरिक सुरक्षा समितियों की तरह बाम सुरक्षा सगंठन बनाने के लिये कोई कार्य-कम बनाया गया है; और
- (घ) यदि हां, तो इसे सफल बनाने के लिये क्या कार्यवाही की गई है?

गृह-कार्य मंत्राक्षय में राज्य-मंत्री तथा प्रतिरक्षा मंत्राक्षय में प्रतिरक्षा संभरक मंत्री (श्री हाथी) : (क) जी नहीं।

- (ख) प्रश्न ही नहीं उठता।
- (ग) जी नहीं।
- (घ) प्रश्न ही नहीं उठता।

## ग्रनिवायं प्राथमिक शिक्षा

1389. श्रीम० ला० द्विवेदी:
श्रीप्र० चं० वदग्रा:
श्री भागवत झा प्राजाद:
श्रीसुबोध हंसदा:
श्रीस० चं० सामन्त:
श्रीलिंग रेड्डी:
श्रीमहेदवर नायक:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) 11 वर्ष तक के बच्चों को ग्रानिवार्य शिक्षा दिये जाने सम्बन्धी निदेश के ग्रनुसार कितने प्रतिशत बच्चे स्कलों में ग्रानिवार्य शिक्षा पाने लगे हैं तथा शेष बच्चों के लिये कब तक प्रबन्ध कर दिया जायगा;
- (ख) भारत सरकार ने इस कार्य के लिये राज्यों को भावतंक तथा भनावतंक

श्राधिक सहायता देने की क्या व्यवस्था की है भीर इसके लिये चतुर्थ योजना में कितनी राशि निर्धारित की जायगी: श्रीर

(ग) संविधान के भ्रमुसार 14 वर्ष त्रक के बच्चों को भ्रमिवार्य शिक्षा देने का कार्य कब भ्रारम्भ किया जायेगा और कब तक पूरा हो जायेगा?

शिक्षा मंत्रालय में उपमंत्री (श्रीमती सीन्वरम रामचन्द्रन): (क) प्रतुमान है कि तीसरी पंचवर्षीय ग्रायोजना के प्रन्त तक 6-11 ग्रायु वर्ग के 78.5 प्रतिशत बच्चे, स्कूलों में शिक्षा पाने लगगे। इनमें उन सेत्रों के बच्चे भी शामिल हैं, जहां ग्रनि-वार्य शिक्षा ग्रधिनियम लागु हैं।

- (ख) राज्यों को केन्द्रीय सहायता राज्य क्षेत्र में समग्र सामान्य शिक्षा योज-नाम्रों के लिए दी जाती है, अलग-मलग योजनाम्रों के लिए नहीं । चौथी पंच-वर्षीय ग्रायोजना के दौरान ऐसी केन्द्रीय सहायता की पद्धति तथा मात्रा के बारे में विचार किया जा रहा है।
- (ग) वर्तमान तख्मीनों के प्रनुसार पांचवीं प्रायोजना के प्रन्त तक 6-11 प्रायु वर्ग के शतप्रतिशत बच्चे स्कूल जाने लगेंगे। 11-14 श्रायु वर्ग के बच्चों के लिए शत-प्रतिशत लक्ष्य इसके बाद ही प्राप्त किया जा सकेगा।

#### Liquified Petroleum Gas

1390. Shri Subodh Hansda; Shri S. C. Samanta; Shri Bhagwat Jha Azad; Shri M. L. Dwivedi; Shri P. C. Borooah;

Will the Minister of **Petroleum and** Chemicals be pleased to state:

(a) whether it is a fact that the Indane, a liquified petroleum gas produced at Barauni is a better and cheaper domestic fuel than any other liquified petroleum gas;

- (b) if so, whether all the Indane produced at Barauni is being stored to sell in the market; and
- (c) the total quantity produced at present and whether there is any possibility of production at commercial scale?

The Minister of Petroleum and Chemicals (Shri O. V. Alagesan): (a) Barauni Refinery liquid petroleum gas, sold under the trade name of INDANE, is cheaper than the liquid petroleum gas marketed by the other oil companies. Indane is as good a domestic fuel as any other LPG presently being marketed in India.

#### (b) Yes.

(c) Barauni Refinery is presently producing 100 tons per month, but has a rated capacity of 10,000 tons per annum. The rate of production will be increased gradually with the growth of distribution facilities.

## विद्व हिन्दू धर्म सम्मेलन

1391. श्री प्रकाशवीर शास्त्री : श्री हुकम चन्द कछवाय : श्री जगदेव सिंह सिद्धान्ती :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को दिसम्बर, 1965 में दिल्ली में हुए विश्व हिन्दू धर्म सम्मेलन में स्वीकृत किये गये कुछ प्रस्ताव मिले हैं: ग्रीर
- (ख) यदि हां, तो इन पर सरकार की क्या प्रतिक्रिया है?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (श्री हाषी):(क) जी नहीं। सरकार ने उक्त सम्मेलन में स्वीकृत प्रस्तावों की सूचनाः केवल समाचार पत्नों में ही देखी है।

(ख) प्रश्न हीं नहीं उठ्युक्त ।

#### Multiplicity of Political Parties

Shri Kajrolkar: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government are aware that the Muslims in Bihar are trying to constitute a separate platform for Muslims inside the Congress Party;
- (b) if so, whether such multiplicity of parties would lead to fissiparous tendencies in the country; and
- (c) whether this would not lead to the formation of a parallel party like the Muslim League of pre-Independence days?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Government are aware that a party known as the Bihar State Congress Muslim Front was formed at a meeting held at Patna on May 6, 1964.

(b) and (c). These questions are hypothetical and matters of opinion.

#### Room for Preservation of Historical Records

1393. Shri Karni Singhji: Will the Minister of Education be pleased state:

- (a) whether Government are aware of the fact that a specially designed room built at a huge cost in Calcutta for preserving historical records is lying unused on account of permission being not given for the import of the gadget required to operate the vault;
  - (b) if so, the reasons therefor; and
- (c) whether any action to import the same immediately is being taken?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) to (c). The Asiatic Society, Calcutta had sent a scheme for the preservation of ancient manuscripts and books which included a proposal for air-conditioning the second floor

the building at a cost of Rs. one lakh. On account of foreign exchange difficulties, the scheme was not approved. The Society was suggested to work out a modest scheme, capable of implementation, without any sizeable element of foreign exchange. The modest scheme has not so far been received from the Society.

Written Answers

#### Recognition of the National Council: for Rural Higher Education

#### 1394. Shri Subodh Hansda: Shri Yashpal Singh:

Wi'l the Minister of Education bepleased to state:

- (a) whether it is a fact that the post-graduate diploma in Rural Economics and Cooperation awarded by the National Council for Rural Higher Education is to be recognised till June 1966 only; and
- (b) if so, whether this course will be abandoned or the Council will stop functioning after 1966?

The Minister of Education (Shri M. C, Chagla): (a) and (b). For present, the Diploma is accorded recognition up to June, 1966; but necessary action has already been taken to extend its recognition for a further period of one year. The syllabus is being revised in accordance with the suggestions made by the Inter-University Board and the question of permament recognition will be taken up after the revision is made effective.

#### Suggestion on Kashmir by Swatantra Party Leader

1395. Shri Umanath: Will the Minister of Home Affairs be pleased state:

- (a) whether it is a fact that Joint Secretary of the Swatantra Party of India, had submitted certain suggestions to the Prime Minister giving an assessment of the situation Kashmir;
  - (b) if so, the details thereof; and

(c) the reaction of the Government thereto?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). The Swatanantra Party had sent a secret communication to Government of India on the Jammu and Kashmir situation. It will be against public interest to disclose its contents. The Government of course welcomes suggestions from all quarters and examines them to see what might be usefully adopted.

#### Master Tara Singh's views on Indo-Pak, Relations

1396. Shri Umanath: Will the Minister of Home Affairs be pleased to state:

- (a) whether his attention has been drawn to the article written by Master Tara Singh in his newspaper dated the 1st October, 1965 wherein he has expressed himself against a possible Indian victory in the recent Indo-Pakistan conflict;
- (b) whether Government are also aware that in the same article he has stated that he has propagated this view to many of his friends; and
- (c) if so, Government's reaction thereto?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). The article in question came to the notice of the Government. It does not exactly convey what is suggested in the question. However, the Government took suitable action against the Editor of the newspaper under Rule 46 of the DIR for publishing articles considered prejudicial.

#### Family Allowances to Communist Detenus

#### 1397. Shri Kolla Venkaiah: Shri M. N. Swamy:

Will the Minister of Home Affairs be pleased to state:

- (a) the number of Left-communist detenus who have been granted family allowance in different States (i) up to the end of 1965 and (ii) up to the end of February, 1966;
- (b) the maximum and minimum amounts granted in different States to each detenue during the above period:
- (c) the number of applications for family allowance refused in different States during the same period; and
- (d) the reasons for the difference in the rate of family allowance?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) According to the latest information available, 641 left CPI detenus are receiving family allowance in different States as shown in the statement laid on Table of the House. [Placed in Library. See No. LT-5657/66]. However, for want of time, if has not been possible to ascertain the information as on 28th February, 1966.

- (b) Rs. 425 and Rs. 50 per month respectively, excepting in three States, where the minimum was below Rs. 50.
  - (c) 253,
- (d) This allowance is being paid by the State Government on ex gratia basis and on the merits of each case. The Central Government have, however, suggested that the minimum payable in deserving cases should be uniform in all States at Rs. 50 per month.

#### Multi-Purpose Schools in U.P.

1398, Shri Vishwa Nath Pandey: Will the Minister of Education be pleased to state:

- (a) the number of multi-purpose schools in Uttar Pradesh since the inception of this scheme;
- (b) whether any financial assistance was given to the Government of

Uttar Pradesh for this purpose during the Third Plan period; and

(c) if so, the details thereof?

The Minister of Education (Shri M. .C. Chagla): (a) 1250 (as on 1-7-1964).

- (b) Yes, Sir.
- (c) (i) The Central Government released the following grants to Government of Uttar Pradesh during the year 1964-65:

	Amount	
Es development of	Rs.	
For development of Multipurpose schools in Allahabad & Lucknow	1,00,000.00	
For supply of reference books to the Libraries of Multipurpose Schools	14,922.00	
Schools	14,922-00	
TOTAL	1,14,922.00	

(ii) In addition, a sum of Rs. 8.40 lakh have been allotted U.P. in 1965-66 for strengthening of agricultural streams of multipurpose schools the State.

Scholarships to Scheduled Castes and Backward Classes in U.P.

1399. Shri Vishwa Nath Pandey: Will the Minister of Education pleased to state:

- (a) whether any grant has been given to the Government of Uttar Pradesh during 1965-66 for Post-Matric Scholarships to the Scheduled Castes and the Backward classes; and
- (b) if so, the total amount of such scholarships given to the students belonging to the Scheduled Castes and the Backward Classes during period?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) Yes, Sir.

(b) Rs. 90.277 lakhs (so far).

#### Development of Sanskrit in Uttar Pradesh

Written Answers

1400. Shri Vishwa Nath Pandey: Will the Minister of Education pleased to state:

- (a) the total Central assistance given to the voluntary organisations Uttar Pradesh for the development of Sanskrit in the State during 1965-66;
- (b) the names of the organisations to whom these grants were given during the period; and
- (c) the Central assistance proposed to be given to the voluntary organisations in the State for the same purpose during 1966-67?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Grants amounting to Rs. 1.18 lakhs have so far been sanctioned during 1965-66.

- (b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-5658/66].
- (c) No State-wise allocation is made. Under this Ministry's scheme for assistance to voluntary Sanskrit Organisations/Institutions and Pathasalas for promotion of Sanskrit, applications are invited every year and grants sanctioned on the merits of the projects proposed to be implemented by them.

Translation of Classics in Regional Languages into Hindi

1401 Shri Vishwa Nath Pandey: Will the Minister of Education pleased to state:

- (a) the number of famous old and new classics in all regional languages for which grants have been given by the Government of India during the year 1965-66 so far for their translation into Hindi; and
- (b) the names of the agencies (separately for each language) have been given these grants?

The Deputy Minister in the Minis-Education (Shrl try of

Darshan): (a) No grant has been given for the translation of such classics into Hindi during the year 1965-66 so far.

(b) The question does not arise.

#### Quarters for P & T. Employees, Punjab

1402, Shri Daljit Singh: Will Minister of Communications be pleased to state:

- (a) whether it is a fact that there is a shortage of residential quarters to be allotted to the Posts and Telegraphs employees in Punjab; and
- (b) if so, the number of residential quarters (i) constructed during Third Five Year Plan period and (ii) those proposed to be constructed during the Fourth Five Year Plan period?

The Minister of State in the Departments of Parliamentary Affairs and (Shri Communications Jaganatha (a) 12.7 per cent of the staff in Punjab Circle have been allotted quarters.

(b) During the Third Plan upto Jan., 1966, 381 staff quarters have been constructed, and (ii) during Fourth Plan period about 300 units are proposed to be constructed.

#### Strength of Government Officers

1403. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to refer to the reply given to the Unstarred Question No. 394 on the 11th November, 1965 regarding the strength of Government Officers and state the number of Scheduled Castes Officers among them?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): The information is being collected and will be laid on the Table of the House.

#### Fertilizer Factory in Punjab

1404. Shri Daljit Singh: Will Minister of Petroleum and Chemicals be pleased to state:

- (a) whether any final decision has been taken to set up another fertilizer factory in Punjab; and
- (b) if so, the details of the some with location of the factory?

The Minister of Petroleam and Chemicals (Shri Alagesan): (a) and (b). There is no proposal under consideration for setting up another fertilizer factory in Punjab.

#### Police Housing Scheme in Punjab

1405. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state:

- (a) whether any amount has beer sanctioned to the Punjab Government under the Police Housing scheme in the State during 1965 and 1966 so far; and
  - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). A loan of Rs. 34.34 lakhs has been sanctioned to the Punjab Government under the Police Housing Scheme during the Financial Year 1965-66.

#### Pay and Emoluments of Teachers

1406. Shri Kollavenkajah: Shri M. N. Swamy: Shri Laxmi Dass:

Will the Minister of Education pleased to state:

- (a) whether the Committee set up by the Uttar Pradesh Government on the re-organisation of High School and Intermediate Education has made any recommendations regarding pay and emoluments of teachers:
- (b) if so, what are the recommendations;

- (c) whether any suggestion has been sent to the other States for examination of these recommendations; and
  - (d) if not, the reasons therefor?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) to (d). Questions do not arise.

सुती कपड़ा उद्योग के लिए मजरी बोर्ड

1407. श्री बागडी : भी रामसेवक यावव : श्री यशपाल सिंहः श्री मध लिमये : श्री किञ्चन पटनायक :

क्या श्रम, रोजगार तथा पुनर्वास मंत्री यह बताने की कपा करेंगे कि :

- (क) क्या सूती कपड़ा उद्योग के लिए दूसरे मजुरी बोर्ड ने सरकार को प्रपना प्रतिवेदन दे दिया है:
- (ख) यदि हां, तो उसकी मख्य सिफा-रिशें क्या हैं तथा सरकार ने उन पर क्या कार्यवाही की हैं;
- (ग) यदि उपरोक्त भाग (क) का उत्तर नकारात्मक है तो विलम्ब होने के क्या कारण हैं: ग्रीर
- (घ) क्या बोर्ड का विचार ग्रन्तरिम प्रतिवेदन देने का है ?

श्रम, रोजगार तथा पुनर्वास मंत्री (भी जगजीवन राम): (वः) ग्रभी तक नहीं।

- (ख) प्रश्न नहीं उठता।
- (ग) बोर्ड ने प्रभी तक संबंधित पक्षों की सुनवाई पूरी नहीं की है। उसने मखदूरों के केन्द्रीय मजदूर युनियन संगठनों के प्रति-निधियों की सुनवाई कर ली है ग्रीर उसका मप्रैल, 1966 के शुरू में मालिकों के प्रति-निधियों की सुनवाई करने का विचार है।

(घ) बोर्ड में कामगरों के प्रति-निधियों ने भंतरिम सहायता का प्रश्न उठाया है। इस मामले पर बोर्ड विचार कर रहा है।

#### Charges against Rajasthan Chief Minister

1408. Shri Kolla Venkalah: Shri Yashpal Singh: Shri P. H. Bheel: Shri Narasimha Reddy: Shri Solanki:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1183 on the 24th November, 1965 regarding charges against the Chief Minister of Rajasthan and state:

- (a) whether the matter has since investigated by Government; b€en and
- (b) if not, the reasons for the de-

The Minister of Home Affairs (Shrt Nanda): (a) and (b). A memorandum dated 22nd April, 1965, signed by a few persons and enclosing a list of charges against the Chief Minister, Rajasthan, was received. The allegations have been examined in the light of the comments received from the Chief Minister, Rajasthan and other information received from the Rajasthan Government. On the basis of these materials no prima facie case has been made out against the Chief Minister.

Double Shift System in Delhi Colleges

1409. Shri Ram Sewak Yadav: Shri Yashpal Singh: Shri Bagri:

Will the Minister of Education pleased to state the progress made so far in introducing the double system in Colleges in Delhi?

The Minister of Education (Shri M. C. Chagla): At its meeting held on 28th/29th October, 1965, the Central Advisory Board of Education inter alia approved the recommendation of Standing Committee on Higher

Education to the effect that the concept of evening colleges should be broadened so as to meet the requirements of the increasing number of regular students as well. Each college with suitable educational facilities should have about 10 working hours. in a single or a double shift as may be feasible in the light of local conditions so that besides solving the problem of increased demand for admissions, the maximum utilization of facilities is secured.

The question of implementation of the above recommendation in respect of Delhi Colleges is under consideration.

#### Steering Group on Wages

#### 1410. Shsimati Vimla Devi: Dr. Ranen Sen: Shri Vasudevan Nair:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether his Ministry had constituted a Steering Group on Wages during the Second Plan period and if so, whether the Steering Group continues to do any work; and
- (b) whether the steering Group on Wages had prepared any wage map of India in to help formulate the wage policy for the country and for the various industries?

The Minister of Labour, Employand Rehabilitation (Shri Jagiivan Ram): (a) and (b). Steering Group on Wages was set up in November, 1957 but it has now become defunct. One of the items with which the Group was to concern itself was to plan the collection of material for drawing up a wage map of India, industry wise and region wise. The necessary data have been colleted in the course of the occupational Wage Survey conducted in 1958-59 which gives the occupational wage rates in different industries for important centres of concentration. A Second survey has been conducted during 1963-64 and the data based on that survey are expected to become available during this year.

#### Inland Letters

- 1411. Shri D. J. Naik: Will the Minister of Communications be pleased to state:
- (a) whether it is a fact that the supply of Inland Letters in Rajasthan was inadequate in the months of December and January, 1966; and
- (b) if so, the steps being taken to improve the position?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Yes, Sir, there was shortage of Inland Letters only in Jaipur H.Q. for a few days in the second week of December, 1965. There was, however, no shortage in any other post office in Rajasthan either in December 1965 or January 1966.

(b) Adequate supplies have since been received from the Controller of Stamps, Nasik.

#### Industrial Development

1412. Shri P. H. Bhecl; Shri Bibhuti Mishra: Shri K. N. Tiwary; Shrl P. K. Dee:

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the Government of India are contemplating to impose a levy of 5 per cent on the annual turnover of industry for research and development; and
- (b) if so, the details thereof and whether a final decision to this effect has been taken?

The Minister of Education (Shri M. C. Chagla): (a) and (b). No Sir; the Conference of Scientists and Industrialists held in Delhi in December, 1965 has recommended inter-alig that for achieving self-sufficiency and self-

reliance, industrial establishments should be enabled to spend upto 5 per cent of their turnover on research and development. The final recommendations of the Conterence are awaited.

## विभिन्न जातियों के पिछड़े वर्गों की महिलाएं

## 1413. श्री किशन पटनायकः श्रीमघुलिमयेः

- ह **क्या गृह-कार्य** मंत्री यह बताने की कृपा गेवि:
- (क) केन्द्रीय सरकार की सेवामों में चार श्रेणियों में काम करने वाली हिन्दू जाति के पिछड़े वर्गों की (अछूत), मुसलमान, सिख मौर ईसाई समुदायों के पिछड़े वर्गों की, हरिजन तथा स्नादिवासी स्त्रियों का वर्तमान सनुपात क्या है; सौर
- (ख) इन पिछड़े वर्गों के व्यक्तियों को प्रोक्ताहन देने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री पृ० को० नास्कर) : (क) भारत सरवार ने सरकार के प्रधीन पदों के लिये ग्रारक्षण की दृष्टि से अनुसूचित जातियों तथा अनुसूचित भादिम जातियों के इलावा अन्य किसी वर्ग को पिछड़ा हुआ वर्ग स्वीकार नहीं विया है। सरकार के ग्रधीन नियुक्ति के लिये अनुसूचित जातियों तथा अनुसूचित ग्रादिम जातियों की स्वियों के लिये भी कोई विशेष रियायतें नहीं हैं। इसलिये प्रश्न में उल्लिखित स्वी-सदस्यों के बारे में कोई भावड़े नहीं रखे जाते।

(ख) प्रश्न नहीं उठता।

#### **Educational Institutions**

#### 1414. Shri D. C. Sharma: Shrimati Savitri Nigam:

Will the Minister of Education be pleased to state;

(a) whether it is a fact that the number of educational institutions in the country has doubled during the first 14 years of Independence;

- (b) whether it is also a fact that there is still a great shortage in this regard; and
- (c) If so, the concerted efforts being made to meet the demand?

The Minister of Education (Shri M. C. Chagia): (a) The total number of educational institutions in the country has increased to more than 4 times during the 14 years of Independence.

- (b) Yes, Sir, more institutions are needed, particularly at school stage.
- (c) Additional facilities are being created by expanding the intake capacity of existing institutions and by opening new institutions, depending upon the needs of area and the availability of resources of finance and man-power.

#### Strike in Kolar Gold Fields

- 1415. Shri Linga Reddy: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:
- (a) whether the Workers of Nandidrug Mine of the Kolar Gold Fields Mining Undertakings have struck work and whether the strike has spread to other mines also;
  - (b) if so, the reasons therefor;
- (c) whether the demands of the labourers and others as agreed to between the labour and the management were not fulfilled; and
- (d) the extent of loss so far incurred on account of the strike and how the strike is proposed to be resolved?

The Minister of Labour, ment and Rehabilitation (Shri Jagjivan Ram): (a) 420 machine maistries and machine men of the Nandidrug Mine went on strike from the first of January, 1906 and the strike was called off on the evening of the 6th. The strike did not spread to the other mines.

- (b) The reasons for the strike were the demands made by some workers for restoration of allowance for additional work done by them for blasting work peculiar to this mine.
- (c) The agreement between the management and the workmen dated 21st October 1965 regarding wages etc., has been implemented.
- (d) The extent of loss is reported to be Rs. 1,40,008. As already stated, the strike was called off on the 6th of January after agreement was reached in conciliation proceedings.

#### Research in Commerce and Management

1416. Shri Sham Lal Saraf: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that a demand has been made to set up a machinery that will coordinate Research in Commerce and Management:
- (b) whether Government have considered this demand; and
- (c) if so, when it is likely to be given a practical shape?

The Minister of Education (Shri M. C. Chagla): (a) to (c). The All India Commerce Conference hela under the auspices of the Indian Commerce Association at Vallabh Vidyanagar on the 28th December, 1965, recommended setting up of a machinery to coordinate research in commerce and management sciences. No formal request has been received by the Government to set up such a machinery.

#### Free School Text-Books

#### 1417. Dr. Ranen Sen: Shri Dinen Bhattacharva:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that certain State Governments have failed to supply free school text-books to students as promised and instead are supply-

- ing books of low quality at high prices; and
- (b) if so, the steps taken by Government to remedy the situation?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) No, Sir. Most States supply either free or subsidized text-books, at the Primary level.

(b) Does not arise.

#### Technical Institute in Orissa

#### 1418. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Education bepleased to state:

- (a) whether any junior technical schools are proposed to be opened in Orissa during 1966-67; and
  - (b) if so, the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) No Sir.

(b) Does not arise.

#### Telephones Connections in Orissa

#### 1419. Shri Ramachandsa Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Communications: be pleased to state:

- (a) the number of applications for grant of telephone connections pending in various telephone exchanges in Orissa as on the 31st January, 1966; and
- (b) the steps taken to expedite the matter?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganutha Rao): (a) 2339.

(b) Continuous efforts are being made to set up new telephone exchanges and to expand the existing telephone exchanges to the maximum possible extent consistent with the available resources.

#### Telephone Exchanges in Orissa

#### 1420. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Communications be pleased to state:

- (a) the number of telephone exchanges in Orissa as on the 31st January, 1966;
- (b) whether there is any proposal to increase their number during 1966-67; and
  - (c) if so, the details thereof?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) 50.

- (b) Yes.
- (c) Exchanges are likely to be opened at the following stations during 1966-67:

Name of Exchange	Capacity
Attabira	25
Barpalli	25
Birmitrapur .	50
Brajrajnagar	50
Chandbali	25
Gopalpur	25
Joda	50
Karanjia	25
Patnagarh	. 25

#### Post Offices in Utissa

#### 1421. Shri Ramachandra Ulaka: Shri Dhuleshwai Meena;

Will the Minister of Communications be pleased to state:

(a) whether there is any proposal to convert a few sub-Post Offices into Head Post Offices and Branch Post Offices into Sub-Post Offices in Orissa during 1966-67; and

(b) if so, the details thereof?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Yes.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-5659/66].

#### Pirate Radio Sets

#### 1422. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Communications be pleased to state:

- (a) the number of pirate radio-sets detected by the Posts and Telegraphs Department, State-wise since October, 1965; till the end of December, 1965; and
- (b) the action taken by Government against the persons concerned?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) The number of unlicensed radio sets detected during the period is as follows:

Assam .				885
Andhra				1059
Bengal .		_		1104
Bihar .				2403
Delhi .				1942
Gujarat				1563
Kerala .				938
Madras				2145
Maharashtra				1606
Madhya Pr	adesh			633
Mysore .				975
Orissa .				1107
Punjab				3179
Rajasthan				2614
U.P.				1854
			_	24,007

(b) Detected cases are pursued till licences are taken on payment of the Licence fee and the surcharge, During the period October-December 1965 the number of detection cases settled is given below:

Assam .	607
Andhra	971
Bengal.	1250
Bihar .	2356
Delhi	1824
Gujarat	1204
Kerala	1026
Madras	2621
Maharashtra	1606
Madhya Pradesh .	617
Mysore	1002
Orissa	298
Punjab	1450
Rajasthan	2289
U. P.	2443
	21564

#### Repatriates from Mozambique

#### 1423. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) the steps taken so far for the rehabilitation of the repatriates from Mozambique; and
- (b) the progress made in that regard up-to-date?

The Minister of Labour, Employment and Rehabilitation Jagiivan Ram): (a) Most of the repatriates from Mozambique have settled in Gujarat. Government of India 2502 (AS) TS . 5

have issued instructions for rehabilitation, which provide for the following:

- (i) Monetary assistance Rs. 1,200 per annum to indigent repatriates, the total expenditure being shared equally by the Government of Gujarat and the Central Government.
- (ii) Grant of loans to enable repatriates to start business or small scale industries at the concessional interest of 3 per cent. The maximum limit of such loans is prescribed at Rs. 5,000 in each individual case.
- (iii) Priority in the allocation of agricultural land on a similar basis for the displaced persons from Pakistan.
- (iv) In the matter of grant of free studentships, scholarships and provision of free school books, the repatriates would be eligible to partake in the schemes in force in Gujarat. Children of repatriates were allowed books free of cost upto a limit of Rs. 200 per family per annum. In respect of technical education, it was agreed that children of repatriates would be paid an amount equivalent to all fees ordinarily levied in technical institutions plus an annual allowance of Rs. 60 per seat.
- (v) Repatriates would be eligible for grant of dealers licences under the various orders such as foodgrains, sugar, gur control orders and would be given special consideration. Other State Governments have also given financial and other assistance to repatriates on similar lines.

- (b)
  - (i) 107 families have been granted loans. Total amount paid is Rs. 2.40,500.
  - (ii) 50 families have been given financial relief. Total amount paid is Rs. 58,278.58.
  - (iii) 23 acres of land have been allotted for agricultural purposes.
  - (iv) 69 children have been given educational benefits. Total amount paid is Rs. 4,534.73.
  - (v) 40 families have been given Fair Price Shop Licences.
  - (vi) 29 person<sub>S</sub> have been given sugar licences.
- (vii) 6 persons have been employed in Government service.
- (viii) Nearly 500 families had gone to the State of Gujarat and almost all of them have been rehabilitated.

#### Repairs of Jama-Masjid and Red Fort, Delhi

#### 1424. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Education be pleased to state:

- (a) whether some repairs were carried out to the Jama Masjid and Red Fort in Delhi during 1965-66; and
- (b) if so, the amount spent thereon during the above period?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir.

(b) Expenditure from April, 1965 to January, 1966:—

Jama Masjid Red Fort

Rs. 9,418.90 Rs. 5,128.13
Orissa Government Officers in Central
Government

### 1425. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Home Affairs be pleased to state:

(a) the number of Orissa Government Officers working in the Central Government offices at present and the posts held by them; and

(b) the number of these officers belonging to the Scheduled Tribes and the Scheduled Castes?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) There were 259 officers of the Orissa State Government on 4th November, 1965 working in Central Government offices. Of them:—

2 were Secretaries,

1 was Additional Secretary.

3 were Joint Secretaries.

5 were Deputy Secretaries, and

2 were Under Secretaries.

The remaining 246 were holding field posts.

(b) Three.

#### Minimum Wages of Workers in various Industries

## 1426. Shri Rameshwar Tantia: Shri Himatsingka:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether it is a fact that Government are considering to revise the minimum wages for the workers employed in units manufacturing agricultural implements, machine tools and general engineering goods;
- (b) if so, when it is likely to take effect and what will be the revised rates of wages; and
- (c) what are the other recommendations made by the Committee and how far they have been implemented?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) No, the industries mentioned are not included in the schedule of industries under the minimum Wages Act. A Central Wage

Board for Engineering industries excluding Steel Plants, which was set up in December 1964, is now examining the Wage structure of various categories of employees in the industries in question.

(b) and (c). The recommendations of the Wage Board are swatted.

## Hindi Books Rewarded

1427. Shri Badshah Gupta: Will the Minister of Education be pleased to state the Hindi Books which have been rewarded by Government during the last decade?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): The required information is being collected and will be laid on the Table of the House in due course.

#### Allowances for Shrimati Lai Bahadur Shastri

#### 1438. Dr. L. M. Singhyi: Shri Gulshan: Shri Lahri Singh:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is proposed to extend certain allowances and benefits to the widow of the late Prime Minister and his children; and
- (b) whether proper arrangements have already been made in this connection?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). Sanction has been issued for—

- (i) life pension of Rs. 15,000 per annum to Shrimati Shastri;
- (ii) allotment to her of suitable residential accommodation from the general pool at Delhi/New Delhi, rent being, charged under F.R. 45A or 10 per cent of the pension whichever ig less; and

(iii) extension of medical treatment facilities under the Central Government Health Scheme to Shrimati Shastri and her family, as for pensioners.

#### Laboratories under Vigyan Mandir Scheme

1429. Shri Gopal Datt Mengi: Will the Minister of Education be pleased to state:

- (a) the number of rural laboratories set up under the Vigyan Mandir Scheme upto the end of 1965 (Statewise);
- (b) the total number of tests of soil, water and plants conducted by them for the benefit of local agriculturists;
- (c) the number of pamphlets issued to spread this knowledge and the expenditure incurred thereon?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) to (c). A statement giving the available information is laid on the Table of the House [Placed in Library, See No. LT-5680/66].

#### Correspondence Course and Evening Colleges for University Education

#### 1430. Shri Gopal Datt Mengi: Shri Maheswar Naik:

Will the Mmister of Education be pleased to state:

- (a) the names of the States where arrangements exist for imparting university education through correspondence courses and evening colleges; and
- (b) whether the University Grants Commission has taken up this matter with the various Universities to encourage such courses?

The Minister of Education (Shri M. C. Chagla): (a) and (b). So far only the University of Delhi has started correspondence course for the B.A.

degree. It is proposed to extend this scheme to some other universities during the Fourth Plan. It is also proposed to introduce correspondence courses for the training of Secondary School teachers in certain University Centres and other educational institutions and in Engineering and Technology during the same plan period.

According to available information, provision exists in certain affiliated colleges in the Union Territory of Delhi and all States except Nagaland for having evening/morning classes.

#### Mysore-Maharashtra Border Dispute

- 1431. Shri M. L. Jadhav: Will Minister of Home Affairs be pleased to state:
- (a) whether any settlement with regard to the Inter-State border dispute between Mysore and Maharashtra States has been arrived at; and
- (b) if so, the nature of the settlement?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) No.

(b) Does not arise?

#### Selection of Hony. Magistrates in Delhi

- 1432. Shri Shiv Charan Gupta: Will the Minister of Home Affairs be pleased to state:
- (a) the qualifications laid down from time to time regarding the appointment of Hony. Magistrates in Delhi;
- (b) the procedure regarding selection of these Hony. Magistrates: and
- (c) the names of Hony. Magistrates approved by the Delhi Administration along with their educational qualifications and date of appointments, working at present?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). A statement is laid on the Table of the [Placed in Library. See House is No. LT-566/66]

#### Economy in Delhi Administration

- 1433. Shri Shiv Charan Gupta: Will the Minister of Home Affairs be pleased to state:
- (a) whether it is a fact that a Committee has been appointed by Government of India to effect economy in the Delhi Administration;
- (b) if so, whether a report has been received; and
- (c) the economy suggested by the Committee?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). No Committee has been formally appointed by the Government of India to effect economy in Delhi Administration. However, committee was informally set up. consisting of Shri A. D. Pande, Secretary (Union Territories) in the Ministry of Home Affairs, the Cnicf Secretary and the Finance Secretary of the Delhi Administration, review the current year's budget and also the budget proposals of the Delhi Administration for 1966-67 with a view to locate savings wherever possible. The Committee confined its examination only in respect of expenditure on the revenue account included in the Delhi area demand. The Committee scrutinized the budgets of various departments and after discussions with various departmental heads, it was agreed that savings could be effected to the extent of Rs. 81.175 lakhs in the next financial year. This reduction in the proposed budget outlay in the year, has been effected by keeping in abeyance proposals for creation of some posts and rephasing of the implementation of a few schemes, keeping in view the need for enforcing ausierity measures because of the general situation prevailing in the country.

## गंबक के तेजाब का मृत्य

## 1434. डा॰ राम मनोहर लोहिया : भी किञ्चन पटनायक : भी रामसेवक यावव :

न्या पैटोलियम भीर रसायन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि गत घठारह महीनों में गंधक के तेजाब का मृत्य तीन गुना बढ गया है: भीर
- (ख) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

पॅट्रोलियम भीर रसायन मंत्री (भी धलगेशन) : (क) विश्वभर में गंधक की कनी भीर इसके भायात के भधिक मुल्यों के कारण पिछले 18 महीनों में गंधक के तेजाब के मुल्य बढ़ गये हैं। गंधक के तेजाब को तैयार करने वालों के भनुसार उक्त भन्ल का थोक विकय मृत्य लगभग डेढ़ गुना हो गया है।

(ख) बहुत भिधक प्रयत्नों के बावजूद देश गंधक की अपनी सारी म्रावश्यकताम्रों को प्राप्त करने में समर्थ नहीं हुन्ना है; जो श्रब गंधक के तेजाब बनाने के लिए एक मात्र कच्चे माल के रूप में इस्तेमाल किया जाता है। सरकार तमाम उपलब्ध साधनों से गंधक के ब्रायात के लिये, भीर भ्रपनी भविष्य की मावश्यकतामों को पूरा करने के लिए प्रदायकों के साथ दीर्घकालीन करारों को करने की कोशिश कर रही है। लोहा पाइराइटस जैसी गन्धकीय सामग्री एवं जस्ता तथा तांबा द्रावकों से गंधक के तेजाब को तैयार करने के लिए भी कदम उठाये गये हैं।

# गंभक के तेजाब का मृत्य

## 1435. डा॰ राम मनोहर लोहिया : भी किशन पटनायक :

## श्री रामसेवक यावव :

क्या अम, रोजनार तथा पूनर्वास मंत्री यह बताने की क्रपा करेंगे कि :

- (क) क्या यह सच है कि कलकत्ता में कारखानों के दो हजार मजदूर गंधक के तेजाब का मृत्य बढ़ जाने के कारण बेरोजगार हो गये हैं:
- (ख) क्या रसायन निर्माता संघ ने इस सम्बन्ध में सरकार को भ्रभ्यावेदन दिया है; धीर
- (ग) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

श्रम, रोजगार भीर पुनर्वास मंत्री (भी जगजीवन राम) : (वः) से (ग). पश्चिम बंगाल सरकार ने सूचित किया है कि गंधक के तेजाब का मृल्य बढ़ जाने के कारण तेजाब भौर रसायन निर्माता प्रतिष्ठानों से मजदूरों की छंटनी के बारे में धामी तक उन्हें कोई शिकायत प्राप्त नहीं हुई है।

#### Census Report for Tripura

1436, Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

- (a) whether the census report for 1961 for the Union Territory of Tr: pura has been published;
- (b) if not when it is likely to be published; and
- (c) the reasons for the delay in the publication thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar). (a) and (b). While some ancilliary reports relating to the 1961 Census of Tripura have been published or are under print, the General Report is still in the drafting stage and is expected to be completed in a out six months.

(c) The complicated tabulation and analysis of the data to be incorporated in the General Report requires considerable time and work.

### केरल राज्य में भाषा ग्रम्बापक

- 1437. श्री प्रकाशबीर शास्त्री: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:
- (क) केरल शिक्षा नियमों के प्रध्याय 26 के नियम 6 में केरल राज्य में प्रथम ग्रेड घथ्यापकों के रूप में पदोन्नति के सम्बन्ध में क्या प्रपेक्षित योग्यताएं निर्धारित की गई हैं ग्रीर उनके लिये क्या ग्रनुपात रखा गया है;
- (ख) उन्हीं योग्यताओं वाले भाषा मध्यापकों के सम्बन्ध में वर्तमान स्थिति क्या है:
- (ग) डिग्री वाले प्रध्यापकों को वही बेतन-कम कब से भ्रीर किस ग्राधार पर दिया गया है; भौर
- (घ) बाषा श्रद्ध्यापकों को, जब कि उनके बास भी अपने विषय की डिग्री हैं; डिग्री वाले श्रद्ध्यापकों की अपेक्षा कम महत्व देने के क्या कारण हैं?

शिक्षा मंत्री (श्री मु० क० चागला): (क) से (ब). राज्य सरकार से सूचना एकतिल की जा रही है श्रीर समा-पटल पर रख दी जायेगी।

#### Disconnection of Telephones

- 1438. Shri M. Rampure: Will the Minister of Communications be pleased to state:
- (a) the number of telephones of private subscribers disconnected during the last one year for non-payment of telephone charges;
- (b) whether telephones of Government subscribers were also disconnected for non-payment of telephone charges; and
- (c) if not, the reasons for having different rules for private and Government subscribers?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):

- (a) The information is not readily available.
  - (b) Yes.
  - (c) Does not arise.

### Telephone Revenue Written Off

- 1439. Shri M. Rampure: Will the Minister of Communications be pleased to state:
- (a) whether it is a fact that large sums of telephone revenue are written off every year;
- (b) the amount written off during the last four years in respect of Government and non-Government subscribers; and
- (c) the amount of money spent for initiating legal proceedings against the defaulters?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):
(a) Only small amounts of outstanding telephone revenue are writ-

- standing telephone revenue are written off as and when it is established after due investigation that the amounts due from particular subscribers are irrecoverable.
- (b) and (c). This information is not readily available. No amount is written off in respect of Government subscribers.

#### Accident in Badjana Colliery

- 1440. Shri M. Rampure: Will the Minister of Labour, Employment and Rohabilitation be pleased to state:
- (a) whether it is a fact that a serious accident took place on the 12th January, 1966 in Badjana colliery near Dhanbad;
- (b) if so, the number of persons killed; and
- (c) whether the causes of the accident have been probed into?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan-ram): (a) to (c). No; but there was an accident in the Badjana Lower Colliery on the 11th January, 1966 in which 5 persons were killed. A detailed enquiry into the cause of the Accident is being made by the Mines Inspectorate.

#### Unemployed Science Graduates

- 1441. Shri Dasaratha Deb: Will the Minister of Education be pleased to state:
- (a) the total number of unemployed Science Graduates in India at present;
- (b) the number of unemployed Engineers;
- (c) the number of unemplayed Agricultural Science Graduates and Post-Graduates; and
- (d) the effective steps being taken to provide them with employment?

The Minister of Education (Shri M. C. Chagla): (a) and (b). The number of Science Graduates and Engineers registered with Employment Exchanges as on 30th June, 1965 is as follows:

Science Graduates 17,584
Engineering Graduates 3,011

These figures include those unemployed and those seeking better prospects.

- (c) Information regarding graduates and post-graduates in agricultural sciences is not maintained separately. However, 25 post-graduates in agriculture have reported unemployment during the last three months to the National Register of Scientific and Technical Personnel.
- (d) Development projects in the Fourth Five Year Plan in agriculture, industry and education are likely to generate considerable employment opportunities.

#### Ailing Detenus in Tripura

- 1442. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:
- (a) whether his attention has been drawn to the fact that some of the detenus from Tripura who have been detained in the different jails of Bihar under the Defence of India Rules, 1962, have been ailing seriously for a long time;
- (b) whether it is also a fact that those ailing detenus have approached the Government of India for releasion parole so that they might be able to arrange for a suitable medica treatment; and
- (c) if so, the steps taken by Government in that respect?

The Minister of State In the Ministry of Home Affairs and Defence Supplies in the Defence (Shri Hathi): (a) The Government's attention has been drawn from time to time to the alments of the Tripura detenus lodged in a Bihar jail.

- (b) One such request was received.
- (c) As the condition of the detenuwas considered satisfactory after medical treatment, release on parole was not considered necessary.

#### Stipends to Tripura Students

- 1443. Shri Dasaratha Deb: Will the Minister of Education be pleased to state:
- (a) whether Government are aware that the stipends awarded to the Tribal students in Tripura for studies are generally made available to them almost at the end of the academic year, and thus the main objective for providing these stipends is defeated; and
- (b) if so, whether Government propose to take any steps to pay this stipend every month from the beginning of the year?

The Minister of Education (Shri M. C. Chagla): (a) and (b), The in-

formation is being collected and will be laid on the table of the Sabha in due course.

# Employed and Unemployed Educated Persons

- 1444. Shri Sivamurthi Swamy: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:
- (a) the number of educated persons, above matric, employed and unemployed in the country at present (State-wise); and
- (b) the steps being taken to create opportunities for their employment?

The Minister of Labour, Employment and Rehabilitation (Shri Jag-jivan Ram): (a) According to 1961 Census, the total number of workers who were educated upto matriculation and above was 53,65,482. Their State-wise distribution is given in the Statement No. 1 laid on the Table of the House. [Placed in Library. See No. LT-5662/66].

Estimate regarding the number of educated unemployed in the country is not available. However, according to Employment Exchange statistics the number of educated work-seekers on the Live Registers of Employment Exchanges was 8,40,822 as on 30th June, 1965. Their State-wise distribution is given in the attached statement No. II. laid on the Table of the House. [Placed in Library. See No. LT-5662/66].

(b) Various development schemes in the Five Year Plans are expected to lead to larger employment opportunities for the unemployed persons (including the educated).

#### Consumption of Foreign and Country Liquor

1445. Shri Shiv Charan Gupta: Will the Minister of Home Affairs be pleased to state:

(a) the consumption of foreign liquor and country liquor in Delhi in 1955-56, 1960-61, 1962-63, 1963-64, 1964-65 and in 1965-66 (upto January, 1966);

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- (b) the steps Government have taken or propose to take to check rise in the consumption of liquor in Delhi; and
- (c) whether there is any proposal to amend the Excise Act with a view to tightening up the check on the unlawful activities in relation to this?

# The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a)

(a) Year	Country liquor (gallons)	Foreign liquor (gallons)
1955-56	1,18,703	2,62,692
1960-61	1,38,260	2,95,737
1962-63	1,20,000	380,287
1963-64	1,19,896	4,51,816
1964-65	79,192	5,59,010
1965-66 (upto Jan. 1966)	87,766	5,41,007

- (b) The Government have taken the following steps to check the rise in the consumption of liquor in Delhi:—
  - (i) The quota of country liquor has been fixed for each shop in accordance with the estimated demand instead of allowing unrestricted sale of bottles of liquor. At present, the annual quota is 5 lakh litres.
  - (ii) The duties and fees have been progressively raised.
  - (iii) Number of dry days have been increased to 137 days in a year, the highest for any State in India.
  - (iv) Hours of sale have also been curtailed and adjusted. Liquor can be sold upto 7.30 P.M. only.

- (v) Consumption of liquor in public places and in Stationary motor vehicles public places have been banned.
  - (vi) No. L-2 licences are being issued.
  - (c) No.

### Posting of Teachers in Rural Areas of Delhi

1446. Shri Shiv Charan Gupta: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the teachers in Delhi are reluctant to get posted in rural areas; and
- (b) if so, the action being taken by Government for providing housing premises in facilities in the school the rural areas and for granting special allowances?

#### The Minister of Education (Shri M. C. Chagla): (a) Yes. Sir.

(b) Residential quarters have been provided in some of the village schools under the Delhi Administration. A scheme for providing housing facilities for rural teachers is also under the consideration of the Municipal Corporation, Delhi,

No special allowance is admissible to teachers posted in rural schools.

#### Medical Aid to Shri Savarkar

### 1447. Shri Hari Vishnu Kamath: Shri Hukam Chand Kachhavaiya: Shri Bade:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government are aware that Shri V. D. Savarkar, one-time revolutionary leader in India's freedom struggle, is seriously ill;
- whether Government (b) if so. have offered to provide competent medical aid for his treatment; and
  - (c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). Government had learnt about the late Shri Savarkar's condition and had sanctioned a further sum of Rs. 1,000/to him for medical expenses from the Home Minister's Grant.

(c) Does not arise.

#### Section of Home Ministry dealing with Scheduled Castes and Scheduled Tribes

1448. Shri Gulshan: Will the Minister of Home Affairs be pleased to state:

- (a) whether there is a separate section in the Ministry of Home Affairs to deal with the subject of Scheduled Castes and Scheduled Tribes; and
- (b) if so, its functions and achievements so far?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) Yes. A Section in Home Ministry deals with the work relating to representation of Scheduled Castes Scheduled Tribes Government services

(b) The Section deals with policy regarding representation of Scheduled Castes and Scheduled Tribes in Central Government Services and implementation of policy decisions. The number of Scheduled Castes and Scheduled Tribes in Government Services has been increasing progressively as shown in the statement laid on the Table of the House. [Placed in Library. See No. LT-5663/661.

# भारतीय छात्रों के बारे में युनेस्को रिपोर्ट

# 1449. श्री सिद्धेश्वर प्रसाद : श्री कु० चं० पन्तः

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि युनेस्को ने विदेशों में शिक्षा प्राप्त भारतीय छालों के बारे में एक रिपोर्ट प्रकाशित की है:

- (ख) यदि हां, तो उसकी मुख्य बातें क्या हैं; ग्रीर
- (ग) उसे स्थान में रखते हुए भारत में वर्तमान शिक्षा प्रणाली में सुधार करने के लिए क्या कार्यवाही की जा रही है?

शिक्षा मंत्री (श्री म॰ क॰ चागला): (क) भीर (ख). पूर्वी देशों के विद्यार्थियों के संस्कृति वाहकों के रूप में घध्ययन के लिए यनेस्को ने कुछ समय पूर्व एक धनसंधान प्रायोजना भारम्भ की थी । भ्रष्टययन का उद्देश्य यह पता लगाना या कि ग्रन्य वस्तुन्रों के झलावा, विद्यार्थियों के विदेश में रहने तथा बापस ग्रपने देश जाने पर उनके समंजन में क्या विशेष कठिनाइयां होती हैं। इसके जरिये विदेशी शिक्षा भीर विदेश में रहने से विद्यार्थियों के व्यक्तित्व पर पड़ने वाले प्रभाव को निर्धारित करना था। इस जांच के मन्तर्गत तीन देशों, मर्यात् भारत, ईरान भौर संयक्त अरब गणराज्य के उन विद्यार्थियों को शामिल किया गया या जिन्होंने जर्मनी के संधीय गणतंत्र, इंग्लैण्ड भौर भमरीका में मध्ययन किया था।

यूनेस्को के 'म्नारिएन्ट म्रोक्सीहेंट' के मन्त्वर, 1965 के संस्करण में "दि रोल एज कल्चर-कैरिमर्स माफ स्टूहेंट्स फोम ईस्टनं कन्ट्रीज हू रिसीब्ड देमर यूनिवर्सिटी एज्केशन इन दि बेस्ट" नामक समाचार प्रकाशित हुमा ।

जिन तीन देशों का प्रध्ययन किया गया या वहां से एक जित सामृहिक सूचना के आधार पर ज्ञात हुआ है कि विदेश प्रध्ययन के बाद जो विद्यार्थी प्रपने-प्रपने देश लौटे उनमें से प्रधिकांश ने पहले भेजबान देश की प्रादतों, रहन-सहन के ढंग तथा वहां के विचारों भौर महत्वों को स्वीकार कर लिया हैं। इसमें बताया गया "कि 98 प्रतिशत प्रशिक्षार्थी, यदि उन्हें जाने का प्रवस्त पिता, तो वे फिर से विदेश को जायेंगे। उस्लिखित विदेश किसा का एक प्रकार प्रियान यह निकला

"कि लौटने वालों में से 90 प्रतिशत व्यक्तियों को उनके विदेश में ठहरने से व्यक्तिगत लाभ हुआ और 60 प्रतिशत से भ्रधिन व्यक्ति विदेश में प्राप्त अपने ज्ञान को भ्रपने साथियों और उच्च भ्रधिनारियों तक पहुंचाने में समयं रहे"।

(ग) तीन प्रध्ययनों ग्रीर उनके निष्वर्षों के विस्तृत विश्लेषण इस वर्ष किसी समय प्रकाशित होने की श्राणा है। इस सम्बन्ध में कोई कार्रवाई रिपोर्ट के श्रा जाने पर ही की जा सकेगी।

Resumption of P & T Services between India and Pakistan

1450. Shti P. C. Borooah: Shri Rameshwar Tantia; Shri Basumatari;

Will the Minister of Communications be pleased to state;

- (a) whether any agreement has been reached between India and Pakistan for the resumption of Postal and Telegraph Services between the two countries;
  - (b) if so, when; and
  - (c) the terms thereof?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Yes, Sir.

- (b) Agreement was reached on 31st January, 1966 for the restoration of telecommunication services and on the 11th February, 1966 for the resumption of Postal Services.
- (c) For coordination in regard to restoration of telecommunication circuits and to fix the earliest dates for this by direct consultations, Liaison Officers were to be nominated by both sides. For the resumption of Postal Services it was agreed that mails be exchanged as follows:—

#### For West Pakistan

By Bombay-Karachi sea routs and Amritsar-Lahore land routs. The mails are to be exchanged at Hussainiwala Bridge till train services to Lahore are resumed.

For East Pakistan

The mails should be exchanged on the Benapole-Patrapole route.

#### Increase in Book-Post Charges

1451. Shri Madhu Limaye: Will the Minister of Communications be pleased to state:

- (a) whether Government received any representations and protests from public organizations about the increase in Book-Post charges; and
- (b) if so, the reaction of Government thereto?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Yes, Sir.

(b) It was explained that the rates wave only been revised in the case of ook, pattern and sample packets but ot for book packets containing printd books and periodicals.

#### Extra Duty Allowance for Extra Departmental Employees of P&T Deptt.

1452. Shri Jedhe: Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that the regular Class IV employees of the P&T Deptt. are paid Extra Duty allowance when called on duty on the 26th January and the 15th August and other gazetted public holidays under the Negotiable Instruments Act;
- (b) whether it is also a fact that the Extra Departmental Employees of the P&T Deptt, are not paid any Extra Duty allowance when called on duty on the 26th January, and the 15th August or other gazetted public holidays under the Negotiable Instruments Act; and

(c) if so, the reasons therefor?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) The regular Class IV employees are paid overtime allowance and not extra duty allowance for duty done on the National Holidays in accordance with the Overtime Allowance Rules issued by the Govt. For other effective holidays they granted compensatory off as far as possible. Otherwise they are paid overtime allowance.

- (b) The Extra Departmental employees are not entitled to overtime or any Extra duty allowance and as such they are not paid the same.
- (c) The benefit of overtime allowance is admissible only to the regular departmental staff who are wholetime govt. servants. The Departmental employees who are not regular whole-time government employees, are paid a consolidated allowance based on the nature and quantum of work entrusted to them and the question of payment of extra duty allowance does not arise.

#### Extra Departmental Employees of Posts and Telegraphs Deptt. in Karnal District

1453. Shri Jedhe: Will the Minister of Communications be pleased to state:

- (a) the number of Entra Departmental Employees (Category-wise) in the Posts and Telegraphs Department in Karnal Division (Punjab circle) who have put in more than 3 years continuous service as on the 1st February, 1966 and have not been confirmed; and
- (b) the reasons for not declaring these posts as permanent so far?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) The Extra Departmental Agents are not regular employees but only agents who perform certain functions of the post offices and are paid consolidated sums for the performance of such work. The question of confirming them does not, therefore, arise. However, the number of E.D. employees in the various categories who have put in more than 3 years continuous service as on 1st February, 1966 is as follows:

 Extra Departmental Runners 41 Departmental 2. Extra Sub-Postmasters 2 3. Extra Departmental Branch Postmaters 118 4. Extra Departmental Delivery Agents 55 5. Extra Departmental Packers 2 Departmental 6 Extra Stamp Vendors

(b) The question does not arise.

### Leave for Extra Departmental Employees of P. & T. Deptt.

1454. Shri Jedhe: Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that the Extra Departmental Employees of the Posts and Telegraphs Department are entitled to Casual|Earned|Medical leave on the same basis as are admissible to the regular employees of the Posts and Telegraphs Department;
- (b) if not, how much casual|earned| medica| leave is admissible to them annually; and
- (c) the reasons for this discrimination?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) No, Sir.

- (b) Extra Departmental Agents are not entitled to any kind of leave at Government expense.
- (c) There is no question of discrimination as Extra-Departmental Agents are not regular Government employees. They are merely agents

having other sources of income, who are paid an allowance for doing work on behalf of the P. & T. Department for a few hours.

## Payment of Bonus in Mica Mines

1455. Dr. Ranen Sen: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether it is a fact that the owners of Mica Mines and factories in Bihar have refused to pay Bonus to their employees disregarding the provisions of the Payment of the Bonus Act, 1965; and
- (b) if so, the steps taken by Government in the matter?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). It is a fact that the Owners of mica mines in Bihar have not yet paid bonus to their work. men in accordance with the provisions of the Payment of Bonus Act, 1965. The Regional Labour Commissioner is at present engaged on Conciliation proceedings.

As regards mica factories, the matter concerns the State Government and the Government of India have no information.

#### Arrests during Kerala Agitation

1456. Shri Mohammad Elias: Shri S. M. Banerjee: Shri Kolla Venkalah:

Will the Minister of Home Affairs be pleased to state:

- (a) the total number of persons arrested in Kerala during the recent food agitation;
- (b) under which Acts they were arrested; and
- (c) if so, the period for which they will be kept under detention?

The Minister of State in the Minister of Home Affairs and Minister of

Defence Supplies in the Ministry of Defence (Shri Hathi): (a) 915 for indulging in stone-throwing during the period 28th January, 1966 to 21st February, 1966;

3. under rule 30(1)(b) of D.I.R. during the same period.

2307 for picketing Govt. offices from 7th February, 1966 to 21st February, 1966.

- (b) (i) Indian Railways Act.
  - (ii) I.P.C.
  - (iii) Kerala Police Act.
  - (iv) Indian Telegraph Act.
  - (v) Prohibition Act.
- (c) It is for the State Government to review each case and take a decision in the light of existing circumstances.

#### Journalists Arrested under D.I.R.

#### 1457. Shri Sexhiyan: Shri S. Kandappan: Shri Rajaram:

Will the Minister of Home Affairs be pleased to state:

- (a) the number of prosecutions made so far under the Defence of India Rules (1962) against the editors, printers, publishers or writers of newspapers and journals for the items of news or articles published;
- (b) the names of the newspapers and journals involved; and
- (c) the nature of charges made against each of them?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). Information is being collected and will be laid on the Table of the House in due course.

### Closure of Spinning and Weaving Mills in Coimbatore

#### 1458. Shri Seshiyan: Shri Rajaram:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether Government are aware of the closure of the spinning and weaving mills in Coimbatore;
- (b) whether any relief has been given to the workers of the mills rendered jobless; and
- (c) the steps taken to reopen the mills for normal working?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) to (c). The matter is the concern of the State Government. The Government of India have no information on the subject.

#### Fertilizers Corporation, Gorakhpur

- 1459. Dr. Mahadeva Prasad: Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether it is a fact that recently copper pipes valued at about Rs. 10,000 were found missing from the premises of the Fertiliser Corporation, Gorakhpur; and
  - (b) if so, the details thereof?

### The Minister of Petroleum and Chemicals (Shri Alagesan): (a) Yes.

- (b) A wooden case containing pieces of fabricated copper pipes, bent in different shapes, with welded flanges, stocked at the factory site was tampered with and part of the contents stolen. The loss was discovered on 1st January, 1966.
- A case was registered with the Police who are investigating into the matter. Some recoveries have been effected from two metal merchants.

A Committee to conduct a departmental enquiry has been set up.

The theft of the pipes is not likely to delay or dislocate erection work of the factory.

# Hostels in Central Schools

## 1460. Shri P. C. Borooah: Shri Ram Harkh Yadav: Shri Murli Manohar:

Will be Minister of Education be pleased to state:

- (a) whether a scheme of subsidised hostel facilities has been introduced in the Central residential schools for the children of Central Government Employees;
- (b) if so the details of the scheme; and
- (c) the names of the residential schools covered by the scheme?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a), (b) and (c). Sir, wherever facilities are available and subject to availability of funds, the Central Schools are to be developed as partly residential. The scheme of subsidised hostel facilities introduced in such schools is laid on the Table of the House. [Placed in Library. See No. LT-5664/66].

Such hostel facilities have already been made available to the following Central Schools:-

- (1) Fatehgarh
- (2) Bikaner
- (3) A.S.C. Centre (South), Bangalore.

#### Calicut and Ernakulam Universities

1461. Shrl Mohammed Koya: Will the Minister of Education be pleased to state:

(a) whether the attention of Government has been drawn to the suggestion made in the Convocation Address of Kerala University by the Governor of Kerala about converting the University Centres at Ernakulam and Calicut into full-fledged Universities; and

(b if so, Government's reaction thereto?

## The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) While the views expressed by the Governor of Kerala will be given due consideration, the general policy of the Government is that as far as possible, no new University should be started in the Fourth Five Year Plan and the existing Universities should first be consolidated.

## Port Trusts and Dock Labour Boards

## 1462. Shri Kolla Venkalah: Shri P. C. Borocah:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

- (a) whether the Port, Dock and Water-port Workers' Federation of India in its recent session held in Delhi demanded the establishment of an integrated system of administration of the Port Trusts and Dock Labour Boards under a single Government authority;
- (b) if so, Government's decision on this demand; and
- (c) what were the other observations suggestions made at the session and Government's reaction thereto?

## The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes.

- (b) The matter is under examination in consultation with the Ministry of Transport and Aviation.
- (c) The other observations and suggestions related to decasualisation of all temporary and casual categories, of port and dock labour, removal of

grievances of 'A' category workers, grant of adequate dearness allowance, recognition of the Federation, abolition of stevedoring system, training of workers, bonus for all workers, housing and medical facilities, improved safety measures and scrapping of elaborate schemes of mechanisation, are also under examination.

12.02 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED ATTACK BY MIZOS ON GOVERN-MENT TREASURIES ETC. AT ALJAL AND LUNGLEH

Mr. Deputy-Speaker: Is the Home Minister prepared to make the statement on the "calling-attention" notice?

Shri Hem Barua (Gauhati): I must call his attention.

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order.

Mr. Deputy-Speaker: We have gone to the next question.

श्री धोंकार लाल बेरवा (कोटा) : उपाध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है।

Mr. Deputy-Speaker: Before we take up any other business there cannot be a point of order.

Shri S. M. Banerjee: On the business of the House.

Mr. Deputy-Speaker: We have taken up the "calling attention" notice.

Shri Hem Barua: Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported attack by 10,000 Mizos of the Mizo National

Front on Government treasuries and armouries at Aijal and Lungleh of the Mizo district.

The Minister of Home Affairs (Shri Nanda): I can give some information now, but it may facilitate my giving fuller information if it is taken up at about 4.30.

Mr. Deputy-Speaker: Shall we have it at 5 o'clock?

Shri Nanda: Yes..... (Interruption).

Shri Surendranath Dwivedy (Kendrapara): I am one of the signatories. We have got a committee meeting at 4 o'clock; so, can it be at 3.30?

Shri Nanda: Yes; I would be agreeable to 3.30.

Mr. Deputy-Speaker: We will take it up at 3.30.

12,041 hrs.

Re. CALLING ATTENTION
NOTICES—Query

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order.

श्री घोंकार लाल बेरवा: (कोटा) : उपाध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है ।

भी हुकम चन्य कख्याय (देवास) : उपाध्यक्ष महोदय, श्री बेरवा ने पहले व्यवस्था का प्रश्न उठाया है । भ्राप पहले उस को सुन लीजिए ।

Mr. Deputy-Speaker: On what business?

श्री घोंकार लाल बेरवा : मैं ने तीन ध्यानाकषंण प्रस्ताव दिये थे ।

उपाध्यक्ष महोदय: आप किस रूल के मातहत व्यवस्था का प्रश्न उठाना चाहते हैं ?

भी घोंनार साल बरवा: रूल 197 के मातहत, जिस में कहा गया है : "कोई सदस्य, भ्रध्यक्ष की पूर्व भनुज्ञा से, म्रविलम्बनीय लोक महत्व के किसी विषा पर मंत्री का ध्यान दिला सकेगा ब्रीर मंत्री संक्षिप्त वक्तव्य दे सकेगा या बाद के किसी समय या तिथि को वक्तव्य देने के लिये समय मांग सकेगा ।"

इस रूल के तहत में कहना चाहता र्टकि..

Mr. Deputy-Speaker: What I have disallowed in the Chamber cannot be raised on the floor of the House. I will not allow you to raise it here. There is no point of order.

श्री रामसेवक यादव (बाराबंकी) उपाध्यक्ष महोदय, इस में भ्राप को क्य म्रापत्ति है ?

भी हकम चन्द कखवाय : उपाध्यक्ष महोद्रा, ग्राप पुरी बात तो सूत लीजिए ।

भी घोंकार लाल बेरवा: 26 फरवरा को राजस्थान विद्यान सभा में राज्यपाल ने संविधान के अनुच्छेर 143 की अवहेलना करते हुए बारह सदस्यों को निकाल दिया । यह बात बिल्कुल सच है । पेपजं में लिखा हमा है कि राज्यपाल ने . .

उपाध्यक्ष महोदय : यह स्टेंट्स का प्रकृत है। यह कोई पायंट ग्राफ माईर नहीं है । मैं ने इस कालिंग एटेन्शन नोटिस को डिमएलाऊ कर दिया है।

श्री हकम चन्द कछवाय : की ब्राहेनना करना स्टेट्स का विषय नहीं है। उस का सीधा सम्बन्ध केन्द्र से है। ग्राप पहले हमारी पूरी बात सुन लें भीर किर भपना िणंय दें।

भी रामसेवक यावव : उपाध्यक्ष महोदय, मैं ने एक काम-रोको प्रस्ताव दिया है। राज्यपाल के द्वारा राष्ट्रस्थान विधान सभा से बारह सदस्य निकाले गए । राज्यपाल केन्द्र का प्रक्षिनिधि है ।

भी ग्रोंकार लाल बेरवा: संविधान की धारा 143 का उल्लंघन किया गया है ।

Mr. Deputy-Speaker: Order, order. Don't you hear me? I have disallowed that.

भी हकम चन्द कछवाय: मैं निवेदन करना चाहरा हं कि. .

उपाध्यक्ष महोदय: ग्राडंर, ग्राडंर । मैं ने इस को डिसएलाऊ कर टिया है। माननीय सदस्य इस के बारे में मझ से चेम्बर में ग्राकर बात कर सकते हैं।

भी रामसेवक यादव: उपाध्यक्ष महोदय, श्राप एक निवेदन सून लें।

भी हकम चन्द कछवाय: उपाध्यक्ष महोदय, भ्राप का निर्णय हमारे सिर म्रांखों पर, लेकिन म्राप हमारा निवेदन तो सुन लें।

Mr. Deputy-Speaker: I will have to ask you to go out. You cannot go on like this. I have disallowed that. If you are dissatisfied, you can come and see me in the Chamber and convince me and then I will see it.

**भी रामसेक्क यादव :** उपाध्यक्ष महोदय, भेरा विनम्न निवेदन यह है कि को प्रश्न मैं उठाना चाहता हं. \*

\*Not recorded.

Mr. Deputy-Speaker: Order, order. All these things will not be recorded. (Interruptions).

Mr. Deputy-Speaker: We will now go to the next business. (Interruptions).

Dr. L. M. Singhvi (Jodhpur): May I make a submission? This is a very important matter. You may withhold your decision till you have either discussed it with us or till we have had an occasion to explain to you the aspects which entitle us to raise this question in the House. You cannot give a final decision.

Mr. Deputy-Speaker: I am prepared to reconsider it. You may come and see me in the Chamber and if you convince me, I am prepared to reconsider it.

डा॰ राम मनोहर लोहिया (फ़र्स्वाबाद): भ्राष्ट्रयक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

Mr. Deputy-Speaker: There is no point of now. (Interruptions).

Shri S. M. Banerjee rose-

Mr. Deputy-Speaker: The hon. Members may please come and meet me. (Interruptions).

Shri S. M. Banerjee: Kindly hear me, Sir.

Mr. Deputy-Speaker: Order, order.

Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha) rose-

Shri Raghunath Singh (Varanasi): The Leader of the House should be allowed to speak. (Interruptions).

Mr. Deputy-Speaker: Order, order,

**डा॰ राम मनोहर सोहिया** : पहले मेरा प्वाइन्ट म्नाफ म्राडंर नुनिये, उस के बाद वह बोल सकते हैं । संविधान की धारा 256 ग्राप पढ़ियं। ग्रापने मभी कहा है कि केवल राज्य की समस्या को यहां नहीं उठा सकते । मैं भ्रापका ध्यान संविधान की धारा 256 की तरफ खींचता हं। यहां पर केन्द्र के प्रश्न को उठाया जा रहा है, राजस्थान का प्रश्न नहीं है, यह दिल्लो सरकार के कायदे कानून का प्रश्न है, मुप्तीबत यह है कि वितारें कमबब्द सभी अम्रेजी में हैं। मैं श्रंग्रेजी में पढता हं---

"The executive power of every State shall be so exercised as to ensure compliance with the laws made by Parliament and any existing laws which apply in that State, and the executive power of the Union shall extend to the giving of such directions to a State as may appear to the Government of India to be necessary for that purpose."

यहां साफ तौर पर इस धारा में हिन्द सरकार को हिदायत है कि जो देश के कानून हैं, उस के मताबिक राज्यों की भी सरकारें चलनी चाहियें।

Mr. Deputy-Speaker: As may appear to the Government of India to be necessary for that purpose...

**डा॰ राम मनोहर लोहिया** : श्राप मेरा ब्यवस्था का प्रश्न सुनिये । "एरियर ट्" का मललब मनमानी नहीं होसा । यहां प्रधान मंत्री और गृह मंत्री जो मन में ग्रावे, वह कर अधें, इनको कानून के मताबिक ग्रपना काम करना होगा । स्वेच्छा हो सकती है, स्वेच्छाचारिता नहीं हो सकती । इनहो यहां पर यह देखनः है कि क्या राजस्थान की विधान-सभा में कोई कायदे-कानून टूटे हैं, जो हमारी पालियामेंट के कानुन हैं या संविधान के कानून हैं, ग्रगर वे टूटे हैं तो भारत

<sup>\*</sup>Not recorded.

[डा॰ राम मनोहर लोहिया]

**3335** 

सरकार का कर्तव्य हो जाता है कि राजस्यान सरकार धौर विधान-सभा को हिदायत दे कि इन कायदे-कानुनों को तोड़ कर तुमने भपराध किया है भौर चंकि भारत सरकार ने अपने कर्तव्य को नहीं निभाया है, इस लिये यह भारत सरकार की ग्रसफलता है। यह केन्द्र का प्रश्न है ग्रीर केन्द्र की असफलता के ऊपर हमारा स्थगन प्रस्ताव है । इस लिये मैं श्रापसे कहना चाहता हूं कि यहां पर राजस्थान में क्या हुआ, क्या नहीं हुआ, इस के ऊपर बहस न चलायें, बहस इस बात पर चतायें कि क्या उसने कोई पाप किया है या नहीं, राजस्थान में कायदे-कानन भीर संविधान का पालन हुन्ना है या नहीं। मगर यह सावित हो जाता है तो हम कहने के लिये तैयार हैं कि वहां संविधान तोड़ा गया है, वहां कायदे-कानुन तोड़े गये हैं । इस लिये भ्राप यह स्थगन प्रस्ताव यहां पर लें भ्रौर उस पर बहस करें।

Mr. Deputy-Speaker: I have already said that ...

**श्री मधु लिमये** (मुंगेर) : ग्रभी इतनी जल्दी भ्राप निर्णय न दें, भीर लोगों की बात भी सून लीजिये, जो कि उसकी पुष्टि में कहीं जायगी।

Mr. Deputy-Speaker: I have told the hon. Members on a suggestion made by Dr. Singhvi that I am prepared to reconsider the question. The hon. Members may please come and discuss with me. If I am satisfied and there is a case, then I will bring it up.

We should now go to the next business. (Interruptions).

श्री बागड़ी (हिसार) : यहां करो, बहां क्या करोगे।

भी हुकम चम्ब कछवाय : सब लोबों की यही राय है कि इस विषय को सदन में ही लीजिये। यह सदन में बात करने का विषय है, सदन में सब नोगों कै विचार सुनिये।

Mr. Deputy-Speaker: If Members go on like this, we cannot proceed with the business.

श्रीराम सेवक यादव : सदन के नेता क्या कहना चाहते हैं, जरा वह **सून** लीजिये प्रध्यक्ष महोदय ।

Mr. Deputy-Speaker: Order, order.

Shri S. M. Banerjee: I want to make one submission....

Mr. Deputy-Speaker: Order, order. Shri S. M. Banerjee may resume his

Shri S. M. Banerjee: I want to speak on something different.

Shri Shashi Ranjan (Pupri): May we know whether the Chair is to take directions from the Opposition Members?

Mr. Deputy-Speaker: Now, Papers to be laid on the Table.

Shri Hem Barua (Gauhati): I think the Leader of the House wanted to say something.

12.16 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF UGC FOR 1964-65

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): On behalf of Shri M. C. Chagla, I beg to lay on the Table a copy of the Annual Report of the University Grants Commission for the year 1964-65, under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-5635/66]

Annual Reports of Pyrites and Chemicles Development Company Ltd., Fertilizer Corporation of India Ltd., Indian Oil Corporation Ltd., Hindustan Organic Chemicals Limited, Oil and Natural Gas Commission and reviews by Government on the working thereof.

The Minister of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table a copy each of the following papers:

- (1) (i) Annual Report of the Pyrites and Chemicals Development Company Limited, New Delhi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5636/66].
- (2) (i) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5637/66].
- (3) (i) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and

- Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956;
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5638/66].
- (4) (i) Annual Report of the Hindustan Organic Chemicals Limited, Rassyani, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956;
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5639/66].
- (5) Annual Report of the Oil and Natural Gas Commission for the year 1964-65 under subsection (3) of section 23 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-5640/ 66].

Shri S. M. Banerjee (Kanpur): I want to make one submission, Sir. Kindly hear me.

Mr. Deputy-Speaker: I shall have to ask the hon. Member to go out. He is obstructing the proceedings of the House.

Shri S. M. Banerjee: Kindly hear me. I want to say something on a different matter.

Mr. Deputy-Speaker: I shall hear him in that case afterwards.

भी राजसेवक यावव (वारावंकी) : सदन के नेता को सुन लीजिये, वह क्या कहना चाहते हैं ?

Mr. Deputy-Speaker: Order, order.

FIFTEENTH REPORT OF UPSC AND MEMORANDUM EXPLAINING REASONS FOR NON-ACCEPTANCE BY GOVERNMENT OF COMMISSION'S ADVICE, AND NOTIFICATIONS UNDER DEFENCE OF INDIA ACT.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to lay on the Table—

- (1) A copy each of the following paper under article 323 (1) of the Constitution:—
  - (i) Fifteenth Report of the Union Public Service Commission for the period 1st April, 1964 to 31st March, 1965
  - (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in the cuse referred to in para 33 of the Report. [Placed in Library. See No. LT-5641/66].
- (2) A copy each of the following Notifications under section 41 of the Defence of India Act, 1962:—
  - (i) The Defence of India (Sixth Amendment) Rules, 1965, published in Notification No. GSR. 1833 in Gazette of India dated the 11th December, 1965;
  - (ii) The Defence of India Seventh Amendment) Rules, 1965 published in Notification No. GSR. 1893 in Gazette of India dated the 27th December, 1965;
  - (iii) The Defence of India (Eighth Amendment) Rules, 1965, published in Notification No. GSR, 1894 in Gazette of India dated the 29th December, 1965. [Placed in Library. See No. LT-5642/86].

NOTIFICATION UNDER COPYRIGHT ACT

Shri Bhakt Darshan: I beg to lay on the Table a copy of the International Copyright (Fifth Amendment) Order. 1965, published in Notification No. SO. 3781 in Gazette of India dated the 1st December, 1965, under section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-5643/66].

श्री हुकम चन्द कछवाय (देवास) : उपाध्यक्ष महोदय, यह न्याय नहीं है, ग्रापने कम से कम उनकी बात सुनी होती ।

Mr. Deputy-Speaker: Shri Hukam Chand Kachhavaiya is obstructing the proceedings of the House. I ask him to go out.

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय,...

Mr. Deputy-Speaker: The hon. Member may please go out. We cannot tolerate this kind of thing. The House cannot go on like this.

श्री हुकम चन्द कछवाय : बात सुनने में कोई हर्ज नहीं है...

Mr. Deputy-Speaker: I would ask the hon. Member to go out now. Let him please go out.

श्री हुकम चन्द कछवाय यह व्यवस्था का प्रश्न है...

Mr. Deputy-Speaker: I am not prepared to hear anything more from the hon. Member. Let him please go out.

[Shri Hukam Chand Kachhavaiya left the House].

श्री मधु लिमये (मुंगेर) : निवेदन यह है कि ग्राप इस व्यवस्था के प्रशन को मुन लांजिये ।

Mr. Deputy-Speaker: No, I am not prepared to hear the hon. Member. Let him please sif down.

श्री मधु लिमथे: मैं चाहता हूं कि स्नाप इस को सुनें... Mr. Deputy-Speaker: Let him please sit down. He is obstructing the proceedings of the House.

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श्री मधु मिलये : उपाध्यक्ष महोदय ...

Mr. Deputy-Speaker: I shall not hear the hon, Member. Let him resume his seat.

Annual Report of National Research Development Corporation of India

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): I beg to lay on the Table a copy of Annual Report of the National Research Development Corporation of India, New Delhi, for the year ending the 31st March, 1965, along with Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under subsection (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-5644/66].

श्री रामसेवक यादव: यह व्यवस्था का प्रश्न है...

Mr. Deputy-Speaker: Shri Ram Sewak Yadav is obstructing the Proceedings of the House. I ask him to go out. Let him please go out.

श्री रामसेवक यादव : श्राप सुनिये तो सहां...

Mr. Deputy-Speaker: I ask the hon. Member to go out. Let him please go out. We cannot go on like this.

(Shri Ram Sewak Yadav left the House)

भी वागडी (हिसार) : डिप्टो स्पोकर साहब, ग्राप मुनिये तो सहा । ग्रापके कान पर ईयरफोन लगा हुन्ना है, इस लिये ग्राप सुन नहीं सके ।

Mr. Deputy-Speaker: Shri Bagri is obstructing the proceeding of the House. Let him please go out.

भी बागड़ी: इस तरह से सब को निकाल दाजिये, ग्रकेले ग्राप रह जायेंगे।

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Mr. Deputy-Speaker: Let Shri Bagri go out. We cannot go on like this. This is not a fish-market. There must be some dignity in the House and some order in the House.

भी **बागड़ी** : लेकिन भ्राप को सुनना चाहिये।

Mr. Deputy-Speaker: Shri Bagri may please go out. Is he obeying the Chair or not?

श्री वागड़ी : सुनने में कोई हर्ज नहीं है।

Mr. Deputy-Speaker: I do not want to hear him, I have asked him to go out. Let him please go out,

भी बागड़ी : यह तो ज्यादती है।

(Shri Bagri left the House)

भी मधुलिमये: नियम सं० 376 के ग्रन्दर मैं एक व्यवस्था का प्रश्न उठाता हूं।

Mr. Deputy-Speaker: I am not going to hear the hon. Member. It is all over now. If there is anything, the hon. Member may please come and discuss it with me. We cannot go on like this.

श्री मधुलिमये: लेकिन मेरा व्यवस्था का प्रश्न है ?

Mr. Deputy-Speaker: I have considered all that. Now, the hon. Law Minister.

12.19 hrs.

STATEMENT RE. RIGHT OF MEMBER ON PAROLE TO ATTEND HOUSE

The Minister of Law (Shri G. S. Pathak): I am making a statement in

[Shri G. S. Pathak]

obedience to the Chair's order which was given yesterday. It is well established that a person who is detained under a valid detention order cannot enjoy his right to attend the Parliament so long as the detention order is in force.

Shri S. M. Banerjee (Kanpur): Under what rule?

Shri G. S. Pathak: How far this position is affected by the fact that the detenu is on parole is the question. A parole order operates as a conditional release and is in its nature of a temporary character.

An hon. Member: What are the conditions?

Shri G. S. Pathak: It may limit the temporary freedom to a specified place or to a specified purpose. A parole order by its operation and effect may take away the freedom to attend Parliament. In such a cose, the Member of Parliament is deprived of his right to attend the House in the same way as in the case of detention under a detention order when the detenu is on parole. The principle is that the right of a Member cannot prevail against the operation of criminal laws or detentions. The parole order is passed under Rule 30B of the Defence of India Rules.

In the present case. . . .

श्री मधुलिमये (मुंगेर) : वह नियम पढ़ डालिये ।

Shri G. S. Pathak: How does he know that I do not went to read it?

श्री किशन पटनायक (सम्बलपुर) : नए मंत्री बने हैं, इसलिए गृस्सा ग्रा रहा है ।

भी मधु-लिमबे : मैं ने क्या धनुचित बात कही है ? इन्होंने नियम का उल्लेख किया भौर मैं ने कहा कि नियम को पढ़ डालिये हमारी जानकारी के लिए । वह बहुत गुस्सा हो गए ।

डा॰ राम मनोहर लोहिया (फरुखाबाद): जरा दिमाग ठंडा रखो । उनके लिए एक पैग बरफ का मंगा दांजिए तो प्रच्छा होगा ।

Mr. Deputy-Speaker: If he does not read, afterwards the hon. Member can ruise that point.

Shri G. S. Pathak: There is no question of my being angry. I am merely suggesting that if the hon. Member waits, he will hear the order also.

In the present case, the conditions imposed on the detenu under the parole order—which I will read out presently—are inconsistent with the claim of the MP to attend the House, and in their effect and operation prevent him from doing so. Consequently, Shri R. Umanath, MP, cannot claim the right to attend Parliament even during the period when he is on parole.

Now I will read the order:

"The Government"-

that is, the Madras Government....

श्री मधु लिमये : मैं चाहता हूं कि पहले जिस नियम के श्रन्दर हुकम निकाला गया वह पढ़ा जाए श्रीर बाद में हुकम पढ़ा जाए ।

Shri Priya Gupta (Katihar): Has the Madras Government a separate status and separate rules?

Mr. Deputy-Speaker: He may read the rule also.

Shri G. S. Pathak: May I read the rule first or order first? . . . .

I am reading Rule 30B:

"The Central Government or the State Government, as the case may

be, may, by order, direct that any person detained in pursuance of an order under clause (b) of subrule (1) of rule 30 may be released for any specified period either without conditions or upon such conditions specified in the order as that person accepts, "and may at any time by order cancel his release. (2) In directing the release of any person sub-rule (1), the Central Govemment or the State Government may require him to enter into a bond with or without sureties for the due observance of the conditions specified in the direction. (3) Any person released under this rule shall surrender himself at the time and place and to the authority specified in the order, directing his release or cancelling his release as the case may be .(4) If any person fails without sufficient cause to surrender himself in the manner specified in the order referred to in sub-rule (3) he shall punishable with imprisonment for a term which may extend to five years or with fine or with both (5) If any person released under this rule fails to fulfil any of the conditions specified in the order directing his release or in the bond entered into by him. the bond shall be declared to be forfeited to Government and any person bound thereby shall liable to pay the penalty thereof."

Now I shall read the order which was passed by the Madras Government under the rule which I have read just now.

Maurya (Aligarh): I would Shri like to know the interpretation of "with or without condition".

Deputy-Speaker: Let us hear him fully.

Shri G. S. Pathak: The order reads.

"The Government direct that security prisoner Shri R. Umanath, detained in the Central Jail, Cuddalore, under the Defence of

India Rules, 1962, be released temporarily on parole for a period of one month to enable him to attend to his ailing wife in Tiruchirapalli, subject to the conditions that:

- (1) he gives a written undertaking that he will surrender himself to the Superintendent, Central Jail, Cuddalore, immediately on the expiry of the parole period or immediately on "the cancellation of his release on parole;
  - (2) he will report daily before the concerned police au horities.

Shri Vasudevan Nair (Ambalapuzha): Is it daily?

Some hon. Members: Shame.

Shri S. M. Banerjee: A man of his calibre would never have accepted it. He should have asked the Madras Government.

Shri G. S. Pathak: I am merely reading it.

- "(3) he will not during the period of parole take part in any political, labour or kisan activities or any subversive activities either directly through intermediaries or addres any public meeting; and
- ":4) he will at any time during the period of his parole be liable to be arrested by the District Magistrate, the Additional District Magistrate or the Commissioner of Police, Madras, if the said officer is satisfied that he failed to fulfil any of the above conditions of temporary release.

"The Superintendent of Police, Tiruchirapalli, is requested to keep a close watch on the movements and activities of the curity prisoner ....

Dr. L. M. Singhvi (Jodhpur): The Law Minister has made out the strongest case against DIR by reading these orders.

Shri G. S. Pathak: "....during the period of his parole and to send a report to Government regarding his conduct during the parole period."

Now, Sir, so far as the position emerging from this parole order is concerned, I have read that order also—this was the sta'ement which I promised to make yesterday.

Shri Hari Vishnu Kamath: (Hoshangabad): Mr. Deputy-Speaker, Sir, I raised the issue yesterday. May I submit that there is before the House an issue of great constitutional importance with which is inextricably linked the issue of Members' rights and privileges. The hon. Minister has the advantage of many years of experience at the bar and on the Bench. I am suffering from a handicap so far as that is concerned but as regards Parliament, I suppose I have a little more experience than he has.

May I at the outset read from the Concise Oxford Dictionary, 1964 edition, to show what is parole. Parole is defined as follows:

Shri G. S. Pathak: I have seen it; I have go: the extract from the Oxford dictionary and Jouritt's Legal dictionary as to what is meant by Parole'.

Shri Hari Vishnu Kamath: You did not read it then?

May I for those who are interested in knowing it read out what it exactly means?

Mr. Deputy-Speaker: He may go on.

Shri Hari Vishnu Kamath: If you have some pa ience, you will understand; kindly bear with me. Parole' comes etymologically, from a french word, meaning word. Parole' means word of honour, especially military,

it is stated here in the dictionary; prisoner's promise that he will not attempt escape or will return to custody if liberated; so the main content of parole is that he should return to custody if liberated; he will not attempt to escape.

(Stt.)

Now, the Minister has read out in the House an order passed under rule 80(B), capital B, as he says. The conditions imposed also are now known to the House. Now, may I refer to article 105 of the Constitution? Please take up your copy of the Constitution, SIr....

An hon. Member: He knows it by heart.

Shri Hari Vishnu Kamath: I am glad he knows it by heart, if so, he need not take the trouble of looking into the Constitution. It is too late in the day to labour the proposition that the privileges, rights and immunities Parliament Members coterminus with those of the Members of the House of Commons under article 105(3). The hon. Minister said at the outset that a security prisoner or a detenu once he is detained under the DIR Act or the rules thereunder is deprived of his rights and privileges as a Member of the House. Let us examine this matter a little more closely All detenues as far as we are aware served with or receive the President's summons to attend Parliament. That has been going for the last one year or more since the DIR came into force. Every Member, who is detenu or security prisoner receives the President's summons to attend Parliament and in pursuance of that presidential writ of summons, every Member who is detained or who is a security prisoner in any part of the country is entitled, has got the right to send notices of questions. You will see almost every day my hon colleauge Shri A. Gopalan's name in this list.

Shri S. M. Banerjee: Today it is here also.

Shri Hari Vishnu Kamath: It tops the list of unstarred questions.

Shri Tyagi (Dehradun): Clerical error. (Interruption).

Shri Hari Vishnu Kamath: I am sorry something has happened to my hon, friend Shri Tyagi since he resigned. It is not so much clerical error as something worse. Now, the Presiden's writ summons, having reached the Members, they are reinvested, so to say, if they have been deprived earlier, with the right to attend the session of the House which he or she is a Member at the time. The President, the executive head of the Indian Union, summons a Member to attend the session of the House at the place and on the date aforesaid. You know the wording of the summons and so I do not want to quote the wording here; it is known. His questions are admitted; the Member sends the questions and the answers are given. I do not know whether the answers are sent to him in jail or wherever he is. I hope they are sent by the Secretariat of this House to the Member-the written answers to the questions.

Now, where do we go from here? Let us see what good old MAY has got to say. Erskine MAY's Parliamentary Practice, 17th edition—

An hon. Member: Date of publication?

Shri Hari Vishnu Kamath: When I mentioned the edition its quite sufficient. 17th edition. Is that enough?

Shri Shashi Ranjan (Pupri): The place at which it was printed?

Shri Hari Vishnu Kamath: I am sorry he does not know MAY at all. I would not go very far—(Interruption).

Mr. Deputy-Speaker: Order, order.

Shri Hari Vishnu Kamath: I am sorry that he has been in the House for 'our years, yet he has not heard of Erskine May. (Interruption).

Shri G. S. Pathak: If my hon. friend Shri Kamath has no objection-

Shri Hari Vishnu Kamath: I am not yielding . (Interruption). Let him point out the rule. Under what rule he is intervening. Sir?

Shri C. K. Bhattacharyya (Raiganj): May I put a question? Under what rule is Shri Kamath speaking here?

Shri Hari Vishnu Kamath: Debate. The debate is going on. He is sleeping or somnolent.

Shri C. K. Bhattacharyya: A. Daniel has come to judgment! (Interruption).

Shri Hari Vishnu Kamath: I will quote the page from MAY's Parliamentary Practice, for Shri Shashi Ranjan; not the year but the page. It is page 121. At page 121 it is held very clearly. "It is a breach of privileg to molest a member of either House while attending such House or when coming to or going from it".

Shri Hem Barua (Gauhati): Was he a woman Member?

Shri Hari Vishnu Kamath: Man includes woman Now, the order read out by the Minister—

Shri C. K. Bhattacharyya: The whole House is being molested now.

Shri Hari Vishnu Kamath: I think my hon. friend Shri Bhat:acharyya should come to the rescue, and if he is also molested he should quit the House. Now, the Member concerned, Shri Umanath, was served with order. I wish the Minister had laid a copy of that order on the Table of the House, because we would have had access to it readily. But anyway, I have made some notes. He has been released on parole to attend on his ailing wife and he has been debarred from participating in any political activity, political, labour, kisan and subversive activity. I hope we have not come to that stage where it may be held by any sensible, reasonable person, that attending the session of

[Shri Hari Vishnu Kamath]

Parliament is subversive activity!
Nor is it stated in the orders specifically, categorically, clearly, unequivocally, unambiguously...

Shri C, K. Bhattacharyya: Emphatically.

Shri Hari Vishnu Kamath:...that he has been released only to attend on his ailing wife. It is also, negatively, not specified in the order that he should not take part in the sessions of the Lok Sabha. The activities tabooed are political activity, kisan activity, labour activity and subversive activities.

An hon. Member: Attending Lok : Sabha is a political activity.

Mr. Deputy-Speaker: When he is not prohibited, why does he not come there?

Shri Hari Vishnu Kamath: I do not know whether you were here when we raised it yesterday.

Mr. Deputy-Speaker: When he is not prohibited, why does he not attend?

Shri Hari Vishnu Kamath: That is exactly what he wants to know. through a ruling of the Speaker. The President having summoned him, he has got a right to attend Parliament, as he has been released on parole during the session. He has held himself responsible for surrendering after the period of parole-one whatever it is. month or will happen to our great democracy. Sir, if the Presidential summons is sought to be set at naught by petty panjandrum functioning in a State or elsewhere? Is that our conception of a great democracy? President summons a member: detained somewhere. And, he is released on parole The Oxford Dictionary makes it clear what parole -means. I am sure the Law Minister knows what parole means equally well or even better than that. He must have examined many cases of parole.

I warn you, Sir, if this issue is not decided correctly, properly and after careful consideration, the future will judge us for what we are. I hope the judgment will be favourable to us. (Interruptions). It is not a laughing matter. Shri Jaganatha Rao is getting impatient. If he is feeling hungry, he may go out.

The Minister of State in the Ministry of Parliamentary Affairs and Communications (Shri Jaganatha Rao): No. No.

Shri Hem Barua: Hungry for promotion!

Shri Hari Vishnu Kamath: In England also, it has been held in the House of Commons that so far as detention is concerned, under their Defence of the Realm Act, 1939, that does not constitute a breach of privilege. But here he has been released on parole and he has given a bond that he will go back to the jail after the period of parole is over. Except for the conditions mentioned specifically and categorically in that order of parole, he has freedom ....

An hon. Member: No.

Shri Hari Vishnu Kamath: You may shout no, but that would not make it no. Except for the conditions laid down in the order namely political activity, kisan activity, labour activity and subversive activity ....

Shri Shinkre (Marmagoa): He has to report daily to the police.

Shri Hari Vishnu Kamath: There is police here also; he can report to them. Police does not mean Madras police. Delhi police is also part of our police.

Therefore, I for one venture to suggest that if he attends the session, during which he has been released on parole, he will not be committing a breach of any of the conditions that he has accepted when the order of parole was served upon him. I therefore, request you to rule that during the period of parole, he is permitted,

he is at liberty, he is entitled, if his ailing wife permits him to do so, to come to Delhi and take part in the session, and go back after the period of parole is over.

Shri H. N. Mukerjee (Calcutta Central): Sir, we cannot leave the matter at this stage where the Law Minister has thrown it. Mr. Umanath, the member concerned in spite whatever prohibitions are there on him as a detenu, has today figured in our Question List: in Unstarred Questions Nos. 1333, 1395 and 1396. He is there. Here, to-day he is taking part in parliamentary activities. Therefore, the inclusion of the clause that he is not to perform any political work should not be extended to mean parliamentary work.

Secondly, Sir, I referred, yesterday, to a matter which I am repeating and more clearly. In the case of a detenu in the Punjab, a member of the Punjab Legislative Assembly belonging to my party, who was released on parole conditionally, in the way in which Shri Umanath is being released, who was asked to confine himself to a certain area in the Punjab, he was permitted by our own Speaker, as the Chairman of the Punjabi Suba Committee, come before the Committee under necessary police escort and give dence. The Government of India, when told by the Speaker about his intention, immediately secured the concurrence of the Government of the Punjab and arranged that, in spite of wnatever conditions there might or might not have been in the parole order, that member of the Punjab Assembly was to be enabled to come to Delhi and take part in the discussion before the Committee. This is what happened already in one case. Here a Member of our House is being released on parole for a long enough period. He is being released primarily to look after his ailing wi'c. It may very possibly be that the climate of Delhi in this particular time would be very suitable for his ailing wife. Particularly when he is a Member of and he is in a Parliament position to bring her up here to this salubrious climate, it may very well be in the interest of all concerned conformity with the completely in terms of the order if he comes to Delhi in order to look after his ailing wife. It would be, in the nature of things, better for him to come to Delhi, where he can come with a railway pass in his pocket, where he has got the dates etc., and where he can come to this House and take part in the proceedings provided the Speaker and this House provide facilities in favour

In view of, therefore, what our own Speaker has already done by a courageous gesture, in view of what the Government of India has already done with regard to persuading the Government of Punjab in very quick time-in a matter of 24 hours changes were made in the order-what transpired behind the scenes I do not know -so that Shri Harikrishen Singh Surject, M.L.A., was enabled to come before the Punjabi Suba Committee, talk to all of us. to give evidence, to answer ques ion and to do whatever was necessary-at that point of time there was no police escort inside the Committee room, there were only the members of the Committee-this what happened-in view of all that, it is very necessary that the Speaker and this House takes this matter into consideration. Law should not be degenerated into logomachy playing with technical terms here and there. Law does not continue to be, in the Republic of India, the same sor, of thing which it was envisaged to be in Indian Penal Code and whatever other were fashioned on that legis ations pattern. Therefore the spirit of the law, no merely the letter very much to be taken into consideration, particularly in matters of parpropriety, and here is liamentary something which the Speaker and the House should decide in with parliamen ary interest.

Dr. L. M. Singhyl: Sir. the matter is of profound significance. It should [Dr. L. M. Singhvi]

be looked at from two points of view. One is the strict legal position in this case and the other is the larger jurisprudential question as also the political question brought with it. It is evident that by the very reading of the order of parole the hon. Law Minister built up a powerful case against the DIR and its continuance, and that our citizens and Members of Parliament should be subjected to these humiliating, to these unwarranted conditions is a matter of abiding shame for us. The law of parole as expounded by the Law Minister is evidently draconian and out-dated. There is no need for the law and practice of parole in this country to continue to stick to the precedents of an age when we were a colony of a foreign country. It is a fact that even in the instant case it is not incumbent upon a person released temporarily on specified conditions to precluded from attending the House. Take the instance of a Member who happens to reside in Delhi and who is in detention in Delhi. He would be able to report to Delhi police as required by the parole order. He able to fulfil the various would be conditions laid down in the parole order and there would be nothing to preclude him from coming to this Parliament as a Member to participate in the proceedings of this House. Therefore, the order in so far as it prevents him from participating in the proceedings of the House because he nuppens to live in a distant place wholly inconsistent and unjustified. It is only proper that by and large the practice or parole in our country, particularly for Members of Parliament and other Legislators should be such that they should be permitted to participate in the proceedings of the House. If parole can enable him be granted to attend to his ailing wife, there is no reason why parole cannot normally be granted to a legislator to attend to his parliamentary or legislative duty. I think it is in the light these considerations that the question should be decided. I also hope that

the Government would see to it that the letter and practice of parole in this country is suitably and, if necessary, radically amended and modified.

Shri P. K. Deo (Kalahandi): I associate myself with the sentiments expressed by my friends, Shri Kamath, Professor Mukerjee and Dr. Singhvi. Yesterday we moved an amendment to Presi-, the Motion of Thanks on the dent's Address that it is high time that the state of emergency is lifted and this black Act is removed from statute book. The very wording of the order of parole is so nauseating and suffocating that we are all unanimous in our demand that it is high time that the Defence of India Rules are revoked. The parole order very clearly says that Shri Umanath is not to take part in any subversive activity or political activity. That does not bar attending this House for him from which he has been summoned by the President. If it is interpreted that he is to be barred from participating in the proceedings of the House it would amount to flouting the summons the President who has ordered him to be present here. In a sense, he has already been participating in the proceedings of the House as can be seen by the unstarred questions given notice of by him. So, I most respectfully submit to you, and through you to the Government, that Shri Umanath may be given permission to participate in the proceedings of the House.

Shri Tyagi: I would suggest that the Government should take a liberal view in this matter.

श्री मधु लिमये : उपाध्यक्ष महोदय, नियम पढ़ने पर मैं ने इसलिए जोर दिया क्योंकि नियम की क्या परिभाषा है यह मैं जानना चाहता था न कि मंत्री महोदय का भाष्य । उन्होंने जो भाष्य किया है उस में उन्होंने दो चं.जों को मिला दिया। उस से एक फिक्स अप हो गया। दो चीजों को मिला दिया। एक तो जिस को रोक नहीं है तो मरा खबाल है वह नियम

के ब्रन्दर कर सकते हैं। इसलिए मेरा

यह निवेदन है कि इस नियम के ग्रन्दर

उन को सदन में ब्राकर सदन को कार्य-

बाहो में हिस्सा लेने का पूरा ग्रधिकार

है। उस से उद्देश्य का कोई सम्बन्ध

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नहीं है, शतां से सनलब है ग्रीर उन शतों का पालन करते हुए ग्रमर यह इस सदन में ग्रा सकते हैं तो भेरा खवाल है कि ग्रा सकते हैं । रह जाता है एक हा सवाल कि पुलिस को रपट देने के सम्बन्ध में शतं लगाई गई है । ग्रब मैं ने तो पूरो तरह ठोक से सुना नहीं कि क्या

**कई माननीय सदस्य**ः हां है ।

का बात है... (इंटरप्रांन)

खुद जाकर पुलिस स्टेशन पर रपट देने

श्री मयु लिमये : या पत्न द्वारा, तार द्वारा भा वह रपट दे सकते हैं ? दिल्ला में श्राकर हर दिन तार भेज सकते हैं, स्पोकर साहब तार भेज सकते हैं । इसलिए शर्तों का पालन करते हुए श्रगर वह इस सदन में श्राना चाहें तो मेरा खयाल है कि उन को खुली छूट देनी चाहिए श्रीर इस सदन का संरक्षण भीर इस सदन के कानून का संरक्षण उन को जरूर मिलना चाहिए ।

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Harish Chandra Mathur (Jalore): Mr. Deputy-Speaker, Sir. I think the Government would be welladvised to consider this question in the light of what the Prime Minister stated yesterday, in the light of back ground of the discussion on the Defence of India Rules themselves and in the light of the strong opinion expressed on the floor of this House, in courts and outside by the leading citizens. Government have already made a statement that they are going to liberalise its rigours and that they are not going to apply it even against profiteers and that type of people. That background should be borne in mind. I think the Law Minister will concede that anybody who is participating in the proceedings of this House cannot be termed as participating in undesirable activity. When a man is released on parole certain conditions are imposed. The object of those conditions is to ensure that he may not exploit his release on parole for indulging in undesirable activities. 1 think by no stretch of imagination can anybody say that participation in the proceedings of the House is an undesirable activity.

Shri G. S. Pathak: I will not say that.

Shri Harish Chandra Mathur: it is not an undesirable activity any stretch of imagination, then, in the light of the strong criticism offered in this House, both by this side as well as by the Opposition, in the light of the great concern expressed by all the ing lights in the country, in light of the fact that the prime Minister herself has felt saying she will have to review the entire matter, this matter has got to be examined, particularly in a very limited sense whether the legislators who are on parole cannot participate in proceedings of the House. We are not to go very rigidly by the rules. As [Shri Harish Chandra Mathur]

Attendance by

a matter of fact, who will be able to support such an order of parole in respect of a Member of Parliament if it imposes such a restriction? Therefore, Government have got to consider it in that line.

The Minister of Parliamentary Affairs and Communications Satya Narayan Sinha): Very strong feelings have been expressed in House, by both sides and we have already spent about an hour on it So ,I would request the House through you, Sir....

Shri Hari Vishnu Kamath: Not wasted the time, I hope.

Shri Satya Narayan Sinha: I that we spent one hour. We have already spent it. In view of the opinions expressed here, I would make a suggestion to the House through you that it is not necessary to have further discussion on this. Let the Government consider this matter. We shall contact the Madras Government on this matter and take a decision soon.... (Interruptions).

Dr. L. M. Singhvi: A report should be made available to the House respect of the outcome of the consideration of this matter by Government

Shri Satya Narayan Sinha: Certainly.

Shri Hari Vishnu Kamath: an assuarnce that this will be taken up as a separate issue, because Government might take two or months to consider the general question; I do not know how long they will take. It is separate from general issue of lifting the emergency. Their decision should be made know well before the period of parole expires, not after some months.

Dr. L. M. Singhvi: Tomorrow OF the day after.

Shri Satya Narayan Sinha: I think tt is only ordinary common sense....

Shri Hari Vishnu Kamath: Government is not always guided by common sense.

(Stt.)

Shri Satya Narayan Sinha: What is the use of coming to adecision after the period of the parole order expired?

Shri Hari Vishnu Kamath: That is what you do mostly.

13 hrs.

Mr. Deputy-Speaker: The Law Minister will make a report at the earliest possible opportunity, say, next Monday.

Shri Satya Narayan Sinha: On Tuesday-Monday is a holiday-after Holi, when we meet, you will have the statement.

Shri S. M. Banerjee: What about observation?....(Interruption) I am not going to be dictated to by them You cannot control them.... (Interruption).

Mr. Deputy-Speaker: Order, order.

Shri S. M. Banerjee: You cannot control them. You can control only.

Mr. Deputy-Speaker: What is it that you want?

Shri A. P. Sharma (Buxar): After the statement of the Leader of the House there should be no discussion.

Shri S. M. Banerjee: I want say something on your observation.

Mr. Deputy-Speaker: Is it about the same thing?

Shri S. M. Banerjee: It is about the same thing.

Mr. Deputy-Speaker: No. no: now we will go on to the next business.

Shri S. M. Banerjee: Is this a House or a bucharkhana?

Mr. Deputy-Speaker: Order, order.

Shri S. M. Banerjee: Is it democracy?

#### 13.01 hrs.

PRIVATE MEMBERS' BILLS AND RESOLUTIONS COMMITTEE

#### SEVENTY-NINTH REPORT

Shri A. S. Alva (Mangalore): Sir, I beg to present the Seventy-ninth Report of the Committee on Private Members' Bills and Resolutions.

### 13.11 hrs.

BUSINESS ADVISORY COMMITTEE

FOURTY-FOURTH REPORT

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): Sir, I beg to move:—

"That this House agrees with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 1st March. 1966."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 1st March, 1966."

The motion was adopted.

#### 13.02 hrs.

RE: CALLING ATTENTION NOTICE (Query).

Mr. Deputy-Speaker: The House will now take up General Discussion on the Budget (Railways) for 1966-67. Shri S. M. Banerjee (Kanpur): What about my point of order? You said that it will be taken up after some time.

Re. C.A.

Mr. Deputy-Speaker: What is your point of order?

Shri S. M. Banerjee: My point of order is this.

Mr. Deputy-Speaker: On what?

An hon. Member: Let him say what it is.

Shri S. M. Banerjee: I want to raise an issue . . .

Mr. Deputy-Speaker: What issue?

Shri S. M. Banerjee: My calling-attention notice is pending and it has not been rejected. I was asked by the hon. Speaker to show cause how this can become a Central matter. I gave another calling-attention notice quoting article 353 of the Constitution. Before I read out article 353, may I tell you the background of it?

I and some of my friends gave notice of an adjournment motion and also of calling attention on the general strike of textile workers in Bombay involving more than two lakhs of workers. That was rejected and I was asked to give reasons how this can become a Central matter. I stated in my note addressed to the hon. Speaker that this is arising out of two issues. One was bonus dispute arising out of the Central legislation which we passed in this House giving what the quantum of bonus should be and so on. The second things was loss of production affecting the target of the Fourth Plan.

Shri P. K. Deo (Kalahandi): Thereis nobody on the Treasury Benches.

Mr. Deputy-Speaker: Dr. Ram Subhag Singh is there.

Shri S. M. Banerjee: This is how we are treated in this House. The

[Shri S. M. Banerjee]

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Labour Minister was here a while ago and that is why I wanted to raise it then; anyhow, you will kindly convey it to him.

The third thing was that labour is a subject in the Concurrent List as well. The hon. Speaker or the Labour Minister were not satisfied and the hon. Minister was not willing to make a statement. Today I have tabled a calling-attention notice under article -353 of the Constitution which reads:-

"notwithstanding anything this Constitution, the executive power of the Union shall extend to the giving of directions to any State as to the manner in which the executive power thereof is to be exercised;".

My submission is only this. There is an emergency as all of us know. though we sincerely want this to be withdrawn; the strike is going on in Bombay involving two lakhs of workers and in today's newspapers it is given that all textile mills are closed excepting one. The textile industry has come to a standstill; so, I will request you that the Labour Minister may be asked to make a statement and to advise properly the State Government on how to do it.

Previosuly under article 353 many calling-attention notices were admitted because there is an emergency and the Centre has got the power to give directions to the States. We feel that today, when such a strike is going on which is affecting production cloth, we may be in need of it. I will request the Labour Minister to .make a statement on it and he should clarify his position.

I should like to protest to you about one thing. The Labour Minister fully knew that a calling-attention notice was pending. He fully knew that he was asked to show reason why it should not be admitted. They treat this House with contempt Tomorrow of the day after when the whole thing will become a story, we will six in the House and do post mortem. I have raised it several times.

Shri Vasudevan Nair (Ambalapuzha): I am also a signatory to the notice and I was also asked by the Speaker to argue how it comes up in this House. One of the issues that is agitating the minds of the workers and is the cause of the strike is that some textile mills were closed some time and on many occasions previously in this House the merce Minister had taken up that subject, answered questions and had promised this House and the country that he would take steps by several methods to see that these mills are opened; but, I understand that many of his promises and assurances have not been fulfilled. This is one of the issues involved in this strike in addition to the bonus issue and other questions which were raised by my hon, friend, Shri Bancriee. So, we have every right to get a statement from the Central Government. It is a very vital and important issue.

Mr. Deputy-Speaker: The matter has been referred to the Labour Minister and as soon as he is ready, he will make a statement. He will find out what the position is and then we will consider it. This has been kept pending.

13.07 hrs.

PERMISSION TO MEMBERS WHO WERE ASKED TO LEAVE THE HOUSE TO RETURN

डा० राम मनोहर लोहिया (फर्हेखाबाद): उपाष्यक्ष महोदय, जो माननीय सदस्य बाहर निकाले गये हैं, उन के बारे में मैं यह निवेदन करना चाहता हं कि ग्राप उन को वापस बला लें. क्योंकि जब मैंने एक व्यवस्थाका प्रश्न उठाया था, तो भ्रमल में दोषी तो मैं हं। ग्रगर ग्राप समझते हैं कि मेरे बाहर जाने से दोष का मार्जन हो सकता है, तो मैं चला जाता हं भीर भार उन माननीय सदस्यों को बला लीजिए, वर्ना मेरे दिल में यह खटका रहेगा कि मेरे सबब से उन को निकाल दिया गया ।

Mr. Deputy-Speaker: Would the House like to permit them to come in?

Some hon. Members: Yes, yes.

Mr. Deputy-Speaker: They may be called in; but the only thing is that they should behave well.

डा॰ राम माहिर लोहिया: मैं आपको बहुत धन्यवाद देता हूं।

13.08 hrs.

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RAILWAY BUDGET\_GENERAL DISCUSSION—contd.

Mr. Deputy-Speaker: The House will now take up General Discussion on the Budget (Railways) for 1966-67. Shri Priya Gupta may continue his speech

श्री **मौर्य** (ब्रलीगढ़) : श्रीमन्, कितना समय ख़त्म हो गया है ब्रौर कितना बाकी रह गया है ?

Shri Priya Gupta (Katihar): Mr. Deputy-Speaker, Sir, yesterday I was talking about bonus, but before I start talking about that may I draw the attention of the Ministry of Railways, through you, to the agreement between the Ministry of Railways and the All-India Railwaymen's Federation on the discussions held on 18th November, 1951 and 23rd August, 1951 in which it was agreed that as the third tier of the PNM machinery—

"A tribunal would be set up at the Centre consisting of equal representation from labour and Railways with an impartial Chairman which will be empowered to investigate any dispute between the Railway Board and the AIRF which may be referred to them."

My question is: Why has this not been implemented as yet? All the disputes of railwaymen which were being discussed at the second tier of the Railway Board—there is no agreement on most of the points—are kept in cold storage.

Now, I would remind you of a recent speech of a man of the stature of the President of India, the Head of the 2599 (Ai) LS-7.

(Gen. Dis.)
State, Dr. Radhakrishnan, who said:—

Budget

"Labour must have its due place in industry, No real progress in industry could be achieved unless the workers were treated as human beings and not merely as commodities."

When he was inaugurating the Central Labour' Institute constructed at a cost of Rs. 35 lakhs. The question is whether these things will remain simply in big words or whether these things will be implemented.

Then, I come to the question of bonus. The railwaymen fulfil both the conditions. The first condition is that the industry should make profits and the second condition is that the industry must have competition with the other mode of transport. The Railways are making profits and there is also competition with the road transport. I know in the circulars issued by the Railway Board in respect of the North-Eastern Railway and the Northern Railway, some special efforts were to be made for making good the possible loss of traffic income in competition with the road transport in U.P. This is a fact. Both the conditions are fulfilled by the railwaymen. Government comes out to say that the railwaymen cannot be given bonus at par with other public sector undertaking employees because they are departmental workers. In the various Ministries, the Ministry of Finance, the Ministry of Labour, the Ministry of Defence, etc., there are clerks who are given a special type of concession in respect of calculation of overtime allowance. When the All India Railwaymen's Federation manded the same principle for calculation of overtime allowance, the reply of the Minister was that the clerks in the Railways are industrial workers whereas the clerks in the other Ministries are departmental workers. It is by this argument that that facility was not extended to them. But when they demand bonus, the Government of India says that they are departmental workers and that bonus can only be given to the industrial workers.

[Shri Priya Gupta]

On this point, I had a discussion with Mr. Sanjivayya, the ex-Minister of Labour, on the 10th of December last and he agreed in principle and promised that in the shape of bonus something will be given to the railwaymen. I wrote to him on the 3rd January, 1966. Now, we have to write to Mr. Jagjivan Ram who recently took over as the Minister of Labour. The Railway Minister should do something in the matter.

About the setting up of the Permanent Wage board, I may say that this is a very important issue. In India, there is one criterion for calculation of the wage which is completely different from that of the rest of the countries in the world. In the other countries, the criterion is the requirement of minimum necessities of life for the workers. In 1943, when there was a great famine in Bengal, there came a question as to how it happened. A commission was set up by the then British Government and it was found that the wages were very poor and it was due to the cumulative effect of mal-nutrition since many years past that so many people died in that great famine. Therefore, they correctly laid down the principle that the wage should be fixed on the basis of the minimum wage required by the workers for maintaining themselves with the mnimum of necessities of life. Of course, afterwards, the capitalists agitated and made it convenient for them and the Government laid down the principle of the capacity of the industry to pay as the criterion for fixing the wages. The Government should come forward to accept the principle of the setting up of the wage board. Simply setting up Commission or wage Board and giving Rs. 2 or Rs. 5 or Rs. 10 is no solution for the Railway workers in India, most of whom stagnate in initial grade without having any upgrading in the cadre.

Then comes the question of automation, electrification, Dieselisation, centralised traffic control, Simplification

of accounts and the Statistical work done by computers. This is a thing which is borrowed from other European countries. They are very short of man-power and they want efficiency and, therefore, they use the machines. But in our country which is a developing country, we are already having unemployment as a headache, and there are 2 crores of educated unemployed. It is no use introducing automation in the name of efficiency only. The Government only says that there will be no retrenchment but that does not prevent their officiating employees to be reverted to the substantive posts and in some cases two or three stages lower. As you know, the Supreme Court in respect of the promotions of scheduled caste ployees has already held that even a promotion is an appointment. Therefore, reversion is also retrenchement from the officiating post itself. There should be proper safegaurds and it should be done in a planned way.

In the project works also, on the N.F. Railway, the employees of the Survey & Construction projects, the Broad-Gauge projects, the D.B.K. projects, who have rendered continuous service of 5 to 10 years have been rendered surplus and some discharged whereas in the other zonal railways and the workshops, they have made direct recruitment without absorbing them.

As regards the Dearness Allowance, it has got two aspects. One is the neutralisation formula which has been partly recommended by the Das Commission. We wanted full neutralisation but even the part neutralisation formula has not been followed while increasing the dearness allowance. The second thing is the compilation of the all-India price index which has not been done and it is for want of that that the full neutralisation cannot be calculated as to what is the real shortfall in the real wage of the employee.

Then Sir, we have been bringing to to the notice of the Finance Ministry, through you, on very many occasions

about different D.A. slab system for different categories and we want to draw the attention of the Railway Ministry also to that. The slabs of the dearness allowance should not be varying as between Class IV, Class III, Class II and Class I employees because nowadays when the rice is being sold at Rs. 3 to Rs. 5 per kg. and wheat is also being sold at a very high price, the purchaser, whether it is a Class IV employee or a Class III employee or a Class II or Class I officer, has got the same hardship. Therefore, there should be no discrimination in rates in giving the dearness allowance to various categories of employees. There should not be different slabs of dearness allowance if the Government fails to arrest the spiralling rise in prices.

Then, the Casual Labour system should be abolished. On the floor of this august House, the State Minister of Railways, Dr. Ram Subhag Singh, in reply to a question from a Member on this side of the House, categorically said that Rs. 2 has been given as the daily wage rate for each casual labour uniformly all over the Indian Railways. But we have pointedly drawn his attention to the fact that there are different rates of Rs. 1/4/-, Rs. 1/8/and Rs. 1/12/- in the same district of the same province on the same railway. Apart from that, we want to ask why for the same work, where there are regular employees for it in the Railways, casual Labour is engaged. I say, the system of casual labour should be abolished and that it should be run by regular employees.

#### 13.19 hrs.

[SHRI SHAM LAL SARAF in the Chair]

Then. I come to the Contract Labour. We have seen that for carrying of the parcels and for clearing the ashpits and loading the goods, the Railway Administration employs private contractors for supplying labourers. This work should be taken over by the employees themselves. In many cases, we find that the contractors do not

turn up and the work is taken from the existing workmen.

The country has adopted the Constitution of India, but I want to point out that the Service Conduct Rules have no relevance with the provisions of the Constitution. One Mr. Mukund Parekh, C.G.I. in the Western Railway Accounts Department, Bhavnagar, had to lose his job. The matter was raised in this House and also in the Rajya Sabha. A delegation of MPs. I was also there, went to meet Patil. Mr. Patil wanted to help the case if the party went to the court of law. But he does not want to review the case departmentally because it has become a question of prestige of the General Manager, I want a candid reply whether Mr. Parekh was officially sanctioned leave to contest the Municipality elections; after contesting and when he won the elections, how is it that his services were terminated by giving him a chargesheet. The Railway Minister has never come forward with a reply to this. They have been beating about the bush and have been giving fictitious replies here and there. I do not mean any insinuation but they have avoided many points about it.

I now come to the question of providing all employees with Railway quarters, at least, two-roomed tenements. I remember, once the Prime Minister Nehru also said nobody should be given a single room tenement. The Medical Board also decided that, in a single room tenement, a family cannot remain with grown-up children and that this was not desirable not only from the point of view of social customs but from the point of view of health it-Then the Railway Board decided to have two-roomed tenements for Class IV Staff also. It was going on for some time. Then all of a sudden in the name of austerity, the two-roomed tenements were reduced single-room tenements. austerity does not mean taking away the minimum required from the point of view of health.

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About quarters, I also want to say that there are many quarters which have outlived their assessed life and the capital cost of those should not be taken into account for purposes of calculation of pooled rent. I am astonished to see another anomaly. Whenever subscription to Provident Fund is made, by Railway Employees, Government calcuate interest at the rate of 4.5%, but when they take the rent from the employees for the quarters, they calculate on the capital cost at a rate of 6.5%. There should not be two standards in respect of this calculation.

Regarding Medical facilities has been shown that very many medical facilities are given to the staff, but I am sorry to point out that, out of 2,000 doctors in the whole of Railways, only one-fifth of the cadre is for outdoor dispensaries; if the report of the Railway Minister is correct, then for 1,10,000 patients per day, there are only 400 outdoor doctors. That is, in 360 minutes, as many as 275 patients have to be seen by a doctor, i.e., just a minute for patient to be attended to. How is it possible for the doctor to examine a patient in a minute and how will they give medicines to these Class III and Class IV staff?

Regarding leave, Second Pay Commission recommended that everybody should be allowed to go on leave on a programmed basis. Unfortunately today the position is that nobody is given leave. You can check it up. All the leave is wasted because of the ceiling limit on accumulation of leave.

Then I come to medically incapacitated staff. It has been stated in the report; there is a provision for professional sickness. You will be astonished to know that when the running staff-the guards and drivers-are medically incapacitated, they are not declared to be under occupational disease and there is no protection of the emoluments of the staff. A man drawing Rs. 350, because he is medi-

cally incapacitated, i.e., failed colour vision, but otherwise fit to see, is put to work as khalasi or peon at Rs. 70 since he is a non-matric. The All India Railwaymen's Federation has held that such cases of medical incapacitance should be protected under occupational disease and there should not be any loss to them in their emoluments.

Lastly I want to submit that the eight point charter of demands including subsidised grainshops, submitted by the All India Railwaymen's Federation should be considered by the Government of India and something should be done in respect of that,

Shri Hanumanthaiya (Bangalore City): I want to deal in the first place, with the points made by Mr. Priya Cupta, the previous speaker. Being a labour leader, he is naturally prompted by the consideration to make the labourers happy.

श्री हकम चन्द कछवाय (देवास): इतने ग्रच्छे वक्ता बोल रहे हैं लेकिन हाउस में पचास माननीय सदस्य भी नहीं हैं। इस वास्ते जरा गरापति करवा दें तो ज्यादा भ्रच्छाहोगा।

Shri Hanumanthaiya: The previous speaker was making out a case protect the interests of the labour employed in the Railways on fronts. We, who represent the consumers and the people at large, welcome the idea of giving the maximum possible amenities and wages to this labour class, but at the same time we have to remember the present prevailing trend.

When I come to this Parliament, I see pasted so many posters all over the walls that several sections of government employees are going on strike. The latest threat is that about three to four lakhs of employees of the Auditor-General's office and **3**373

Accountant-General's offices throughout India are going on strike; the State Government employees are going on strike; doctors are going on strike; and even within one sector like the Railways, this happens: I representation here, circulated Members of Parliament, of the Indian Railways Engineering Inspectors' Association. This category of employees complain that some other set of people have got better emoluments but not they. I observe that in all the demands, that every one looks up to somebody above and asks for wages or emoluments of the higher category and that nobody turns towards his own labourer who is getting less and who is one step below him. Central Government employees want more never looking for a moment at what the State Government ployees get. The State Government employees do not look at their inferior staff for a moment and they go on asking for more and more. It is these demands for more and more that is ultimately responsible for the inflation we are suffering from. is this demand that has made the rupee so valueless as to demand devaluation. as Shri Priya Gupta suggests that there should be a wage board for one sector, I would also suggest in all seriousness-that every member of the Cabinet must consider this seriously, that there must be wage board. When national any particular sector of Government service demands higher wages, that must be related to the wage structure of the whole set of Government employees, whether in Government service proper or in the public undertakings. Now, the demand has run riot. It is almost pell-mell, and all the time they never sympathise with the classes below them

You may remember the famous saying that a general was able to inspire real courage and loyalty in the minds of the soldiers by saying that the battle-field when he saw a soldier dying . . .

भी हकम चन्द कछवायः सभापति महोदय, मैं भ्रापकी व्यवस्था चाहता हं। सदन में गरापृति नहीं है।

Budget

(Gen. Dis.)

Mr. Chairman: There is no quorun: Shri Hanumanthaiya may resume his seat for a while. The bell is being rung-Now, there is quorum. Hanumanthaiya may now resume his speech.

Shri Hanumanthaiya: A was almost dying on the battle-field and he needed water. There was only one cup of water available. The General who was also wounded wanted water, but instead of himself taking the water, he said to the soldier 'Thy need is greater', but the soldier said 'Sir, thy need is greater'. It was that mutually obliging spirit that was responsible for the victory of Army and the great name that it earned.

Here is my labour friend asking for a wage board. But nobody looks at the man who is unfortunately placed below him either in status or in emoluments; all the time they are only looking up and up. There is what is called a general demoralisation in the wage structure of this country. There is already a very frightening prospect, that this wage increase results in the rising of prices or as it is called inflation, and this in turn results in the demand for wage in-This vicious circle, as the crease. economists know and even a layman knows, is a circle within which the economy is caught. brave leader or administrator has to break this vicious circle. If socialism means anything, it means equitable distribution of national wealth; it is on that basis that the wage structure must be built, whether it is for the railwaymen or for any other sector.

As you know, the average per capita income is Rs. 300 or so. On that basis, the average income per month could only be about Rs. 30. Many of these people get two to three times the per capita income. This is known to Government and the labour associations. Where is the rest of the [Shri Hanumanthaiya]

money to come from? In order to pay the salaried classes of this country, they have necessarily to take away so much of the national income from the rural sector and from the other people who have not organised themselves in this vociferous manner.

श्री हुकम चन्द कछवाय: सभापति महोदय, मैं श्रापकी व्यवस्था चाहता हूं। सदन में गए।पृति नहीं है।

Mr. Chairman: Shri Hanumanthaiya may resume his seat for a while. There is no quorum. The bell is being rung—

Now, there is quorum. Shri Hanumanthaiya may resume his speech now.

Shri Hanumanthalya: So, I suggest that even as there is the Supreme Court established under the Constitution in India, so must a high-powered wage board be appointed in India to see that every sector of society and Government servants inter se get wages related to the national income and a proper and equitable distribution thereof. Otherwise, the Indian economy would be going the way of Indonesian economy.

Shri Hari Vishnu Kamath (Hoshan-gabad): It is in the doldrums now.

Shri Hanumanthaiya: Everybody is asking for more, and the demonstrathe governmental compel tions authorities, whether in the railways or in the other sectors, to concede their demands, because these people hold a particular sector at gunpoint. If socialism means anything it is not robbing the many to pay a few; it equitable distribution means Many a Member of Parliawealth. ment or many a Member who is in charge of administration does realise that it is the imbalance in the equitable distribution of national income, particularly in the agricultural sector, that has made us suffer the food front. Every sector except the agricultural sector gets the maximum possible emoluments. How can

you have a particular sector produce more when you make it the least remunerative sector?

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Then, my hon, friend claims for the workers the right to strike. That is a right that has been enjoyed for a long time. But I would plead with you to realise that it is an outmoded right; it is a right belonging almost to the middle ages. In the old days, if there was any quarrel on property or any other dispute between two individuals, they used to resort to what was called a duel; they used to fight it out, and whoever won was declared to be the man who had justice on his side. In the subsequent generations civilisation evolved, and it was said that entrusting it to a person called a judge, to arbitrate between two people or two sets of people was the best, civilised, way of disposing of disputes. If that is the sign of civilisation, then that must be made applicable to all industrial disputes.

I wholeheartedly welcome the compulsory arbitration that has almost been accepted by the Central Government employees. There is nothing like a right to strike any more than there is a right to a particular individual to take the law into his own hands. It is a feature of the capitalist economy to strike. I have been to Russia and I have travelled all over Russia. In a communist country. whether it be Russia or any satellite country, there is no right to strike. Therefore, the labour leaders who claim that the right to strike is one of the fundamental rights forget at the same time that they are pleading for the establishment of socialism. I might say, however, that I am not against increase in wages according to the necessities of the situation, but that must be done rationally and judiciously. Let there be a national wage board, that I have suggested, for the whole community, and let the methods of settlement of disputes be determined. and let there be no question of strike or lock-out.

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Both are equally anti-social. They affect production; they adversely affect the national interest. Whoever resorts to a strike or lockout must declared to be unpatriotic, and public opinion must exercise itself so correctly that nobody will be able to strike, or lockout. Even as a man whose relative is murdered cannot have recourse to his own pistol or gun in order to wreak vengeance, no labourer or worker or government employee must have the right to strike. But they must be given compulsory arbitration facilities such as judicial tribunal or some other tribunal to settle disputes. this way, all strikes must be eliminated.

Mr. Chairman: Then you have to amend the law.

Shri Hanumanthaiya: have to.

Dr. M. S. Aney (Nagpur): Amend the Government. If a labour government comes into power, this of thing will never come about.

Shri Hari Vishnu Kamath: He will amend the Government too by and

Shri Hanumanthaiya: If members of Parliament agree with this proach to the problem, the day will not be far off when we will get such a government and our law too will be amended.

So far as the railways are concerned, all these 18 years and three Plans, whatever they have done is more by way of a patching up rather than real planning, planned progress of railway build-up or railway distribution. The first thing that has to be done is to make all lines of one gauge, that is, broad gauge. I do not want to about it because there enough facts and figures to show that broad gauge operates more economica!ly and better than the metre gauge. All the metre gauge lines today more or less running at a loss. It is only the broad gauge lines that are paying. I do not want to dilate that because there is enough literature

furnished to show that broad gauge, is the thing that pays and that metre gauge is the thing that does not.

Budget

(Gen. Dis.)

that I plead that in a It is not single year all the metre gauge should be converted into broad gauge. That is a physical impossibility. Some beginning must be made. Today the Railway Ministry must lay down its policy in this direction, that definitely a beginning will be made to implement the policy of converting all the non-broad gauge lines into broad gauge lines. Throughout India there must be only one gauge.

So far as South India is concerned, I am sorry to say that the railway system is perfunctory, haphazard and inadequate. In the old days-the map before me shows this-all this railway system was based on what was called the presidency towns sys-In the British days, the imperialist power established their hold on Calcutta, Bombay and Madrascalled their forts. The railway train converged on these towns. But today even after three Plans, we have not even modified that set-up. Hence we are put to the necessity of pleading that port and railway facilities are not enough to take the American wheat that is coming in ships, and distribute it in time. The cluttered up and the harbours are railway system is not able to cope with the traffic. Why? Because every railway system has to take delivery either at Madras or at Bombay or at Calcutta or one or two other ports. On the other hand, nature has blessed long coastline. India with a very There are dozens and dozens of ports apart from these three presidency ports.

Parashar (Shivpuri): On point of order. Has the map, to which the hon. Member is referring. been laid on the Table?

Mr. Chairman: Not necessary.

Shri Hanumanthaiya: This railway map has not only been placed on the Table; it has been placed in his hands repeatedly, which he has not seen.

Mr. Chairman: Betrays his ignorance; can't help it.

Shri Hanumanthaiya: I have been urging upon the Ministry, the trunk line has to run from Trivandrum to Bangalore, to Hyderabad to Nagpur to Delhi and upto Srinagar.

The reorganisation of States has taken place. Today Bangalore City is the capital of a bigger State than Madras. All the time you are under the impression that the whole of the south is Madras. In North India the ignorance is so colossal that whenever they look at me they ask if I am a Madrasi. Their knowledge of geography is so poor that they do not know that there is Kerala, there is Maharashtra and probably Orissa.

Now the political system is so changed that there are 14 States and 14 State capitals. The railway system must be so based as to make the State capitals the focus towards which all the railway lines converge in their respective areas. The idea of making only three States permanent imperial powers, economic powers and political powers, is not conducive either to socialism or to a true pattern of democratic set-up.

Now they are constructing the Salem-Bangalore line. They can as well convert the metre gauge they are now building into broad gauge and extend the same upto Trivandrum

Mr. Chairman: The time is up.

Shri Hanumanthaiya: The railways are too long.

Shri Hari Vishnu Kamath: But there should be speeding up of the train.

Shri Hanumanthaiya: In every mantra, we say Aa Sethu Himachai. That is the mantra of national integration adumbrated not today but thousands and thousands of years ago. It is

that that has kept up Indian unity. Therefore, I want the Grand Trunk of the Indian consinent to start from Cape Comerin or Kanyakumari; then let it come to Trivandrum, then Bangalore, then Hyderabad, then Nagpur, then Bhopal, then Delhi and reach the terminus at Srinagar.

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): No, no, Chashul and then Damchok.

Shri Hanumanthaiya: A beginning must be made now. That is all I say.

Mr. Chairman: He is conveniently far getting the east and west.

shri Hanumanthalya: For the east and west, it is already there. From Bombay to Calcutta there are several lines; there is no necessity to add to it. Therefore, I have advisedly left it out.

Shri N. Sreekantan Nair (Quilon): They are overfed already.

An hon. Member: Bombay to Dibrugarh.

Shri Hanumanthaiya: This trunk system which reaches, literally and figuratively, from sethu to the Himalayas, would be the true visible symbol of national unity.

So far as ports are concerned, why not improve Goa and connect Go2 by broad gauge with Guntakal and Bombay and Bangalore. If we do that, the whole system from Goa to Madras will be made broad gauge. If we convert the line from Bangalore to Guntakal into broad gauge, the system will be complete.

Shri Hari Vishnu Kamath: You want Goa to merge in Mysore?

Shri Hanumanthaiya: Therefore, the policy that I am advocating, namely of converting all lines into broad gauge, must begin here. Let it not begin in my State, I am not so selfish, let it begin at Cape Comerin,

let it go to Trivandrum, let it come to Bangalore and then go to Hyderabad and Nagpur and upto Srinagar.

I have one point more, and after touching that point I will close. Kindly permit me to speak. Though have several points, I will speak only on that.

There is what is called departmental catering in the railways. For the first time, the hon. Minister has announced that there is a small profit. Do you know after how much loss this small profit has resulted? These seven or eight years, more than Rs. 11 crores has been lost and the consumer has paid through his nose-either the traveller or the person who eats at this departmental catering. mind you, if these catering establishments had been auctioned, they themselves would have brought probably a crore of rupees or more. Therefore, the net loss is much more than crore of rupees.

Mr. Chairman: Please wind up.

Shri Hanumanthaiya: I thought the catering should be wound up.

Shri Hari Vishnu Kamath: Not far wrong.

Shri Hanumanthaiya: Let anybody say that this departmental catered food is better than what being supplied by the contractors.

The real reason I tell you is this. have also travelled This is another illegal facility afforded to many railway employees. Certain categories of peole get free supply of coffe and other eatables from this departmental catering. Therefore what I propose is this. I do not want private people to exploit this food and make profit. I am socialist enough to concede that point. same time, departmental catering must be done in such a way that cooperatives must be established they must be given facilities to run on a commercial basis but if there is loss, a proportionate cut in their pay must be effected. It is only then that

people will wake up. Now it ends in a loss, whether the food is good or bad, the concerned people get their pay, their promotion, their facilities, their provident fund and their pension. This is exactly the psychology that is pervading the whole Indian administration that is responplan failures as the sible for the Prime Minister says and as the previous Prime Minister said. Nobody held responsible for anything. Their pay and emoluments are guaranteed, whether the service they do is good, bad, inefficient or indifferent. This attitude towards departmental catering must be changed into one of practical commercial proposition.

Budget

(Gen. Dis.)

श्री जनवेव सिष्ठ सिद्धान्ती (झज्जर) : ब्रादरागीय सभापति महोदय, डा० राम सुभग सिंह बड़े भी के मंत्री हैं। इनको बार-बार प्रार्थना करते हैं भीर बड़े सन्दर शब्दों में उनका वह उत्तर दे दते हैं काम चाहे बेशक रह जाय कोई चिन्ता की बात नहीं है ।

मैं यह कहना चाहता हं कि यह जो हमारा वाहन है यह राष्ट्र का वाहन है। रक्षा के काम में भी भाता है, कृषि के काम में भी भाता है, व्यापार भीर उच्चोग में भी ब्राता है। सभी तरह के जितने हमारे भाग हैं उन सब के साथ रेलवेज का सम्बन्ध है। इस में ठीक वैसे ही ढंग रहना चाहिए ताकि यह सभी की पूर्ति कर सके। वर्तमान काल में रक्षा का बड़ा उत्तरदायित्व है। ग्रप्त को इधर उधर भेजने काभी है तथा ग्रन्य सामानों का भी है।

कुछ समय पहले दिल्ली से फीरोजपूर की जालाइन थीयह प्रमख लाइन थी। श्रव दिल्ली से जो पानीपत होती हुई जा रही है उस को सवारियों की प्रधानता दी गई ग्रीर इस को माल ढोने की, लेकिन मैं मंत्री महोदय से निवेदन करूं कि यह क्षेत्र भाज भी प्रगर किसी ने देखा है वहां जाकर, मंत्री महोदय गये हैं, डोगराई भादि मोर्चे को तोडने

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[श्री जगदेव सिंह सिद्धान्ती] वाले इसी इलाके के बहादुर हैं तो इसलिये इस क्षेत्र की रेलों के ऊपर विशेष घ्यान स्राप को देना चाहिए।

दूसरा सुझाव मैं यह देरहा हूं। व्यापारी समय पर वैगंस की मांग करते हैं तो व्यापारियों को वैगंस की सुविधा मिलनी जिससे कि समय पर वे भ्रपना चाहिए माल भेज सकें। ग्रन्न के बारे में भी गडबडी भधिक तब होती है जब गृह, शक्कर का समय **धाता है। धव कोल्ह चल रहे हैं। मंडी** में माल ले जाते हैं किसान लोग, तब वह व्यापारी कहते हैं कि हमें जब साधन मिलेंगे बगंस मिलेंगे तब तुम्हारे दाम देंगे, तो मैं कहता हं कि इस के ऊपर श्राप विचार कीजिये। आक्षेप करने का तो मेरा स्वभाव नहीं है परन्त तथ्य के ऊपर भ्राप को बेशक विचार करना चाहिए कि श्राप के कर्मचारियों का रवैया ब्यापारियों के साथ कैसा रहता है वैगंस देते समय ?

तृतीप श्रेगी के यात्रियों को विशेष सुविधा चाहिए। वे भी उसी प्रकार से भारतीय नागरिक हैं जैसे कि प्रयम श्रेगी के हैं तो उन की सुविधाओं के ऊपर भी ध्यान ग्रधिक से ग्रधिक देना चाहिये।

रेलवे इंजनों पर तो ग्राप ने हिन्दी में रेलवे का नाम लिख दिया जैसे कि हम देखते हैं कि इंजनों पर, "उत्तर रेलवे" हिन्दी में ग्रंकित है लेकिन जो रेल के डिब्बे हैं उन डिब्बों पर हिन्दी के नागरी ग्रक्षरों का प्रयोग नहीं हुग्रा है तो कुपा कर के वहां भी ऐसा करवायें।

# एक माननीय सबस्य ः श्रन्दर है।

श्री जगवेव सिंह सिद्धान्ती: श्रन्दर होने से क्या होता है देखने वाले तो बाहर से ही देखेंगे ? रेलवेज में जहां जहां हिन्दी क्षेत्र हैं श्रीर उन में जो रेलवेज की श्रपनी परीक्षाएं होती हैं, विभागीय परीक्षाएं, तो वह परीक्षाएं हिन्दी में भी ली जाया करें।

जहां तक कर्मचारियों की पोस्टिंग का सवाल है भ्रव बड़े रेलवेज के कर्मचारी जिनको कि हजारों रुपये बतौर तन्ख्वाह के मिलते हैं उनको तो ग्राप कहीं भी भेज दीजिये लेकिन जो छोटे छोटे रेलवे के कर्मचारी हैं उनकी नियुक्ति प्रायः उन्हीं स्थानों के निकट, धासपास की जाय जहां के कि वह रहने वाले हैं। धगर वहीं उनकी नियुक्ति की जायेंगी तो ठीक रहेगा । क्योंकि उन के परिवार वाले भी होते हैं,बच्चे भी होते हैं भ्रीर वह सुविधापूर्वक वहां म्रा जा सकते हैं। भौर बीमारी भ्रादि में भ्रपने बच्चों ग्रौर परिवार वालों को सम्हाल भी सकते हैं। इसलिए छोटे रेलवे के कर्मचारियों की नियक्ति करते समय इस बात का ध्यान ग्रवश्य रक्खा जाना चाहिए।

मैं निश्चित रूप से आप को एक घटना बताये देशा हूं। एक बहुत छंटे कर्मचारी की धर्मपत्नी बीमार हुई, बार बार निवेदन किया कि मुझे नजदीक भेज दो ताकि मैं अपने घर जाकर उस को सम्हाल सकूं लेकिन उस का वहां परिवर्त्तन नहीं किया गया। आख़िरकार वह बेचारी मर ही गई। और कुछ न हो सके तो कम से कम उन के साथ सहानुमूर्ति तो होनी चाहिए। ययायोग्य व्यवहार किया जाय। अब एक रोहतक वाले को बिठा दिया मद्रास में और मद्रास वाले को भेज दिया गया। पठानकोट में तो इस तरह से दोनों ही बेकार हो जाते हैं। इसलिए इन बातों पर भी धिचार होना चाहिए।

दिल्ली के बारे में मैं कछ निवेदन करना चाहता हूं। दिल्ली देश की राजधानी है। यहां ग्रनेक उपनगर हैं। चारों ग्रोर से गाड़ियां ग्राती हैं। ग्राजकल कार्यालय का समय जो है, सभी कार्यालयों का, जिस में सरकार भी ग्रा गई श्रीर ग्रन्य भी ग्रा गये, 9 बजे का है लेकिन कई गाड़ियाँ हैं, चारों तरफ हे जो ग्राने बाली हैं वे देर में पहुंचती हैं।

भीर उन को बहुत कठिनता होती है इस लिए रेलवे टाइमटेब्ल बनाते समय यह भी एक ध्यान रक्खा जाय । गरमी सर्दी के धन-सार जैसे कार्यालयों का समय बदलता है ताकि सुविधा पूर्वक सभी कर्मचारी भी पहुंच सकें। प्रातःकाल ऐसे ढंग से हो कि उधर से बाने वाली गाडियां वैसे बायें चारों तरफ़ से भीर सायंकाल उन को ले जाने का भी उसी प्रकार से प्रबन्ध हो जिससे कि वह भ्रपने भ्रपने स्थानों पर समय से पहंच सकें। दिल्ली में भीड भी न रहे और उन को यहां की बढती जा रही महंगाई से होने वाली परेशानी स्रौर दिक्कत का सामना भी न करना पडे. न उन्हें मकान लेना पड़े भीर न भीर कुछ लेना पड़े। इस प्रकार की यह दिल्ली में व्यवस्था की जाय।

14 hrs.

पहले भी इस बात की मांग की गई है कि दिल्ली के किशनगंज स्टेशन पर एक साइकिल स्टैंड होना चाहिए। वहां पर बहुत से कर्मचारी उतरते हैं। यदि वे वहां से ग्रपने साइकिल ले कर अपने अपने कार्यालयों में चले जायें भीर सायंकाल उन को वहीं रख दिया करें. तो इस से रेलवे विभाग को ग्रामदनी ही होगी, कोई घाटा नहीं होगा । दूसरे स्थानों पर भी यह व्यवस्था की जानी चाहिए।

मैं मंत्री महोदय को इस बात के लिये वन्यबाद देता हूं कि 1966-67 के बजट में शक्रवस्ती तक डबल लाइन करने के सम्बन्ध में उन्होंने व्यवस्था करने की क्रपा की है। बहुत प्रार्थना करने पर ग्राखिर देवता प्रसन्न हुए हैं। यदि इस को कम से कम रोहतक तक ग्रागे बढ़ा दिया जाये, तो सैनिकों को भ्राने जाने में बड़ी सुविधा हो आयेगी। ऐसा करने पर रेलवे विभाग को किवी प्रकार की हानि नहीं होगी, बल्कि उसको लाभ ही होगा।

जो ट्रेन रोहतक से दिल्ली माती है, वह सार्यकाल वापस जाते हुए शक्रुरबस्ती में छोड

दी जाती है --- मागे नहीं जाती है। मगर उस को जींद या रोहतक तक ग्रागे भेज दिया जाये, तो भ्रच्छा हो। मैं इस बारे में काफ़ी लिखा-पढ़ी करता रहा हं। कहा जाता है कि रोहतक में ठहरने का स्थान नहीं है । मैं निवेदन करना चाहता हं कि ऐसा प्रबन्ध कर दिया जाये कि वह गाडी रात के समय रोहतक में एक लाइन पर ठहर सके। इससे कर्मचारियों को भाने जाने में बहुत सुविधा होगी ।

Budget

(Gen. Dis.)

मैं इस बारे में बहुत लिखा-पढ़ी करता रहा हं भीर डा॰ राम सुभग सिंह से प्रार्थना करता रहा हं कि शनिवार को छोड़ कर प्रातः 11-10 बजे भीर सायं 4-40 बजे के बीच में दिल्ली से कोई गाड़ी जींद फ़िरोजपुर को नहीं जाती है। यदि एवा गाडी इस भवधि के बीच में किसी समय--2, 3 बजे के लगभग--भेज दी जाया करे तो इस में हानि क्या है? कुछ लोग बसों में जाते हैं लेकिन जिन लोगों के-विशेषतया सैनिकों के-पास होते हैं वे रात के समय प्रपने घर पहुंचते हैं क्योंकि उन के गांव प्रायः स्टेशन से तीन चार मील दूर होते हैं। भौर इस प्रकार उनको बड़ी भस्विधा होती है। मुझे पूरी भाशा है कि मंत्री महोदय इस पर भी ध्यान देंगे।

डा॰ राम सुभग सिंह को होना तो फूड एंड एग्रीकल्टर मिनिस्ट्री में चाहिये था लेकिन वह रेलवे विभाग में लगा दिये गए।

श्री इन्द्रजीत लाल मलहोत्रा (जम्मू तथा काश्मीर): यहांभी ग्रच्छे हैं।

श्री जगदेव सिंह सिद्धान्ती: मैं उन के सामने एक बहुत पुराना केस रखना चाहता है जो कि मैं पहले भी रख चुका हूं। डाक्टर साहुब ने विजिलेंस कांच वाले भी बुला लिये ग्रीर दूसरे कर्मचारियों को भी बुला लिया। पहले उत्तर रेलवे के मैनेजर थे शर्मा। उन धे मुझे कोई ताल्लुक नहीं है। लेकिन बाद में

# श्री जगदेव सिंह सिद्धान्ती]

भाए भक्त साहब । मैंने उनको एक फ़ाइल दी हुई है लेकिन भ्रमी तक उस पर कोई कार्य बाही नहीं की गई है । सौभाग्य से भ्रब श्री कृपाल सिंह रेलवे बोर्ड के चेयरमैंन बन कर भाए हैं। चूंकि वह एक गांव के रहने वाले हैं इसलिए उन को ग़रीबों से कुछ न कुछ सहानु-भूति भवश्य होगी । मैं ने एक फ़ाइल उनको भी दे दी है।

दिल्ली में टिकटों की गडबडी पकडवाई गई है भीर कुछ कर्मचारियों को रुपया लेते हुए पकड़वाया गया है। एक केस में रेलवे के प्रधिवारियों ने सम्बद्ध व्यक्तियों को इनाम भी दिया है। लेकिन प्रायः यह देखा गया है कि भ्रष्टाचारी लोग मंत्रियों तक सही बात नहीं पहंचने देते हैं। इस प्रकार के भ्रष्टाचार में सब प्रकार के कर्मचारी शामिल होते हैं। इस बारे में ठीक हंग से जांच की जानी चाहिए श्रीर फ्रष्टा-बारी लोगों को बाहर फैंकना चाहिए। जो ईमानदार भीर गरीब कर्मचारी हैं जो बिल्कुल रिश्वत नहीं लेते हैं उनको प्रोत्साहन दिया षाना चाहिए । यदि मंत्री महोदय इस पर विचार करके प्रावश्यक कार्यवाही करेंगे तो इससे सभी को लाभ होगा किसी एक को नहीं ।

मंत्री महोदय को रेलवे विभाग में ऐसा
बस्त करना चाहिए जिससे सामान्य जनता को
विशेषकर लाम हो सके। जैसा कि मैं ने पहले
कहा है खेती करने वालों का इस विभाग से
प्रधिक काम पड़ता है। रेलवे में प्रधिक
सुविधायें प्रदान करने से उनको भी
लाभ हो सकेगा। ग्रीर रेलवे विभाग की
भामदनी में वृद्धि होगी। स्वर्गीय प्रधान मंत्री
श्री लाल बहादुर शास्त्री ने "जय जवान"
भीर "जय विसान " का नारा लगाया
था। लेविन बात एक ही है — किसान ही
जवान देता है किसान ही खेती करता है श्रीर
धिसान ही मंडी में सब चीजें भेजता है।
भाज स्थित यह है कि किसानों के कोई पत्र

नहीं हैं भौर इसलिए उनकी धावाज दूर तक नहीं जाती है। लेकिन जब रेलवे विभाग में उनके ऐसे हमदर्द महानुभाव और सहानुभूति रखने वाले मंत्री महोदय हैं तो मुझे धाशा है कि इस बात का ध्यान रखा जायगा कि गरीब किसान को सबसे ज्यादा लाभ पहुंचे क्योंकि धमीर तो कुछ ले दे कर सारा काम कर लिया करता है।

जब मैं मद्रास गया तो डाक्टर साहब ने एक सुबेदार साहब को मेरे साथ कर दिया भीर दो घंटे में उनके लिये सारा प्रबन्ध करवा दिया । उसके लिए मैं उनको धन्यवाद देना चाहता हं। जब मैं एक स्टेशन पर गया तो वहां चार्ट पर लिखा हम्रा था कि स्लीपिंग कार में फलां सीट सुबेदार साहिब की है। लेकिन एक कर्मचारी ने उस सीट का नम्बर बदल दिया भीर किसी एक व्यापारी को वह सीट दे दी। जब वह मेरे पास भाये तो मैं ने कर्मचारी से पूछा कि क्या बात हुई। बास्तव में उसने एक नकली चार्ट बना लिया जब कि रेलवे स्टेशन पर ग्रसली चार्ट लगा हमा था । यह तो प्रकट है कि बिना कुछ लिये दिये इस तरह का अनुचित काम नहीं हो सकता है।

इसलिए मंत्री महोदय को इस बात का ध्यान रखना चाहिए कि गरीबों को पूरी सुविधा मिले—धमीरों को मिले या न मिले इसकी हमें चिन्ता नहीं है ।

# बहुत धन्यवाद ।

श्री शिव चरण माय्र (भीलवाड़ा) : सभापित महोदय, सब से पहले मैं रेलवे मंत्री को इस बात के लिए घन्यवाद देना चाहता हूं कि इस साल रेलवे का बजट पेश करते वक्त उन्होंने इस बात का घ्यान रखा कि रेल के भाड़े में बहुत बढ़ोतरी न की जाये। मैं समझता हूं कि पिछले वहुत से वर्षों में यह पहली बार है, जब कि साधारण यात्रियों पर भार नहीं डाला गया है।

भ्रपनी बात कहने से पूर्व मैं रेलवे के उन कर्मचारियों को भी बधाई देना चाहता हूं, जिन्होंने पाकिस्तान के साथ हुए युद्ध के दौरान बड़ी तत्परता, साहस और दिलेरी से काम किया। मुझे याद है कि उस समय राजस्थान के गदरा रोड स्टेशन पर रेलवे के कर्मचारियों ने जिस साहस भौर भ्रदम्य उत्साह का परिचय दिया, वह सराहनीय था। मैं कह सकता हुं कि उनके द्वारा किया गया काम मोर्चे पर लड़ने वाले किसी सैनिक के काम से कम नहीं था। इसलिए इस कृतज्ञ राष्ट्र को उन कर्म-चारियों के प्रति अपनी कृतकता प्रकट करनी चाहिए और उन्हें समुचित रिवार्ड देने की व्यवस्थ। करनी चाहिए ।

इस साल युद्ध की स्थिति का सामना करने के बावजद रेलवेज ने गड़ज टैं फ़िक में लक्ष्य से भविक सफलता प्राप्त की है। उसके लिए भी रेलवे मंत्रालय धन्यवाद का पात है। ग्रांकडों के ग्रनसार दिसम्बर में धत्म होने वाले पिछले नौ महीनों में इस साल के लिए रखा गया गृडज टैफिक का लक्ष्य पार कर लिया गया श्रीर जनवरी, फरवरी श्रीर मार्च, इन तीन महीनों में एक करोड टन भ्रौर अधिक माल ढोने के लक्ष्य की प्राप्ति हो जायेगी। इस के लिए रेलवे मंत्रालय धन्यवाद का पात है। यद की स्थिति में यद्वक्षेत्रों में भौर दूसरे इलाकों में भी संचार व्यवस्था को बराबर कायम रखने के लिए मैं मंत्री महोदय ग्रीर मंत्रालय को धन्यवाद देता हं।

श्रापने जो कुछ ग्रांकड़े उपस्थित किये है, उसमें यह कहा गया है कि एक करोड़ टन लक्ष्य से प्रधिक ढोयेंगे भ्रीर उस से जो श्रामदनी होगी. उसके साथ साथ ऐसा सामान जो रेलवे के काम में ग्राता है, जैसे बैलास्ट भीर दूसरा सामान जो रेलवे के काम के लिये इंघर-उघर भेजा जाता है, उसमें कमी होगी। मैं ऐसा महसूस करता हं कि उस कमी के कारण रेलवे के घावश्यक काम में कोई बाधा न पहे। इस बात का भापको ख्याल रखना चाहिये। यदि इस बात को ष्यान में रखा जायगा, तो मैं मानता हं कि जो कुछ निर्माण कार्य हैं, जो विकास के कार्य हैं, उनके मन्दर किसी प्रकार की बाधा उपस्थित नहीं होगी। जो भी उपलब्धियां माल के भाड़े के रूप में प्राप्त की हैं, वह निर्माण कायों की गति को कम कर देने से कम न हो जाय, इस बात की मोर विशेष रूप से ग्रापका घ्यान भाकर्षित करना चाहता हूं।

एक बात भ्राम तौर पर रेलवे यातायात भौर सड़क यातायात के सम्बन्ध में कही जाती है कि रेलवे यातायात को सड़क यातायात से एक बहुत बड़ा कम्पीटीशन फस करना पड़ रहा है। मैं नम्र निवेदन करना चाहता हं कि जहां पर रेलवे यातायात की वृद्धि हो, उसके साथ-साथ सड़क यातायात की वृद्धि भी होनी चाहिये । क्योंकि उसकी वृद्धि होने के साथ-साथ रेलवे में कार्य-दक्षता ग्रायेगी। जहां भी शिथिलता का सवाल भ्राता है, शिथिलता घटाने में हम लोग सफल हो सकेंगे। इसलिये रेलवे को सडक यातायात से कभी खतरा महसूस नहीं करना चाहिये। बल्कि मैं तो कहंगा कि रेलवे के साथ-साथ सड़क यातायात की उसी प्रकार से वृद्धि की जानी चाहिये, जिस प्रकार रेलवे का विकास लगातार हो रहा है।

मैं यह मानता हूं कि रेलवे यदि अपनी कार्य दक्षता को बढाये, समय पर चलने वाली गाड़ियां ज्यादा इन्ट्रोड्य्स करे, तेज चलने वाली गाड़ियां इन्ट्रोड्य्स करे भ्रौर माल ढोने के लिये जैसा भापने बताया कि सुपर एक्सप्रेस-गुड्स-

# [श्री शिव चरण मायुर]

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ट्रेन चलाने की व्यवस्था प्राप कर रहे हैं, तो इस से ग्राप रेलवे की कार्यदक्षता में बहुत वृद्धि कर सकेंगे। इससे किसी प्रकार का जो रोड ट्रान्सपोर्ट से खतरा है, वह सामने नहीं प्रायेगा। इसलिये मैं कहना चाहता हूं कि रेलवे जहां प्रपने विकास में ग्रागे बढ़ी है, वहां उस को रोड ट्रांस्पोर्ट से कोई खतरा नहीं होना चाहिये।

रेलवे म्राज हमारे देश का सबसे बड़ा पिल्लक भ्रण्डरटेकिंग है। इस समय देश के साल भर में 210 करोड़ मादमी इस सुविधा से फायदा उठाते हैं और प्रति दिन करीब 58 साख मादमी रेल से सफर करते हैं। इतनी बड़ी जनसंख्या को लाभ पहुंचाने वाला यह सार्ब-जिनक उद्योग है। इसलिये इस को इसी माधार पर चलाया जाना चाहिये जिससे यावियों को माधक से माधक सुविधायें प्राप्त हो सकें। यदि हम विशेष रूप से इस म्रोर च्यान रखेंगे तो इस को सफलता-पूर्वक चलाने में सफल हो सकेंगे।

थर्ड क्लास के पैसेंजर्स के बारे में मैं कुछ
निवेदन करना चाहता हूं। मैं एक बार कलकत्ता
से दिल्ली सफर कर रहा था, रास्ते में एक
समरीकन से मेरी बात हुई। उस ने बताया
कि प्रमरीका में जो एयर कण्डीशन्ड कोचेज
हैं, वे यहां से अच्छी नहीं हैं, श्रीर उस के
मुकाबले में जो यहां की थर्ड क्लास कोचेज
के मुकाबले में नहीं ठहरती हैं। इतना ज्यादा
सोवर-काउडिंग और गन्दगी इन ट्रेनों में
होती है। यदि श्राप एयर कन्डीशन्ड कोचेज
से सफर करेतो स्रापको तनिक भी मालूम नहीं
होगा कि इस देश में कहीं ग्रीवी भी है।

इसलिये मैं भ्रापसे अनुरोध करना चाहता हूं कि ग्राप इनकी सुविधाओं की तरफ़ ग्रधिक ध्यान न देकर, थडं क्लास की तरफ़ ज्यादा ध्यान दें, तो निश्चित रूप से जो हम समाजवाद की बात कहते हैं भ्रीर इस देश में ग्रारीबों को अपर उठाने की बात कहते हैं, उसकी श्रोर भपना कदम उठा सकेंगे । जो सम्पन्न व्यक्ति है वह दूसरे यातायात के साधनों से जा सकता है भ्रोर उसके पास जितने साधन हैं, उनका वह उपयोग कर सकता है, लेकिन गरीब ब्रादमी यदि कलकते से दिल्ली सफर करता है तो उसकी स्थिति ऐनी हो जाती है, जैसे कोयले की खान में कान करने वाला भ्रादमी हो। वह यहां पहुंचते-पहुंचते यक जाता है भ्रीर काला हो जाता है। इसिवये यर्ड क्लास के यादियों की सुविधा के बारे में निश्चित् रूप से सोचना चाहिये ।

मैं यह नहीं कहता कि ब्रापने कुछ नहीं किया है। जब हमारे भूतपूर्व प्रधान मंत्री रेलवें मंत्री थे, उन्होंने थर्ड क्लास के स्लीपर कोचेज की व्यवस्था भी, वह ब्राज तक बढ़ाये जा रहे हैं, लेकिन एक दिन ऐसा ब्राना चाहिये जब कि फंस्ट क्लास, एयर कन्डीशन्ड क्लास न हो कर, सिर्फ एक ही क्लास हो, जिसमें महसूस हो सके कि हिन्दुस्तान के 48 करोड़ ब्राइमी एक तरह की व्यवस्था मैं चलते हैं।

मैं कुछ यडं क्लास की स्लीपिंग कोवेज के बारे में कहना चाहता हूं। मेरा तात्पयं ध्री-टायर कोचेज से है। ग्रगर एक ग्रादमीः उसमें सो जाय तो फिर उठ नहीं सकता। रात में उठना भी पड़े तो सिर फटता है ।

मेहरबानी करके इन यूी-टायर स्लीपिंग कोचें ज को हटा दिया आये, इनसे कोई फायदा नहीं है भीर इसना कन्जेशन हो जाता है, जानवरों की तरह मादमी भर जाते हैं, जिसमें यावियों को बहुत प्रसुविधा होती है। इसके मुकाबले में टू-टायर कोचेज काफ़ी सुविधाजनक हैं। उनमें सोने की व्यवस्था है। इसलिये यदि य्ी-टायर के बजाय ट्र-टायर स्लीपिंग कोचेज हर जगह इन्ट्रोडयुस कर दें, तो मैं समझता हं कि तीसरे दर्जे के यात्री भी महसूस करेंगे कि ने सुविधा से सफर कर रहे हैं भौर मेरे देश रें समाजवादी सरकार काम कर रही हैं है

एयर कण्डीशंड कोचेज समाप्त कर वीजिये, इससे कुछ ही लोगों पर प्रभाव पड़ेगा । हिन्दुस्तान की जो बहुत बड़ी जनसंख्या है, उसको इससे कोई नुकसान नहीं होने बाला है। यदि भ्राप ए० सी० सी० कायम रखना धाहते हैं तो उसका जो किराया श्राज है, उससे दूगना कर दीजिये, क्योंकि वे लोग एफोर्ड कर सकते हैं। भाज शायद यर्ड क्लास से छ: गुना किराया उसमें लेते हैं, तो उसको 12 गुना कर देने से कोई फर्क नहीं पड़ेगा। ग्रमरीका के एक ग्रयं शास्त्री डा० काल्डोर यहां पर ब्राये थे, उन्होंने कहा कि हिन्द्स्तान जैसे मल्क में भ्रापके टेक्सेशन का स्ट्रक्चर एक्सपेन्डिचर-ग्रोरियेन्टेड होना चाहिये, धादमी कमाये धौर उसको मीन्ज धाफ प्रोडक्शन में खर्च करे, लेकिन प्रगर प्रादमी के पास पैसा हो जाय और अपने आमोद-प्रमोद के साधनों में खार्च करेतो उससे देश का प्रोडक्शन नहीं बढ़ता । इसलिये जो सम्पन्न व्यक्ति इस देश में हैं, भ्रगर ए० सी० सी० क्लास का किराया दुगना कर दें तो उस से किसी को नुकसान नहीं होगा। रेलवे को लाभ ही होगा। यह एक भावना का प्रश्न है। एक व्यक्ति जब यह देखता है कि कलकत्ता से दिस्ली आता है तो काला हो जाता है, जब कि ए० सी० सी० में ट्रेवल करने वाला व्यक्ति, बाहे गर्मी का मौसम हो या सर्दी का मौसम

हो, अब बाहर निकलता है तो बिल्कुल साफ़ कपड़ों में निकलता है। तो उसके दिमाग पर साधारण तौर पर यह भावना आती है कि हिन्दुस्तान है, क्या यही यह समाजवाद का हिन्दुस्तान है, एक व्यक्ति उसी देश का रहने वाला ए० सी० सी० में ट्रेवल कर रहा है और दूसरा थर्ड क्लास में ट्रेक्स कर रहा है। इस भावना की वृष्टि से मैं निवेदन करना चाहता हं कि हमारे यर्ड क्लास का ट्रेवलर ग्राज निश्चित रूप से यह महतूस करता है कि इस देश में इस प्रकार की दोहरी व्यवस्था बनी हुई है।

Budget

(Gen. Dis.)

एक ग्रमरीकन ने मुझसे कहा कि ग्रापका कन्द्री एक्सट्रीम्ज का कन्द्री है। बम्बई के फुट पाथ पर एक मिलियन भादमी सोते हैं भीर ऐसे भादमी भी हैं जो बड़े महलों में रहते हैं। तो इस एक्सटीम को मिटा कर हमें भ्रपना एक भ्रीसत बनाना पड़ेगा भ्रीर भपने को कन्ट्री स्राफ़ एब्रेज बनाना पड़ेगा। यदि यह बनाने के लियं भ्राप शुरूभ्रात करें, रेलवे बड़ा उद्योग है, यदि यह शुरुस्रात करे तो एक बहुत बड़ा काम इस दिशा में होगा।

रेलवे बजट के सम्बन्ध में मैं थोड़ा सा निवेदन करना चाहता हूं। ग्रापने रेल भाड़ा नहीं बढाया, इसके लिये धन्यवाद । इसके साथ-साथ कलकत्ता, बम्बई, मद्रास के शहरों के ग्रलावा सीजन टिकट में जो सांकेहिक कमी की है, वह एक बहत बड़ी चीज है। आज तक अब भी रेलवे बजट पेश होता था, हमेशा रेल भाडे में बढोत्तरी होती थी, लेकिन इस दफ़ानहीं हुई है।

श्री हुकम चन्द कछवाय : पास में चुनाव धा गये हैं, इसलिये नहीं बढ़ा है।

श्री शिव चरण मायर : लेकिन इस के साय-साय माल-भाडे में जो 3 परसेन्ट की वृद्धि की है, एक जेब से बचाया दूसरी जेब में लिया। रेलवे के द्वारा जो चीजें लाई भौर ले जाई जाती हैं, उनके ऊपर 3 परसेन्ट वृद्धि करना बहुत ही ज्यादा भार है, जो साधारण व्यक्तिः

[श्री शिव चरएा माथुर]

पर धसर डालने वाला है। मेहरबानी करके, धाज जनता इतने प्राधिक भारों से दबी हुई है कि इस तीन परसेन्ट के प्राधिक भार के कारण उस पर धौर प्रधिक भार पड़ेगा, इसको हटा देना चाहिये। मैं राजस्थान की वात कहना चाहता हूं। घापने प्रपनी प्रोपोजल्ज में यह व्यवस्था की है कि ग्राठ सौ किलोमीटर से धिक वाले स्थानों पर कोयला जाएगा तो उस पर माल भाडे में बिंद का ग्रसर पड़ेगा।

Railway

मैं कहना चाहता हूं कि रानीगंज ग्रीर झरिया के इलाके में वहां जो कोलफील्डज हैं वे राजस्थान के किसी भी क्षेत्र से ग्राम तौर से करीब बारह सौ किलोमीटर दूर पड़ते हैं। राजस्थान के किसी भी इलाके से, किसी भी कारखाने से ये कोलफोल्ड्ज ब्राठ सौ किलो-मीटर से दूर पड़ते हैं, जो लिमिट ग्रापने रखी उससे मधिक हो जाते हैं। इस वास्ते राजस्थान के दुष्टिकोण से भीर दूसरे जो दूरगामी स्थान हैं उनके दृष्टिकोण से भी जो ग्रापने सरचार्ज लगाया है तीन परसेंट का वह बहुत भारी हो जाता है। इस सरचार्ज को ग्राप कम तो क्या बिल्कुल हटा दें तो ग्रच्छा होगा तब निश्चित रूप से भीर सही मानों में भापके इस रेल बजट को जनता का रेल बजट कहा जा सकेगा, कामनमैन का रेल बजट कहा जा सकेगा।

भव मैं कुछ रिजनल मांगों के बारे में कहना चाहता हूं, जो हमारे प्रपने क्षेत्र की समस्यायें हैं उनके सम्बन्ध में कुछ निवेदन करना चाहता हूं। रेल मंत्री महोदय का ध्यान मैं उस बात की स्रोर दिलाना चाहता हूं जो उन्होंने 16 अक्तूबर 1964 को रेल मंत्रालय के भवन में राजस्थान से भाए हुए करीब डेढ़ सौ व्यक्तियों के सामने कही थी। यह बात उन्होंने कोटा भीर चित्तौड़गढ़ रेलवे लाइन के बारे में कही थी। लेकिन पहले मैं इस इलाके के इतिहास के बारे में घोड़ा सा निवेदन कर

देना चाहता हूं। यह रेलवे लाइन 1949 में मंजूर हुई थी धीर मंजूर होने के बाद वहां पर सारे ट्रैक पर रेलवे का मटोरियल भी पड़ गया था भौर कुछ रेलवे स्टेशन भी बन गए थे । लेकिन बाद में कुछ राजनीतिक कारणों से उस रेलवे लाइन को ड्राप कर दिया गया। यह मुझे बहुत ही दुख के साथ कहना पड़ रहा है। जो सारा सामान उस रेलवे लाइन के लिए ग्राया हुग्राया उसको कांडला ले जाया गया । कांडला के बारे में मुझे कोई शिकायत नहीं है। इस रेलवे लाइन की ड्राप करना खुद में बहुत बुरी बात थी जिस की ग्रोर से रेल मंत्री महोदय का विशेष ध्यान दिलाना चाहता हं। जब इस ग्रीर रेल मंत्री जी का ध्यान दिलाया गया तो उन्होंने बडी कृपा करके इस बात को कहा कि उसकी दबारा जांच को जाए। हालांकि जांच पहसे हो चुकी थो लेकिन फिर भी उसकी द्वारा जांच की गई, उसकी फीजीबिलिटी के बारे में जांच की गई, उसका इकोनोमिक सर्वे किया गया। वह पत्र भी मेरे पास है जिसमें उन्होंने यह कहा था कि सरकार ने इस प्रकार का आदेश दिया है। वह जांच भ. हैं गई लेकिन मुझे अफसोस है कि रेल मंत्री जी के भाषण में न तो नई रेलवे लाइनों में कोटा-चित्तौड़गढ़ रेलवे लाइन का जिक है भीर न ही उनके भाषण में इसका जिक है। यह रेलवे लाइन ऐसे क्षेत्र में से गुजरती है जो क्षेत्र धाजार्द के धान्दोलन के जमाने में मशहर रहा है। भापने विजीलिया भ्रान्दोलन का नाम सूना होगा । हमारे देश के इतिहास में वह एक शानदार ग्रान्दोलन था । 1921 में जब वह भ्रान्दोलन चला तो महात्मा गांधी से जब इसके सम्बन्ध में सन्देश देने के लिये कहा गया तो उन्होंने कहा कि विजीलिया के किसान सारे देश के धागे हैं, मैं उन्हें क्या संदेश दूं। वहां हजारों लाखों व्यक्तियों ने श्राजादी की लड़ाई लड़ी है। यही नहीं वह क्षेत्र ग्रायिक दुष्टि से बहुत सम्पन्न क्षेत्र है। वहां ग्रगर रेलवे लाइन चली जाती है तो उस क्षेत्र का ग्राम तौर से इत गति से विकास हो सकता है।

इस वास्ते मैं प्रार्थना करता हूं कि कोटा, चित्तौडगढ की रेलवे जिस का जिक भापके भाषण में नहीं है भीर जिसका सर्वे भी हो चुका है, उसको भ्राप मेहरबानी करके फोर्य फाइव यीधार प्लान में ले लें। जहां तक राज्य सरकार का सम्बन्ध है उसने इस रेलवे लाइन के बारे में प्राथमिकता के घाधार पर भाप को भ्रपनी सिफारिश भी भेज दी है। मन ऐसी कोई चीज नहीं है जिससे माप यह कह सकें कि इस रेलवे लाइन को हाथ में न लिया जाए ।

राजस्थान की एक और रेलवे लाइन के बारे में मैं निवेदन करना चाहता हूं। यह लाइन सामरिक दृष्टि से बहुत महत्वपूर्ण है। यह लाइन गोकरण जैसलमेर लाइन है। रक्षा की दुष्टि से यह बहुत महत्वपूर्ण लाइन है। जैसलमेर के रेगिस्तानी इलाके में पाकिस्तान से हमारी लड़ाई हुई थी। वह इलाका यातायात की दृष्टि से बहुत ही पिछड़ा हुन्ना है। वहां न तो सड़कें हैं श्रीर न ही रेलवे लाइन हैं। वहां कोई भी व्यवस्था ग्रब तक यातायात की नहीं है। मैं निवेदन करता है कि रक्षा की दुष्टि से यह एक बहुत महत्वपूर्ण रेल लिक है। मुझ डिटेल्ज का तो पता नहीं है लेकिन इसका न तो प्रापकी स्पीच में भौर न ही नई रेलवे लाइनें जहां डाली जानी है, कोई जिक है। न ही इस लाइन को सर्वे कराने के बारे में कोई जिक्र किया गया है। इसलिए मैं निवेदन करता हं कि इसके बारे में भी भाप ध्यान दें। इससे निश्चित रूप से इस क्षेत्र को भी लाभ पहुंचेगा भीर सामरिक महत्व की भी यह एक रेलवे लाइन होगी।

Shri Man Sinh P. Patel (Mehsana): Sir, I would like first of all to congratulate the Railway Minister and the railway Board on their successful achievements. It has been the good fortune of this minister that in the initial stages normally, success has been proved by material facts. As it has been said, during the emergency, the railway administration was much 2599 (Ai) LS-8.

more efficient, for which I would like to compliment all the members of the Railway staff, the Railway Board and the Minister.

Budget

The minister has said in his speech that they have achieved self-sufficiency in wagons and coaches, but they are trying to achieve self-sufficiency in all other aspects also. When I look at this, I would like to mention that there was once a proposal for construction of wagons by a private enterprise in Gujarat State which was being recommended by the Gujarat Government. I am not worried how the industries are being located as far as the railways are concerned. But looking to the emergency, from the point of view of self-sufficiency in wagons and coaches, if it were equitably distributed in the four regions of the country, it will be ultimately much more advantageous for the safety of the country. I would not like to go into further details of the general speech of the minister, but I would like to refer to some of the major items like passenger services. There is a long paragraph on it and a pamphlet has been given to us-Forwards Better Conditions of Travel. Where are the better conditions of travel being brought in? I come from a part of the country served by metre gauge. The minister is not accustomed to travel by train; he travels by air. But if he desires to travel some day by train, he should travel in a metre gauge train and see the conditions there. There are two specific divisions in this country-broad gauge and metre gaug. In this pamphlet, there is not a single photograph showing the metre gauge railway. I find there Black Diamond Express, Taj Express, Air-conditioned Deluxe trains, etc. What conditioned Deluxe trains, etc. are these expresses? Year before last. when I had the opportunity to participate in this discussion, I said this. There is not a single air-conditioned train in the whole of the metre gauge railway of this country. Does the minister, who has foresight and imagination, contemplate any air-conditioned train in the metre gauge, so that

a large part of the country can atleast see a third class air-conditioned coach?

The Minister of Railways (Shri S. K. Patil): There are air-conditioned coaches in the metre gauge.

Shri Man Sinh P. Patel: Where? Probably he is referring to the first class air-conditioned coaches in the metre gauge. It is our misfortune that people who travel by first class airconditioned coaches are negligible-a thousandth part of the travelling population. I am more concerned with people who travel in third class. I have a first class pass, but my economic condition is not such that I can travel in first class with my entire family. When there are only 17 lakh people who pay incometax in this country, what will be the percentage of people who travel in first class or in air-conditioned coaches? My only anxiety is for third-class passengers only. It has been already decided to increase the number of third-class coaches for conditioned travel in broad guage. I only wish that before there is a reshuffling of the cabinet and he gets a higher portfolio, the minister should see that third class-air-conditioned travel is made possible on the metre gauge preferably on Delhi-Jaipur-Ahmedabad, so that the people at large may benefit from it.

Now, Sir, I come to the proposals where he has given some concessions to the essential commodities or certain high rated commodities. In this book where those proposals are explained, on page 4, under item 3, for ghee the existing classifications are 100-B for smalls and 92.5-B for wagon loads. The proposed classifications are 85-B (special) and 75-B (special) respectively. Both these high rated classifications are proposed to be reduced to a lower classification. The item mentioned is ghee. But ghee is prepared First comes milk and out of milk. then ghee. As the hon, Minister knows. Gujarat supplies 25 per cent of the total consumption of milk in Greater Bombay. There are also milk

products and milk powder which are also required for the defence personnel. Therefore, in this proposal to reduce the classification in the case of certain high rated commodities like ghee, I would suggest that milk, products and milk powder should also be included so that it will help the common people if milk which is the first need of the common people is put under a lower classification. All urban areas are getting milk from suburban areas within a distance of 40 or 50 kilometres.

Then I come to the question of amenities for the passengers. In one paragraph, I find, it is said that departmental catering has now come to a stage where it has earned some profit. I think it is an accepted principle of the Railway Board and the Ministry to run this department on a no-loss no-profit basis. When they have earned some profit, I can say that they have achieved some balanced administration. But there is a distinction between the departmental catering on the broad gauge lines and that in the metre gauge lines. I would request the hon, Minister of State, Dr. Ram Subhag Singh, to visit the New Delhi Station and the Delhi Main Station. There are two trains, the Frontier Mail and the Ahmedabad Mail. One is on the broad gauge and the other on the metre gauge. There is a substantial difference in catering. You may say that there is only 20 per cent difference, but there is that difference in the ordinary vegetarian thali served in these two trains. Is profit to be earned in this way, I do not know? On the contrary, substantial precaution should be taken to see that better foodstuff is being served to the passengers on all trains.

Sometimes we find that the staff of catering department going with the trains have no powers to make local purchases and there are no arrangements for making local purchases at wav-side stations in between functions. I was a victim of this difficulty only a week back. I was traveling by the Southern Express from

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Delhi to Madras and Bangalore. The train was delayed by six hours. The train which was to reach at 6.00 reached only at 12.00. The dining car man came and explained to us that there was no arrangement for local purchase nearby Madras or Vijayawada stations and therefore they were unable to serve any food to us because they had exhausted everything that they had. I think this sort of restrictions for making local purchases by the departmental catering staff should be waived whenever the trains are running late. when the journey is beyond a distance covering 24 hours and when passengers are put to inconvenience by the late running of the train. Because there were restrictions on their making local purchases they could not give us any This happened only a week back. I started on the 14th of this month and I had this experience on the 16th at Vijayawada. The hon. Minister may kindly enquire as to how this happened on the 16th. This happened at about 11.00 when the passengers were asking for food. We were told that there was no arrangement for local purchase and therefore we will have to go without food.

I would like to congratulate the hon. Minister and the Railway Board for giving better facilities to the third class passengers-you may call it thereor two-tier compartments. in respect of the metre Especially gauge trains I find that the Railway Ministry are carrying out the suggestion that I made on a previous occa-They are increasing the length of the third class berths to 6 feet. Previously the arrangement was-you can still see that in the old coachesthere was one single seat on one side and one berth on the other leaving some way in between with the result that the length of the berth was only 4-3/4 Ft. The process of removing the single seat and making it a long berth of 6 feet has started, but I desire that this process should be made a little faster. It may mean that some of the existing coaches have to be replaced or they have to be re-modelled according to the new standards. There is now difference between metre gauge

and broad gauge, three-tier and twotier, air-conditioned and non-air-conditioned coaches. Therefore, this process of increasing the length of the third-class sleeper berths should be carried out at a faster rate.

Budget

(Gen. Dis.)

I now come to the main point in regard to accidents. I am happy to read the pamphlet issued by the Ministry of Railways-A Review of accidents on Indian Government Railways. We can be proud of the efficient management of the Indian Railways. least the accident have been reduced. It can be due to the help of nature or it can be due to better and efficient management. I take it that it is due to better and efficient management. Even then I find from page 9 of this pamphlet that nearly 60 per cent of the accidents due to derailments have been due to failure on the part of the railway staff. Out of a total number of 1035 derailments, 622 were due to failure of railway staff. This shows that somewhere there is dissatisfaction among the staff, inadvertence on the part of the staff, negligence on the part of the staff or the full strength of the staff is not available at certain places and they are required to serve the master somewhere else. I suggest that a detailed enquiry into this should be made. My other suggestion is that whatever is possible should be given to the lowest grade staff whereby they will feel happy, there will be less accidents and travel will become a little more safer.

Then, there is a slight sluggish approach on the part of the railways to convert existing flag stations into small normal stations. In the small Rajkot Division of Western Railway. in Mehsana District, in between Vijapur and Amliasan there is the Gawada-Melosan flag station. It has been in existence for the last 22 years. I have suggested its conversion into a normal station. Though there is no circuitous road nearby and the total population is about 17,000, they have now a very good reason, a sensible reason to give for not converting it into a normal station. They say because of the emergency nothing can

### [Shri Man Sinh P. Patel]

be done. Simply because of this I desire that the emergency should be lifted. If the Government, even for these small jobs like converting a flag station into a normal station, gives this excuse of emergency, I think it should be lifted. Even after 22 years it remains a flag station because of this emergency.

Then, a passenger shed was to be constructed at Makakhad station between Kalol and Vijapur. A donation of Rs. 5000 was offered 14 years back. That has been taken back by the donor after 9 years—some two years back—because the passenger shed did not come up. The donation was made by the well known philanthropist of Bombay, Lallubhai Hukam Chand of Messrs. Lallubhai Aminchand Ltd., of Bombay. He had to take back the donation because of the sluggish attitude of the railway officers at the Divisional level.

Finally, in my last speech, Sir, I had suggested one small station at Bhesana in between Linch-Jotana on the Mehsana-Viramgam line. During this one year no action has been taken on that. That means I have to follow it up. I will take my own course of following it up. But once again I have to mention about the flag station. It has been found worthy of consideration to have a flag station, but it is not taken up because the emergency comes in the way. There are also other items like construction of overbridges at level crossing manned or unmanned, in the district of Mehsana. I hope all these small items will be better attended to at the lower divisional level. .

Shri S. M. Banerjee (Kanpur): Mr. Chairman, Sir, I congratulate the Railway Ministry and the railway workers for the good work done in some of the spheres of the administration and on the railway lines. When I congratulate them it does not mean that I do not criticise them for their failure, certain failures which are

genuine and certain failures which could have been avoided if the Railway Board or the Ministry were much more vigilant.

I am happy that some new trains have been introduced, or are likely to be introduced, by which the congestion in the third class and other classes is going to be minimised. I feel that even today with so many trains there is considerable congestion in the third class with the result that sometimes we find that a particular bogie which is meant only for 32 or 36 passengers carries 80 or 86 passengers. That, I am sure, is the worst type of blackmarketing by the railway administration because they get fares from 86 passengers whereas they provide seating capacity only for 36 passengers. What is the solution? We are told by the Railway Minister, by the Members of the Railway Board including the Chairman, that more people have started travelling. I do not know why they travel. With the growth of population, with the growth of organisation. and industrialisation, more people are bound to travel. If they travel, it should mean that there is congestion. The answer is the introduction of more trains. My suggestion to the hon. Railway Minister in this connection would be to do away with air-conditioned coaches in some of the trains because, according to me, such coahes are not the need of the hour. Especially when we have an emergency and every time we are given sermons about austerity, why should there be air-conditioned coaches meant for a handful of users? So, these coaches should be completely abolished and their place should be taken by third class sleeping coaches.

I am one with the hon. Minister when he says that the three-tier coaches should be done away with. I know the origin of these three-tier coaches. They were actually meant for exporting goods to Nepal. But then we started manufacturing them as sleeper coaches. It is very difficult to sit in that compartment. I am sure that if the hon. Minister or the Minister of State climb to the upper

berth he will not be able to come down without the help of a coolie, sleeper coach should be of the proper size and height. When this size is not accepted by other countries, why should it be thrust on our poor passengers? Even though there is congestion in our railways, we cannot do away with sleeper coaches, but in future there should be only two-tier coaches, not sitting-cum-sleeper entirely sleeper. After all, the maximum revenue comes from the third class passengers. So, why should you not give them some amenities? The amenity can only be in the form of accommodation. So, more third class Janata trains should be run from big cities like Calcutta, Delhi, Bombay and Madras and, if I may say so, from Kanpur also.

Coming to the problem of the railway employees, whenever we ask for a wage board immediately the answer comes that the railway employees are getting certain benefits, are they prepared to forego those benefits. Perhaps, my hon. friend, Shri Peter Alvares may plead their case in a better way. Why is the wage board denied to them? When we ask for a Central Pay Commission for all Central Government employees we are told that it is not possible to have such a commission at present because of the financial position of the Government. When we ask for a wage board for the railway employees we are told: why do you want a wage board when the railway employees are better off as compared to other employees. It is the burning demand of the railway employees to have a wage board. Who should judge whether their salaries, allowances and working conditions are Should it adequate and reasonable? be done by the hon. Minister, Railway Board or by a High Court Judge of a tribunal. Only a tribunal can give an impartial judgment in the dispute between the railways and their employees. That is why we want a Then there will be job tribunal. analysis, job evaluation and fixation of fair remuneration.

Then I come to the provision of cheap grain shops. The other day the hon. Finance Minister was making a statement in response to a calling attention notice which stated that the additional dearness allowance which been sanctioned is inadequate. After making a long statement he said that an increase of Rs. 5 is not the real solution unless the prices come down. But who is responsible for it? Are the railway employees numbering 12 lakhs responsible for not holding the priceline? No, they are not responsible for it. It is the responsibility of the entire government. If for the last 17 years during which they ruled the country they could not hold the priceline, surely the railway employees are not to suffer for it. Since the dearness allowance is not linked up with the cost of living, since that theory has not been accepted-the recommendation of even the Das Commission was that it should be neutralised to the tune of 90 per cent in the case of the lowestpaid employees—since neutralisation has been done only to the tune of 70 per cent and they are paid Re 5according to my calculation it comes to Rs. 5.60 but that is a different matter-I would plead with the Government, particularly with the Railway Minister that the railways should provide cheap grain shops to their employees, as they were having during the British time. We know that the grant of Rs. 5 or 10 will not solve the problem. We are aware of it; we may not be able to help them that way. We know from experience that whenever practical Rs. 5 is sanctioned as additional dearness allowance, the market price goes up by Rs. 10 with the result that one has to spend Rs, 5 extra from his own pocket in addition to what additional dearness allowance he gets.

Shri Hanumanthaiya: What is the remedy?

Shri S. M. Banerjee: You should provide them cheap grain shops where you supply them 20 or 24 important basic items of food. The details can be discussed between the reilways and the federations as to what those items

[Shri S. M. Banerjee]

should be. It was done during the British period. I do not know why it has been denied to the railway employees when we have our own government.

Railway

Then I come to the problem of the casual employees. I must congratulate the railways, particularly Dr. Ram Subhag Singh, for taking a decision to de-casualise the casual employees. One letter which has been issued by the Railway Board to the General Managers has solved the problem to a great extent. I would say that any employee who works continuously for a period of six months or more should be regularised. It is done in other Ministries like Defence and Works and Housing. Why should there be any difficulty in the railways following this procedure?

They may very well say that those who are engaged in construction work cannot be regarded as regular employees. But I am not talking of construction work alone. If the workload is a stable one and it is likely to continue for quite some time why should the men engaged in that work be denied the benefits which a regular employee gets? So, I would request that this be done on the railways, specially on the South Eastern Railway have referred this matter to the railways. I am happy that the Minister has taken some decision. It should be adopted on an all-India level.

Then I come to the mass-scale transfer of accounts staff from the South Eastern Railway. I have discussed this matter with him. On the basis of job analysis, some accounts officer or financial adviser-I am not imputing any motive to the financial adviser-had a brainwave that there is surplus staff and certain posts were reduced. But not a single officer has been declared surplus or transferred. These officers are borne on the permanent cadre. They are never temporary. From the time they are in the wombs of their mothers they become permanent. This is a said commentary on the running of the administration. Thousands of accounts staff are being transferred on the ground that those posts have been surrendered, or are likely to be surrendered. So, I would request that these transfers be kept in abeyance till the hon. Minister or the Railway Board takes a final decision in the matter.

Then I come to the Garden Reach Workshop. During the emergency the working hours of every establishment were increased by half an hour. In the case of Garden Reach which is the head office of the South-Eastern Railway it was increased by one hour. Today there is no pressing emergecy. This morning Shrimati Savitri Nigam forgot that there was any emergency and asked a question: what is the use of such and such a thing when there is no emergency. Similarly, once Shri A. P. Jain also forgot that there was an emergency. Even the Congressmen are slowly forgetting that there is an emergency because emergency has become a big joke with us today. So, I would suggest that in the case of Garden Reach also the increase in working hours should be only half an hour. Why should they alone work one hour extra?

Then, about the discontinuance of the shuttle. In a place like Calcutta where the population has increased, where the least benefit is given to any employees, where men have to stake their lives practically every day for coming in the buses and trams-the manner in which they travel I hope you have also seen-where during the peak hour there is no accommodation for passengers, I am sory to say that the shuttle running from a particular place to Garden Reach has been discontinued and we are told that because the Port Commissioners demanded a huge amount from the Railways, it has been discontinued. I will urge upon the Railway Minister and Dr. Ram Subhag Singh to see that it is restored.

The other thing is about two employees who were detained under the

DIR. I am all against the DIR. And what did these two employees, Lakshminarayana and MN Chakraverti, do during the emergency at the time of the Chinese aggression? They collected money for the National Defence Fund and asked the workers to work more. They have been arrested. One of them has been sacked and even the allowance which was being paid by the Railways has been stopped. These two employees are as loyal as the hon. Minister; that is why I request that Shri Lakshminarayana and Shri M. N. Chakraverti should be released immediately. The Railway Minister should take the initiative and all-powerful Home Minister. Nanda, about it because every time we see Shri P. C. Sen, he says that it is the Centre's responsibility and when we come to the Centre, they say that it is the State subject, and I as the President of the Organisation move like a Shuttlecock between the Centre and the State. I do not know who smashes me most; but it is the Home Minister who smashes me the most and I am out of the court. So, I request that this case should be looked into and immediate action should be taken.

Then, there are many employees who are discharged under the rule under article 311(2) (b) and there is no reniedy for this. I would request that these cases should be reconsidered by the Railway Ministry.

There are two points more and I have done. I would put a straight question to the hon. Minister. Why has the workers' union in Chittaranjan, which is the only representative union, not been recognised? No outsider is there; it is run by the employee and it is run so efficiently. Even the foreign countries have started envying our Chittaranjan Locomotives. Long live Chittaranjan workers! Why is this particular union, which represents 90 per cent of the employees and where there is no outside influence, not recognised? A memorandum was presented to Shri S. K. Patil when he went there and he promised to consider this. Dr. Kam Subhag Singh also promised this.

I would request and urge upon him that this should be definitely done.

Then, night duty allowance should be paid to all the employees.

Then, the last point is about overbridges in Kanpur. The Central has sanctioned Government amount but the State Government has not given the matching grant of 50 per cent. I am told, "why do you not meet the Chief Minister?" When I go to Lucknow, I see that there is a peculiar Ramlila there. I do not know whom to approach. So, I request that the Central Government should approach our Chief Minister and see that over-bridges are provided in Kanpur.

भी विश्वति मिथा : (मोतिहारी): सभापति महोदव, मैं भ्रपने रेलवे मंत्री भी,र रेलवे मंत्रालय को हार्दिक धन्यवाद देता हं। पाकिस्तानी लड़।ई के समय में जिस तस्परता ग्रांर जिस मस्तैदी से इन लोगों ने काम किया है उस में हमारी विजय के श्रीय में उनका जबरदस्त हिस्सा है।

मैं ग्रागे एक बात कहना चाहता हं क्योंकि हमारे रेलवे के तीनों मंत्री म जूद हैं। पाटिल साहब हमारे पुराने कांग्रेमी कर्मी हैं। रैजवंज ने नमक के ऊपर जो भाड़ा बढ़ाया है उसके लिए ग्रपनी रिपोर्ट में लिखा है कि भ्रनएको-नामिक है। ग्राप की डिस्पैसरीज खोलते हैं. स्कल, कालिज में की लड़कों को पढ़ाते हैं वजीफ़े देते हैं। लेकिन हिन्दुस्तान के गर्र ब ब्राइमियों की नमक ऐसी चीज है जो ब्राप कम दाम पर यहीं दे सकते हैं। इस में लिखा है कि बहुत कम पैमा बढ़ेगा । श्राधा पैमा दाम बढ़ेगा ग्रव प्राधा पैसा या चाहे जं भी बढे मैं समझता हंकि ग्राज गांधी जी होते तो किसी की हिम्मत नहीं होती कि नमक पर कोई भाड़ा बढाये बल्कि गांधी जी की तज्जबीज होती कि हिन्द्स्तान का गरीब भाषमी जो कि गांवों में रहता है मंद जो सत्त् थोड़ा नमक मिला र खाता है। उस के लिए नमक फी हो। इस

MARCH 2, 1966

# ्श्री विभृति मिश्र]

लिए मैं पाटिल साहब से हृदय से प्रार्थना करता हं कि बड़े भदब से प्रार्थना करता हं कि कम से कम नमक के ऊपर यह जो झाप ने महसूल बढ़ाया है इस महसूल कोबंद कीजिये क्योंकि यह वैलफेयर सरकार है। गरीब धादमी जो कि गांव। में रहते हैं उनकी भीर तो कुछ मयसर होता नहीं है बेचारे नमक ग्रीर भात खाते हैं, नमक ग्रीर रोटी खाते हैं, नमक और सत्तु खात है । वैसे मैं कभी रेलवेख के बारे में बोलता नहीं या लेकिन मैं ने जब भ्रापका यह भाषण पढ़ा तो भीर भमक पर महसूल की बात देखी तो बोलने पर मजबूर हुन्ना। कौ अले पर आ अने भाइत भी बढाया है, उस में हमें कोई एतराज नहीं, ब्लेड पर माप लगाइये, यह तेल फुलेल पर लगाइये, साबन पर श्राप लगाइये उस से मझे कोई एतराज नहीं है। श्रौर भी बहुत सी लक्जरी की चीजें हैं जिन पर ग्राप टैक्स लगा सकते हैं। ग्रापने कई चीड़ों पर टेक्स छोड़ भी दिया है जो कि भ्राप लगा सकते हैं। लेकिन गांवों के जो इल चलाने वाले होते हैं वह कम से कम न मक तो खाते ही हैं, नमक रोटी खाते हैं इसलिए नमक पर भ्राप महस्ल मत लगाइये। मलबत्ता जिन चीजों पर भ्राप ने टैक्स छोडा है उन पर ग्रवश्य टैक्स लगाइये । ग्रब नमक के लिये ग्राप कहते हैं कि वह ग्रनएकोनामिक होता है लेकिन मैं समझता हं कि हमारे यहां बिहार में उत्तर प्रदेश से जो कि 800 किलो-मीटर दूर हैं वहां के ब्राइमियों पर बाधा पैसा पड़े, चाहे जितना पड़े, वह उचित नहीं होगा । मैं समझता हं कि शायद ही कोई गरीब भारमी ऐसा होगा कि जो कि नमकके कारण जेल नहीं गया होगा । हमारे पाटिल साहब पूराने कांग्रेसी हैं भौर में उनसे खास तौर पर से अपील करता हूं कि यह जो नमक वालाभाड़ा है ग्रीर महसूल है ग्राप इस को हटाइये।

भव एक बात मैं बतलाता हुं। हमारी सरकार ने जमींदारी को हटा दिया । 10 इपये, 20 इपये, 30 इपये भीर 50 इपये वाले जमीदार को हटा दिया लेकिन वह रेलवेज से यह व्हीलर की जमींदारी को नहीं हटा पाई है। श्रव मेरी समझ में नहीं श्राता कि हमारे रेलवेज मंद्रालय की उन के साथ क्या साठगाठ है कि वह व्हीलर की जमीदार को कायम रक्खे हुए है ? इसकी मोनोंपोली तोइनी भावश्यक है । श्रव एक स्टेशन का इसका काम भाष एक गरीब भादमी को दे दें। वह मेहनत करेगा श्रीर चार पैसे कमा कर खायेगा लेकिन यह जो उसकी एक जमीदारी बनी हुई है, 5, 10 लाख दपया इन की सालाना भामदनी है उसको कायम रखना उचित नहीं है। मैं चाहता हं कि इस व्हीलर की जमीदारी को ग्राप हटाइये।

एक बात मुझे भीर कहना है। पाटिल साहब ने वायदा किया था कि वे बिहार के लिए एक रेलवे सर्विस कमिश्न बनायेंगे। बद्दिकस्मती हमारे बिहार की यह रही कि श्री जगजीवन राम रेलवे के मिनिस्टर रहे. डा॰ राम सुभग सिंह रेलवे के मिनिस्टर हैं, लेकिन वे लिहाज के मारे कुछ बोसते नहीं हैं कि हम बदनाम हो जायेंगे और नतीजा यह होता है कि बिहार सफर करता है । श्रव पांच करोड़ हमारी पापुलेशन है लेकिन वहां पर एक रेलवे सर्विस कमिशन नहीं है। भ्रगर पूरे हिन्दुस्तान में देखा जाय तो सब से कम द्यामदनी हमारे यहां के लोगों की है। हमारे बच्चे स्कूल जाते नहीं है । उसका कारण यह है कि हमारे यहां इतनी गरीबी है कि हमारे लड़के पढ़ नहीं सकते। जैसे तैसे थोडा बहुत पढ़ लेते हैं। इलाहाबाद धगर चले भी जा सकें तो जगह नहीं मिलती, रहें कहा ? इसलिए हवा, पानी का भी ग्रसर होता है। ग्रंब मान लीजिये कि कोई दिल्ली में रहेगा भौर किसी जगह जाना होगा तो तुरन्त चला जायगा । इसलिए मेरा कहना है कि हमारे यहां के प्रादमियों का खयाल रखते हुए बिहार में एक रेलवे सर्विस कमिशन की सख्त करत है। प्राप ने कहा है कि हम पर Railway

चंसिबर करेंगे । मुझे पूरी उम्मीद है कि भाष जसे तगड़े मिनिस्टर जो कहेंगे उसे करेंगे जकर भीर इसकी स्यवस्था विहार में कर वेंगे ।

दूसरी बात मुझे यह कहनी है कि प्राप समस्तीपुर तक बड़ी लाइन ले गये हैं। समस्ती पुर के प्रागे ... (इंटरप्शंस)।

सभापित महोदय: जो प्वाइंट्स प्रापकी पार्टी के प्रत्य सदस्यों ने मसलन् श्री क० ना० तिवारी ने प्रपनी स्पीचैंच में रख दिये हैं उन्हें दुवारा न कह कर माननीय सदस्य प्रत्य वार्ते कहें।

भी बिभूति सिमः एक बात मुझे कहनी है। बराबर मंगेजी राज्य के जमाने से लेकर माज तक यह तीसरे दर्जे के पैसेंजर्स के लिये बराबर लोग शिकायत करते माये हैं कि तीसरे दर्जे के पैसेंजर्स के लिये सरहते हैं। सरकार ने जनता ट्रेन और कई मन्य गाड़ियां चलाई हैं, उसने कई कदम उठाए हैं, लेकिन तीसरे दर्जे के मुसाफिरों के लिये मव भी रेल गाड़ियों में बड़ी भीड़ रहती है। कुछ दिनों पहले डाक्टर साहब ने कहा या कि लोग गाड़ियों की छत पर चढ़ कर यादा करते हैं। इस मदस्या में यह मावस्यक है कि तीसरे दर्जे के मुसाफिरों के लिये भीर सहुलियत दी जाय।

15 hrs.

मेरी कास्टीट्यूएन्सी में जिले का हैड-स्वार्टर मोतिहारी है। वहां पर स्टेशन पर चाय-पानी और मिठाई भादि की जितनी दुकानें हैं, वे सब हमारे जिले के बाहर के लोगों को दी गई हैं। यह कहा जायेगा कि संविधान में लिखा हुआ है कि सारा हिन्दुस्ताम एक है। मैं कहना चाहता हूं कि संविधान में यह भी लिखा हुआ है कि सब के साथ सामाजिक स्थाय किया जाएगा। धाज हम लोगों के साथ सामाजिक न्याय नहीं किया जारहा है। कम से कम दर्जा 3 भीर इर्जा 4 की नौकरियां तो हमारे यहां के लोगों को दी जायें। भगर ऐसा नहीं किया जाएगा, तो नतीजा यह होगा कि झाठ दस बरस के बाद जो लडके शिक्षा प्राप्त कर के निकलेंगे उनमें बेकारी बढ़ेगी। यद्यपि हम लोग लायल कांग्रेसमैन हैं, लायल देशभक्त हैं लेकिन भविष्य में बेकारी से भसन्तुष्ट हो कर वे लोग कहेंगे कि हम इडियन यूनियन में नहीं रहना चाहते हैं, क्योंकि यहां पर सब के साथ न्याय नहीं होता है। मैं मंत्री महोदय से निवेदन करूंगा कि इस समय चाय-पानी भौर मिठाई की जो दुकानें बाहर के लोगों को दी जाती हैं, वे हुमारे यहां के लोगों को वी जार्ये।

जहां तक रेलवे टाइम टेबल कमेटी का संबंध है, वह कोई रिप्रेजेन्टेटिव कमेटी नहीं है। जैसा कि श्री पांडेय ने कहा था, हम लोग सजेस्सन्ज घेजते हैं, जिन के उत्तर में लिख कर मा जाता है "रिप्रेटिड"। मैंने तो सजेस्शन फेजना छोड़ दिया है, क्योंकि वहां पर न कोई देखता है, न कोई सुनता है। या तो रेलवे मिनिस्टर साहब इस कमेटी को रिप्रेजेन्टेटिव बनायें भीर विभिन्न जोन्ज के पालियामेंट के सदस्यों को उसमें रखें, प्रथवा वह रेलवे बोर्ड के लोगों को उसमें रख कर यह काम चलायें।

जहां तक केटरिंग का संबंध है, मैं
निवेदन करना चाहता हूं कि हम धार्मिक
भावमी हैं भौर चूंकि हम मांस, मछली भौर
प्याज भादि नहीं खाते हैं, इसलिये हमारे
जैसे लोग प्रायः रेलवे की दुकानों पर खाना
नहीं खाते हैं, कभी-कभी जरूरत पड़ने पर
वहां खाना खाते हैं। हम देखते हैं कि वहां
पर पूध, वही भौर फलों का कोई इन्तजाम
नहीं है, जिससे हमारे जैसे लोगों के लिये बड़ी
मुश्किल हो जाती है भौर मैं निवेदन करना
चाहता हूं कि हमारे जैसे लोग इस देश में
बहुत हैं। इसलिये मैं चाहता हूं कि केटरिंग

श्री विभूती मिखी का ऐसा प्रबन्ध किया जाये जिस में हमारे जैसे लोगों के लिये भी खाने-पीने की व्यवस्था

Railway

उत्तर बिहार बालों को भ्रमने यहां जाने में बढ़ा मुसाबत है, क्योंकि वहां पर कोई फास्ट देन नहीं है। जितनी गाडियां हैं, वे सब कलकत्ता, मद्रास, बम्बई, दिल्ली भौर कानपुर जैसे नगरों के लोगों के लिये हैं। इसलिये हम लोगों को भी कोई फास्ट टेन्ज दो जामें।

हमारे यहां मोतिहारी से पहलेजाघाट श्रीर मोतिहारी से समस्तीपुर जाने के लिये कोई एक्सप्रेस ट्रेन नहीं है। मैं ग्राशा करता हुं कि रेलवे मिनिस्टर साहब इस बारे में . कोई इन्नऊ(म करेंगे।

में कन्सल्टेटिव कमेटा में कहते-कहते यक गया हं कि मोतिहार। स्टेशन पर फर्स्ट क्लास का कोई बैटिंग रूम नहीं है। वहां पर फर्स्ट ग्रीर सैकेंड क्लास का एक कम्बाइन्ड बैटिंग रूम है। यह क्लास का बेटिंग रूम स्टशन से ग्रलन हट कर है, जहां कोई भला म्रादमं। जाना नहीं चाहता । इसलिये यह ग्रावश्यक है कि थर्ड क्लास का वेटिंग रूम रेलवे स्टेशन से सटा हमा ग्रौर प्रोटेक्टिव होना चाहिये, ताकि वहां पर लोग ठीक तरह से बैठ सकें। डिस्ट्रिक्ट का हैडक्वार्टर होने के नाते वहां ऐसा इन्तजाम करना चाहिये कि लोगों को वहां रहने में महलियत हो।

रेलवे मिनिस्टर साहब को ऐसा प्रोशाम बनाना च हिये कि वह हिन्दुस्तान के हर एक हिस्से में धुमें। गांधं जा जब गुजरात से चम्पारन गये, तो उन्होंने हमारे लिये बहा काम किया।

स्त भाषति महोदयः भव माननीय सदस्य ग्रपना भाषण समाप्त करें।

भी विभृति निम्न : समापति मनोदय, क्या हम लोग पालियामेंट के मेम्बर नहीं हैं ? यहां पर इक्वेलिटी और फेटनिटी का बात कहा जाती है, लेकिन हम देखते हैं कि किसी माननीय सदस्य को बीस मिनट दिये जाते हैं भ्रौर किसी को पन्द्रह मिनट । मैं चैलेंज करता हं कि कल सब माननाय सदस्यों को बोस मिनट या उससे अधिक मिले हुए हैं।

जब पाटिल साहब फूड मिनिस्टर वे तो उन्होंने हमारे जिले में कीयम्बट्र के बेसिस पर एक शुगरकेन सीड फार्म दिया। लेकिन जब से वह रेलवे मिनिस्टर बने हैं उन्होंने कभी भी हमारी तरफ जाने का प्रयास नहीं किया है। मैं उनको कहना चाहता हं कि उनके समय पर हमारा भी उतना ही हक है, जितना कि भीर लोगों का है। उन को प्रोग्राम बना कर सब जगह जाना चाहिए चौर सब जगहों के लोगों की समस्याची का पता लगाना चाहिए।

हमारे यहां यंडक नदी पर डुमिरयाबाट पर सेंट्रल गवनं मेंट के ट्रान्सपोर्ट डिपार्टमः के द्वारा एक पल बन रहा है। मैं चाहता हं कि मंद्री महोदय इस बात का ख्याल रखें कि क्हां पर रेल-कम-रोड किज बनाया जाए ताकि जम्मारन भीर सारन से दिल्ली भाने में सहलियत हो। ग्रंग्रेजों के जमाने में चिकिया सिदवलिया नाम की एक स्कीम थी लेकिन मंत्री महोदय के राज में वह स्कीम खत्म हो गई।

हमारे यहां जो भी रेलवे लाइम्स बनी हैं वे सब अंग्रेजों के समय की बनी हुई हैं। जब से हमने स्वाधीनता प्राप्त की है इन प्रठारह बरसों में उत्तर बिहार में कोई रेलव लाइन नहीं निकली है। हमारा प्रनुभव है कि किसी स्थान पर रेलवे जाइन निकालने के लिये यह भावस्थक है कि या दो बड़ी का कोई मिनिस्टर हो भौर या वहां से वांग्रेम कमेटी का कोई प्रभावशाली मेम्बर हो । चूंकि हमारी यह स्थिति नहीं है इस लिये हमारे यहां कोई रेलवे लाइन नहीं निकाली गई है ।

समस्तीपुर तक बड़ी लाइन बली गई है लेकिन बह हमारे बहां नहीं जा रही है क्योंकि बम्पारन में न तो कांग्रेस का ग्रीर न पवर्नेमेंट का कोई बड़ा ग्रादमी है। मैं निवेदन करना चाहता हूं कि बम्पारन वाया मुजफ्फरपुर तक बड़ी लाइन होनी चाहिये।

नारायना पर जो पुल था वह जमाना हुआ 1922 में वह गया। तब से लेकर भाज तक गोरखपुर से चम्पारन को वनेक्ट करने के लिये कोई पुल नहीं बना। कभी सुनते हैं कि गंडक के बेराज पर पुल बनेगा भीर कथी सुनते हैं कि सीधा पुल बनेगा। हम चाहते हैं कि रेलवे मंत्री इस बारे में पूरी तहकीकात करें भीर जो सहू लियत हो सके बह प्रवान करें।

माज समस्तीपुर में बी बटी ब एस ब का दफ्तर हैं। उस पर हमें कोई ऐतराज नहीं है। लेकिन तिरहृत डिकी जन में चार जिले हैं भीर लक्ड़ी, फर्बर भीर धान प्रादि जितना सामान हमारे जिले से एक्सपोर्ट होता है उतना किसी जिले से नहीं होता है। इसके बावजूद डी ब्टी ब एस का दफ्तर समस्तीपुर में है। जगजीवन बाबू ने मुझ से कहा था कि मोतिहारी में डी ब्टी ब एस का दफ्तर बनाया जामेगा लेकिन भाज तक उम पर क्याल नहीं किया गया है भीर डी ब्टी एस का दफ्तर का दफ्तर समस्तीपुर में ही रह गया है।

सरकार कलकत्ता बम्बई जैसे बड़े कगरों को डेबेलम करती है भीर साथ ही भीर छोटी-छोटी जगहों को भी डेबेलम करने का प्रयत्न करती है। लेकिन ऐसी जगहें भी हैं जिन को डेबेलम न करने से लोगों को असुविक्षा और तकलीफ होती है। मन्त में मैं श्री पाटिल से कहना चाहता हूं—डा॰ राम सुभग सिंह से नहीं क्योंकि बह तो सिहाज के मारे कुछ नहीं बोलेंगे— कि जो बार्ते मैंने कही हैं उन पर ध्यान दिया जाये भीर विशेषकर बिहार के लिये पटना में एक रेसकेज पन्सिक सर्विस कमीशन स्थापित किया जाये।

Shri K. L. More (Hatakanangle): Mr. Chairman, Sir, I am grateful to you for giving me this opportunity.

At the outset, I would like to congratulate the hon. Railway Minister, Shri S. K. Patil, the hon. Minister of State, Dr. Ram Subhag Singh, the Deputy Minister and the Railway Administration for the admirable and spectacular performance which the Railways have given so far. Our nation cannot forget the valuable services rendered by our Railways so effectively and promptly at the most crucial and emergent times of Chinese and Pakistani aggression.

Our nation cannot also forget the most precious role that is being played increasingly by the Railways in the field of the country's economic development and passenger services.

The present budget is a glowing indication of the Railways' brilliant performance. Many instances can be cited in support of my statement, but I have no time to go into them. With your permission, I would like to make one or two observations

With regard to one line, which has already been referred by the Minister-the Hon. Minister has been kind enough to refer to Miraj-Kolhapur branch line-with regard to that line it is said that the surveys have been completed and reports are under preparation on the outlays needed for conversion of the Miraj-Kolhapur branch line. I am grateful for this but it has not gone or it has not progressed beyond surveys and reports. Nobody knows when the construction of this line would be taken up. The greatly increasing traffic needs on this line,-the long standing grievance of the people of that area and even the original surveys of the Railways have shown that it is most [Shri K. L. More]

practicable to take up this Kolhapur-Miraj line, aligned with the Miraj-Poona line. Of course, with regard to this Miraj-Poona line, the construction has been already started and a reterence to this line is also made in the following words:—

Railway

"The Poona-Miraj section is also being converted to broad gauge to cater adequately for the increase in traffic consequent mainly on the completion of the Koyna Project in the area."

In this connection I would like to submit that it is absolutely useless and impracticable to go on with this Poona-Miraj conversion of metre gauge into broad gauge without taking up the Kolnapur-Miraj line. This is because 80% of the traffic is from the Kolhapur region. I have, on many occasions, drawn the attention of the hon. Minister as well as the Railway administration to this need. The traffic requirements on this line are very heavy. There are six co-operative sugar tactories and they are producing more than ten lakhs bags of sugar. Similarly gur is the most important commidity in this region and more than ten lakhs of lumps of gur are exported Gujarat and other parts of the country. Another thing is that this area is very important from the point of view of small scale industries: diesel-oil engines, water pumps, parts of automobile engines and so many small engines are manufactured in this area; they are manufactured in a large scale and the export of these is also very important. To handle this heavy traffic, the Railways must come to their aid. If the conversion of this Miraj-Kolhapur line is not completed, if this line which is only 48 kilometres is left out for sometime to come, then there would be a great loss not only to the Railways but also to the people of those areas because the whole traffic would be stranded at Miraj, and the loss would be such that within that amount, the construction of that line could be taken up.

15.13 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

One thing that I would like to say is this. I cannot appreciate the observations made by the hon. Minister; the reason that he has given for taking up the Poona-Miraj line, which is nearly 252 knometres, is the development of the Koyna Project. Koyna Project is it has yet to a future thing; be developed, but the traffic in Kolhapur region is aiready there and there is a great need to handle the traffic there. I would, therefore, most humbly urge that the hon. Minister and the Railway administration should take up this line as urgently as possible and relieve the hardships of that region.

I would also like to place one more thing before the hon. Minister for his kind consideration. That is, with regard to the increased freight on coal and coke. One hon. Member has said that there should be no increase on salt, but there can be increase on coal and coke. I do not agree with him. He has become sentimental. He must take into consideration the industries first. Now those industries which are lying beyond 800 kilometres will suffer from this increase. This is a clear discrimination. I request the hon. Minister not to make this discrimination because Maharashtra, Gujarat, Rajasthan and Punjab are developing small-scale industries and they will be put to many hardships.

I have many points to cover, but since I have no time, I would only say that the Railway Budget is most welcome and I support it.

Shri Shinkre (Marmagoa): As a rule, if repeated praises are showered on a person, that person tends to become a little complacent and take too many things for granted and I believe that my hon. friend, Shri Patil, is no exception to this rule.

Ever since Independence, we have been, in this House and elsewhere, praising the performance of the Railway administration and the successive Railway Ministers in such a manner that most Railway Ministers and the Railway Administration have almost come to think that they have really achieved something wonderful and extraordinary.

Railway

An hon. Member: Not so long as you are here.

Shri Shinkre: Therefore, I want to sound a slightly different note. slightly discordant note, and be somewhat critical of my hon. friend, Shri Patil.

There are several reasons why I want to be critical of him. First and foremost, he is a very intelligent person. He has very broad shoulders and is thick-skinned. Should my criticism be unjustified or wrong, he can hit back at me more harshly and should my criticism be justifled and correct, I expect Shri Patil, a very intelligent man, a resourceful man, a man with enough power behind him, to make himself bold to take whatever radical and revolutionary decisions may be required to be taken to make our Railways something worthwhile more than what they presently are.

Shri Surendranath Dwivedy (Kendrapara): Does my hon, friend want Mr. Patil to make a revolution?

Shri Shinkre: A revolution in the railways. I know that he is not capable of doing any revolution elsewhere because he belongs to such a group of persons as believe very much in conservatism. May God help him! But within his own limitations, let us see how he has done the budgeting.

First of all, I want to refer to the budget itself. What sort of a budget has Shri S. K. Patil presented? Is it a surplus budget? Is it a deficit budget? Is it a well-balanced budget?

Shri Surendranath Dwivedy: It is a commercial budget.

Shri Shinkre: I know that according to his speech it is a surplus bud-

get, because the estimated revenues are more than the estimated expenditure. But the papers that have been circulated on behalf of the Railway Ministry, at least to a layman like me, make very little sense, and I wonder very much whether they have made enough sense to Shri S. K. Patil, because I know he does not have enough time to go into the details of these numbers and figures, and as a rule it is a very intelligent device to present too many numbers, a jungle of numbers and keep many people quiet because they know very well that they have in front a real jungle of numbers, and so most people let them pass: and especially in a matter like the railways, when the railways can be expected to have first-class accounting and first-class auditors, everybody is liable to take for granted that everything must be correct at this front.

What I want to say is this, namely that whereas the budget in general shows a total revenue estimated Rs. 795 odd crores, the demands total something like Rs. 1455 odd crores. Nowhere in the so many papers circulated on behalf of the Ministry has it been shown how this difference will be assessed and from what sources this difference will eventually be paid. If Shri S. K. Patil thinks that this explanatory memorandum makes any sense to laymen like us, he is mistaken; then I would like to say that I do not think that the Railway Ministry expects every Member of Parliament to be an expert in finance and accouting and audit; we are mostly common men, laymen who have only been taught that two plus two make four in arithmetics. So many explanatory notes have been given after each head, but I confess that I could not make any head or tail out of it.

Shri N. Sreekantan Nair: That is the purpose.

Shri Shinkre: My hon, friend, Shri N. Sreekantan Nair, says that that is the purpose. That might really be the purpose, because I do not know where this difference of more than Rs. 650 [Shri Shinkre]

crores is to come from. It cannot come from the estimated revenues which are only Rs. 795 odd crores. There may be some difference this side or that side. but that difference will not go up or cannot be expected to go up to Rs. 1455 crores. Is it to be met from the several funds that the railways have accumulated over the years, or is it to be taken on loan from the Government of India or the Central exchequer? I know that it has to taken from all these three sources. But there has been a purpose, if I might say so, not to make this perfectly clear. I do not kow why. It is time that the Railway Ministry should think in terms of giving laymen like us something more clear and more explicit so that we know how much exactly the railways are earning, and how much they are spending out of the earnings, and how much they will eventually require in the course of the year from the funds which have accrued or which have been credited to their accounts after several years, as well as from the public exchequer.

General'y, the Railway Ministers, one after the other, would turn down any suggestion for any new lines or new improvements in case they feel that they would not be very remunerative, on the stock argument that the railways are being operated on a commercial basis and they are not a charity institution and they cannot undertake this project or that project because it would not be remunerative.

So, I think that if we assess the railways' performance only on the basis assumed by the Railway Administration that it is a commercial proposition or a commercial undertaking and come to a certain result whereby we shall be in a position to say that the railways' performance is not that good, then I hope or expect that Shri S. K. Patil will accept the blame and will agree with me that his performance as the Railway Minister or the performance of the Railway Administration so far has not been so good as he wants us to believe.

It has been said in this House and elsewhere by no less a person than just one of his own Cabinet colleagues whom some Member of Parliament who was sitting close to me at that time called a new convert, but whom-I do not want to call people bad names, especially people of that stature-I would call him a new prophet who is going to save this ruling party from economic disaster. He has said that all public undertakings can be reasonably expected to give to the country a return of 12 per cent, and if they give a 12 per cent return they should be considered as doing well. So, let us apply this very yard-stick to the performance of the railways. According to the papers circulated, we know that the railways have a total asset estimated at Rs. 3491 crores: I say this subject to correction, because they have made here again a bungling. At one place they have shown that the total assets are of the value of Rs. 2890 odd crores; they have added one explanatory note there to say that whatever money or capital has accrued or has been credited to the railways as a result of various funds has not been included therein; elsewhere when they have given a balance sheet they have shown this very figure: namely Rs. 3491 odd crores as the total assets of the Indian Government railways. Assuming that total assets of the railways are 3491 crores, straight arithmetic will show that the railways must return to the public exchequer something like Rs. 420-unfortunately-crores.

An hon. Member: Why 'unfortunately'?

Shri Shinkre: It comes to Rs. 420 crores odd. I do not want the railways to become '420'. From my own point of view, the Indian Railways must return to the public exchequer much more, because the railways are about 110 years old and it is a set principle in any industrial undertaking that after the initial ten years they must without ay difficulty show a profit of between 15 to 20 per cent.

Shrimati Savitri Nigam (Bombay): They are also expanding every year.

Shri Shinkre: They may expand, but they must be self-financing. If they cannot be self-financing even after 110 years, then what is the sense in it? I would ask Shri S. K. Patil one question in this connection. He is a very powerful man. Suppose tomorrow this Parliament decides to hand over the railways to some private operator and Shri S K. Patil himself is appointed the plenipotentiary to negotiate this deal; he knows that the railways mean to the country a capital outlay of Rs 3491 odd crores. What is the minimum royalty that he would ask for from the private operator? Nobody would agree with him if he went anywhere less than 15 per cent. But let us assume that 12 per cent is the figure as given by that wizard.

An han. Member: Who is that wizard?

Shri Shinkre: Why should I cite names? The names are too well known to be cited here.

Mr. Deputy-Speaker: The hon. Member may continue a little later. Now, we shall be taking up the calling-attention-notice.

#### 15.30 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

ATTACK BY MIZOS ON GOVERNMENT TREASURIES ETC. LIVINGLEH.—contd.

Shri Hem Barua (Gauhati): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

The reported attack by 10,000 Mizos of the Mizo National Front on Government treasuries and armouries at Aijal and Lungleh of the Mizo district.

भी वसपाल सिंह (कैराना) : मेरा व्याइंट आफ आईर है। क्या एक दिन में दो दफे कॉलिंग घटेंजन पढ़ा जा सकता है?

The Minister of Home Affairs (Shri Nanda): Sir, we have been in constant touch with the Government of Assam in regard to certain serious incidents that have the night of 28th February and 1st March in the Mizo Hills district. The position as ascertained from the State Government is that between 10.30 P. M. on 28th February and 3 A. M. on 1st March, some trialso resorted to acts of lawlessness and violence at Lungleh, Aijal, Eayrangte, Chawmgte tnd Chinlunang in their attempt to disrupt communications ad overawe public servants. The total number who took part in all these places is about 800-1300. have reasonable grounds to believe that these tribals are led by extremist elements in the Mizo National Front. The first attack was at about 10-30 P. M. on the 28th February on the subtreasury at Lung!eh. A gang 500 to 1000 strong attacked a camp of Security Forces and an Assam Rifles Post. This attack was beaten back same of the attackers are stated to have been killed on our side, two men of the Assam Rifles were killed and three wounded. The whereabouts of the Sub Divisional Officer of Lungleh who was surrounded are still not known. The latest reports reach from Lungleh indicate that the situation there is under control.

At about 2:00 A. M. on the Ist March, a number of persons attacked the Telephone Exchange at Aijal and an hour later the District Treasury was also attacked by about 100 to 150 persons who took away ten rifles, two bayonets, some rounds of 303 ammunition and cash from the single lock of the Treasury. They tried to break open the double lock but did not succeed.

At about 1.30 A. M. on the Ist March, a gang of 100 to 150 people armed with lathis surrounded the S. D. O., P. W D, at Eayrangle and asked him to get out of the district. The mob took the key from the Chowkidar and took over the departmental stores and the jeep. There were

### [Shri Nanda]

similar encounters at Chinluang and Chawmgte at which a number of persons belonging to the Mizo National Front were killed. Full details of these incidents are yet to be gathered, but I learn from the Chief Minister that the situation at Aijal is now fully under control. The Commissioner of Silchar Division the Inspector General of the Assam Rifles and a senior army officer have flown to Aijal to make an on-the-spot assessment on receipt of which the Government of Assam will take whatever action is called for to assert the authority of civil administration and to ensure protection of life and property of citizens.

While the full picture of the incidents of these two days is yet to emerge, there is enough evidence to come to the conclusion that these acts are part of a campaign by misguided extremist elements in the Mizo National Front to back their demand for independence. I can assure the House that any resort to lawlessness violence from whatever quarter will be put down firmly. The Government is always willing to look ito genuine grievances, if any, in regard to economic development and other welfare measures in the area but will tolerate spreading of disaffection and deflance of authority.

Shri Hem Barua: This is a very serious situation. The softpedalling of the Naga issue by Government has served as a spring-board to these antinational elements organised into what they call the Mizo National Front. They are openly going to Pakistan and carrying back arms from there. This attack on the treasuries and armouries is part of their grand strategy to achieve independence. In that context, may I know if Government are convinced that stern measures must be taken against these anti-national elements so that they might not able to reenact the entire Nagaland drama in the Mizo district? are, why is it that Government are vacillating to take stern action against them?

Shri Nanda: I fully agree with the hon. Member. Without connecting it with any other situation and any other developments, I think the situation is serious, more than these figures and these incidents will reveal, the seriousness lies behind it and underneath it. Therefore, I fully agree with the hon. Member that stern action has to be taken, and there has to be no delay in dealing with it. I am sure that all these steps will be taken.

Shri Hem Barua: My information is that the Assam Government asked the Union Ministry of Home Affairs to take stern action against those who are going to Pakistan and collecting arms, but the Union Home Ministry is not moving in this direction.

Shri Nanda: It is moving in that direction.

Surendranath Dwivedy (Kendrapara): From the statement of the Chief Minister of Assam, appears that some of the ex-servicemen were also involved in raids. May I know whether belong to the Mizo tribe or outsiders and whether Government have thought of taking any strong against the ex-servicemen who indulge in those lawless activities, by way of suspension of their pension, if necessary, in order to prevent them from such violent activities?

Shri Nanda: The hon. Member's information is correct. There are ex-servicemen and they are also part of this force, the Mizo National Front. Therefore, all that is called for will be done in this matter.

श्री यद्मपाल सिंह : क्या सरकार को कभी ऐसा ग्रहसास हुमा है कि एक छोटी सी गवर्नमेंट ग्रसम की है । वह क्या करे ? नागा होस्टाइल्स को कथा करे या पीस टाक्स के लिये बात चीत करे ? इस चीज को देखते हुए क्या कभी होम मिनिस्टर साहब ने यह सोचा है कि वह इस इलाके को प्रपने हाथ में ले वें ताकि चौबिस चंटों में वह इस चीज को च्या कर सके ?

भी नना: माननीय सदस्य की जो हभदर्दी असम गवनेमेंट के लिये उस के लिये में उन को अन्यवाद देता हूं। असम गवनेमेंट को जितनी अरूरत होगी और जिस किस्म की जरूरत होगी सारी मदद पहुंचाई जायेगी।

Shri Himatsingka (Godda): Have Government made any inquiry if there is any other organisation behind this anti-national hill tribe helping them?

Shri. Swell (Assam—Autonomous Districts): I strongly object to the expression of the hon. Member. What does he mean by 'anti-national hill tribes? He should explain it. I am a member of the hill tribes. Am I anti-national?

Some hon. Members: No, no.

Shri Hem Barua: He used the word 'this' anti-national hill tribe. Why should he get angry?

Shri Swell: If hon. Members of this House do not know how to use English properly, they should better use their own language.

Mr. Deputy-Speaker: It does not apply to him. Why should he get angry?

Shri Ravindra Varma (Tiruvella): The hon. Member asked whether there was any other anti-national organisation behind this. He was perfectly within his rights in doing so.

Shri Nanda: There is another organisation; it is the Mizo National Council.

Dr. L. M. Singhvi (Jodhpur): The statement made by the hon. Minister makes it clear that the menace is of alarming proportions. We would like to know specifically whether there is any truth in the reports that the number of those who raided the treasuries was as large as 10,000 and certain officials had been kidnapped and are still in the custody of these rebels and that there is a Pakistan's compli-

city, particularly in the matter of supplying arms. If this is so, what have Government got to say in respect of the observance by Pakistan of that clause concerning non-interference in the internal affairs of the other country? Can't they hold them to this promise?

Shri Nanda: So far as the numbers are concerned, I have given the information and I have also said that an officer has disappeared. We do not know his whereabouts.

It is true that in the earlier months these people got arms from Pakistan. Some of them were trained in Pakistan We knew all that was happening. This non-interference is a later affair.

Shri Hem Barua: Yet you did not do anything.

Shri Nanda No. no. I cannot give all the details. But things were being done. Now I am sure that with the expectation that on the political level things will be settled, this problem will be overcome.

Shri Surendranath Dwivedy: Has this matter been taken up with Pakistan, that they should not help these people?

Shri Nanda: The question about non-interference, that clause, came in later. This happened earlier.

Dr. L. M. Singhvi: I asked whether this matter would be taken up with the Government of Pakistan. Can we not hold them down to this assurance contained in the Tashkent Declaration? Also what about the exact number of those who participated in the raides? Newspapers say it is 10,000.

Shri Nanda: No, Sir. that is not true, it is not 10,000. The total number involved, the upper limit, may be 1.300 may be 200 more, that is all. We know how many persons, armed persons, there are. The others are lathi-bearing people. But so far as

[Shri Nanda]

Pakistan is concerned, certainly we will enforce all our rights.

Shti Hem Barua: Are we to understand that the arms came earlier and the clause in the Tashkent Declaration later?

Shrimati Jyotsna Chanda (Cachar): May I know whether Government is aware that a big bulk of the members of the Assam Riffes are composed of Mizo people? I also want to know from the Government whether they are aware that one Hragnawna, ex-M.P. of Burma, with his followers is staying in Mizo District with a businessman, who is propritor of Zangena and brothers?

Shri Nanda: So far as the Assam Rifles are concerned, there are Mizos in it, and it is a good thing there are Mozos in the police as well as in the Assam Rifles. They have proved their loyalty on all these occasions. Therefore, it is a welcome thing that they are there. About the specific case, I would like to ascertain.

Dr. M. S. Aney (Nagpur): May I ask one question?

Mr. Deputy-Speaker: No, he is not a signatory.

Shri P. C. Borocah (Sibsagar): May I know whether it is a fact that Mizo National Front is a militant organisation demanding an independent. sovereign Mizo State, and that a large number of its members, who are just now stated to be ex-servicemen, belong to the Mizo Regiment which was disbanded by the British in the late forties on account of some gross offences committed by them?

Shri Nanda: It is known that a considerable element belongs to that section, that is ex-servicemen, and had been disbanded before.

Shri P. C. Borooah: My question was whether they are demanding an indepedent Mizo State?

Shri Nanda: Yes, that is it.

श्री मध लिमये (मंगेर) : दो धिन पूर्व मैं ने विदेश मंत्री से सवाल पूछा था कि क्या म्रासाम के मन्य पहाडी भीर म्रादिवासी इलाके में भी हिंसात्मक विद्वोह की प्रवत्तियां बढ़ रही हैं. तो उस वक्त विदेश मंत्री ने जबाब दिया कि अखबार पढ़ने से ऐसा मालम होता है कि कुछ प्रवित्तयां बढ रही हैं। हमारी सरकार की इसके बारे में इतनी लापरवाही है----यह इस उत्तर से साफ हमा। इधर दो दिन के मन्दर ही मिजो वाला कांड हो रहा है। मणिपुर के चीफ कमिश्नर ने ग्रभी बयान दिया है कि जहां जहां यद्धबन्दी जारी हो गई है उस इलाके को नागा विद्रोही नेता समझते हैं कि वह हिन्दस्तान का हिस्सा ही नहीं है भीर वहां पर स्वतंत्र नागा राज्य है। इन लोगों के साथ भ्राप लम्बी बातचीत करते चलेजा रहे हैं उसका नतीजा यह हो गया है कि ग्रब कई ऐसे विद्रोही तत्व गैर-नागा पहाडी इलाकों में पैदा हो गए, उनको ऐसा महसूस होने लगा है कि भगर हिंसात्मक कार्यवाही की जायगी तो हो सकता है कि जो छठी धनसूची है-"सिक्स्य शिडयल"—उसके बाहर जाकर भी उनके साथ समझौता करने के लिए सरकार तैयार हो जायगी। तो मैं यह जानना चाहता हं. गृह मंत्री महोदय से, कि वह क्या कोई ठोस कायंबाही करने वाले हैं कि जिससे कि यह विद्रोह की जो प्रवत्ति है, जिसकी ऐसा लगता है कि हिंसात्मक कार्यवाही करो तो सरकार बातचीत करने के लिये तैयार हो जायगी, यह प्रवत्ति दव जायेगी :

श्री नन्दा: कोई किसी किस्म का समझीता करने का सवाल नहीं उठता है ऐसे लोगों से । ऐसी प्रवृत्तियों की जोर से, सख्ती से दबा दिया जायगा श्रीर इसके लिए हर मुमकिन कदम उठाया जायगा । . . . . (ध्यवधान) मैं यह कहूंगा कि इसमें किसी किस्म की ढील नहीं होगी । लेकिन नागाश्रों के बारे में जो सवाल सदस्य साहब उठा रहे हैं उसके बारे 3433

में मैं कहता हूं कि वह एक दूसरे तरह का सवाल है.... (म्बबधान).... उसके लिए एक तरीके से उन लोगों के साथ जो भी व्यवस्था हो रही है, वह एक भ्रामा से हो रही है जिसके लिए मझे याद है कि कई मेम्बर यहां के गए ये भीर बड़ी भ्रच्छी तरह से सन्तोष उन्हें हुआ था कि यह पालिसी कुछ डिविडेंड पे कर रही है, इससे कुछ गांति बढ रही है। इसलिए मैं इस बक्त उसमें नहीं पडना चाहता । लेकिन भगर किसी जगह भी...

भी मधु लिमये : व्यवस्था का प्रश्न मेरा है। मेरा प्रश्न तो यह था कि नागा विद्रोहियों के साथ लम्बी बातचीत का बरा नतीजा हमा है, एक हवा फैल गई कि हिसारमक कार्यवाही करो, सरकार जरूर झकेगी और छठी धनसूची के बाहर जाकर भी समझौता करने के लिए तैयार हो जायगी तो यह कहना केवल काफी नहीं है कि नागा विद्रोहियाँ की समस्या दूसरी है। वह तो मिला हुआ इलाका है।

भी नन्दा: मैं इतना ही कहना चाहता हुं कि अगर यह गलतफहमी कहीं है तो वह दूर हो जायगी।

Shri Swell: To begin with, Home Minister fully knows that the Mizos were one with the other hill people of Assam in demanding a separate State for the hill areas In response to the Union of India. that, the late Prime Minister, Shri Jawaharlal Nehru, offered full autonomy to these people and also agreed to the establishment of a University in that area to meet the desire of those people for higher education.

Mr. Deputy-Speaker: What is you? question?

Shri Swell: Now, until teday this Government have not done anything to fulfil these commitments, and to all intents and purposes seem to be dragging their feet. In the context of all this, would it be fair for the Minister and the Government of India to blame the Mizos alone for the present development? And what do they propose to do to bring the situation into normalcy?

Shri Nanda: I can understand the hon. Members solicitude, it is very natural, for the welfare of those people in the district, but how can anything at all arise that because of that, because of any grievance, anybody can be justified in asking for seperation from this country? It is inconceivable that such a thing should at all be entertained, and there is no question of dragging feet. All these things are being done. Action 15 being taken, in several directions. Regarding the demand for autonomy, the hon. Member knows that there is a Commission which is very soon going to conclude its deliberations.

Shri Swell: For two or three years nothing has been done.

Shri Nanda: The hon. knows better than many others that this Commission has been working continuously for the last few months and that it is going to conclude work. And then the Mizo people ....

भी मध लिमये: उसके बाद दुसरा कमी-शन । इस कमीशन के बाद दसरा कमीशन।

Shri Nanda: Commissions and committees or individuals are required to look into the grievances.

Shri Tyagi (Dehradun): To avoid the situation.

Shri Nanda: And then action has to be taken, is being taken on this. And the Mizo Union have been asking for ....

Shri Swell: I would make a suggestion. The Home Minister is in control of this, and it would be wrong, [Shri Swell]

and I think it is not in keeping with the dignity of the Home Minister, to be prompted by some body else.

Shri Nanda: I do not know what question of prompting there is. There is no question of any prompting at all. If there is any action which is being taken, of which any colleague has more information, for example if the hon. colleague who has come from Assam gives me more information immediately, certainly I can utilise it, and there can be no question about that.

Shri Hem Barua: We have also come from Assam. Why do you forget us?

Shri Nanda: The hon. Member has given very useful information in his first question. I do not deny his right to do that. I think whatever is required to done, attention is being given to it, and I think we have to take more vigorous action regarding the development of Mizo District so far as communications and other welfare facilties are concerned.

Shrimati Renuka Barkataki peta): May I know whether it is a fact that the militants of the Mizo National Front have been raising and training a rebel army in Burma-Mizo border with the help of the Burmese tribal rebels and the communist rebels of Burma; if so, may I know whether any steps have been taken by Government to draw the attention of the Burmese Government to this collusion of the Naga hostiles, Mizo hostiles and other tribal and communist rebels in whether Indo-Burma frontier, and Government has sought the Burmese Government's co-operation in bing these areas?

Shri Nanda: Yes, Sir. The Government has sought the co-operation of the Burmese Government, and it has been offered regarding all these matters. The Mizo National Front people have got contacts on both sides,

Pakistan side as well as Burmese side and they believe that there are Mizos on both sides whom they want to bring in the comprehensive idea of independence, which, of course, is absurd.

Shrimati Renuka Barkataki: May I whether they are raising an army of the rebels in that front?

Shri Nanda: There is no army on the Burmese side so far a the Mizos are concerned.

भी स्थागी : क्या यह वाक़या नहीं है कि फरवरी के पहले हफ्ते में जब हिल ऐरिया कमिशन वहां पर गया था, पाटस्कर कमिशन गया था, तो मीजो नेशनल फंट, वह तो वाएलेंस पर ग्राये हुए थे लेकिन उस के साथ साथ मीजो नेशनल युनियन भी जो कि हिल कौंसिल के जिम्मेदार हैं ग्रीर पावर में हैं, उन्होंने भी इस कमिशन का बायकाट किया ग्रीर मलाकात को भी नहीं श्राये श्रीर दफ्तर भी श्रपना बन्द रखा चुनांचे कमिशन का कोई ग्रादमी उस दफ्तर में नहीं जा सका ? उस के बाद क्या गवर्नमेंट की इत्तिला में यह नहीं ग्राया कि लालडेंगा की जो **बा**गी पार्टी है उन्होंने लालमाना को खले बाजार में गोली मार कर क़त्ल किया ? ग्रब इतने उन के पास जो हथियार भ्रा गये हैं, राइफल्स म्रा गये हैं तो कोई ग्रार्डिनेंस फैक्टरी तो वहां है नहीं लेकिन फिर भी हथियार ब्राते रहेतो मैं पूछना चाहता हं कि गवनंमेंट ब्राखिर इतने ब्रसें क्या करती रही स्रीर क्या इस वक्त गवर्नमेंट हम को यह ऐश्योरेंस दे सकती है, पार्टी को दे सकती है कि सफोद झंडा दिखा कर रिवैल्स के साथ कोई संधि नहीं की जायगी। (इंटरप्शंस)

**कई माननीय सदस्य :** पार्टी नहीं हाउस कहिये ।

श्री स्थामी: मैं गलती से पार्टी कह गया मुझे माक कीजियेगा मेरा मतलब हाउस से था। हजारों राइफलें इक्ट्ठा होती रहें, बागियों की फौज की भरती होती रहें श्रीर गवर्नमेंट के कानों पर जूं तक नहीं रेंगीं, कोई इंतजाम नहीं किया, उन को पकड़ा नहीं, तो क्या गवर्नमेंट हाउस को यह यकीन दिला सकती है कि सफेद झंडा दिखा कर बागियों के साथ समझौते की बात नहीं होगी और सिचऐशन को स्टीग्ली डील किया जायगा।

बी नन्दा: कुछ प्रसं से यह प्राम्सं के बारे में जो भी भाम्सं लोगों के हाथ में हैं प्राइवेट उस के लिए बन्दे बस्त किया जा रहा है भीर यह देखा जा रहा है कि कहां कहां भीर किस किस के पास इस तरह के प्राम्सं हैं। इस के प्रलावा जो भी वहां का इंतजाम है प्रसम राइफल्स का या वहां की प्राम्ड पुलिस का, उस को ग्रीर ज्यादा मजबूत बनाने के लिए भी कदम उठाये गये हैं।

श्री स्थागी: श्रव तक क्या किया गया इस का जवाब दीजिये ? (इंटरफांस)

श्री नन्दा : मैं बतला रहा हूं। (इंटरप्शंस)

भी रामसेवक भावन (बाराबंकी) : प्रव तक कीर्तन करते रहे। (इंटरफांस)

भी स्थापी : मैं प्रपना सवाल वापिस सेता हूं चूंकि प्रपोजीशन को नागवार गुजर रहा है।

श्री मन्या: वर्षम्यन को विदश्न करने का, जहां तक मेरा सवाल है, वह नहीं उठता है। उस सवाल का मैं ज्वाब दे रहा हूं। जो कुछ वहां हो रहा था, जो डेवलपमैंट्र हो रहे थे प्राम्स के बारे में प्रीर ट्रेनिंग के बारे में वह हमें भी मालूम था प्रीर प्रसम गवनंमेंट के भी मालूम था। एक लाइन गवनंमेंट ने ली थी। कुछ दे तक वह एलिमेंट उस में, मीजो नेशनल फंट में जोकि मौडरेट है धौर जोकि वाएलेंस नहीं चाहता उस का ज्यादा प्रसर था लेकिन प्राहिस्ता शाहिस्ता हमें मालूम हो गया थौर एक महीने या डेढ़ महीने में उन का प्रसर कम हो गया है। उन की कौंसिल में जो राज्यन ऐक्सट्रीमस्ट एलिमेंट

है वह भ्रागे बढ़ रहा है भीर उस के वास्ते इंतजाम किया जा रहा है। जो पहला सवास था कि किमणन को बायकाट किया गया वह मीजो नेशनल यूनियन नहीं बल्कि मीजो यूनियन है भीर उन्होंने कुछ मद नहीं दी कुछ सहयोग नहीं दिया भीर जब वह किमशन गया था उस वक्त उन्होंने यह नहीं कि बायकाट किया बल्कि उन्होंने छुट्टी दे दी भ्राफिस के लोगों को। तीनों दिन यह चीज हुई है। मैंने फैक्ट जो भ्रापने पृष्ठा था वह बतला दिया।

श्री स्थानी: एक बात ग्राप ने कही कि छुट्टी देवी। सवाल यह नहीं है, मैं इस का क्लेरीफिकेशन चाहता हूं कि छुट्टी देवी, दफ्तर बन्द कर दिया ग्रीर उन से मुलाकाल भी नहीं की, यह ठीक है या नहीं?

**भी नम्दा**ः सही बात है ।

Shri Krishnapal Singh (Jalesar): The hon. Home Minister just said that it was not a solitary instance but there were a series of incidents. We have a large number of security forces, armed constabulary. Rifles and quite a number of army In view of this is the hon. Home Minister sure that the government in Assam is functioning satisfactorily and the administration run properly? Were not the government forewarned of these incidents? If they had any system of intelligence they could forestall the activities of the rebels.

Shri Nanda: I may make this clear; it is not that there were incidents occurring there in that part. This is the begining and therefore we do not want to allow it to develop. The need for army and other things is there and that is fully in our mind and action is being taken in all these directions.

भी हुकम पान्य कड़काय (देवास) : माननीय मंत्री ने बतलाया कि यह ग्रच्छे तत्व ग्रागे क्षाये हैं. ऐसा ग्राप ने कहा तो क्या

### [श्री हुक्म चन्द कछवाय]

उन के घण्डे तत्व माने का **थो** इंतजार किया उस में यह भी मालूम हुमा कि कुछ हथियार लेकर माये हैं तो उन के लिए माप ने कोई कार्यवाही क्यों नहीं की ?

श्री नन्दा : ऐसे लोगों के विरुद्ध कार्यवाही के कदम हम उठाते रहे हैं।

श्री हुकम चन्य करूकाय : जो तत्व हिचयार लेकर घाये उत्तके बारे में घाप ने क्या किया ?

उथाध्यक्त महोदय : बतला दिया गया है।

श्री रामसेवक यादव : इस प्रश्न का उत्तर साफ़ नहीं ग्राया है ।....

उपाध्यक्ष महोदय : ब्राडेर, ब्राडेर । श्रीमती सावित्री निगम ।

Shrimati Savitri Nigam (Banda): In view of the fact that a very large number of people who belong to Mizo council and Mizo Union have indulged in this arson, loot and murder, what steps is the government intending to take to punish them properly and also declare these organisations illegal and put collective fines on all those people who have indulged in this?

Shri Nanda: This distinction must be kept in mind. The Mizo union is not an organisation which indulges in acts of violence. Its demand is for a separate State within the Indian Union; it has been going on with its work on constitutional lines.

श्री हुकम चन्द कछवाय : जवाब नहीं स्राया है ।

Shri Nanda: We have seen that there is another organisation; we have mentioned it. Shrimati Savitri Nigam: I asked about collective fines and other things.

Shri Nanda: That will be done, it necessary.

Shri N. R. Laskar (Karimganj): We are very much disturbed about such sort of activities by the hostile elements; we want that they should be curbed and crushed immediately. In these circumstances, I want to know whether any steps have been taken for the safety of these people, civilians and people from outside the district and also whether reinforcements had been sent to crush the rebels.

Shri Nanda: Reinforcements have been arranged and other help that is required is being given.

16 hrs.

RAILWAY BUDGET-GENERAL DIS-CUSSION—contd.

Shri Shinkre: As I was saying earlier, the railways have a very peculiar manner of accounting. In appendix 12 of this explanatory memorandum they have given the balance sheet of Indian Railways; liabilities are given first and assets, next. .... (Interruptions.) I am speaking on the Railway Budget, not about the Mizos. want railway lines there also. Under the heading 'liabilities' they given five items. I do not know why some of these items have been classified as liabilities. Item 1(b) refers to something called machinery and equipment received free of cost. If they are received free of cost how do they become liabilities? I cannot make any sense out of it. If it came free of cost to the railways, it became an asset for the railways. If somebody makes a gift to me the gift becomes my asset and it is nobody's liability. If it is ubject to tax the tax may be written separately as liability.

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Again, under item 2, there are the Depreciation Reserve Fund, Revenue Reserve Fund, Development Fund, Pension Fund and so on.

### 16.01 hrs.

[SHRI SHAM LAL SARAF in the Chair]

How do these funds become the bility of the railways, I cannot understand. In straight logic, and in straight arithmetic, they are assets; Dr. Ram Subhag Singh will try to enlighten me when it comes to his turn to reply. These reserve funds, which have been credited already to railways, after several years, now become the liability of the railway. If they are liabilities under the heading "Liabilities", how do the same funds under the heading become assets "Assets"? This is very funny. the same balance-sheet, the same items become liabilities as well as as-The same is the case with regard to banking accounts also.

Mr. Chairman: It has escaped notice of the auditors also!

Shri Sinkre: I do not presume so; if it has to make some sense for a man like Dr. Ram Subhag Singh, he should be kind enough to tell us how the railway reserve fund, the machinery received free of cost and the banking account that is, money lying at the credit of the railways, become liabilities. They are simple assets, and been written as assets they have down under the "Assets" heading also. What I feel about this sort of accounting is, to say the least, it is misleading, and if there is any confusion, this sort of accounting only makes the confuion worse confounded, as the saying goes

Mr. Chairman: You are taking me full time of your party, are you?

Shri Shinkre: I think so. As I said earlier, if the railways are to be considered as a well-managed undertaking, an undertaking operated on commercial basis, then the least that the country can reasonably expect from the railways is that they should contribute towards the national exchequer a minimum of Rs. 350 crores per

annum, because that is even below what Shri Asoka Mehta stated as reasonable return on public undertakings. But what do we see? With a great fanfare, the Railway Convention Committee passed a resolution last December according to which only Rs. 133 crores odd was amount to be contributed to the general revenues, and they considered this to be something very extraordinary. I know that they will retort back by saying that besides this there is the depreciation fund and other funds, but all of them will not ex-Rs. 250 crores. ceed, to my mind, whether all this There is a doubt amount will come straight out of the estimated revenue or it will come out in parts, that is from traffic earning of the railways, and again a part thereof also from the Central Government loans and so on. So, I think it is time that the railways set to themselves a very clear-cut task that under no circumstances they leave in their credit balance less than 10 per cent of the total investment involved in the railways. So, in straight figures, that would amount to some-thing between Rs. 350 cores and Rs. 420 crores. I want Dr. Ram Subhag Singh to bear these facts in mind. They will say that the railways cannot afford to do so, because I know very well that it is not only for electioneering purposes that they have not increased passenger fares time, because they know that bulk of the railway fares is paid by the third-class passenger and the ability and the capacity of the thirdclass passengers have already ched saturation point; there cannot be any further increase of fare under the existing circumstances. Some increase may be possible in the goods traffic, but even if we assume some increase in the goods traffic, I do not foresee in the next 10 to 15 years the total revenue of the railways to go 1,000 crores. anywhere beyond Rs. Even on that pasis—the basis of rupees-they thousand crores of would not be in a position to contribute to the Central revenues, the public exchequer, the figures that

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[Shri Shinkre]

mentioned. Why? It i worth while considering this aspect.

At the very outset I may say that the only reason for their inability to contribute this reasonable percentage is that they have this top heavy administration, an administration which consumes and absorbs the better part of their revenues. You will permit me to treat this subject in greater detail. Now, it is a well-known fact that the administrative costs as such any undertaking, whether private or public, after it has had more than 100 years of life, should never go anvwhere more than 10 per cent. To be a little more liberal, I am prepared to allow them even 15 per cent as administrative cost out of the tota: earnings of the railways per annum. That means, the total adminstrative cost of our railways should more than Rs. 80 cores per annum because the total estimated revenue is slightly less than Rs. 800 crores, and at 15 per cent, the total administrative expenditure should not exceed Rs. 120 crores. I am prepared to allow some margin above and in excess of this sum of Rs. 80 crores, if they set this target before them. Rut what do we see in the figures that have presented? Only for administrative purposes, they require a very large amount. For instance, for Working Expenses-Administration, under Demand No. 4, they want Rs. 58 odd crores; then, under Demand No. 6-Working Expenses-Operating Staff—the required is Rs. 119, 96, 68,000. (Interruption) The salary bill is also included. Again, under other heads such as Working Expenses-Operation other than Staff and Fuel, and Working Expenses-Miscellaneous Expenses, we know very well that large part of these amounts will eventually go for administrative purpose.

An hon, Member: The Railway Board also.

Shri Shinkre: I will come to the Railway Board. So, even in straight language, this works but to about Rs. 200 cores by way of administrative

expenditure. That means, about 25per cent of the total railway revenues go only as expenditure on administration, and salary bill is included in it. I know Shri S. K. Patil will immediately retort by saving whereas all their railways elsewhere are making losses, ours at least giving this much profit, and this fact cannot be overlooked. That can be said easily. But I want to take up the issue with him and tell him that whatever he might have seen in advanced and affluent countries in Eurpoe and America should not taken as any term of comparison or yardstick to measure our railways' achievement or success, because, as we know very well, in most advanced countries in Europe, railway travel today has almost become a luxury; in most cases they are very small countries with a first-class road network; most people are in a position to afford automobiles; automobile fuel is damn cheap, and railway travel is restored to only by people who want to have some leisure. Most of the transport in passenger traffic in countries Europe is done by motorised vehicles.

Again regarding goods traffic also, Dr. Ram Subhag Singh certainly knows that in Europe today, motorised transport is standing as a very successful competitor to the railways, because, the giant trucks hauling at a time 100 tons of goods are easily preferred to the railway traffic. So, in most countries

Mr. Chairman: The hon. Member's time is up.

Shri Shinkre: How long have I taken, Sir?

Mr. Chairman: In two minutes, please wind up.

Shri Shinkre: Then I will have to wind up before I have concluded some of my other remarks.

I will come to specific points having a direct bearing on Goa. It is

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well known to both the ministers that Goa has only about 40 to 50 miles of single metre gauge line. They also know that Goa exports 6 to 7 million tonnes of iron ore per year, out of which only a little more than I million tonnes are today transported by rail. So, there is an urgent and pressing need for at least broad-gauging section. I am not saying this for any direct benefit to the Goans as such but this would bring more the revenues to railways. No where else the position obtains. In Goa, the rail mileage is only 40. But in Bailadila and other places where projects are coming up, the rail mileage involved is easily more than 200. So, I request the minister to give top priority to broad-gauging the Goa section.

Kerala ought to have been given top priority in the matter of extending the railway lines for good reasons, mainly to avoid famine conditions which there. appear Ιf are enough railways, there would be more employment. Dr. Ram Subhag Singh may be unaware of what might happen in Kerala, because neither I nor he come from there. In the rest of the country, we have an average of 9.5 miles or railway lakh of population. But in Kerala, it is only 3.5 miles. Commercial centres like Quilon and Cochin have no connection with Alleppey, which is a coastal place and a flourishing commercial centre, according to the information I have received from Shri Sreekantan Nair. I hope the minister will take these points into consideration.

As long as the railways do not give very serious thought to reducing the top heavy administration by abolishing first of all the superfluous super-structure called the Railway Board, and giving more autonomous powers at the Zonal levels to the General Managers, they are not going to reduce their expenditure.

Shri Balgovind Verma (Kheri): Sir. at the outset, I would like to extend my congratulations to the railway administration for the steady progress and efficient performance of the railways. They have done well during the days of the emergency. Much has been said about it and I donot want to say anything further except to congratulate all those railwaymen who were working at the fronts. and who laid down their lives for the sake of their motherland, national interests above their own interest. I am sure the administration will not forget them and they not be left uncared for.

I would like to congratulate the minister for this budget although I have got some differences with him. I would like to say that some taxes like those on salt and coal do not behove us well. Mr. Bhibuti Mishra and others have said much about it and I hope these taxes on coal and salt atleast will be withdrawn.

The minister has skilfully presented the budget showing an earning of Rs. 798.83 crores. After meeting all the expenses and contribution to the general revenues, he has shown a surplus of Rs. 22.19 crores. It is very good, but I think they can do more. The luminous picture of the railways is being eclipsed by some black spots which are there. If they are removed no enterprise in the world can match the performance of our railways.

I would like to point out how this surplus can be increased considerably. Firstly, they should tighten up the checking of ticketless travel, which is very much prevalent on the branch lines than on the main lines. I drew the attention of the officers of the NE Railway regarding the branch line from Pallia to Dudwa, which is very famous for ticketless travelling. The TTEs and other staff there reap rich and bumper crops. If this and other lines are checked, the surplus will swell considerably.

Then, the department should look to the pilferage and theft on the sail-

[Shri Balgovind Verma]

ways. Hardly any consignment reaches the consignee safe, especially eatables and precious things which and a good place in the market. This fact is not hidden from anybody; everybody knows it. I have personally mentioned about this to the former Minister. Once my relation sent me two baskets of mangoes, but hardly a few reached me; the others were taken away. Every merchant and industrialist has got this complaint. We hear these complaints but we have no power; we can only convey our feelings to the Ministers. They may or may not attend to it. We also convey our feelings to the officers. And, why should they care?

Railway

Regarding theft of propetry, I have cuttings which bear testimony to my statement. This has very much increased. In road transport, not a single theft comes to light. They also haul so much of goods from one corner to another of the coun'ry. There is only one chaprasi or peon and he is able to control the entire depot, whereas there is a huge army protection people-police force and force-in the railways and they not able to watch over the material which is there.

Other speakers have said enough about bookings of parcels and deli-This is a very nasty picture. Nobody can hope to get their parcels booked unless they grease the of the booking cleark. They cannot take delivery of the parcels the same thing is done, unless some money is given to the people cerned. This thing has got to looked into. Moreover, no person can get wagons unless a sufficient amount of money is given to the person who is in charge of booking. It is something which is a blot on the railway. I am sure the Railway Administration; particularly the Members of the Board, will look into it because it does not add to the golry and prestige which they otherwise enjoy.

Several hon. Members have spoken about corruption in the catering de-

partment. I only want to say wherever such cases have come to my notice I have passed them on to the officers concerned and also to Ministers. I am sorry to say that no action is being taken except that the person concerned is being transferred from one place to another. That is no punishment. When a person enters service he is liable to be transferred from one place to another. fore, it does not matter to him if he is transferred. Some real punishment must be awarded to the culprits so that it may strike terror in the minds of others, other like-minded persons and such things may not be repeated. konw a case in Lucknow where crystal sugar was being taken to blackmarket. He was captured redhanded by the inspector of the catering department. But the case been hushed up only because he happens to be the relation of a official. That should not be the case. If you cannot punish a person who is your own relation, how can you expected to do justice.

The Deputy Minister in the try of Railways (Shri Sham Nath): What was his name?

Shri Balgovind Verma: Shri Bajpayee was the manager of the catering department at Lucknow. The ACS was his relation. I think his name was Shri Mishra. Shri Bajpayee was an ordinary clerk. He jumped from that post to become the manager of the catering department. This man has been caught several times but left out only because he happens to be the relation of a high official. This thing should not happen. If this happens, how can justice be expected.

I want to draw the attention of the House to the most unfortunate people who are known by the name "coolies'. Unfortunately, this name was given to them by the British imperialists. This is the most degrading name. The administration has not found any suitable word in place of the word "cooly".

Shrimati Javaben Shah (Amreli): Suggest one.

Shri Balgovind Verma: You may call them "Yatri Sahayak" or "Bhar vahak". "Cooly" is the most degarding word. Here I may tell you that when these railways were taken over from the private entrepreneurs, a letter was issued by the Railway Department, letter No. 409-TG, New Delhi, dated 2nd May, 1947. In that letter some facilities were promised to be provided to these poor people. That letter lies dead and buried in the offices of the railways and it has not seen the light of the day. If I am permitted to do so, Sir, I would like to place it on the Table of the House so that this letter may be revived and action taken on that. In that letter it was said that such and such facilities would be given to them. It was stated there that a list of licensed porters will be maintained, free medical treatment would be given to them, licence fee will be on a no-profit noloss basis and all that. There were so many other things promised. I may tell you that no medical facility given to them. The rates were fixed many years ago. Only last year when I raised a hue and cry here the rates were revised and that too at important stations. Here, I would like to congratulate the administration of the North-Eastern Railway because they have done a lot to the poor people. No other railway has done that.

An hon, Member: What about Western Railway?

Shri Balgoving Verma: I know that I happen to be the President of the National Federation of Railway Porters and Vendors. Only the North-Eastern Railway has done it at every station. Whether it is a rural station or an urban station, everywhere they have provided it. Every-where their lot is very pitable. I may give you some examples to show the lot these poor porters. Here is a picture of seventeen or eighteen coolies huddled together into one single room. If you permit me, Sir, I may place this also on the Table of the House so that it may be seen by all. I may also like to tell you that the numbers of these coolies are sold at the sta-

This is mentioned in the Intions. dian Observer dated 21-9-1965. If the officers like they can see this.

Budget

(Gen. Dis.)

Mr. Chairman: The hon. Member's time is up. He must conclude now.

Shri Balgovind Verma: I will take only two more minutes. Sir, I have been volcing the demand of the people of my constituency for a railway line from Palia to Hsssanpur-Kotali That portion of my district is the most backward area and it is cut off by the river Sharda. Because of this river the people of that part of the district are not able to reach the other side where the headquarters of the district lie. There is only one link railway-Palia to Malani, but Palia is far away from that part of the district Hassanpur-Kotali which is cut off by the river Sharda. I wish that this railway line is opened there. A shed is being put up at Palia station. To give a better look and provide more convenience to the public, it was quested that the platform be raised. That is not being done. I hope Railways will look into this.

श्री हरू भ अन्य कछवाय : गणपूर्ति करवा दीजिये ताकि महोदय, हम फोटो देखालें।

श्री बाल गोविन्द वर्मा : टेबल पर रख दुंगा। बाद में देख लीजियेगा। परेशान न 献

Mr. Chairman: The hon. Member might resume his seat. The bell is ringing..... Now there is quorum. He might continue his speech. I may inform him that permission is given to lay on the Table the picture which he was displaying. should conclude his speech now.

Shri Balgovind Verma: provision for a third-class waiting hall at Palia station, but the construction work has not yet begun. So, the travelling public are put to great inconvenience.

श्री रा० सा० तिबारी (खजरांहो): सभापति महोदय, मैं इस बात को बड़ी देर से सोच रहा हं--कि मैं रेलवे के किस विषय

Railway

# [श्री रा० सा० तिबारी]

के ऊपर रेलवे मिनिस्टर से निवेधन करूं क्योंकि मैं भ्रष्टारह सालों से बराबर रेलवे के बारे में प्रार्थना करता था रहा हूं। मैं उस एरिया से भ्राता हूं जो सेंट्रल इंडिया एजेन्सी की रियासतें कहलाती थीं। वहां पर आज तक कोई रेलवे 100 200 मील के इर्द गिर्द नहीं है। यहां तक कि मैं रेलवे के बहुत से पुजा तक के बारे में नहीं जानता। ऐसी स्थित में मैं इस विषय पर कुछ बुरा भला कहूं या किटिसाइज करूं तो भ्रच्छा मालूम नहीं होता। लेकिन इस सरकार से मैं सत्तरह वथां से कहता चला गा रहा हूं कि जो पिछड़ा हुआ इलाका है उसे भीर पिछड़ा हुआ न बनाया जाये।

खजुराहो में विश्व विख्यात टेम्पल है जो कला के लिए प्रसिद्ध है जिस से गवर्नमेंट को विदेशी मुद्रा भी प्राप्त होने लगी है। बहां पर एक हवाई ग्रहा भी बना है लेकिन उस में दो चार विदेशी यात्री ही भ्राते हैं। सारे भाषमी वहां पर दो तीन दिन में यहंचते हैं लेकिन रेलवे ने इस पर भ्रब तक ध्यान नहीं धिया । उस एरिया में हीरे की बड़ी **बड़ी** खानें हैं। जिला पन्ना में सैंकड़ों खानों में हीरा निकलता है। वहां पर बहुत ग्रन्छी श्रष्ठी खानें हैं लेकिन इस पिछडे हए एरिया को भ्राप ने पिछड़ाहभारक्खा है। चीज अच्छी नहीं है। शायद यह मेरा श्रन्तिम बार पालियामेन्ट में भ्राना है क्योंकि भविष्य में मेरा यहां भ्राने का विचार लगभग नहीं है। इसलिये मेरा निवेदन है कि महोबा से खजुराहो तक कोई 30 या 35 मील का अन्तर पड़ता है। मैं चाहता हं कि इस लाइन को कम से कम ले लिया जाये ताकि खजुराहो का दिग्दर्शन लोगों को हो सके श्रीर संसार के लोगों को वहां पहुंचने में सहिलयत हो सके।

एक लाइन मेरे यहां से झांसी से माणिक-पुर को गई है। इस का नाम शुरू से ही कंगाल लाइन रहा है क्योंकि जो भी इलाका इस में शामिल है उस में कहीं भी कोई गाड़ी किसीदूसरी एक्सप्रेस गाड़ी से सम्बन्धित नहीं है, न इस छोर पर भीर न उस छोर पर । भोपाल, मध्य प्रदेश को एक राजधानी बना दी गई है जिस का 1 लाख, 71 हजार वर्गमील का एरिया है। लेकिन धगर इस एरिया से कोई यहां पहुंचना चाहे किसी पेशी के लिए तो इस में दो या तीन दिन लगते हैं। इस लिये मेरी प्रार्थना है कि दिल्ली से कोई एक्स्प्रेस चलाई जाये बाया झांसी इलाहाबाद जो होते हुए कलकत्ता या किसीं ग्रन्य नगर तक जाये। यह ऐसी लाइन होनी चाहिये जो झांसी माणिक-पुर को कम से कम कवर कर ले। मैं बहुत दिनों से इस के लिए कहता रहा हं मगर बाभी तक इस पर कोई ध्यान नहीं दिया गया । नोट यह हमेशा हो जाता है लेकिन ऐसा होते हुए भी चुंकि ज्यादा जोर नहीं पड़ता इस लिये उसे हाथ में नहीं लिया जाता । इन्हीं सब कारणों से मैं सोच रहा था कि **प्राखिर मैं किस चीज पर बोलूं।** हो, यहां कुछ सूनी सुनाई बातों को ही दोहराता जाऊं, कूछ इधर से सून लूं, कूछ उधर से सून लूं, भीर उन्हीं को फिर कह दं, तो बात दूसरी है। लेकिन यह मुझे भ्रच्छा नहीं मालुम होता ।

मैं इस मंत्रालय को इस बात के लिए धन्यवाध्य देता हूं कि जब इमर्जेंसी के समय पर देश को आवश्यकता पड़ी तो जहां हम ने अपने लेजवानों को परखा वहां रेलवे के साधनों भीर रेलवे मिनिस्टर साहतु को भी परखा । उन्होंने टाइम पर मिलिटरीं का बहुत सारा सामान भेजने का यथोचित प्रबन्ध किया इस लिये वह हमारे धन्यवाब के पात्र हैं। लेकिन मैं यहां पर एक सुझाव देना चाहता हूं कि जब खाद्याझ की इतनी

कमी है तब रेलवे मिनिस्टर ने भाडे में जो भी वृद्धि की है उस के सम्बन्ध में यह नहीं कहा है कि वह खादान्न के सम्बन्ध में कोई कमी करेंगे। म्राज उन के लिए यश लेने का एक मौका था भगर वह खादान्न के भाडे में कुछ कमी कर देते।

के बारे मैं खाद्य मंत्री से कहता चला भ्राया हूं कि गवर्नमेंट जितना ही उस को कंटाल करगा उतनी ही खादान की तकलीफें भौर दिक्कतें बढती जायेंगी। ग्रगर गवर्नमेंट एक भाव सारे देश में कर दे श्रीर कंट्रोल उठा दे तो मैं समझता हं कि खाद्यान्न की समस्या हल हो आये बशर्ते कि रेलवे विभाग जहां भी कमी हो वहां खाद्यान को ले अने का भार उठाये। देश में खाद्यात्र की जो कमी लगती है वह इस प्रकार से दूर हो सकती है। इस के सिवा कोई दूसरा उपाय मुझे नजर नहीं ग्रातः । ग्राज गवर्नमेंट किसी ग्रौर चीज पर कितनी भी भाडा ले ले लेकिन खादाछ के बारे में जितनी कमी की आये उतना ही ज्यादा अच्छा होगा । हमारे श्री पाटिल इस बात को मानने वाले हैं स्त्रीर देश के लिये बहुत सी श्रच्छी बातें करते हैं। मैं समझता हं कि वह इस पर ग्रवश्य ध्यान देंगे।

मुझे यह भी निवेदन करना है कि म्राज से तीस वर्ष पहले एक वार सर्वे हमा था कोंच राठ होते हए महोबा खजराही सागर भीर दमोह तक। यह मैं इसलिये जानता है कि मैं उस वक्त नैती जेल से ग्रारहा था ग्रीर सर्वे के लोग मुने मिले थे। उन्होंने मुझे बतलाया कि ग्रतर्रा से भजीजगढ तक की रेलवे का सर्वे हुमा था। लेकिन वह सड़क भी मधुरी पड़ी रही. भ्राज तक नहीं बन पाई है।

हमारे यहां सीधी जिले में एक सिंगरौली तहसील है। उस में 900 वर्ग मील में कोयला की खानें हैं। उस कोयले को ढोने की ग्राप कटनी हो कर ब्रहमदाबाद को लाइन ले जाना चाहते हैं जो कि बहत दूर पड़ता है। यह सीबी लाइन सिंगरौली से सीधी, सतना,

पन्ना, छत्तरपूर, टीकमगढ़, ललितपूर मिलाकर निकाली जाये तो मैं समझता हं कि कम से कम 100 मील की दूरी बच जायेगी। मैं माशा करता हं कि माप इस पर भी ध्यान देंगे ।

Budget

(Gen. Dis.)

रेलवे के ग्रास पास कितनी ही जमीन बेकार पड़ी हुई है जो कि रेलवे के वक्ते में है धगर वहां पर लोगों को खेती करने की इजाजत दे दी जाये तो मैं समझता हं कि लाखों एकड जमीन खाद्य समस्या को हल करने के लिये हमें मिल सकती है। प्रगर रेलवे विभाग उदारता से काम ले तो इस से देश का बड़ा हिल हो सकता है। बाज इस जमीन का बहुत बड़ा भाग ऐसा है जिस में खत्तियों में पानी भर जाता है और वहां की मिट्टी सड चकी है। अगर आप किसान को सस्ते भाव पर उसे पट्टे पर दे दें तो लाखों एकड जमीन कृषि उत्पादन के योग्य हो सकती है भीर हमारी खाद्य समस्या हल हो सकती है।

इस सिलसिले में मेरा यह भी कहना है कि अगर आप खाद्य के सम्बन्ध में दूसरी जगहों पर नहीं कर सकते तो कम से कम जिन जगहों पर खाद्य की निकासी के लिये सरकार की इजा। जल हो चकी है उन को निकालने में भ्राप को मदद करना चाहिये। बहत से खाद्यान्न ऐसे हैं जिन का भाडा इतना बढ जाता है कि वह उस की कीमत से भी ग्रधिक हो जाता है। परिणाम यह होता है कि उन का मल्य बहुत बढ़ जाता है। जब तक खाद्य समस्या हल नहीं होती है तब तक कम से कम भाप अपनी तरफ से उसे हल करने में सहायता करे। ग्राप उस खाद्यान्न के भाडे की कम कर दें तो मैं समझता हूं कि देश के लिये बड़ा भारी उपकार स्राप करेगे।

इसी तरह से नमक के बारे में हमारे बहुत से साथियों ने कहा है। कुछ ग्रीर भी ऐसी चीजें हैं जो कि बहत छोटी हैं। अगर आप उन के सम्बन्ध में भी उदारता का परिचय दें तो बडा भ्रच्छा होगा।

### [श्री रा॰ सा॰ तिबारी]

मुझे ग्राप के इस बजट पर बड़ी प्रसन्नता है कि ग्राप ने उस में करीब करीब 50 करोड की प्राय बतलाई है बिना किमी टैक्स या भाड़े को ज्यादा बढाये हुए । इस के लिये माप धन्यवाद के पात हैं। दूसरा श्रीमन्, एक निवेदन है, जो ऊंचे क्लास हैं उनसे 24.32 करोड़ रुपया झापका किराये में झाला है श्रीर तीसरे दर्जे का है 198.88 करोड इपया। तो जब घडं क्लास से इतनी बढ़ी ग्रामदनी है तो जो धर्ड क्लास में पंखे लगाये आने की योजना यी वह किन्हीं किन्हीं माडियों में लगा पाये हैं भीर बहुत सी गाडियों में पंखे नहीं सग पःये हैं। पंखे इसलिए मैं कह रहा है कि इतनी भीड उसमें होती है कि पैतेंजर पसीने से क्षर हो जाता है, बैठने की जगह नहीं मिलती है. ग्रगर पंखे लगा दें तो यह कसाकसी की वजह से तकलीफ जो होती है वह महसूस नहीं होगी। तो यह पंखे लग जांय ग्रीर उनकी टड्री वगैरह की सफाई के लिए प्रबन्ध हो जाय तो ज्यादा ग्रच्छा होगा । बस मैं इर्तना ही भापसे कहना चाहता हं ग्रीर ग्रन्त में ग्रापको धन्यवाद देता हं तथा ग्रामा करता हं कि भाप इस ग्रोर ध्यान देंगे।

समापित महोवय : श्री सिंहासन सिंह ।

भी हुकम चन्द कल्लवाय : सदन में गण-पूर्ति पहल करवा दी आय।

Mr. Chairman: The bell is being rung....now there is quorum. Shri Sinhasan Singh.

भी सिहासन सिंह (गोरखपुर): सभापित महोदय, सन् 1952 से बराबर मझे यह रेलवे बजट देखने का सौभाग्य हुआ। जहां 1952 में करीब 25 करोड़ के इसकी ग्रामदनी थी, वह ग्राज 770 करोड़ के करीब पहुंची है। यानी तिगुना से मधिक ग्रामदनी पहुंची है। ग्राभी मैं देख रहा था एक जगह बिरला साहब ने हमारी प्लानिंग के बारे में कहा है:

"Yet, I would say that we are in a mess at present, because our planning has been faulty, our implementation has been faulty and because we have acted in a doctrinaire method. Therefore, we have to reverse the gear now and see what we can do to change the situation."

स्रौर एक अगह उन्होंने एक बाक्ष स्रौर कही है कि हमारी सरकार हमेशा स्केर्यासटी की बाक्ष करती रही है।

"In fact, they have been following sphilosophy of scarcity . . ."

मैं यहां बंताना चाहता हं कि स्केयसिटी की बात न करके बढ़ोत्तरी की बात यहां हुई है। हम तरक्की पर हैं, बढ़ रहे हैं। मेस उसमें उतना नहीं है रेलवे बजट में जितना कि भ्रोर सरफ है। लेकिन साथ ही अहां हमने इसनी सरक्की की है, प्रभी हम सोगरियम का नारा भरते हैं कि देश को सोशलिस्ट ढंग पर ले आवेंगे, तो सोशलिस्ट कन्दी की कूल ग्रामदनी ग्राज जिलनी है करीब करीब सब इन्हीं व्यवसायों से हैं । उनके पास टैक्स का कोई ग्रौर जरिया नहीं है सिवाय कहीं कहीं इनकम टैक्स लगा है। मैंने रशिया का बजट देखा 98 प्रतिशत कुल भ्रामदनी उनकी इंडस्टी से ग्रीर कारपोरेशंस तथा ग्रीर ग्रीर अगहों से हैं। केवल 8 परसेंट के करीब इनकम टैक्स से है। तो हमारी सोशलिस्ट एकोनामी तो सभी नहीं है। हमारी मिक्स्ड एकोनामी है, पब्लिक सेक्टर भी है श्रीर प्राइवेट सेक्टर भी है। लेकिन पब्लिक सेक्टर में सबसे बड़ी हमारी गडबड़ी यह है भ्रीर सबसे पूरानी है कि हमारा श्रादर्श बहुत ऊंचा है ग्रीर कहा जाता है कि हम तो सेवा भाव से कर रहे हैं, लेकिन सेवा भाव के साथ साथ हम ग्रामदनी भी देते हैं। ग्रभी तक 5 परसेंट डिविडेंड दिया करते थे ग्रीर ग्रब 6 परसेंट का एनाउंस किया है। 64 से पहले के जो हैं

उन पर 6 परसेंट भ्रीर उसके बाद के जो हैं उन पर 5, 5 परमेंट देंगे। कुछ बढ़ने की बात है। लेकिन मभी एक कमेटी की रिपोर्ट हम लोगों को मिली कि पब्लिक सेक्टर से ऐसा है कि कम से कम 14 गरसेंट प्राफिट देवें तब वह पब्लिक सेक्टर कही जाय । प्रभी हमारे लाहे के कारखाने हैं, बहुत दिनों के बाद कुछ प्राफिट उन्होंने दे दिया, बाकी मौज करते हैं। तो हमारे यहां भाभ तो प्राफिट 6 परसैंट ह वह मैं उम्मीद करता हूं भगले सालों में 6 से 7 भीर इसी तरह बढ़ता जावगा धौर देश की भाषिक कमी को पूरा करेगा। क्योंकि अहां हमारा 34 भरंब रुपया लगा है वहां से घछिक से घछिक पब्लिक फंड में, सेंटल फंड में रुपया जाना चाहिए। यहतो उसके बारे में हथा।

Railway

ग्रब मैं थोड़ा भाषका ध्यान सविकेश की तरफ दिलाना चाहता हं। भभी जो कहा गया कि टापहेबी सर्विक्षेत्र हैं तो, जरूर मैं इसके कुछ सहमत हं कि टाप हेवी है। यह टाप हेवी तो हैं ही साथ ही सुपरवाइजरी स्टाफ बहुत ज्यादा है। एक फिटर मुझ से कह रहा बा कि मेरे काम को देखने के लिये इसने मादमी हैं कि मैं काम नहीं कर पांचा। नीचे से लेकर उपर वह गिना गया। फिटर एक ही है, उसका काम देखने के लिए चार्ज मैन माला है. फिर ग्रसिस्टेंट पी० डब्ल्य० ग्राई ग्राक्षा है. फिर पी० डब्ल्यू० ग्राई०, फिर ग्रसिस्टेंट इंजीनियर ब्राता है, फिर डिप्टी इंजीनियर माता है और फिर चीफ इंजीनियर माता है। यानी एक फिटर के काम को देखने के लिए, उसकी देख भाल करने के लिए, इतने सुपरवाइजर हैं। तो सुपरवाइजरों की संख्या कम की जा सकती है। जो बढ़े तरी की बात म्राज हो रही है वह लोग्नर लेवेल पर जहां चार हुई होगी वहां म्राफिसरों का मनुपात शायद 4 के बजाय 10 हो गया होगा। यह ग्राप ग्रच्छी क्षरह से देख लें. कि जिस ग्रनुपातः भें कारकृत बढ़े हैं उस से कई गुना ग्रनुपात में देखभाल करनेवाले बढ़े हैं।

जहां मधिक देखमाल करने वाले बढ़ेंगे वहां काम सही नहीं हो सकता, वहां टाल मटोल होता है। इस तरफ भी मैं ग्रापका ध्यान दिलाना चाहता हं।

Budget

(Gen. Dis.)

एक मैंने बजट में देखा कि स्लीपर के बारे में भापने कहा कि जहां लोहे भीर लकड़ी के स्लीपर कम पडते हैं वहां हम चाहते हैं कि कांकीट के स्लीपर के उसकी कभी की पूरा करें। नेकिन में इस तरफ आपका ध्यान दिलाना चाहता हं कि कृपों कर के सीमेंट को अपने भन्दर कम से कम प्रयोग करने की कीशिश करें क्वोंकि सीमेंट का श्रव भी बढ़ा दूरपर ग होता है। ब्राप केवल लखनऊ के यार्ड को देख लें जो सीमेंट का बना हुआ है और सीमेंट का प्लेटफार्म बना हथा है । वह प्लैट-फार्म में सन् 52 से देख रहा है, करीब करीब तीन, चार दफा, बन चुका है बनता है, ट्टता है, । सीमेंट का धनुपात क्या पडता है, बाल का क्या पड़ता है, पता नहीं । तो कहीं रेलवे का स्लीपर भी श्रीप सीमेंट का तैयार करें, मैं नहीं कहता कि ईमानदारी उस में नहीं होगी, हो संकती। है, लेकिन डर है कि लोंग्रर लेविल पर जों बनेगा तो वह स्लीपर कहीं खिसक जाय तो हमारा ऐक्सिडेंट न हो जाय. इसलिए हमारा कहना है कि लोहे ग्रीर लकडी का ही करें ग्रीर सीमेंट के स्लीपर पर न जायें तो ज्यादा म्रच्छा होगा ।

ग्रब मैं भ्रापका ध्यान एक क्षरफ ग्रीर दिलाना चाहता हं कि ग्रभी जोन की बात हई । भापने कहा भी है कि हम यह डी. जेला-इजेशन भीर एलेबिट्फिकेशन करने जा रहे हैं। लेकिन फिर भी एक भाई ने कहा कि जहां एयर कंडीशन्ड गाड़ियों की बात है, वहां वह भाहे थर्ड क्लास की हों चाहे फर्स्ट क्लास की हों, वह र.ब बडी लाइन में कन्फा-इन्ड हैं। छोटी लाइन में नहीं हैं। हमारा एन० ई० म्रार० छोटी लाइन में है। तो छोटी लाइन में एयर कंजडी शंड नहीं ग्रगर कहीं है तो फर्स्ट क्लास का है.

# [श्री सिंहासन सिंह]

क्लास का कोई नहीं है, । तो क्या ग्रपराध छोटी लाइन ने किया है कि उस में यह क्लास के एयर कंडीशन न बनायें। कहीं पर नहीं है। वैसे ही एलेक्ट्रिफिकेशन और डीजेलाइजेशन में भी प्रापका दृष्टिकोण दो ह । बडी लाइन में सारा एलेक्ट्रिफिकेशन है और डीजेलाइजेशन है। हो सकता है कि दोनों मंत्री बड़ी लाइन के हों, बढ़ी लाइन से मा रहे हों, या जो भी हो लेकिन छोटी जाइन में नहीं है। छोटी लाइन में केवल कानपुर से लखनक के बीच में दो बोगी की एक डीओल कुर्पे चलती हैं। श्रीर कहीं नहीं है। भाप कहीं नहीं देखेंगे भीर बड़ी लाइन में डीजेल के इंजिन हैं, एलेक्ट्रिक के इंजिन हैं। तो इस तरफ भी ग्राप ध्यान दें। फिर ग्रापने कहा, बड़ा अच्छा है कि सब साप डीजेल सीर एले विट्रक इंजिन इतना बढा रहे हैं, हम चाहते हैं कि इस से स्पीड बढ़ाने की बात हो। भ्राप कनकत्ता भीर मद्रास वगैरह में डीजेल इंजिन लगा रहे हैं। कलकत्ता से ग्रासनसोल तक एलेक्ट्रिक का भौर फिर उस के बाद डिजेल इंजिन लगा रहे हैं। कालका मेल में तो इस तरह की तेज रफतार की गाडी गौहाटी से भी चलनी चाहिये । गौहाटी भी हमारा एक बड़ा सेंटर है, वहां के लिए भी तेज गाड़ी होनी चाहिए। वहां श्रापने डीजेलाइ-जेशत और इलेक्ट्रिफकेशन नहीं किया है। वह डीजल ऐरिया है। आप की बरौनी रिफाइनरी वहां है इसलिए उस ऐरिया में भी म्राप डिजे नाइ नेशन चला सकते हैं।

इसके बाद मैं घापका ध्यान कर्माशयल क्लंबसके बारे में दिलाना चाहता हूं। मैं ने उन के बारे में लिखा भो है कि उन के साथ बड़ी ज्यादती हो रही है। यह जितने भी ग्राप के कर्माशयल क्लक्स हैं वे सब से ज्यादा पैसा कमाने वाले हैं। ग्राप के लिए वे पूंजी ग्रामं करते हैं, ग्राप को पूंजी देते हैं। एक कम-शियल क्लकं टिकट भी काटता है, ग्रापके गुड्स को पहुंचाता है, ख्राना लेता भी है और

खाजाना जमा भी करता है। उसकी 6 महीने की ट्रेनिंग होती है। उन की मिनियम क्वालिफिकेशन टैंथ क्लास होती है, प्रब इंटर-मीजिएट हो गयी होगी। उसी तरह से भौर क्लर्कस हैं, टी० सी० हैं, ब्राफिस क्लर्कस हैं उन की भी मिनिसम क्वालिफिकेशन वही है लेकिन उन की लाइफ उन से कई गुना ज्यादा म्रच्छी है। प्रमोशन का म्रनुपात भी उनका ग्रपेक्षाकृत ऊंचा है। मैंने इस चीज की पहले भी कहा था और प्राज फिर कहना चाहता है कि ग्रगर किन्हीं दो कैटेगरीज में योग्यता एक ही रक्खी हो तो उन में जो प्रधिक जिम्मेदारी का काम करने वाले लोग हैं उन को प्रधिक तन्छ्वाह मिलनी चाहिए, श्रधिक ग्रेड मिलना चाहिए लेकिन वह ग्राज नहीं मिल रहा है। इस का शायद यह कारण रहा हो जैसे कि हमारे ब्राई० सी० एस० के मुकाबले में इंजी-नियरों की तन्ख्वाह कम होती है, पूराना जमाना रहा होगा इंजीनियरों को डाक्टरों को ग्रौर भो जरिए कितने उन के हैं इसलिए बेतन कम रहा होगा ग्रीर चुकि हमारे एडमिनिस्ट्रेटिव ग्रफसरों का ग्रामदनी का जरिया नहीं है इसलिए उनका वेतन ज्यादा रक्खा हो उसी तरह से शायद यह भी खयाल हो कि कमशियल क्लर्कस चुकि पबलिक से डील करते हैं उनको 10 पैसे मिल जाते होंगे इसलिए उनका वेतन बढ़ाने की जरूरत नहीं है लेकिन भेरा कहना है कि ग्रगर भ्राप करप्शन के स्राधार पर किसी का वेतन या ग्रेड कम करेंगे तो वह उचित कार्य नहीं होगा क्योंकि इस तरह से म्राप उसे इनडाइ-रक्टली भ्रष्टाचार करने के लिए प्रेरित करते हैं भीर बाध्य करते हैं। इसका तो मतलब यह होगा कि स्राप खुद भी चाहते हैं कि करप्शन बढ़े। जिनकी कि पबलिक से डीलिंग हो श्रीर जिनके कि हाथों में हजारों रुपये भाते हों उन को यदि ग्राप उचित तन्छ्वाह नहीं दें ग्रीर 100-150 हो देवें तो उनका लालच बढ़ेगा भीर वह पबलिक से नाजायज तौर पर पैसा लेगे

मैं ने यह चीज पहले भी कही थी भौर ग्राज फिर कहता चाहता हं कि सारे रेलवेज की जिम्मेदारो म्राप के ऊपर है । कृपालानी कनेटो ने भा इस चाज पर ब्यान दिया था स्रौर उस के लिए धपनो रिपोर्ट में कहा था। पहले भ्राप उन का बेतन बढ़ाइये तभी ग्राप उन से ईमानदारों की भ्राशा कर सकते हैं। मैं जानता हं कुछ ग्रादमियों ने प्रतिज्ञाभी की था कि वें घस नहीं लेंगे लेकिन वह उस के लिए मजबूर कर दिये गये। उन के उत्पर के अधिकारी ने यह समझ कर कि वह बूस लेते ही होंगे उनसे भपने लिए पैसा ऐंठा भौर हालांकि वह नहीं मेते थे लेकिन उस को धपने ग्रफसर को देनी पडी । प्रब प्राप ही बतालाइये कि वह कहां से उनको देवे ? ग्रब जिसकी मनी डीलिंग है जो पे क्लॅंक है जिसे तनक्याह बाटनी होती है उसका ग्रेड ज्यादा है तो इस से एक माफिस में हार्ट बर्रानग होती है । इसलिए मेरा खयाल है कि इधर भाप ध्यान दें।

मैं पहले भा कह चुका हुं और भव भी माप का ध्यान दिलाना चाहता हूं मौर मेरे बिचार में भ्रापने पार साल इस बारे में जवाब भी दिया था कि रिटायर्ड हैंडस को फिर रिद्मम्प्लाय नहीं करना चाहिये । श्री एच० जी० वैल्स ने एक जगह लिखा है कि किसी भादमी को ईमानदार भीर एफिशिएट बनाये रहने के लिए दो हो कारण होते हैं उसका करेक्टर रोल और एफिशिएंसी बार। यह दो चीजें उसकी होती हैं। ग्रब ग्रगर कोई ब्रादमी सूपरऐंनुएटेड हो चुका है तो उसका न तो कैरक्टर रोल भ्राप के हाथ में रह जाता है स्रोर न हां एफिशिऐंसी बार रहती है। सुपरऐन्एटेड म्रादमियों रिइम्प्लाय नहीं किया जायगा इसके लिए म्रापने पार साल भी कहा था लेकिन भ्रभी मैं ने देखा, होम मिनिस्ट्री से मुझे मालूम पड़ा कि गवनमेंट में 200 सूपरऐन्एटेड बादिमयों को रीइम्प्लाय किया गया है। रेलवेज के बारे में क्या दोजीशन है वह मुझे माल्म नहीं लेकिन यहां भी वही हालत होगी ज्यादा ही

होगी । मुझे सत्ता है कि रेलवे संती इधर पुनः ध्यान देंगे ।

ग्राखिर में मैं सैलंस की यात कह कर खुत्म करूंगा । डा० राम सूभग सिंह मुस्करा रहे हैं। मेरा निवेदन है कि आज के प्रजातंत्री युग में यह जो ऊंचे ग्रीर नःचे का स्तर है वह खुतम होना चाहिए । म्राज समाज में यह जो ऊंच, नीच का भेद भाव श्रीर दोनों में भारी भसमानता है यह मिटनी बाहिए। भव यह घसमानता नहीं तो क्या है कि एक रेलवे का ध्रफसर तो 8, 10 पहियों के सैलन में चलता है और उसी के बगल के डिब्ब में तिल रखने की भी जगह न हो भीर मुसाफिर एक दूसरे पर गिर पड़ रहे हों । माज जरूरत इस बात का है कि इन सैलुंस को आप खुल्म कीजिये। घगर घाप घफ़सरों को उन में जाने से नहीं रोक सकते हैं तो यह सैल्स को उड़वा दीजिये और उन के रेल के भाडिनेरी डिम्बा में बदल दोजिये जिस से माम जनता कुछ राहत महसूस हो सके।

डा॰ राम सुभग सिह: प्राप प्रपना सरेंडर करवा दाजिये।

श्री सिहासन सिंह : ग्राप कर दीजिये । जब श्री लाल बहादुर शास्त्री मिनिस्टर हुए तो उन से भार्में ने कहा था कि भाई देखी लाल बहादूर जा प्राप तो गरीकों में से प्राय हैं, इसलिए ग्राप ग्रालीशान कोटी में न रहकर फ्लैट में रहिये तो उन्होंने कहा था कि भाई जहां तक मेरा ताल्लुक है मैं तो फ्लैट में रहने के लिए तैयार हं लेकिन मेरे और दूसरे साथी मिनिस्टंस इसे पसन्द नहीं करेंगे हालत यह बन गई है कि जो समाज हमने बना लिया है उस समाज से बाहर निकलने की कोई हिम्मत नहीं कर सकता । इसलिए भ्राप इ.स.को एक ग्राघार मत बनाइये। लेकिन मैं यहां पर यह जरूर कहुंगा कि 800 मैल्ंस हमारे हैं ग्रगर इन को गाड़ियों में हम तबदाल कर दें तो काफ़ो हद तक मोवरक अंडिंग का मसला हुले ही सकता है। इन मैल्स का नाम

### श्री सिंहासन सिंही

इस्पेक्शन गाडियां हैं। घाज के जमाने में जब कि इतनी श्रोवरकाउडिंग है यह सैल्स या इंस्पनशेन गाडियां कायम रहने देना भनचित है। इस के अलावा श्रव तो हर एक जगह आप के प्रफसरों के लिए रैस्ट हाउस बन गये हैं। हर 40, 50 मील के फासले पर रेलवे ग्रफसरों के लिए रेस्ट हाउस बने हए हैं। इसलिए इन सैलंस धर्यात इंस्पन्तीन गाहियों के कायम रहने का कोई अस्टिफिकेशन नहीं है।

मुझे भाशा है कि मंत्री महोदय इन कोओं पर भवश्य ध्यान देंगे । चुंकि सभापति महोदय चाह रहे हैं कि मैं भ्रपना स्थान ग्रहण कर ल् इसलिए मैं बैठ जाता हूं बाकी पांच बजने में एक, दो मिनट ही एड जाते हैं।

Shri N. R. Lackar (Karimgani): I have very little time today. So I want to utilise it to pay my tribute to the raiway personnels who died during the recent conflict with Pakistan, discharged their duties meritoriously. They, the Railway employees general, have earned a name for themselves for their willingness to meet any challenge for the sake of the country. And the country as a whole has recognised this.

So far as the budget is concerned, I welcome it, because on many aspects of their activities, the railways have shown remarkable progress and registered better performance this time. It is heartening to see the railways entering the Fourth Plan period with the increased transport capacity in terms of rolling stock and which is somewhat ahead of demand. In a planned economy like ours, this is as it should be; transport facilities should be ahead of demand our raw materials for industria; units and other necessary goods and materials could move quickly and easily so that pace of industrialisation does not receive a setback.

Another significant fact to noted is the stage at which the railways have reached in regard to selfsufficiency. I think on this point we should admire their performance. So far as rolling stock and mechanical track materials are concerned, they have attained full self-sufficiency. But I think they should not stop there.

Mr. Chairman: The hon. Member might continue tomorrow.

The House stands adjourned till 11 a.m. tomorrow,

The Lok Sabha then adjourned till Eleven of the clock on Thursday, March 3, 1966/Phalguna 12, (Saka).